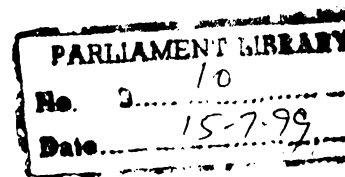


# LOK SABHA DEBATES

## (English Version)

**Third Session**  
**(Twelfth Lok Sabha)**



*(Vol. VI contains Nos. 1 to 10)*

**LOK SABHA SECRETARIAT**  
**NEW DELHI**

*Price : Rs. 50.00*

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# LOK SABHA DEBATES

## LOK SABHA

Tuesday, December 1, 1998/Agrahayana 10, 1920 (Saka)

*The Lok Sabha met at  
Eleven of the Clock*

[MR. SPEAKER in the Chair]

### MEMBER SWORN

Shri Mansukhbhai Vasava (Broach)

11.01 Hrs.

### OBITUARY REFERENCE

[English]

MR SPEAKER : Hon. Members, I have to inform the House of the sad demise of our colleague, Shri Ghasi Ram Yadav.

Shri Ghasi Ram Yadav was a sitting Member of Lok Sabha representing Alwar Parliamentary Constituency of Rajasthan.

Earlier, Shri Yadav was a Member of Rajasthan Legislative Assembly during 1952-67, 1972-77, 1980-85 and 1990-98.

An active social and political worker, Shri Yadav served his State as a Minister in the Government of Rajasthan during 1966 and 1981-85.

Shri Ghasi Ram Yadav passed away at Jaipur on 30th November, 1998 at the age of 74.

We deeply mourn the loss of this friend and I am sure the House will join me in conveying our condolence to the bereaved family.

The House may now stand in silence for a short while as a mark of respect to the deceased.

11.02 hrs.

*The Member then stood in silence for a short while.*

### WRITTEN ANSWERS TO QUESTIONS

[English]

#### Royalty on Natural Gas

\*21. DR. VALLABHBHAI KATHIRIA : Will the

Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have revised the rate of royalty on Natural Gas for the Block period of 1996-99;

(b) if not, the reasons therefor;

(c) whether some proposals have been received from Gujarat in this regard; and

(d) if so, the decision taken thereon ?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI VAZHAPADY K. RAMAMURTHY) : (a) to (d) The Government of Gujarat had proposed in January, 1997 that the royalty on Natural Gas be revised upwards from the prevailing level of 10%. Royalty on Natural Gas is paid on advalorem basis. Separately, State Sales Tax is charged on gas by the Government of Gujarat at the rate of 20%, whereas in the case of Crude Oil, the Sales Tax is only 4%. In the context of the overall impact of these separate imposts on the price of gas, there is no proposal to increase the rate of royalty.

#### Prices of Essential Commodities

\*22. SHRI ABHAYSINH S. BHONSLE :

SHRI SHANTILAL PURSHOTTAMDAS PATEL:

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) whether there is a sharp increase in the prices of various edible oils, vegetables, onion, potato, tomato, pulses, spices, salt and other daily need items in recent past;

(b) if so, the reasons therefor, and the percentage of increase in comparison to the last two years;

(c) the present selling rates of these items in the market, Super Bazar and Kendriya Bhandar as compared to the last three preceding years;

(d) the reasons for shortage of these items salt, edible oils, onions and potatoes;

(e) whether the Government propose to ban the export of these items forthwith; and



(f) the steps taken or proposed to be taken by the Government to check the price rise and to make these commodities easily available to the consumers at reasonable price ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF FOOD AND CONSUMER AFFAIRS (SARDAR SURJIT SINGH BARNALA) : (a) and (b) Statement-I showing the percentage variation in wholesale price index numbers as on 14.11.98 in respect of edible oils, vegetables, onion, potato, tomato, pulses, spices, salt and other items for the last two years is enclosed. The main reasons for the increase in prices of these commodities are decline in production due to adverse climatic conditions, gap between demand and supply, decline in import due to high prices and non-availability in international markets, increase in input cost and other seasonal factors.

(c) Details showing comparative retail price of selected essential commodities for the last three years in the open market, Kendriya Bhandar and Super Bazar are given in Statement-II.

(d) There is no shortage of salt in the country. As regards edible oils, there is a demand - supply gap of 12-14 lakh tonnes per annum. Further, there was a decline in the production of oilseeds to the extent of 28 lakh tonnes in 1997-98 resulting in lower production of edible oils. Unfavourable climatic conditions adversely affected the production of rabi and kharif onions and potatoes during 1998 as a result of which the prices of these commodities recorded increase during the last five months. The area under potato and onion cultivation had also declined during 1997-98.

(e) The Government has already banned the export of onions up to 31st January, 1999.

(f) The Government has accorded the highest priority to the control and stabilisation of the prices of essential commodities. Apart from certain long term measures to increase the production of essential goods, imports of items which are in short supply like pulses and onion have been placed under OGL at zero per cent and duty on the import of edible oils has been reduced to 15 per cent from 25 per cent in order to augment the total availability of these items. Some of the essential commodities like rice, wheat, palmolein and kerosene are also supplied through the public distribution at below market prices. Stringent actions are being taken against hoarders, blackmarketees and others

indulging in unfair trade practices under the Essential Commodities Act and Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act by the State/UT Governments.

#### Statement-I

*Percentage variation in the WPI of selected commodities during the 2 years ending 14.11.98 and 15.11.97*

Commodity	Year ending	
	14.11.98	15.11.97
Rice	14.3	2.1
Wheat	15.7	-8.3
Gram	-0.5	20.0
Arhar	90.3	-29.5
Moong	13.9	1.1
Masur	41.3	-27.7
Urad	28.4	-17.4
Potatoes	375.1	-53.7
Onions	298.5	-2.4
Tomatoes	55.0	21.3
Tea	-2.7	60.7
Sugar	-0.2	20.0
Salt	0.7	1.4
Vanaspati	0.3	-0.9
Mustard Oil	80.0	-8.6
Groundnut Oil	26.7	-2.1
Chillies (dry)	30.4	-18.7

#### Statement-II

*Monthend retail prices of selected essential commodities in Delhi in Nov. 98 and last 3 years*

(Rs. per kg.)

Commodity	Nov. 98	Nov. 97	Nov.96	Nov. 95
	2	3	4	5
Rice	11.00	10.00	11.50	9.50
Wheat	7.50	6.50	7.00	5.50

1	2	3	4	5
Gram	20.00	20.00	17.00	15.50
Arhar	41.00	22.00	30.00	31.00
Potatoes	10.00	5.00	10.00	8.00
Onions	24.00	8.00	10.00	10.50
Tea	110.00	92.00	88.00	80.00
Sugar	16.00	16.50	15.00	14.50
Salt	6.00	6.00	5.50	4.50
Vanaspati	52.00	39.00	44.00	42.00
Mustard Oil	76.00	34.00	40.00	39.00
Groundnut Oil	82.00	45.00	50.00	49.00

Source : State Civil Supplies Department

*Comparative Statement showing prices of essential commodities for 1998 and last three years in Kendriya Bhandar*

(Rs. per kg.)

Sl. No.	Name of the Item	Rates as on			
		1.11.95	1.11.96	1.11.97	1.11.98
1.	Dal Arhar	27.30	26.70	15.70	41.50
2.	Dal chana	10.10	14.90	18.30	17.50
3.	Rice permai	8.20	9.30	9.40	11.20
4.	Atta 10kg. (Agmark)	56.50	71.00	68.00	82.00
5.	Moong Chilka	18.60	18.40	19.20	23.50
6.	Salt (Tata)	4.10	5.40	5.40	5.40
7.	Dalda (Vanaspati)	38.80	35.35	33.70	51.40
8.	Mustard oil (Kanodia)	51.50	50.90	48.00	74.50
9.	Haldi Pdr. (Agmark)*	4.90	7.70	8.90	11.50
10.	Dhania Pdr. (Agmark)*	5.70	11.10	8.50	7.60
11.	Mirch Pdr. (Agmark)*	10.40	11.80	7.30	12.20
12.	Onions				
13.	Potatoes	These are not sold by Kendriya Bhandar			
14.	Tomato				

\*Rs Per 200-gm. Source : Kendriya Bhandar

*Comparative Statement showing prices of essential commodities for 1998 and last three years in Supar Bazar*

(Rs. per kg.)

Sl. No.	Name of the Item	Rates as on			
		30.11.95	30.11.96	30.11.97	30.11.98
1.	Arhar Dal	27.95	29.60	18.70	45.00
2.	Gram Dal	10.10	15.80	20.65	23.00
3.	Rice permai	08.30	09.15	10.35	11.30
4.	Atta (Agmark)**	59.50	65.00	71.50	84.00
5.	Moong Chilka	19.75	19.70	21.95	28.00
6.	Tata Iodized Salt	04.15	05.50	05.50	05.50
7.	Dalda (Vanaspati)	38.85	35.05	35.50	30.40
8.	Mustard Oil (P. Brand)	50.25	50.30	50.30	75.00
9.	Haldi Powder*	05.50	07.25	10.40	11.50
10.	Dhania Powder*	08.25	13.80	12.00	09.25
11.	Red Chilly Pdr.*	17.45	13.10	11.20	16.25
12.	Onion	09.50	08.00	14.00	10.00
13.	Potato	04.50	08.00	4.50	9.30
14.	Tomato	15.90	12.00	07.50	30.00

\*\* Rs. Per 10 Kg.; \* Rs. per 200 gm.

Source : Super Bazar.

[Translation]

**Exploitation of Women Workers**

\*23. DR. PRABHA THAKUR : Will the Minister of LABOUR be pleased to state :

(a) whether it is a fact that the wages paid to women workers working in various fields are very low;

(b) if so, the facts thereof;

(c) whether the women working in Bidi industry and handicraft sector and engaged in construction work are exploited today;

(d) if so, the facts thereof; and

(e) the steps being taken to secure them equitable wages?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) to (e) Minimum Wages Act, 1948 provides for fixation/revision of minimum rate of wages by the State and Central Governments in the scheduled employments falling under their respective jurisdictions. Local conditions and other factors influencing the wage rates are taken into account by the appropriate Governments while fixing/revising the minimum wages. The Act does not make any distinction on the basis of sex.

The Equal Remuneration Act, 1976 which extends to the whole of India, provides for equal remuneration to women for the same work or work of a similar nature. Under the Act, the officers of the "appropriate Government" notified as Inspectors make inspections and prosecute those found violating the provisions of the Act. The Central Government constantly monitors the implementations of the Act.

In both the above Acts, the Central Government is the appropriate Government in relation to any employment carried on by or under the authority of the Central Government or a railway administration, or in relation to a banking company, a mine, oilfield or major port or any corporation established by or under a Central Act. In relation to any other employment the State Government are the appropriate Governments.

Considering the special problems of the women workers and in order to pre-empt their exploitation in various employments including beedi industry, handicraft sector and construction work, several laws have been enacted by the Government, such as the Beedi & Cigar Workers (Conditions of Employment) Act, 1966, the Plantation Labour Act, 1951, the Contract Labour (Regulation & Abolition) Act, 1970, the Inter State Migrant Workers (Regulation of Employment and Conditions of Service) Act, 1979, the Maternity Benefit Act, 1961, the Building and Other Construction (Regulation of Employment and Conditions of Service) Act, 1996, etc.

[English]

#### Law and Order in Delhi

\*24. SHRI JANG BAHADUR SINGH PATEL :  
SHRI INDRAJIT GUPTA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether law and order in Delhi is deteriorating continuously;

(b) if so, the reasons therefor;

(c) the number of crimes registered during the last six months till date in comparison to preceding three years, Crime-wise and Months-wise;

(d) the achievements of Delhi Police in solving such crimes;

(e) the number of human lives lost and property looted alongwith the number of persons arrested;

(f) whether Delhi Police has failed to check the crimes in Delhi; and

(g) if so, the steps taken by the Union Government to streamline/strengthen the Delhi Police force as per direction given by the High Court alongwith the results achieved in this regard so far ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) No, Sir.

(b) Does not arise.

(c) A statement-I indicating the number of crimes registered by Delhi Police during the last six months (May - October) as compared to the corresponding period during the preceding three years, crime-wise and month-wise, is attached.

(d) The number of crimes worked out by Delhi Police during the last six months (upto October, 1998) has been given in statement-II. The number of crimes worked out by Delhi Police in the preceding three years is indicated in the statement-III.

(e) Delhi Police have reported that during the current year (upto October, 1998) 596 persons were "murdered" and property worth approximately Rs. 6.44 crores was lost in cases of robbery, etc. The number of persons arrested by Delhi Police during the same period was 41,450.

(f) No, Sir.

(g) The Government, with a view to strengthen Delhi Police, recently sanctioned establishment of 17 additional police stations involving a recurring expenditure of Rs. 25.01 crores per annum and non-recurring expenditure of Rs. 4.95 crores. The Government have also decided to modernise the communication network between the Police Control Room and PCR Vans by replacing the existing conventional VHF based System by a state-of-art UHF Digital Trunked Radio System at an expenditure of Rs. 14.21 crores (excluding customs duty, etc.)

## Statement-I

Statement indicating the number of crimes registered by Delhi Police during the last six months (May-October) as compared to the corresponding period during the preceding three years

Crime Head	May			June			July			August			Sept.			Oct.									
	1995	1996	1997	1995	1996	1997	1995	1996	1997	1995	1996	1997	1995	1996	1997	1995	1996	1997							
Dacoity	6	2	5	4	2	4	2	4	1	2	7	9	2	1	6	6	3	6	6	7	3	3	1	5	
Murder	39	50	57	60	50	47	33	52	46	46	49	59	42	46	46	68	43	48	48	54	52	45	49	52	
Att. to Murder	65	71	41	48	40	42	51	61	64	44	47	65	49	42	47	58	45	24	49	67	65	41	37	49	
Robbery	62	50	44	89	47	40	52	93	51	43	50	99	48	54	63	73	54	62	54	73	54	59	48	71	
Rape	32	47	40	31	28	51	51	54	36	44	49	40	24	54	65	52	38	36	67	37	25	25	32	30	
Kid for Ransom	6	2	2	4	4	1	3	2	2	5	4	5	1	2	2	7	-	2	2	2	2	7	2	2	
Riot	13	18	18	15	19	20	25	19	27	15	28	31	18	24	17	18	17	16	23	13	13	18	36	11	12
Snatching	59	47	58	67	40	48	63	89	60	48	81	123	59	59	80	101	66	63	65	121	42	56	60	118	
Hurt	238	231	253	236	227	220	263	236	232	240	270	254	210	196	263	268	224	236	251	236	210	201	201	238	
Burglary	186	228	266	254	145	241	285	361	158	198	220	360	195	214	202	362	176	191	207	384	183	182	194	371	
Theft	1543	1513	1986	1867	1486	1598	1892	2563	1551	1836	1988	2771	1450	1806	1804	2623	1410	1902	1852	2683	1363	1934	1815	2520	
Other IPC	1983	2519	2291	2050	1935	2338	2330	2235	2133	2680	2520	2425	2009	2536	2601	2901	2081	2453	2683	2602	1900	2633	2526	2603	
Total IPC*	4242	4776	5056	4724	4025	4648	5032	5771	4361	5205	5313	6241	4107	5032	5196	8520	4154	5037	5307	6279	3922	5217	4974	6071	
Total LSL**	1131	1187	918	671	1177	1195	1105	718	1381	1129	1134	730	1177	1243	1119	672	1061	1303	1080	713	1443	1354	1046	851	

\* IPC - Indian Penal Code

\*\* LSL - Local and Special Laws - Offences not covered under IPC e.g. Offences under Excise Act, Entertainment Act etc.

**Statement-II**

*Statement indicating the number of crimes worked out by Delhi Police during the last six months (Upto October' 98)*

Crime Head	May	June	July	August	September	October
<b>HEINOUS CASES</b>						
Dacoity	1	1	2	2	2	0
Murder	23	19	17	27	15	18
Attempt to Murder	32	31	32	37	38	25
Robbery	42	38	34	29	29	35
Rape	16	22	21	27	20	20
Kidnapping for Ransom	—	1	4	—	1	1
Riot	9	12	15	10	11	8
<b>NON-HEINOUS CASES</b>						
Snatching	23	23	29	28	13	25
Hurt	142	144	138	158	142	120
Burglary	28	44	41	47	46	45
Total Theft	167	201	224	225	212	183
Other IPC	1147	1167	1255	1342	1255	1498
<b>Total IPC</b>	<b>1630</b>	<b>1703</b>	<b>1812</b>	<b>1932</b>	<b>1784</b>	<b>1978</b>

**Statement-III**

*Statement indicating the number of crimes worked out by Delhi Police in the preceding three years*

Heads	1995	1996	1997
Dacoity	29	27	32
Murder	386	398	412
Att. to Murder	513	480	463
Robbery	402	472	484
Rape	337	428	495
Kidnapping for Ransom	29	24	13
Riot	194	213	198
Snatching	365	386	414
Hurt	2162	2212	2394
Burglary	692	869	1047
Theft	4488	5692	6373
Other IPC	18351	25260	22891
<b>Total IPC</b>	<b>27948</b>	<b>36461</b>	<b>35216</b>

**Violent Attacks on Minorities**

\*25. PROF. P.J. KURIEN :

SHRI A.C. JOSE :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been large scale violent attacks on minorities in several parts of the country during the current year;

(b) if so, the details of violent attacks which took place, Crime-wise and State-wise;

(c) the comparative statement indicating the number of incidents which took place in the country during the last three years, State/UT-wise;

(d) the number of persons found involved in these violent attacks and action taken against them alongwith the results of the investigations;

(e) the number of persons belonging to minorities molested/raped/killed during the said period;

(f) whether the Government have asked for reports from these States in this regard;

(g) if so, the details of the reports thereof; and

(h) the concrete steps taken to safeguard the interest of the minorities?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI) : (a) and (b) No, Sir. However, some incidents of attack on minorities in certain parts of the country during the year have been reported.

(c) Available information in regard to communal incidents involving Muslims or Christians during the last three years, Statewise/UT-wise, is given in the enclosed Statement.

(d) to (h) : 'Public Order' and 'Police' are State subjects as per the Constitution of India. The registration, investigation and detection of crime as well as the prevention of crime are primarily the responsibility of the State Governments. Details of individual cases are not maintained at the Central level.

Even as it is essentially for the State Governments to deal with crime, the Central Governments has been providing assistance to the State Governments for improving their policing infrastructure, besides sharing intelligence with them. It has also constituted a special force, called Rapid Action Force, for assisting the State Governments in controlling communal situations. Guidelines have also been issued, from time to time, drawing the attention of the State Governments to the need for taking action against persons spreading ill-will, hatred or disharmony between members of different communities.

After the recent incidents of alleged attack on minorities, the Chief Secretaries of the concerned States have been advised to issue suitable instructions to the district law and order authorities to respond immediately to the complaints of atrocities/harassment of the minorities and initiate prompt and effective action to identify and punish the guilty persons. The Government is clear that acts of violence against the minority communities, whenever and in whatever form they occur, must be dealt with sternly and exemplary punishment awarded to the perpetrators.

### Statement

*Statement Showing the number of Communal incidents State-wise (Involving Muslims or Christians)*

States	1996	1997	1998* (upto Nov. 15)
1. Andhra Pradesh	30	27	17
2. Arunachal Pradesh	0	2	0
3. Assam	5	7	5
4. Bihar	146	118	84
5. Goa	0	0	0
6. Gujarat	84	84	65
7. Haryana	0	1	1
8. Himachal Pradesh	0	0	0
9. Jammu & Kashmir	0	3	2
10. Karnataka	22	31	30
11. Kerala	19	9	9
12. Madhya Pradesh	43	43	30
13. Maharashtra	88	67	67
14. Manipur	0	1	0
15. Meghalaya	0	1	0
16. Mizoram	0	0	0
17. Nagaland	0	0	0
18. Orissa	32	22	14
19. Punjab	0	2	2
20. Rajasthan	17	53	39
21. Sikkim	0	0	0
22. Tamil Nadu	37	47	42
23. Tripura	3	0	0
24. Uttar Pradesh	125	148	108
25. West Bengal	42	40	30
<b>Union Territories</b>			
26. Andaman & Nicobar Islands	0	0	0
27. Chandigarh	0	0	0
28. Dadra & Nagar Haveli	0	0	1
29. Daman & Diu	0	0	0
30. Delhi	19	28	14
31. Lakshadweep	0	0	0
32. Pondicherry	0	0	0
<b>Total</b>	<b>712</b>	<b>734</b>	<b>580</b>

[Translation]

### Population

\*26. SHRI VIJAY GOEL : Will the Minister of HEALTH AND FAMILY WELFARE be please to state:

(a) the steps taken so far by the new Government to check the increase in population;

(b) the special provision being made in this regard in the proposed new population policy; and

(c) whether the Government has taken special steps to check population during the last seven months?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (c) The national effort for Family Welfare has been substantially re-organised and strengthened through Reproductive & Child Health programme. It was approved by Government in September, 97 and during the current year impetus has been provided to implementation. Also, in view of low male participation in sterilisations, added emphasis has been given to propagation of No-Scalpel Vasectomy.

The Draft of National Population Policy has been prepared after consultation with experts and it will be proposed for the consideration of the Cabinet soon. After Cabinet approval, it is proposed to table it in the Parliament.

[English]

### Adulteration in Edible Oils

\*27. SHRI VILAS MUTTEMWAR :

SHRI ASHOK NAMDEORAO MOHOL :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether a large number of persons lost their lives/suffered serious illness and some of them disabled permanently from dropsy due to adulteration in mustard oil, Dhara, Vanaspati Ghee and other edible oils during August, 1998 in the country;

(b) if so, the details thereof, State-wise;

(c) whether the Union Governments/State Governments have provided any financial assistance to the victims and assessed the position of the dropsy related patients admitted for treatment in Government/Private hospitals;

(d) if so, the details thereof, State-wise;

(e) whether the Government/State Governments have arrested or registered cases against the traders or persons who were involved in such adulteration;

(f) if so, the details thereof; State-wise;

(g) whether the Government/State Governments have referred the matter to the CBI for investigation;

(h) if so, the details of progress of cases received from the CBI so far; and

(i) preventive measures taken to check such adulteration in edible oils?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) A total of 2992 persons were affected by dropsy caused by the adulteration of mustard oil and other edible fats. Of these, 67 persons died. The State-wise information is shown in Statement-I.

(c) and (d) The State/UT Governments were provided with the details outlining the clinical signs, symptoms and management of dropsy cases. Special Medical Boards were constituted in all Government Hospitals in Delhi for the examination of each and every dropsy case.

There is no provision under the Prevention of Food Adulteration Act, 1954 or the Rules thereunder for giving financial assistance to the victims. However, six cases have been filed under the Consumer Protection Act, 1986 seeking compensation.

(e) and (f) In all cases of food adulteration, legal action is taken as per provisions of the Prevention of Food Adulteration Act, 1954. As per information furnished by the Government of NCT of Delhi, prosecution proceedings under the PFA Act have been launched in 84 cases so far. The Court has issued non-bailable warrants against accused persons in all these prosecutions.

(g) and (h) Yes, Sir. The CBI registered an additional case on 7.9.1998 at the instance of Government and have undertaken further investigation. As a result, they have filed a charge-sheet under the relevant Sections of the Indian Penal Code on 23.11.1998 in the designated Court against certain accused persons.

(i) The Food (Health) Authorities have been advised to draw maximum number of samples of edible oils including mustard oil and to keep a constant watch on the situation. Government has vide Notification No. GSR 584 (E) dated 17th September, 1998 promulgated the Edible Oils Packaging (Regulation)

Order, 1998. As per this order, inter-alia, edible oils including edible mustard oil will be allowed to be sold only in packed form from 15th December, 1998 and the packers would require to be registered and to establish analytical facilities for testing samples of edible oil to the satisfaction of Government. The salient features of this order are given Statement-II.

In addition, various additional measures have been initiated by NCT of Delhi which have been listed in Statement-III.

#### Statement-I

##### *Dropsy Cases*

Sl. No.	Name of State	Commulative No. of Dropsy cases reported since 5.8.98 from Central/State Govt. Hospitals till date	Deaths
1.	Assam	88	
2.	Delhi	2556	66
3.	Gujarat	41	
4.	Haryana	18	
5.	Jammu & Kashmir	08	
6.	Meghalaya	3	
7.	Mizoram	1	
8.	Punjab	02	
9.	Rajasthan	40	
10.	Sikkim	01	
11.	Uttar Pradesh	234	1
Total		2992	67

#### Statement-II

*Salient features of Notification No. GSR 584 (E) dated 17th September, 1998*

- i) edible oils including edible mustard oil will be allowed to be sold only in packed form from 15th December 1998
- ii) packers will have to register themselves with a registering authority;
- iii) the packer will have to have his own analytical facilities or adequate arrangements for testing the samples of edible oils to the satisfaction of the Government;

- iv) Only oils which conform to the standards of quality as specified in the Prevention of Food Adulteration Act, 1954 and Rules made thereunder will be allowed to be packed;
- v) each container or pack will have to show all relevant particulars so that the consumer is not misled, as also the identity of the packer becomes clear;
- vi) edible oils shall be packed in conformity with the Standards of Weights and Measures (Packaged Commodities) Rules, 1977, and the Prevention of Food Adulteration Act, 1954 and Rules made thereunder;
- vii) the State Government will have power to relax any requirements of the packaging order for meeting special circumstances.

The power for implementation of the Edible Oils Packaging (Regulation) Order, 1998 has been basically delegated to the State Governments. The packers will have to get themselves registered with the State Governments. The registration shall remain valid for three years unless suspended earlier. The order comes into force with immediate effect but preparation time up to 15th December, 1998 has been given under the Order after which no unpacked sale would be permitted.

#### Statement-III

*Additional preventive measures taken by Govt. of NCT of Delhi to check adulteration*

1. All the 27 Sub-divisional Magistrates have been notified as Local Health Authority under the provisions of the PFA Act and intensive raids have been organised to detect adulteration in mustard oil.
2. Every effort is being made to make people aware of the ill-effects of adulteration of mustard oil in the media.
3. Public appeals have been published in national and vernacular papers, namely, in Hindi, Urdu and Punjabi on a regular basis. The Food Health Authority has also made appeals through All India Radio and Doordarshan in this regard.
4. The public has also been informed of a Control Room having been established in the Directorate of Food Authorities which functions from 9 a.m. to 6 p.m.



5. Massive raids were organised under the supervision of SDM/LHA as a result of which more than 869 samples have been lifted/received from the general public, the police and hospitals till September 23, 1998.
6. A notification was issued by NCT Delhi on 27th August, 1998 completely banning the exposure for sale, offer for sale of mustard oil in all forms, (loose or packed) in the light of the fact that adulteration was found in well-known brands.
7. A notification was issued by NCT Delhi on 23rd September, 1998 under Essential Commodities Act permitting sale of all edible oils in packed condition provided the manufacturer/supplier certified that the quality of the oil conformed to PFA requirements.
8. On 13th October, 1998, the NCT of Delhi issued another notification under Essential Commodities Act permitting sale of all edible oils other than mustard oil in loose form.

[Translation]

#### Pharmaceutical Research

\*28. SHRI RAJENDRA AGNIHOTRI :

DR. ASHOK PATEL :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the position of India is disheartening at the international level in the sphere of the pharmaceutical research as the medicines formulated originally in India have not been patented;

(b) if so, the details of medicines in which India has made research and formulation work during the last five years with the results thereof; and

(c) the concrete action proposed to be taken by the Government in this direction?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (c) Medicines produced by the modern pharmaceutical industry in India have been found to be cost effective and easily available. This has been possible due to innovative processes adopted by Indian research and development efforts.

Pharmaceutical Research in India has been focussed on new process development rather than the discov-

ery of new molecules which is prohibitively expensive. There is no provision at present for registration of product patent under the Indian Patent Act 1970.

The Central Drugs Research Institute under the CSIR has reported that India has so far developed novel and cost effective processes for over 30 drugs and drug intermediates. These have been shown in Statement-I. During the last five years CSIR has developed 3 new drugs while ICMR has developed 2 new drugs. These have been shown in Statement-II. A new dosage form of amphotericin, developed by Delhi University, is under clinical research at KEM Hospital, Mumbai for treatment of Kala-azar fungal infection.

An inter-ministerial Group was set up by the Department of Chemicals and Petrochemicals to formulate strategies for Research and Development in the Pharmaceutical area which inter-alia recommended measures to provide an impetus to research and development. As a result of this, (i) the R & D units, both in public and private sectors would enjoy Modvat facilities for purchase of capital equipment, consumable etc.; (ii) the amount earmarked for joint collaborative research with the private sector has been recommended to be enhanced.

In addition to this :

- New drugs developed through indigenous R & D are allowed to be kept out of price control in respect of the R & D based companies, for a period of 10 years.
- Price control exemption is also being given to bulk drug manufacturers if the drug is developed through indigenous R & D.
- A two-tier Committee has been set up by the Department of Science and Technology to promote and monitor R & D in the pharmaceutical sector.
- National Institute of Pharmaceutical Education and Research (NIPER) has been established at Chandigarh to promote original research in the field of pharmaceuticals.
- CSIR has mounted a major network programme on new drugs development from natural resources.
- Department of Ocean Development has an inter-organization coordinated programme to discover new molecules from sea.
- The Department of Science and Technology

has identified specific area of research and facilities to be supported on priority in the field of drug development.

#### Statement-I

CSIR has developed novel and cost-effective processes for over 30 drugs as well as four drug intermediates licensed and commercialised. These are: Anti - AIDS AZT (Azidothymidine) Cipla, Lupin, Labozen; Anti-viral Acyclovir Cipla, Lupin, Wockhard; Anti-cancer Etoposide Cipla Mitoxantrone Sun Pharma, Ondansetron Cipla, Leuprolide (LHRH agonist) Cipla, Anti-bacterials Norfloxacin, Ciprofloxacin, Cipla, Azithromycin, Torrent, Kopran, Sulbactam, Unichem Sultamicillin tosyate, Unichem Torrent; Anti-malarial, Mefloquine, Unichem, Cipla; Cardio-Vascular-Enalapril, Cadila, New Land Labs, Diltiazem, Lupin Nadolol, Lupin, Metoprolol, Lupin, Felodipine, Cadila; Lipid regulating, (lowering blood cholesterol), Gemfibrozil, Cadila, Analgesics & anti-inflammatory, Ketorolac, Lupin, Flurbiprofen, New Land Labs, SOL, Cadila FDC; Anti-allergic, Astemizole, Cadila, Citrizine, Sun Pharma; Anti-ulcer, Omeprazole, Cipla, Cadila, FDC, Lansoprazole, Dr. Reddy's lab, Lupin; Anti-glaucoma, Betaxolol, Cadila; Gastro-intestinal stimulant, Cisapride, Kopran; Anti-inflammatory, S-ibuprofen, Cipla; S-flurbiprofen, FDC; Antihypertensive, SS-enalapril, Cadila, Newland Labs; Anti-glaucoma, S-timolol, FDC.

The drug intermediates are : Semi synthetic penicillin, D-Phenyl glycine, Lupin, Cadila, SOL, 4-hydroxy phenyl glycine, Kopran; Ciprofloxacin, 2-4 dichlorofluorobenzene, Cipla, Lupin, Norfloxacin, 3-chloro-4 fluoro aniline, Navin Flourine.

#### Statement-II

##### *New Drugs Discovered/Developed in India during the last five years*

Product	Year	Use	Institution
1. Chandonium iodide	1994	Neuromuscular Blocker	CDRI, Lucknow
2. Centpropazine	1997	Antidepressant	CDRI, Lucknow
3. Arteether	1997	Anti-Malarial	CDRI & CIMAP Lucknow
4. Thrombinase		Cardio-Vascular	ICMR
5. Cyclosporin		Immunology	ICMR

[English]

#### Crimes Against Women

\*29. SHRI TARIQ ANWAR :

SHRIMATI RANEE NARAH :

Will the Minister of HOME AFFAIRS be pleased to state :

- the number of incidents of crimes against women since January, 1998, State/UT-wise;
- the reasons for the increase of such crimes;
- the number of cases solved and arrests made, State/UT-wise;
- the steps taken/proposed to be taken by the Government for the rehabilitation of rape victims;
- whether Delhi is the most insecure city for people particularly for women;
- if so, the reaction of the Government thereto;
- the remedial measures being taken to check crimes against women;
- whether the Government propose to amend the existing laws and to provide capital punishment to persons involving in crimes against women and child prostitution; and
- if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI) : (a) to (i) Available information in regard to incidents of crimes against women since January '98, State-wise/UT-wise has been shown in the enclosed Statement.

2. Available data in regard to crimes against women for the first six months of 1998 reveal that the Crime Rate (i.e., incidence of crime per lakh of population) is the highest in Rajasthan (11.85), followed by Madhya Pradesh (10.10), Delhi (9.70) and Andhra Pradesh (8.72).

3. Information relating to the number of cases solved and arrests made is not readily available.

4. 'Public Order' and 'Police' are State subjects as per the Seventh Schedule to the Constitution of India. The registration, investigation, detection and prevention of crimes is primarily the responsibility of the State Governments. However, the Central Government has been writing to the State Governments and UT Administrations, from time to time, stressing upon them the need to take preventive and punitive measures in connection with crimes against women. These measures include, inter alia, setting up of women police stations, creation of women police cells in police stations, recruitment of women in police, identification of atrocity-prone areas, hearing of rape cases in courts presided over by lady judges as far as

possible, sensitisation of government/semi-governments/private organisations for prevention of sexual harassment of women at the place of their work, stern action against perpetrators of crimes against women, better enforcement of the existing laws, etc.

5. The Central Government is alive to the needs of the changing society and has been continuously modifying and amending the existing laws with a view to making them more stringent. The Central Government is also interacting with the State Governments on the question of providing death penalty for rape. This issue was also discussed in the Chief Minister's Conference held on the 27th of November, 1998.

6. Crimes against women are wide ranging and have socio-economic ramifications. The Department of Women & Child Development has published a Legal Literacy Manual which attempts to improve the levels of awareness of women regarding the laws affecting them and the legal procedures. Media campaigns are also undertaken by the Government, from time to time, to emphasize the development needs of women and girl children and the need to empower them.

#### Statement

#### *Incidence of Crimes committed against women during 1998*

Sl. No.	State/UT	Total	Remarks (Figs. are upto the month of)
1	2	3	4
<b>States :</b>			
1.	Andhra Pradesh	8793	August
2.	Arunachal Pradesh	43	July
3.	Assam	1246	July
4.	Goa	89	September
5.	Gujarat	3939	August
6.	Haryana	2095	September
7.	Himachal Pradesh	628	September
8.	Jammu & Kashmir	672	June
9.	Karnataka	4151	September
10.	Kerala	2899	August
11.	Madhya Pradesh	11192	September
12.	Maharashtra	10332	September
13.	Manipur	52	September

1	2	3	4
14.	Meghalaya	31	August
15.	Mizoram	91	September
16.	Nagaland	13	September
17.	Orissa	2290	June
18.	Punjab	906	September
19.	Rajasthan	8593	August
20.	Sikkim	30	September
21.	Tamil Nadu	4422	June
22.	Tripura	231	September
23.	Uttar Pradesh	9179	July
24.	West Bengal	4294	August
<b>Total States</b>		<b>76211</b>	

#### Union Territories :

25.	A & N Islands	14	September
26.	Chandigarh	85	July
27.	D & N Haveli	12	September
28.	Daman & Diu	1	September
29.	Delhi	1660	August
30.	Lakshadweep	1	October
31.	Pondicherry	47	September
<b>Total (UTs)</b>		<b>1820</b>	
<b>Total (All-India)</b>		<b>78031</b>	

Source : Monthly Crime Statistics

Note : Figures are Provisional

#### HIV Infected Women

\*30. DR. ASIM BALA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of pregnant women infected with HIV positive in the country;

(b) whether the infection rate in pregnant women has increased;

(c) if so, the reasons therefor; and

(d) the preventive measures being taken to check this malady?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (d) As on 31-10-98 the total number of pregnant women reported by the States and UTs, infected with HIV is 989. This accounts for 1.24% of the total HIV infections reported in the country. It has increased from 0.43% in 1992 to 1.24% in October, 1998.

The main reasons for the increase in HIV infection in pregnant women is on account of increasing level of infection amongst the commercial sex workers, truck drivers, Sexually Transmitted Diseases (STD) clinic attenders, Intravenous drug users, who in turn infect their spouses.

### PREVENTIVE MEASURES

Soon after the first few cases of HIV infection were detected in Chennai in 1986, a National AIDS Committee was constituted to oversee the magnitude of the HIV Infection in the country and to take appropriate control measures. In the year 1987, National AIDS Control Programme was launched which focussed on awareness about HIV/AIDS, screening of blood for HIV infection and testing of individuals practicing high risk behaviours.

In 1992, the National AIDS Control Organisation (NACO) was established by the Ministry of Health and Family Welfare to manage the programme activities. A five-year strategic plan for HIV/AIDS prevention and control was implemented with \$ 84 million loan from the World Bank. Programme Management, Information Education and Communication (IEC) and Social Mobilisation, Surveillance, Blood Safety and Rational use of blood, Control of Sexually Transmitted Diseases (STDs), Condom Promotion, Clinical Management and Care and Support are the main components of the programme.

#### i) Programme Management

Under the Programme Management at the central level, National AIDS Control Board was constituted for the expeditious implementation of the programme. At the State level Empowered Committees were constituted to achieve this end. State AIDS Cells/Societies have been set up for the proper programme management in all States/UTs.

#### ii) Information, Education & Communication

For the effective Information, Education and Communication and Social Mobilisation, multi-

media strategy plan was adopted in collaboration with the Ministry of Information and Broadcasting, School AIDS Education Programmes have been initiated by different States. There is involvement of Non-Government Organisations in area specific targeted interventions.

#### iii) Blood Safety

In order to achieve Blood Safety and Rational use of blood, 815 blood banks in public and voluntary sectors have been strengthened. There is complete ban on professional blood donation w.e.f. 1.1.98. Efforts are being made to promote voluntary blood donation by organising public awareness programmes.

#### iv) Control of STDs

Control of Sexually Transmitted Diseases is one of the thrust areas of the programme because there is close association between these diseases and HIV/AIDS. In all, 504 STD clinics functioning at district, sub district level hospitals have been strengthened which includes training of medical officers and laboratory technicians in diagnosis and management of STDs as well. Besides all the district women hospitals have been strengthened for the management of Reproductive Tract Infection (RTI) and Sexually Transmitted Diseases (STDs). Promotion of quality condom for STD prevention is another important aspect and as such it is made available at these centres.

#### v) Care & Support

For the clinical management of HIV/AIDS related illnesses, physicians have been trained and allocations of budget has been made accordingly to all States/UTs for the treatment of opportunistic infections. States with high incidences of HIV/AIDS have been advocated to establish Hospices for the comprehensive care and support of terminally ill destitute cases.

[Translation]

### Official Language

\*31. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of States and the number of High Courts whose official language was Hindi before adopting Devnagri script of Hindi as official language

till 14th September, 1948 and whose official language was made English after 15th September, 1948;

(b) whether permanent restrictions have been imposed on the use of Hindi in public sector;

(c) whether the Secretary level officers have been given the liberty to use English for an unlimited period; and

(d) whether the language of the Supreme Court is only English?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Constituent Assembly of India had accorded its consent on 14th September, 1949 to the provisions relating to Language and Official Language in the constitution of India. The information in regard to the arrangements and provisions for Official Language in the States and High Courts on 14th September, 1948 or prior to 14th September, 1949, is not available.

When the Constitution of India came into effect on 26th January, 1950 the Official Languages of the States of India remained effected by article 345 of Constitution of India. According to the article 343 of the constitution, Hindi in Devnagari script was accepted as Official Language of the Union.

At the time when Constitution of India came into being there were total 28 states and 18 High Courts in the country. As per information given in the Official Language Commission's Report of July, 1956, 5 states viz, Bihar, Madhya Pradesh, Uttar Pradesh, Central India and Rajasthan had adopted Hindi and 2 states namely Jammu & Kashmir and Sourashtra had adopted their regional languages as Official Languages. In the remaining states, at the higher level of administration English continued to be used. According to the same report Hindi and Regional Languages were being used only for proceedings in the then 3 High Courts viz. Central India, Pepsu and Rajasthan and in 2 High Court viz. Hyderabad and Travancore-Cochin respectively. In the High Courts of the remaining states entire work was being done in English only.

(b) No, Sir.

(c) No, Sir.

(d) According to the article 348 (1) of the Constitution, English is the language of Supreme Court of India.

[English]

#### Hike in Import Duty on Sugar

\*32. SHRI VITHAL TUPE :

SHRI K. S. RAO :

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) whether the sugar industry has urged the Union Government to hike the import duty on sugar;

(b) if so, the details thereof and the reasons therefor; and

(c) the reaction of the Government thereto?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF FOOD AND CONSUMER AFFAIRS (SARDAR SURJIT SINGH BARNALA) : (a) Yes, Sir.

(b) The two apex organisations of the Sugar Industry viz. Indian Sugar Mills Association (ISMA) and National Federation of Cooperative Sugar Factories (NFCSF) have submitted representation to the Government stating, inter alia, that there is a large inflow of imported sugar, and a steep fall in the international prices of sugar and demanding an increase in the import duty on sugar to 40% from the present 5%.

(c) The matter is under consideration of the Government.

#### Seizure of Stock of Edible Oil

\*33. SHRI MOTILAL VORA :

SHRI BALASAHEB VIKHE PATIL :

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the number of cases registered in connection with dropsy epidemic and the quantity of adulterated edible oil seized in various States.

(b) the manner in which adulterated oil was utilized.

(c) whether the sale and import of mustard oil has been banned to check the spread of such disease;

(d) whether due to shortage of mustard oil and other edible oils there is a sharp rise in prices after dropsy epidemic;

(e) whether the Government have withdrawn the control order which was in force for prevention of adulteration in edible oil;

(f) if so, the reasons therefor;

(g) the steps taken by the Government to regulate

the sale of edible oils and other essential commodities in a planned way to prevent adulteration;

(h) whether the Essential Commodities Act proposed to be amended for the purpose; and

(i) if so, the details thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF FOOD AND CONSUMER AFFAIRS (SARDAR SURJIT SINGH BARNALA) : (a) and (b) The Government of NCT of Delhi has launched prosecution proceedings under PFA in 84 cases of adulteration of mustard oil with argemone oil during the year 1998 (till 9th September, 1998). One case has been filed by CBI under IPC, in Delhi.

No information is available about the quantity of adulterated edible oil seized in various States and the manner of its utilisation.

(c) In the wake of the panic created by the dropsy cases and deaths, several States/UTs imposed a ban on sale of loose mustard oil. There is no ban on import of mustard oil.

(d) There was some rise in the prices of edible oils, particularly mustard oil after dropsy epidemic and strict quality checks that followed. However, the prices have shown an appreciable decline in the last one month as shown below :-

*Variation in wholesale prices of Edible Oils*

Name of Oil	Percentage variation	
	18 Nov./18 Oct.	27 Nov./27 Oct.
Groundnut Oil	-24.00%	-5.6%
Mustard Oil	-4.50%	-12.1%
Palmolein Oil	-7.80%	-6.2%
Sunflower Oil	-14.11%	-7.0%
Soyabean Oil	-10.50%	-6.8%
Coconut Oil	-4.08%	-5.4%
Sesame Oil	+7.52%	+2.1%

(e) and (f) Prevention of adulteration in edible oil is governed by the Prevention of Food Adulteration Act, 1954 which is in force.

(g) The Central Government have promulgated the Edible Oils Packaging (Regulation) Order, 1998 to ensure sale of safe edible oils to the consumer. The States have been advised to ensure strict enforcement of the Essential Commodities Act, 1955.

(h) No, Sir.

(i) Does not arise.

#### Child Labour

\*34. SHRI ARJUN SETHI : Will the Minister of LABOUR be pleased to state:

(a) the total number of child labour rehabilitated till date and the total amount spent thereon;

(b) whether any target has been fixed to rehabilitate all the children engaged in hazardous and non-hazardous occupations in the country;

(c) if so, the details thereof; and

(d) the steps being taken by the Government in this regard?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) to (d) The Government of India has been implementing two schemes for rehabilitation of child labour, namely National Child Labour Projects (NCLP) and Grant-in-aid to Voluntary Agencies. Under the schemes of NCLP, funds are released to the project societies at the district level which run special schools with provisions for non-formal education, vocational training, nutrition, health care, stipend etc. So far, 76 child labour projects have been sanctioned in the child labour endemic States for the coverage of 1.5 lakh children. The NCLPs (76) are primarily meant for rehabilitation of children released from hazardous work. Children who are engaged in work of non hazardous nature are mainly being taken care of through formal and non formal schooling being looked after by the Department of Education, Ministry of Human Resource Development.

Under the Grant-in-aid schemes, funds are released to the NGOs for taking up action oriented projects for the rehabilitation of child labour. 64 voluntary organisations were extended assistance under the scheme during 1997-98.

Expenditure for the child labour schemes taken together is as under :

Year	Expenditure (Rs. in lakhs)
1992-93	171.84
1993-94	326.80
1994-95	159.21
1995-96	3429.71
1996-97	3383.50
1997-98	1317.76

Considering the magnitude of the problem of child labour a sequential, progressive and integrated approach is being adopted for rehabilitation of working children.

Apart from rehabilitative measures, the various provisions of Child Labour (Prohibition & Regulation) Act, 1986 are also being enforced.

#### National Debate on Article 356

\*35. SHRI MADAN PATIL :

SHRI SURESH WARPUDKAR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government have initiated any national debate/discussion on Article 356 of Constitution using the forum of Inter State Council; and

(b) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI) : (a) and (b) The recommendations of the Sarkaria Commission pertaining to article 356 of the Constitution of India have been discussed in the meetings of the Standing Committee of the Inter-State Council held on 15.1.1997, 10.5.1997, 17.6.1997 and 8.7.1997. The matter was also discussed in the third meeting of the Inter-State Council held on 17.7.1997 but it remained inconclusive. The Standing Committee of the Inter-State Council is now scheduled to meet on 19.12.1998. The agenda includes discussion on the recommendations of the Sarkaria Commission relating to Emergency Provisions.

#### Village Defence Committees

\*36. DR. JAYANTA RONGPI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government propose to form Village Defence Committees (VDC) to fight insurgency in the affected States;

(b) if so, the details of the scheme;

(c) whether VDC scheme shall also be implemented in the North-Eastern region;

(d) if so, the time by which the VDC Scheme is likely to be started in the said regions; and

(e) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K.

ADVANI) : (a) and (b) As per available information Village Defence Committees (VDC) are functioning in the State of Jammu & Kashmir, with a view to counter the activities of militants in their respective villages. Presently each VDC consists of 1 Special Police Officer (SPO) plus 10 to 15 volunteers. The members of the Village Defence Committees are provided with arms and equipments by the State Government as per the need. SPOs in Jammu & Kashmir are being paid a monthly honorarium of Rs. 1500/- and are provided training in the use of arms.

It has been suggested to the State Government to consider strengthening the VDC scheme as per need and to integrate the VDCs into the existing counter insurgency grid.

(c) to (e) There is no such proposal at present.

#### Levy Price on Rice/Wheat

\*37. SHRI BALRAM SINGH YADAV :

SHRI SUSHIL KUMAR SHINDE :

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) whether the Government have recently revised the levy price of rice and wheat;

(b) if so, the extent thereof indicating the original and revised prices;

(c) the reasons for such increase; and

(d) the impact of such increase on the retail prices of these foodgrains?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF FOOD AND CONSUMER AFFAIRS (SARDAR SURJIT SINGH BARNALA) : (a) Government notify the prices of levy rice payable to rice millers/dealers for each Kharif Marketing Season. As there is no levy on wheat, no levy prices for wheat are fixed/notified.

(b) A statement giving State-wise prices of levy rice for the current Kharif Marketing Season 1998-99 and the previous season of 1997-98 is attached.

(c) The prices of levy rice are fixed every season after considering all relevant factors like increase in the Minimum Support Price of paddy, statutory charges and milling charges, etc. etc.

(d) The prices of levy rice are payable to rice millers/dealers for supplying levy rice exclusively for

Central Pool for distribution under TPDS and for buffer stocking. Levy price is only one of the many factors which influences the retail price levels, and is fixed/increased every year, based on the Minimum Support

Prices declared, its consequent impact on statutory charges and others factors. Therefore, it is not possible to estimate the impact of increase in Levy Prices on the retail price levels of rice.

### Statement

*Procurement Price of Levy Rice (Raw & Parboiled) for 1997-98 and 1998-99 (Oct. Sept.)*

State	Rs. per quintal							
	C o m m o n				Grade 'A'			
	1997-98		1998-99		1997-98		1998-99	
	Raw	P.Bld.	Raw	P.Bld.	Raw	P.Bld.	Raw	P.Bld.
1. Andhra Pradesh	735.10	738.70	783.40	786.30	784.40	787.20	832.70	834.80
2. Assam	691.80	696.00	737.50	741.00	737.90	741.40	783.60	786.40
3. Haryana/Delhi	729.40	733.10	780.70	783.60	778.20	781.20	829.80	831.90
4. Karnataka	679.40	683.80	724.30	728.10	724.60	728.30	769.60	772.60
5. Madhya Pradesh	679.40	683.80	724.30	728.10	724.60	728.30	769.60	772.60
6. Maharashtra	680.50	684.90	725.50	729.20	725.70	729.40	770.60	773.70
7. Orissa	710.30	714.30	757.20	760.40	757.80	761.00	804.60	807.20
8. Punjab	736.60	740.20	788.40	791.20	786.00	788.80	838.00	840.10
9. Rajasthan	720.20	724.00	767.70	770.80	768.40	771.50	815.90	818.20
10. U.P. *	707.20	711.20	757.20	760.40	754.50	757.80	804.60	807.20
11. West Bengal	676.30	680.70	721.00	724.80	721.30	725.00	766.00	769.20
12. UT Chandigarh	716.50	720.40	763.70	766.90	764.40	767.60	811.60	814.10
13. Pondicherry	673.20	677.70	717.80	721.60	717.90	721.80	762.50	765.70

\*In U.P. if the paddy is subject to Market fee @ 4% the levy prices will be as under:

	1996-97		1997-98	
	Raw	P. Bld.	Raw	P.Bld.
Common	662.70	666.60	719.60	723.40
Grade 'A'	—	—	767.80	770.80

[Translation]

### Production of Urea

\*38. SHRI ARVIND KAMBLE : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the target fixed for the production of Urea and other fertilizers by the fertilizer producing public sector undertakings during the last three years and the actual production made therein yearwise;

(b) whether there has been any decrease in its production;

(c) if so, the details thereof and the factors responsible therefor; and

(d) the steps being taken to increase the production of fertilizers?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF FOOD AND CONSUMER AFFAIRS (SARDAR SURJIT SINGH BARNALA) : (a) Consolidated information on the production of urea and other fertilizers by Central Public Sector Undertakings with reference to the targets is given in the enclosed statement.



(b) and (c) There was a decline of 9.2% in urea production in the Central Public Sector Units during 1996-97, as compared to 1995-96. This decline was on account of limitations in the supply of gas to Rashtriya Chemicals & Fertilizers Limited-Thal (RCF), power to Fertilisers and Chemicals Travancore Limited and financial & movement constraints affecting the operations of National Fertilizers Limited (NFL).

There was an increase by 27% in urea production in the Central Public Sector Units in 1997-98, as compared to 1996-97. This increase was on account of improvement in the supply of gas to the fertilizer plants on the HBI pipeline, contribution to production by the Vijaypur Expansion Project of NFL which was commissioned in March 1997 and improved performance of the Thal plant of RCF.

(d) The following incentives are available to the fertilizer projects to increase the production of fertilizers in the country;

- i) Normally, no industrial licence is required for setting up a fertilizer plant.

- ii) Duty free import of capital goods for setting up of new plants/modernisation of existing units.
- iii) Deemed export benefits to indigenous suppliers of capital goods to fertilizer projects provided such supplies are made under the procedure of international competitive bidding.
- iv) Duty free import of fertilizer raw materials and intermediates.
- v) Reasonable return on investment to the entrepreneurs under the Retention Price-cum-Subsidy Scheme, at present applicable to urea.
- vi) Government gives special concession on de-controlled fertilizers in order to promote the balanced use of plant nutrients. This scheme is implemented by Department of Agriculture and Cooperation.

### Statement

*Product-wise target and production of fertilizers from 1995-96 to 1997-98 by central Public sector undertakings*

('000' MT)

Name of Product	Target 1995-96			Production 1995-96			Target 1996-97			Production 1996-97			Target 1997-98			Production 1997-98		
	QTY	N	P	QTY	N	P	QTY	N	P	QTY	N	P	QTY	N	P	QTY	N	P
UREA	5422.6	2494.4	0.0	5209.3	2396.3	0.0	5547.9	2552.0	0.0	4729.9	2175.8	0.0	5888.8	2708.8	0.0	6006.7	2763.1	0.0
A/S	308.4	64.8	0.0	336.9	70.7	0.0	304.8	64.0	0.0	325.1	68.3	0.0	340.0	71.4	0.0	289.7	60.8	0.0
CAN	456.9	114.2	0.0	334.8	83.7	0.0	418.5	104.6	0.0	277.5	69.4	0.0	406.5	101.6	0.0	270.6	67.7	0.0
DAP	630.0	113.4	289.8	582.8	104.9	268.1	573.0	103.1	263.6	421.2	75.8	193.8	738.0	132.5	338.6	786.6	141.6	361.8
SSP	249.0	0.0	39.8	249.4	0.0	39.9	318.0	0.0	50.9	278.3	0.0	44.5	370.0	0.0	59.2	317.5	0.0	50.8
20:20:0	620.1	124.0	124.0	725.5	145.1	145.1	588.5	117.7	117.7	658.5	131.7	131.7	650.0	130.0	130.0	641.7	128.3	128.3
15:15:15	300.0	45.0	45.0	313.4	47.0	47.0	360.0	54.0	54.0	351.5	52.7	52.7	360.0	54.0	54.0	331.7	49.8	49.8
20:7:20:7	270.0	55.9	55.9	238.0	49.3	49.3	300.0	62.1	62.1	249.0	51.5	51.5	300.0	62.1	62.1	246.8	51.1	51.1
17:17:17	675.00	114.8	114.8	724.1	123.1	123.1	630.0	54.4	107.1	436.1	74.1	74.1	566.0	96.2	96.2	430.9	73.3	73.3
10:26:26	60.0	6.0	15.6	70.0	7.0	18.2	100.0	10.0	26.0	0.0	0.0	0.0	50.0	5.0	13.0	0.0	0.0	0.0
12:32:16	60.0	7.2	19.2	0.0	0.0	0.0	100.0	12.0	32.0	72.5	8.7	23.2	76.0	9.0	24.0	23.6	2.8	7.6
14:35:14	-	-	-	-	-	-	-	-	-	-	-	-	0.0	0.0	0.0	7.3	1.0	2.6
14:28:14	-	-	-	-	-	-	0.0	0.0	0.0	184.0	25.8	51.5	100.0	14.0	28.0	10.3	1.4	2.9
Total	9052.0	3139.6	704.1	8784.2	3027.1	690.7	9240.7	3134.0	713.4	7983.6	2733.8	623.1	9842.1	3384.6	805.1	9383.4	3340.9	728.1

#### Legend

A/S	Ammonium Sulphate
CAN	Calcium Ammonium Nitrate
DAP	Di-Ammonium Phosphate
SSP	Single Superphosphate

[English]

**Grants to Voluntary Organisations for Tribal Women**

\*39. SHRIMATI KAMAL RANI : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether grants are being released in time to the voluntary organisation running education centres for the tribal women in the States and particularly in U.P.;

(b) if not, the reasons therefore;

(c) the steps taken by the Government to provide grants in time;

(d) whether the Government have received any representation from some voluntary organisations to increase the amounts of grant-in-aid and for making the payment once in a year; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (e) The information is being collected and will be placed on the table of the House.

**Extortion of Money by Mafia Gangs**

\*40. SHRI MADHUKAR SIRPOTDAR :

SHRI ANANT GANGARAM GEETE:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Mafia gangs are involved in extortion of money from traders, professionals and industrialists in the country, particularly in Metropolitan cities;

(b) if so, the details thereof;

(c) the steps taken to check this menace;

(d) whether the Government propose to amend the Cr. P.C. to provide deterrent punishment for these crimes;

(e) if so, the details thereof; and

(f) the steps taken by the Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (f) The Central Government is aware

of the existence of gangs operating in various parts of the country, particularly in metropolitan cities, and engaged in extortion and other organised crimes. According to available information, these gangs indulge in pilferage of imported goods lying in docks/storage, smuggling of gold and other contraband, drug trafficking, Hawala racket and getting cuts for setting land and living premises disputes.

'Public Order' and 'Police' are State subjects under the Constitution of India. Accordingly prevention of crime as well as investigation and detection of crime are the responsibility of the State Governments. The Central Government, however, extends financial assistance to the State Governments for improving their policing infrastructure. The Central Government also shares intelligence with the State Governments and sends them advisories from time to time.

The offences relating to extortion are punishable under the relevant provisions of the Indian Penal Code (Chapter XVII). There is, however, no proposal to amend the Indian Penal Code in this regard.

**Sarkaria Commission**

231. SHRI MAHBOOB ZAHEDI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is a recommendation by Sarkaria Commission that Governors may be appointed in consultation with the respective States; and

(b) if so, whether the recent appointment of Governors by the Government have been made in accordance with the recommendations made by Sarkaria Commission?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) The Sarkaria Commission has recommended that in order to ensure effective consultation with the State Chief Minister in the selection of a person to be appointed as Governor, the procedure of consultation should be prescribed in the Constitution itself by suitably amending article 155.

(b) Even as the recommendations of the Sarkaria Commission relating to the office of Governor are being deliberated upon, the State Governments are invariably taken into confidence while making appointments of Governors.

**Expansion of Visakhapatnam Refinery Project**

232. DR. T. SUBBARAMI REDDY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Hindustan Petroleum Corporation Limited has penalised the Bharat Heavy Electricals Limited for delays in supply of equipment to its Visakhapatnam refinery project;

(b) if so, whether BHEL and some other suppliers are running behind schedule by two to four months;

(c) if so, the reasons therefor; and

(d) the steps proposed to be taken by the Hindustan Petroleum Corporation Limited to complete the expansion of Visakhapatnam Refinery Project?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) In accordance with terms of the contracts, Hindustan Petroleum Corporation Limited (HPCL) has enforced penalty clause on Bharat Heavy Electricals Limited (BHEL) on those orders which have been delayed.

(b) 16 suppliers, including BHEL, BHPV, L & T, etc. are running behind schedule.

(c) Delay by various suppliers is usually caused due to lack of internal planning/monitoring long shop fabrication time and paucity of finance, etc.

(d) HPCL has made rigorous attempt to minimise delays in equipment delivery and to recoup as much lost time as possible by continuous follow-up with vendors. In case of construction contracts, construction time was crashed and, whenever necessary, contracts were offloaded from defaulting contractors and fresh orders placed. Regular monitoring of contractor performance at all level by HPCL and the consultant is being undertaken to expedite the completion of project.

#### Officer Under Suspension in Super Bazar

233. DR. BIZAY SONKAR SHASTRI : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) the number of officers under suspension as on date in the Super Bazar and since when indicating the reasons therefor;

(b) the number of officers against whom departmental inquiries are in progress;

(c) the dates on which the inquiries were instituted and the time limit fixed for their completion;

(d) the reasons for not finalising the same and

the steps taken to expedite the finalisation of the departmental proceedings and issued charge sheets in remaining cases; and

(e) the time by which the remaining cases are likely to be cleared ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) Only one officer has been placed under suspension as on date w.e.f. 22.02.98 for the reasons that he was arrested by the C.B.I. on 22.02.98 and remained in judicial custody for more than 48 hours in connection with the criminal case regarding supply of Biscuits to the Govt. of Delhi through Super Bazar.

(b) to (e) There are two officers against whom three departmental inquiries have been initiated from January, 1996 and March, 1998 respectively. The time taken is due to the objection raised by the Charged Official regarding bias against the Inquiry Officer and changing of Inquiry Officer, non-constitution of Disciplinary Committee of the Board being the disciplinary authority to consider the above matter, indisposition of the Inquiry Officer and non availability of Presenting Officer, who had gone abroad for over 3 months. The Super Bazar has informed that they have taken steps for early completion of the inquiries.

#### Tribal People Living below Poverty Line

234. SHRI KRISHAN LAL SHARMA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether it is a fact that 80% of the tribals in the country are living below poverty line;

(b) if so, the reasons therefor;

(c) whether the Government propose to take any measure to uplift the standard of these tribals; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) No, Sir. According to the estimates of Planning Commission on poverty for the year 1993-94, 51.94% and 41.14% of tribal population are below the poverty line in rural and urban areas, respectively.

(b) Geographical isolation of tribal areas, poor resource base, low literacy levels, technological back-

wardness, etc., are responsible for relatively higher incidence of poverty among the tribals.

(c) and (d) Various poverty alleviation programmes and other development programmes are being implemented under Tribal Sub-Plan strategy. In addition, certain Central and Centrally Sponsored Schemes and State Plan Programmes are being implemented for accelerated socio-economic development of Scheduled Tribe population.

#### Disposing of Mustard Oil into River

235. SHRI MADHAVRAO SCINDIA :

SHRI SUSHIL KUMAR SHINDE :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the stockists and other traders of mustard oil disposed of the oil into the Yamuna river contaminating the water following spread of Dropsy as an epidemic in Delhi and around it;

(b) if so, the details thereof; and

(c) if not, the steps taken by the Government to check such type of contamination of Yamuna river?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) The Central Pollution Control Board, have reported that they are not aware of any incident of disposed of mustard oil in the river Yamuna.

(b) and (c) Do not arise in view of (a) above.

#### Family Planning Programmes

236. SHRI MULLAPALLY RAMACHANDRAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the States which have reported the best achievements in the implementation of family planning programmes; and

(b) the details of family planning programme that have received the most popular response?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Overriding objective of Family Welfare Programme is to control rate of growth of population. Growth of population in turn is directly controlled by use of family planning methods measured as Couple Protection Rate.

A statement showing all the States (major or small) who have achieved Birth Rate less than the all India average during the year 1997 is enclosed.

The States of Andhra Pradesh, Gujarat, Haryana, Karnataka, Madhya Pradesh, Maharashtra, Punjab, Tamil Nadu and Himachal Pradesh have achieved a Couple Protection Rate higher than the all India average as on 31st March, '98.

(b) Under Family Planning Programme a number of methods are offered to people like male and female sterilizations, IUD, condoms and Oral Pills.

As per National Family Health Survey (1992-93), female sterilisation is by far the most popular method of family planning.

#### Statement

*States who have achieved Birth Rate less than all India average during the year 1997 (Sample Registration System Estimates)*

State	Birth Rate 1997*
1. Andhra Pradesh	22.5
2. Gujarat	25.6
3. Karnataka	22.7
4. Kerala	17.9
5. Maharashtra	23.1
6. Orissa	26.5
7. Punjab	23.4
8. Tamil Nadu	19.0
9. West Bengal	22.4
10. Arunachal Pradesh	21.4
11. Goa	14.2
12. Himachal Pradesh	22.6
13. Manipur	19.7
14. Mizoram	15.0
15. Sikkim	19.8
16. Tripura	18.3
India**	27.2

\* = Figures Provisional.

\*\* = Excludes Jammu & Kashmir due to part receipt of returns.

Note :- Information in respect of the State of Jammu & Kashmir is not available.

[Translation]

**Production of Sugarcane**

237. SHRIMATI KAMAL RANI : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the quality of sugarcane produced during the last year in Uttar Pradesh alongwith the quantity likely to be produced during the current year;

(b) if so, the details indicating the crushing capacity of the sugar mills at present in Uttar Pradesh;

(c) whether the present sugar mills in the State are capable of crushing the entire bulk of sugarcane; and

(d) if not, the action proposed to be taken to ensure the crushing of entire sugarcane produced in the State?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) and (b) The sugarcane production in Uttar Pradesh during the last 1997-98 (October-September) sugar season was 1334.0 lakh tonnes. As against this, the likely sugarcane production during the current 1998-99 season is 1260 lakh tonnes. The sugar industry has been delicensed w.e.f. 11.9.1998. The installed capacity of the sugar mills of Uttar Pradesh as on 31.8.98 was 293325 TCD.

(c) and (d) The sugarcane produced in the State of Uttar Pradesh is utilised for manufacture of sugar, khandsari and gur. Besides this, it is also used for seed and chewing purposes. The percentage utilisation of sugarcane by the sugar mills has been in the range of 35 to 42 in the recent past. Thus, the mills have adequate capacity to crush the available sugarcane in the State of Uttar Pradesh. In order to increase the crushing capacities of the sugar mills, 99 letters of intent were granted for setting up of new sugar factories as well as expansion in the existing crushing capacity before the delicensing of the industry.

[English]

**Revision of Commission for Petrol Dealers**

238. SHRI S. S. OWAISI :

SHRI PRASAD BABURAO TANPURE :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have revised the Commission of petrol dealers recently;

(b) if so, the details thereof;

(c) the total cost exchequer to be born every year;

(d) whether this decision has been taken as per the recommendations of the Oil Coordination Committee; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (e) The Government had constituted a Committee of Directors (Marketing) of Oil Companies for the purpose of revision of dealers' Commission on MS, HSD, LPG etc. Based on the recommendation of the Directors' Committee, the dealers' commission on MS/HSD was revised on 6.11.97 having financial impact of about Rs. 227 crores. The dealers commission was also revised on 1.4.98 as per the approved formula in respect of revision in All India Consumer Price Index with retrospective effect from 3.7.1996.

[Translation]

**Sex Crimes with Children**

239. SHRI RAJVEER SINGH :

SHRI JAYSINHJI CHAUHAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there has been sharp rise in the sex crimes with children;

(b) if so, the details thereof and the reasons therefor; and

(c) one steps taken by the Government to prevent such crimes ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) Available information relating to the increasing of child rape, procreation of minor girls and selling and buying of girls for prostitution during the years 1995 to 1997 is given below:

Sl. No.	Year	Child Procreation	Selling of girls	Buying of girls
1.	1995	4,067	107	17
2.	1996	4,083	94	6
3.	1997	Not available	87	9

(c) 'Police' being a State subject, it is essen-

tially for the State Government to take such preventive and punitive measures as are necessary to curb the crime against children. The Central Government, on its part, is giving focussed attention to the problems of women and children through the Department of Women & Child Development.

[Translation]

#### Suggestion for Amending Acts

240. SHRI THAWAR CHAND GEHLOT : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether there is any proposal to amend the existing Acts/Laws relating to Scheduled Castes and Scheduled Tribes;

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (c) Presumably the reference is to the Report submitted by the National Commission for SCs and STs to the Government in which recommendations have been made to amend existing Acts/Laws on certain subjects relating to SCs/STs dealt with by this Ministry.

Under Section 6 of the Constitution (65th Amendment) Act 1990, the reports of the Commission alongwith the Action Taken Memorandum are to be laid on the Table of both the Houses of the Parliament.

The National Commission for SCs/STs has so far submitted four Reports and a Special Report to the Government. First, Second and Special Report of the Commission have already been laid on the Table of both Houses of Parliament alongwith Action Taken Memorandum. The process of preparing Action Taken Memorandum on the recommendations of Commission in its Third and Fourth Report is going on and as soon as the process is completed the Action Taken Memorandum will be laid on the Table of both Houses.

[English]

#### Issue of Ration Cards

241. SHRI SATYA PAL JAIN : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) whether the Government have formulated any policy about issue of Ration Card to the residents of Chandigarh;

(b) if so, the details thereof;

(c) the total population of Chandigarh and the number of ration cards issued till date; and

(d) the number of ration depots at present?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) and (b) The Implementation of Public Distribution System (PDS) is the joint responsibility of the Central and the State Governments. While the Central Government is responsible for procuring and making available PDS commodities to the States/ Union Territories, the operational arrangements for further distribution to the consumers under the PDS including issue of ration cards is a subject matter within the jurisdiction of the State Government/Union Territory Administration.

(c) Total estimated population of Chandigarh as on July 1, 1998 is 8.40 lakhs and the number of Ration Cards in circulation is 1.96 lakhs (as on 31st August, 1998).

(d) As reported by the Union Territory Administration of Chandigarh there are 247 Fair Price Shops in the Union Territory (as on 31st August, 1998).

#### CGHS Dispensaries in Southern States

242. SHRI T. GOVINDAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the CGHS dispensaries located in Southern States are able to cater the demands of the CGHS beneficiaries/pensioners;

(b) if so, the details of places covered by CGHS dispensaries;

(c) if not, whether the Union Government propose to start new CGHS dispensaries in those areas where CGHS facilities are not available at present; and

(d) if so, the details of places to be covered during 1998-99 and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) In the Southern States, the cities of Bangalore, Chennai, Hyderabad and Trivandrum are covered by CGHS and the demands of the beneficiaries and pensioners are generally met according to the features of the Scheme.

(c) and (d) As per the present policy of the

Government, the CGHS is to be extended first to the capital cities of the States which fulfil the prescribed norms subject to the availability of resources.

There is a proposal to open one Ayurvedic and one Homoeopathic dispensary in Trivandrum during the year 1998-99 subject to availability of infrastructure including staff.

[Translation]

#### Complaints against Distributors

243. SHRI PUNNULAL MOHALE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the total number of complaints received against distributors and Regional Sales Officers from Members of Parliament/Ex-MP's/consumers for the last three years, year wise;

(b) the number of complaints out of them disposed of by the Government; and

(c) the time by which the pending complaints are likely to be disposed of?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) the yearwise details of complaints received against PSU Oil Companies distributorships from Members of Parliament/Ex-MPs/Consumers during the last three years are given below :

	1995-96	1996-97	1997-98
Complaints from MPs/Ex-MPs	104	123	205
Complaints from Consumers	77139	106105	88004
Complaints against Field Officers	2	1	4

All Complaints received during 1995-96, 1996-97 and 1997-98 were disposed off.

Generally, complaints received from MPs/Ex-MPs and consumers are investigated and required to be disposed off within a months time. For complaints pending for more than one months time due to circumstances beyond control, efforts are made to resolve the same with regular follow up with the Oil Companies.

[English]

#### Creation of SC's/ST's Development Corporation

244. SHRI G.M. BANATWALLA : Will the Minis-

ter of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the National Commission for Scheduled Castes and Scheduled Tribes recommended creation of SCs/STs development corporation on the lines of the Planning Commission;

(b) if so, the details thereof; and

(c) the decision of the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) and (b) No, Sir.

(c) Does not arise.

#### E.S.I. Scheme

245. SHRI AJAY KUMAR S. SARNAIK : Will the Minister of LABOUR be pleased to state :

(a) the basic features of Employees State Insurance Scheme and the date of its introduction;

(b) the number of workers (beneficiaries) contributing towards ESI at present; and

(c) the details of participation of the State Governments and ESI Corporation in regard to providing benefits to the beneficiaries ?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) and (b) The Employees' State Insurance Scheme provides comprehensive Medical Care and cash benefits to the workers/families in the contingencies of sickness, maternity and employment injury resulting in disablement or death. The Scheme is applicable to power-using factories employing 10 or more persons and non-power using factories and certain other establishments employing 20 or more persons. The Scheme is applicable to the employees drawing wages up to Rs. 6500/- per month. The Scheme was initially introduced at two centres with effect from 24.2.1952. Presently there are 83.62 Lakh employees contributing to the Scheme.

(d) The responsibility for administration of Medical Care under the ESI Scheme vests in the State Governments/Union Territory Administrations except in Delhi and Noida where it is being administered by the ESIC direct. The work relating to disbursement of cash benefits to the beneficiaries is being administered by the ESI Corporation.

#### Employment Exchanges for Handicapped

246. SHRI MOINUL HASSAN AHAMAD : Will

the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government have set up special employment exchanges and special cells for the handicapped persons in the States;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) and (b) There are 50 Special Employment Exchanges and 39 Special Cells for the handicapped persons in the States/UTs as per statement attached.

(c) Does not arise.

#### Statement

#### *Special Employment Exchanges for Physically Handicapped in States/UTs*

S.No.	Address
1	2
1.	The Regional Employment Officer, Special Employment Exchange for Physically Handicapped, Azamabad, Hyderabad-500 020, Andhra Pradesh.
2.	The Employment Officer, Special Employment Exchange for Physically Handicapped, Visakhapatnam, Andhra Pradesh.
3.	The Asstt. Director, (Employment), Special Employment Exchange for Physically Handicapped, Naharlagun, Arunachal Pradesh. (Sanctioned on 19.4.96)
4.	The Employment Officer, Special Employment Exchange for Physically Handicapped, Guwahati, Assam.
5.	The Employment Officer, Special Employment Exchange for Physically Handicapped, Jorhat Assam. (Upgraded on 21.3.95)
6.	The Employment Officer, Special Employment Exchange for Physically Handicapped, Combined Building Labour, Bailey Road, Patna-800 001, Bihar.
7.	The Employment Officer, Special Employment Exchange for Physically Handicapped, Salajoso Cross Road, Opp. S.V. College, Ahmedabad-380 001, Gujarat
8.	The Sub-Regional Employment Officer, Special Employment Exchange for Physically Handicapped, Kothi Building, Baroda, Gujarat.

1	2
9.	The Employment Officer, Special Employment Exchange for Physically Handicapped, Mehsana, Gujarat. (Upgraded on 21.3.95)
10.	The Sub-Regional Employment Officer, Special Employment Exchange for Physically Handicapped, Kooasiwala Bunglow, Junction Plot, Rajkot, Gujarat.
11.	The Sub-Regional Employment Officer, Special Employment Exchange for Physically Handicapped, Multistoreyed Building Nanpura, Surat, Gujarat.
12.	The Employment Officer, Special Employment Exchange for Physically Handicapped, 1282, Sector-13 C, Chandigarh-160 018.
13.	The Employment Officer, Special Employment Exchange for Physically Handicapped, Stock Palace, Shimla-271 042, Himachal Pradesh.
14.	The Employment Officer, Special Employment Exchange for Physically Handicapped, Jammu, Jammu & Kashmir. (Upgraded on 21.3.95)
15.	The Employment Officer, Special Employment Exchange for Physically Handicapped, No. 5, Crescent Road, High Grounds, West Bangalore-560 020, Karnataka.
16.	The Sub-Regional Employment Officer, Special Employment Exchange for Physically Handicapped, Gulbarga, Karnataka. (Upgraded on 31.3.98)
17.	The Employment Officer, Special Employment Exchange for Physically Handicapped, Mysore, Karnataka. (Upgraded on 21.3.95)
18.	The Sub-Regional Employment Officer, Special Employment Exchange for Physically Handicapped, Kottayam, Kerala. (Upgraded on 24.3.98)
19.	The Employment Officer, Special Employment Exchange for Physically Handicapped, Kozhikode, Kerala. (Upgraded on 21.3.95)
20.	The Sub-Regional Employment Officer, Special Employment Exchange for Physically Handicapped, Neyyattinkara, Kerala. (Upgraded on 24.3.98)
21.	The Employment Officer, Special Employment Exchange for Physically Handicapped, Nandavanam Road, Palayam, Trivandrum, Kerala.
22.	The Employment Officer, Special Employment Exchange for Physically Handicapped, 965, Wright Town, Jabalpur-482001 Madhya Pradesh.



1	2
23.	The Special Employment Officer, Special Employment Exchange for Physically Handicapped, Mercantile Chambers, 3rd Floor, Graham Road, Ballard Estate, Mumbai-490001, Maharashtra.
24.	The Employment Officer, Special Employment Exchange for Physically Handicapped, Nagpur, Maharashtra. (Upgraded on 30.3.95)
25.	The Employment Officer, Special Employment Exchange for Physically Handicapped, Pune, Maharashtra. (Upgraded on 30.3.95)
26.	The Employment Officer, Special Employment Exchange for Physically Handicapped, Thane, Maharashtra. (Upgraded on 30.3.95)
27.	The Employment Officer, Special Employment Exchange for Physically Handicapped, Imphal, Manipur. (Upgraded on 15.3.96)
28.	The Employment Officer, Special Employment Exchange for Physically Handicapped, Flat No. 367, Sahid Nagar, Bhubaneswar, Orissa-751 007.
29.	The Sub-Regional Employment Officer, Special Employment Exchange for Physically Handicapped, Block No. 2, Gill Road, Ludhiana, Punjab.
30.	The Asstt. Director, Special Employment Exchange for Physically Handicapped, Ajmer, Rajasthan. (Upgraded on 30.3.96)
31.	The Asstt. Director, Special Employment Exchange for Physically Handicapped, Alwar, Rajasthan. (Upgraded on 30.3.96)
32.	The Employment Officer, Special Employment Exchange for Physically Handicapped, Jaipur-302 001, Rajasthan.
33.	The Asstt. Director, Special Employment Exchange for Physically Handicapped, 33, Mount Road, Nandanam, Madras Chennai-600 035, Tamil Nadu.
34.	The Sub-Regional Employment Officer, Special Employment Exchange for Physically Handicapped, Agartala, Tripura. (Sanctioned on 31.3.98)
35.	The Regional Employment Officer, Special Employment Exchange for Physically Handicapped, Agra, Uttar Pradesh. (Upgraded on 7.3.96)
36.	The Regional Employment Officer, Special Employment Exchange for Physically Handicapped, Aligarh, Uttar Pradesh. (Upgraded on 7.3.96)

1	2
37.	The Regional Employment Officer, Special Employment Exchange for Physically Handicapped, Allahabad, Uttar Pradesh. (Upgraded on 7.3.96)
38.	The Regional Employment Officer, Special Employment Exchange for Physically Handicapped, Bareilly, Uttar Pradesh. (Upgraded on 7.3.96)
39.	The Regional Employment Officer, Special Employment Exchange for Physically Handicapped, Ghaziabad, Uttar Pradesh. (Upgraded on 7.3.96)
40.	The Regional Employment Officer, Special Employment Exchange for Physically Handicapped, Gorakhpur, Uttar Pradesh. (Upgraded on 7.3.96)
41.	The Employment Officer, Special Employment Exchange for Physically Handicapped, G.T. Road, Kanpur, Uttar Pradesh.
42.	The Regional Employment Officer, Special Employment Exchange for Physically Handicapped, Lucknow, Uttar Pradesh. (Upgraded on 7.3.96)
43.	The Regional Employment Officer, Special Employment Exchange for Physically Handicapped, Mathura, Uttar Pradesh. (Upgraded on 7.3.96)
44.	The Regional Employment Officer, Special Employment Exchange for Physically Handicapped, Varanasi, Uttar Pradesh. (Upgraded on 7.3.96)
45.	The Special Employment Officer, Special Employment Exchange for Physically Handicapped, 67, Bantinet Street, 3rd Floor, Calcutta, West Bengal.
46.	The Employment Officer, Special Employment Exchange for Physically Handicapped, Union Territory of Chandigarh. (Upgraded on 31.3.95)
47.	The Employment Officer, Special Employment Exchange for Physically Handicapped, Barack No. 1/E-5, Block A, Curzon Road, New Delhi.
48.	The Employment Officer, Special Employment Exchange for Physically Handicapped, Trans Yamuna, Delhi. (Upgraded on 31.3.95)
49.	The Employment Officer, Special Employment Exchange for Physically Handicapped, Ernakulam, Kerala. (Upgraded on 21.3.95)
50.	The Employment Officer, Special Employment Exchange for Physically Handicapped, Kollam Kerala. (Upgraded on 21.3.95)

*Special Cells in the States*

S. No.	State	Location of the Spl. Cell
1	2	3
1.	Andhra Pradesh	Vijayawada
2.	Bihar	Maraphari
3.	Haryana	Sonepat
4.	Haryana	Mahendragarh
5.	Himachal Pradesh	Dharamsala
6.	Kerala	Paighat
7.	Kerala	Nedumangad
8.	Kerala	Kayamkulam
9.	Kerala	Aluva
10.	Kerala	Irinjalkuda
11.	Karnataka	Mangalore(shifted from Tumkur)
12.	Madhya Pradesh	Bilaspur
13.	Madhya Pradesh	Durg
14.	Madhya Pradesh	Dewas
15.	Madhya Pradesh	Rewa
16.	Maharashtra	Nasik
17.	Maharashtra	Sholapur
18.	Maharashtra	Kolhapur
19.	Meghalaya	Shillong
20.	Nagaland	Kohima
21.	Orissa	Cuttack
22.	Punjab	Amritsar
23.	Rajasthan	Kota
24.	Rajasthan	Junjhunu
25.	Rajasthan	Sikar
26.	Rajasthan	Sriganganagar
27.	Tamil Nadu	Coimbatore
28.	Tamil Nadu	Chenglepet
29.	Tamil Nadu	Cuddalore

1	2	3
30.	Tamil Nadu	Salem
31.	Tamil Nadu	Tirunelveli
32.	Tamil Nadu	Vellore
33.	Tamil Nadu	Chidnabararar
34.	Tamil Nadu	Periyar
35.	Tamil Nadu	Uthaganelam
36.	West Bengal	Barrackpore
37.	West Bengal	Howrah
38.	West Bengal	Purulia
39.	West Bengal	Kharagpur

**Spread of Aids**

247. SHRI RUPCHAND MURMU : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether medical apparatus used by dentists are contributory factors to spread AIDS; and

(b) if so, the steps taken by the Government against this danger ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) No, Sir. The medical apparatus used by dentists do not contribute to the spread of AIDS if properly sterilised.

(b) In order to prevent spread of HIV/AIDS by dentists, guidelines on Universal precautions to be observed has been circulated to all hospitals.

**Proxy War**

248. SHRI VAIDYA VISHNU DUTT : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of security/Army personnel killed in J & K while combating the proxy war;

(b) the steps taken to rehabilitate their dependents; and

(c) the number of security/Army personnel missing or untraced?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) As per available information, 1694 Se-

curity Force personnel have been killed in militant violence in J & K during the period January 1990 to October 1998.

(b) In cases of deaths occurring in the course of performance of duties attributable to acts of violence by terrorists, an ex-gratia payment of Rs. 5.00 lakhs is admissible. In cases of death occurring in action against militants/terrorists/extremists etc., the dependents are paid an amount of Rs. 7.50 lakhs. Benefits in lieu of group insurance, and liberalized pension, are also admissible.

Preference is also given to children of the deceased personnel in admission to certain professional courses.

In addition, in the case of CPMFs, dependents of deceased personnel are eligible for appointment to group C & D Government jobs on compassionate grounds.

(c) The information is being collected and will be laid on the table of the House.

#### Renaming of Railway Stations

249. SHRI AMAR ROY PRADHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any proposal for renaming of Railway Stations has been received from the Government of Bengal;

(b) if so, the details thereof; and

(c) the decision taken thereon?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) According to available information, no such proposal has been received.

(b) and (c) Do not arise.

[Translation]

#### Godowns in Bihar

250. SHRI MOHAMMAD ALI ASHRAF FATMI : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the number of godowns constructed/under construction in Bihar, capacity-wise;

(b) whether the Government propose to construct some more godowns in the State;

(c) if so, the details thereof; location-wise; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAL SINGH YADAV) : (a) A statement showing the number of godowns constructed/under construction by the FCI in Bihar, capacity-wise, as on 30.9.1998 is enclosed.

(b) Yes, Sir.

(c) As per approved Annual Plan 1998-99, 5000 M.T. capacity godown is under construction at Gumla (Distt. Ranchi).

(d) Does not arise.

#### Statement

##### Number of Godowns Constructed/Under Construction in Bihar, Capacity-Wise

(Fig. in '000 Tonnes)

Sl.No.	Name of the Centre	Covered (Owned)	(Capacity-wise)
<b>A. Constructed Godowns</b>			
1.	Jasidih	12.50	
2.	Darbhanga	5.74	
3.	Jainagar	9.67	
4.	Gaya (FSD)	64.72	
5.	Gaya (Silo-Bins)	32.00	
6.	Dhanbad	13.74	
7.	Chanpatia	6.28	
8.	Muzaffarpur	7.60	
9.	Narainpur Anant	36.67	
10.	Buxar	25.00	
11.	Dighaghat	32.44	
12.	Mokaineih	57.63	
13.	Phulwari Sharif	56.97	
14.	Belouri (Purnea)	8.98	
15.	Katihar	10.84	
16.	Saharsa	14.64	
		395.42	
<b>B. Godowns Under Construction</b>			
1.	Gumla	5.00	

**Assistance to Voluntary Organisations in Gujarat**

251. SHRI HARIBHAI CHAUDHARY : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the number of voluntary organisations in Gujarat getting financial assistance from the Central Government;

(b) the extent of financial assistance demanded by these institutions and the actual assistance provided to them during the last two years;

(c) the criterion adopted by the Government for granting the financial assistance to voluntary organisations for welfare activities; and

(d) the name of organizations black listed during the last two years, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) and (b) The number of voluntary organisations in Gujarat which were given financial assistance by the Ministry of Social Justice and Empowerment in 1996-97 and 1997-98, and the total amount of assistance sanctioned are as follows:-

Year	No. of Organisations	Amount of assistance sanctioned (Rs. in lakh)
1996-97	29	129.19
1997-98	31	164.58

(c) The organisations should be registered under the Societies Registration Act, 1860 and should be functioning for at least 2 years. The grant-in-aid is released as per the norms prescribed in respect of each scheme and on the basis of the recommendation of the State Government concerned.

(d) A list of organisations in whose case grant-in-aid was discontinued, or who have been blacklisted is attached as Statement.

**Statement**

*List of the voluntary organisations in whose case grant-in-aid was discontinued or who were blacklisted*

State	Name of the Organisation
1	2
1. Andhra Pradesh	1. Pragati Youth Sangham, Guntur.

1	2
	2. Praja Abyudaya Seva Saimiti, Chittoor.
	3. Sri Subramaneshwari Mahila Mandali, Guntur.
	4. Vijayapuram Praja Seva Samiti, Chittoor.
	5. Indian Council for Social Welfare, Hyderabad.
2. Assam	Jagiriti Sanmilita Unnayan Kendra, Lakhimpur.
3. Bihar	1. Indira Gandhi Samaj Sevashram, Patna.
	2. Gulab Singh Mahila Evam Bal Kalyan Sangh, Siwan.
	3. Gramin Bal Vanita Vikas Niketan, Nabada.
	4. All India Santhal Welfare and Cultural Society, Sahebaganj.
	5. The Institute for National Development, Integration and Awareness, Kankarbagh, Patna.
	6. The Women's Relief and Welfare Society, Patna.
	7. Vananchal Vikas Sevashram, Sahebaganj.
	8. Navin Bharatiya Pratishthan, Muzaffarpur.
4. Delhi	1. Shoshan Unmoolan Parishad, Delhi.
	2. YWCA, Asha Project, New Delhi.
5. Karnataka	1. Bhanu Educational Society, Bangalore.
	2. Centre for Education, Service & Training Bangalore
6. Kerala	Kollam Nataka Vedi, Kollam.
7. Orissa	Sanjoevani, Bhubaneswar.
8. Rajasthan	S.L. Adarsh Vidyalaya Samiti, Sriganganagar.

1	2
9. Sikkim	1. Association for Social Health in India, Gangtok. 2. Shradha, Pakyong.
10. Tamilnadu	1. Applied Inter-Disciplinary Development Research Institute, Chennai. 2. Kalaiselvi Karunalaya Social Welfare Society, Chennai.
11. Uttar Pradesh	1. Samaj Kalyan Shiksha Samiti, Deoria. 2. Akhil Bharatiya Samaj Kalyan Prathisthan, Deoria. 3. Taradevi Shiksha Samiti, Deoria. 4. Sanskrit Basha Vikas Parishad, Deoria. 5. Gram Seva Sansthan, Deoria. 6. Jan Jagran Parishad, Allahabad. 7. Banjara Vikas Parishad, Aligarh. 8. Bharatiya Samajothan Seva Sansthan, Deoria. 9. Sarvodaya Gram Evam Mahila Vikas Sansthan, Rampur.
12. West Bengal	1. Seulpur Udayan Club, Midnapore. 2. Haldia Samaj Kalyan Parishad, Midnapore 3. Satya Bharati, Hooghly. 4. Prabudha Bharati, Midnapore.

**Advertisement for JR./SR. Research fellow by C.C.R.H.**

252. SHRI RAMESHWAR PATIDAR : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question No. 4845 dated July 21, 1998 regarding recruitment of

various posts in C.C.R.H., New Delhi and state:

(a) the details of advertisements given by the Council with reference to the appointment for the posts of Senior Research Fellow and Junior Research Fellow from June, 1997 to June, 1998; and

(b) the details of applications invited for these posts a long with the qualifications?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALA) : (a) and (b) No general advertisement in the Newspaper was given for the recruitment. As per the laid down procedure for the recruitment to the post of Senior Research Fellow (SRF) and Junior Research Fellow (JRF) the requisition is sent to the employment exchange of the area where the units is located and is having the vacancies. During the period June 1997 to June 1998 two requisitions were sent to the employment exchanges at Lucknow and at Delhi for filling up the post of JRF and the concerned employment exchanges had forwarded the applications of 23 and 21 candidates respectively. The applicants were having the qualifications of both Diploma and Degree in Homoeopathy. No requisition or advertisement for filling up of the post of SRF had been made during this period due to the fact generally the SRFs are appointed by the Council from amongst the already working JRFs in consultation with the concerned Project Officer by duly constituted D.P.C.

[English]

**Discrepancy over Foodgrains Stock**

253. SHRI SUNIL KHAN :

SHRI BIKASH CHOWDHURY :

SHRI AJOY MUKHOPADHYAY :

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) whether the Comptroller and Auditor-General has found serious discrepancies in the stock of the foodgrains held by the Food Corporation of India during the 1996-97.

(b) if so, the details thereof;

(c) the number of officials found responsible for this discrepancies; and

(d) the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY

OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) and (b) There have been discrepancies in the stock figures of foodgrains in the central pool as maintained by the Ministry of Food and Consumer Affairs and the Food Corporation of India. Therefore, Government has requested the Comptroller and Auditor General of India to conduct a special audit of stocks of foodgrains in the central pool held by the Food Corporation of India and the State Governments/their agencies and submit their report.

(c) and (d) Do not arise.

#### Vaccine for Leprosy

254. SHRI BHERU LAL MEENA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether any vaccine has been developed for the treatment of leprosy in the country;

(b) whether the said vaccine has been tested so far;

(c) if so, the details of its outcome thereof; and

(d) the time by which commercial production of this vaccine is likely to be started to make the same available in the market for sale ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Yes, Sir.

(b) to (d) Three anti leprosy vaccines viz., ICRC vaccine, MW vaccine and M. Habana vaccine have been developed by the Indian Scientists in the country. ICRC and MW vaccines are under clinical trials and M. Habana vaccine is being evaluated.

#### Shortage of Onions

255. SHRI R. SAMBASIVA RAO : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) the reasons for shortage of onions in the country;

(b) whether the export of onions continued despite shortage;

(c) the reasons for not suspending the export agreements;

(d) whether the hoarders are also responsible for this shortage; and

(e) if so, the action taken by the Government against those found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) The main reason for the shortage to onions in the country was the reduction in their production during 1997-98 due to climatic factors. The Kharif crop was adversely affected due to heavy rains during August-October, 1998.

(b) and (c) The export of onion has been banned with effect from 14.10.98.

(d) and (e) All the State/UT Governments were requested to initiate stringent action against hoarders and blackmarketeers in July, 1998. Several State Governments took necessary action against hoarders and blackmarketeers in their States and Union Territories.

#### Rape cases against Women of Poorer Sections

256. SHRI AMAN KUMAR NAGRA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether there has been an increase in rape cases against women belonging to poorer sections in the country during the last three years;

(b) if so, the details thereof;

(c) whether any study has been conducted by the Government in this regard;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (e) The information is being collected and will be laid on the table of the House.

#### Contamination of I.V. Fluids

257. SHRI MOHAN RAWALE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Committee constituted by the Delhi High Court to probe into the contaminated I.V. fluids scandal has since submitted its report to the Government;

(b) if so, the details thereof;

(c) the number of persons found guilty therein;

(d) the action taken against them; and

(e) the preventive measures taken by the Government to check the contamination in I.V. fluids?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE : (SHRI DALIT EZHILMALAI) : (a) Yes, Sir.

(b) The Report has concluded that purchases I.V. Fluids was made at higher rates. The Committee has wanted further CBI investigations into the delay in taking action against those found guilty and recommended transfer of officials responsible for the same. It has further suggested remedial measures to prevent such recurrence in future.

(c) and (d) 4 persons have been found guilty of these purchases. CBI has been requested to enquire into the matter. Departmental inquiry is already underway against one person.

(e) The following preventive measures are taken in Central Govt. Hospital to check the contamination of I.V. fluids;

1. Purchase of I.V. Fluids are made from approved manufacturers by Govt. Medical Store Deptt. for supply to Govt. Institutions and also against the tender enquired approved by the respective Joint Purchase Committee.
2. All batches of I.V. fluids are tested for quality control before issue to the user Institution.
3. Storages are done in dry cool place free from humidity and moisture to prevent fungal growth.
4. Each bottle is examined against light with white and black back-ground before issue.
5. Before using the I.V. Fluids on patients, each and every bottle of I.V. fluids is rechecked against light by the user and not bottle is used for patients if it contains any particulate matter/fungus.

In the event of any particulate matter or any fungal growth being noticed, the whole batch is suspended/withdrawn for use and the matter is reported to appropriate authority.

However, in view of the suggestions made by the Committee, the matter is being examined as so what additional preventive measures can be taken related to the system of procurement of such fluids.

### Smuggling in North-Eastern States

258. SHRI BHIM DAHAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is increase in activities of smuggling in North-Eastern States including Sikkim;

(b) if so, the details thereof; and

(c) the steps taken by the Union Government to contain such activities?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) Information is being collected and will be laid on the table of the House.

### Drugs Prices Control Order

259. SHRI RAMACHANDRA MALLICK : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether sharp rise in the price of a commonly used pharmaceutical drugs has been noticed following the introduction of the Drug (Prices Control) Order, 1995;

(b) whether any survey has been conducted by any agency in this regard;

(c) if so, the extent of price rise indicated by such agency;

(d) the steps taken or proposed to be taken by the Government to check the price rise;

(e) whether under Drug (Prices Control) Order, 1995 the Union Government is authorised to fix the prices of drugs (wholesale and retail);

(f) whether the Union Government are going to delegate the power of fixing the prices of drugs to the States; and

(g) the time by which the decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A. K. PATEL) : (a) The prices as measured by the Wholesale Price Index (base 1981-82=100), has increased by 11.43 per cent in respect of drugs and medicines in 1997-98 over 1995-96 as compared to 11.49 per cent increase for all commodities during the same period. Hence the price rise in medicine is in consonance with other commodities.

(b) and (c) Yes Sir. The National Pharmaceutical Pricing Authority has conducted a survey. Mixed trend has been noticed. In some drugs, prices have gone up while in other drugs, they have either fallen or remained unchanged.

(d) In order to check the price rise, 74 bulk drugs and their formulations have been kept under price control in DPCO, 95 as per the criteria laid down in 'Modifications in Drug Policy, 1986'. Prices of de-controlled drugs are also periodically analysed.

(e) Prices of drugs/formulations are fixed/revised as per provisions of DPCO, 95.

(f) and (g) No, Sir.

#### Inspection Committee on CGHS Unani Medical Store Depots

260. SHRI AMAR ROY PRADHAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have constituted any Inspection Committee for inspection of medicines received by CGHS Unani Medical Store Depot;

(b) whether the Government have received the reports from the said committees;

(c) if so, the details thereof and the action taken by the Government thereon; and

(d) if not, the time by which reports from the said committee are likely to be received?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Yes, Sir, the Inspection Committee has been constituted with two Unani Physicians from dispensary/units in which one is a Inspecting Officer and the other is a Medical Officer.

(b) and (c) The inspection report prepared by this Committee is submitted to the physician incharge of the Unani Medical Store Depot whenever the medicines are received in the Unani Store from the suppliers. After taking the medicines on charge passed by the Committee, the report is submitted to Central Government Health Scheme (HQ), which is a regular procedure whenever the medicines are received from suppliers.

(d) In view of (b) and (c) above, the question does not arise.

#### Distribution Control on Industrial Kerosene

261. SHRI PROMOTHES MUKHERJEE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether there is distribution control on the distribution of industrial kerosene and very small quantity is being sold by Public Sector Undertakings;

(b) whether the Government propose to issue directions to the States to lift the distribution control on kerosene;

(c) if so, the details thereof; and

(d) the other steps proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (d) State Governments and Union Territories have been requested from time to time that the kerosene oil supplies by Public Sector Oil Companies may be distributed under PDS for domestic use only and the industrial units should use kerosene oil available under the Parallel Marketing System. However, State/UT Governments are free to allocate kerosene for industrial/commercial use also out of supplies from Government Oil Companies and a limited quantity is also being so supplied.

[Translation]

#### Amarnath Pilgrims

262. SHRI AMAR PAL SINGH :

SHRI RAMPAL SINGH :

SHRI BIR SINGH MAHATO :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of pilgrims visited Amarnath this year;

(b) the number of persons died by the natural calamity;

(c) whether any financial assistance has been provided by the Union Government to the pilgrims of Amarnath;

(d) whether the Government are aware that the facilities have not been provided to the Amarnath pilgrims this year; and

(e) if so, whether any inquiry has been conducted by the Government in the matter and the action taken against the erring persons ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) As per available reports, 1,49,920 pilgrims had visited Amarnath this year.



(b) Nil.

(c) No, Sir.

(d) The arrangements for the annual Amarnath Yatra are being made by the State Government and they have now been providing facilities to pilgrims in accordance with the recommendations of the Dr. Sengupta Committee, which was constituted after the Amarnath Yatra tragedy in 1996. One of the recommendations related to restricting the total number of pilgrims. This year, during the Amarnath Yatra, due to the unprecedented increase in the number of pilgrims, some complaints were received regarding non-registration of pilgrims as they had crossed the prescribed limit. These complaints were referred to the State Government. Some complaints were also made about the imposition of Rs. 25 as registration fee, which were also referred to the State Government for appropriate action.

(e) In view of above, question does not arise.

#### 15-Points Programmes

263. SHRI RAJO SINGH : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government have taken/proposed to take any action for strengthening the 15-point programme for the welfare of minorities in Bihar; and

(b) If so, the action taken by the Government to implement this programme?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) Yes, Sir. The 15-Point Programme for the welfare of minorities in the country including minorities in Bihar, is under revision.

(b) The implementation of the programme is done by the State Governments/Union Territory Administrations and closely monitored by the Central Government on the basis of the half yearly progress reports received from the States/UTs.

[English]

#### Village Grain Banks

264. SHRI DINSHAW PATEL : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government have implemented a Central Scheme called Village Grain Banks for Tribals

in Gujarat;

(b) if so, the details thereof?

(c) the funds released by the Government to the State for the scheme during the last three years, year-wise; and

(d) the number of tribal families benefited in the State therefrom during the said period?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) and (b) The Scheme of Village Grain Banks was launched during 1996-97 as a preventive measure against deaths of children in remote and backward tribal areas, identified as vulnerable from the point of view of malnutrition/starvation among the tribals in 13 states, including Gujarat.

Under the scheme, a one-time grant towards purchase of food grains @ 1 quintal per family for 100 families, cost of weights and scales and storage facilities is provided for establishing one village grain bank. A member-family can borrow food grains from the bank during times of scarcity and can repay them later. The funds are released to Tribal Co-operative Marketing Development Federation (TRIFED) who in turn releases the grants to the state governments in accordance with the proposals received for setting up grain banks.

(c) and (d) Implementation of the scheme commenced during 1996-97. Rs.17.92 lakhs and Rs. 19.20 lakhs were released to the State for setting up 28 and 30 banks during 1996-97 and 1997-98, respectively, which will benefit about 5800 tribal families during times of scarcity. Grants for 1998-99 will be released on receipt of proposal from the State Government.

[Translation]

#### Capital Punishment for Rapists

265. SHRI SADASHIVRAO DADOBA MANDLIK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government are still following the Police Act of 1861 and the Indian Evidence Act of 1872 enacted by the Britishers;

(b) if so, the reasons therefor;

(c) whether the Government are contemplating to introduce a Bill seeking to provide for Capital punishment for rapists;

(d) If so, the time by which such a Bill is likely to be introduced;

(e) whether the Government have studied various aspects of this Bill to avoid misuse of the Act; and

(f) if so, the reaction of the Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) By virtue of constitutional provisions, various State Governments have amended the Indian Police Act, 1861 to meet their local requirements. The Indian Evidence Act, 1972 has also been amended from time to time to meet the requirements.

(c) to (f) The Central Government is interacting with the State Governments on the question of providing capital punishment for rapists. All aspects of the matter will be kept in view while formulating necessary legislation.

[English]

#### Education to Blind Children

266. SHRI RANJIB BISWAL : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government have any scheme to impart education to blind children;

(b) if so, the details thereof;

(c) the States where these schemes are being implemented by the Government;

(d) the amount of Central Assistance extended to those States for running blind schools and other institutions for providing education to the blind children; and

(e) the number of blind children studying in those schools?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) and (b) While there is no specific Scheme of impart education to blind children, however, a scheme namely Grant-in-aid to Voluntary Organisations for establishment and development of Special Schools for the disabled is being administered by this Ministry. Under the scheme, voluntary organisations are given grant-in-aid to establish and develop special schools for the disabled including the visually handicapped children to impart education to them.

(c) to (e) A Statement is enclosed.

#### Statement

(Rs. in Lakhs)

Sl. No.	State	Name of the Organisation	Amount released 1996-97	Number of beneficiaries	Amount released 1997-98	Number of beneficiaries
01.	Delhi	National Association for the Blind	1.77	32	1.88	42
02.	Orissa	Neelanchal Seva Pratishthan	6.17	76	5.41	76
03.	Andhra Pradesh	Navjeevan Blind Centre	3.30	50	3.32	50
04.	Tamilnadu	Indian Association for the Blind	3.86	88	4.12	91
05.	Haryana	All India Confederation of the Blind	2.43	31	3.16	55

[Translation]

#### Institute for Physically Handicapped

267. SHRI SURESH CHANDEL :

SHRI MAHESHWAR SINGH :

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether three and half years B.Sc. (Hon.) Physiotherapy and B.Sc. (Hon.) vocational studies degree courses the Institute of Physically Handicapped

which is affiliated with Delhi University are inferior in comparison to the four and half years degree courses of similar nature run by other institutes;

(b) if so, the details thereof;

(c) whether the Government propose to increase the duration of the course being run by the Institute for Physically Handicapped to four and half years;

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) and (b) The B.Sc. (Hon.) Physiotherapy and Occupational Therapy courses of Institute of Physically Handicapped which are of three and half years duration are affiliated to University of Delhi. These courses are being conducted as per the requirement of University of Delhi. Even though duration of OT/PT courses in some of the institutes is four and half years, on mere difference in duration, the comparison can not be made.

(c) to (e) The Physiotherapy and Occupational therapy courses of IPH have been brought under the purview of Rehabilitation Council of India (RCI). The duration of the courses will be decided by RCI.

#### Protection of Cows

268. SHRI MANIBHAI RAMJIBHAI CHAUDHARI:

SHRI JANARDAN PRASAD MISRA :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cows are not being given proper protection in various parts of the country;

(b) if so, the steps taken for providing protection to cows; and

(c) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) One of the Directive Principles of State Policy enjoins that "the State shall endeavour to organise agriculture and animal husbandry on modern and scientific lines and shall, in particular, take steps for preserving and improving the breeds, and prohibiting the slaughter of cows and calves and milch and draught cattles." However, under List-II of the Seventh Schedule of the Constitution, the preservation of cattle is a matter on which the State Legislature have exclusive power to legislate upon.

The following State Governments/Union Territories have enacted legislation relating to prevention of slaughter of cow and its progeny.

Andhra Pradesh, Assam, Bihar, National Capital Territory of Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Karnataka, Madhya Pradesh, Maharashtra, Orissa, Punjab, Rajasthan, Sikkim, Tamil Nadu, Uttar Pradesh, West Bengal, Andaman and Nicobar Islands, Chandigarh, Dadra and Nagar Haveli, Daman-Diu and Pondicherry.

However, State of Arunachal Pradesh, Kerala, Meghalaya, Mizoram, Nagaland, Tripura and Union Territory of Lakshadweep have not undertaken any such legislation.

[English]

#### Revival of the Ayurvedic System of Medicine

269. SHRI PANKAJ CHOUDHRY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government propose to revive the Ayurvedic System of Medicine and to conduct an intensive scientific research, analysis and experiment on it keeping in view the importance of Indian system of medicines in the World of Medicines;

(b) if so, the details thereof; and

(c) the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (c) In order to promote and propagate Indian system of medicines which includes Ayurveda, Siddha, Unani, Yoga, Naturopathy and Homoeopathy, the Government has already set up an independent Department of Indian Systems of Medicine and Homoeopathy (ISM&H) under the Ministry of Health and Family Welfare in March, 1995. The Department has identified the thrust areas for the development and promotion of these systems including Ayurveda. They are education, standardisation of drugs, enhancing availability of raw materials, research and development, information education and communication and involvement in national health programmes. Schemes have been taken up around these thrust areas. For undertaking systematic research in Ayurvedic system of medicine there is already a Research Council by the name Central Council for Research in Ayurveda and Siddha (CCRAS) under the Department of ISM&H which is engaged in scientific research and other researches for further development of Ayurveda system of medicine so that the system could play a more effective role in providing better health care delivery to the citizens of this country.

#### Oil Exploration Agreements

270. SHRI CHINMAYANAND SWAMI :

SHRI MAHBOOB ZAHEDI :

SHRI AJAY MUKHOPADHYAY :

SHRI LAKSHMAN SETH :

SHRI SUNIL KHAN :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have signed collaboration agreements with Indian and foreign companies for 18 regions to accelerate the efforts in oil exploration and production;

(b) If so, the details of the contracts awarded so far along with the names of companies and terms of agreement;

(c) the number of such oilfields for which the contracts have been awarded and the estimated oil reserve in each of these fields;

(d) the estimated amount of investment to be incurred therein; and

(e) the number of contracts being implemented so far?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) Since 1972, Government has signed 22 contracts for exploration blocks for exploration of oil and gas and 17 contracts for development and production of discovered fields. Details of the contracts are given in the enclosed Statement-I. The contracts of exploration blocks are production sharing contracts with a contract period in case of crude oil and associated gas, of upto 25 years.

Companies are exempted from payment of bonuses and statutory levies. The Government of India would have the first right of refusal in respect of the oil produced under these contracts, with company being paid for the share of oil at international prices. Provision for participation by ONGC/OIL in the venture at the exploration and/or the development stage has been made and ONGC/OIL can take a participating interest of upto 40% in the venture. Provisions have also been made for the development of commercially exploitable natural gas resources. No expenditure is incurred by Government of India under these contracts. The contracts for 5 medium sized discovered fields have been signed between Govt., ONGC or OIL has a 40% participating interest in the venture. For small sized fields, contracts have been signed between Govt. and successful bidding companies and ONGC/OIL does not have any participation in small sized field contracts. Contractors are required to pay

all statutory levies and bonuses. Contractors are exempted from payment of import duties. Govt. has the first right of refusal to purchase entire oil produced under these contracts at international prices. Provisions have also been made on marketing of natural gas.

(c) As regards exploration blocks, except for two blocks the prospects in these blocks are yet to be probed/established through exploratory/development drilling the estimation of oil/gas reserves within the block has not been made. In case of one exploration blocks namely CY-OS-90/1, there is production with estimated ultimate reserves of 7.45 MMT and one exploration block KG-OS-90/contracts has closed. For 17 PSCs discovered fields, ultimate reserves have been indicated in the enclosed Statement-II.

(d) the estimated amount of expenditure in these blocks and fields is likely to be about of the order of US \$ 2.0 billion.

(e) Work in these blocks/fields are at various stages of implementation as per the terms of respective contracts.

#### Statement-I

*List of 22 exploration blocks for which contracts have been signed since 1992*

Sl. No.	Block	Name of Company/ Consortium	
1	2	3	4
i)	KG-OS-90/1	Hardy Oil & Gas, U.K. Hindustan Oil Exploration Company (HOEC), India Niko Resources, Canada Nagarjuna Fertilizers & Chemicals Ltd. India	Contract closed
ii)	GN-ON-90/3	HOEC, India Mafatal Industries, India	
iii)	CY-OS-90/1	Hardy Oil & Gas U.K. HOEC, India Tata Petrodyne Ltd., India	Under commercial production.
iv)	RJ-ON-90/1	Shell India Production Development B.V., Netherlands	
v)	BB-OS/5	Essar Oil Ltd., India	
vi)	CY-OS/2	Hardy Oil & Gas, U.K. HOEC, India Tata Petrodyne Ltd., India	
vii)	RJ-ON-90/4	Essar Oil Ltd., India Polish Oil & Gas Co., Poland	

1	2	3	
viii)	RJ-ON-90/5	Essar Oil Ltd., India Polish Oil & Gas Co., Poland	
ix)	CB-OS/1	Hardy Oil & Gas, U.K. HOEC, India Tata Petrodyne Ltd., India	
x)	GK-ON-90/2	Okland International LDC, USA	
xi)	GK-OS/5	Okland International LDC, USA	
xii)	CB-ON/1	Okland International LDC, USA	
xiii)	AA-ON/3	Okland International LDC, USA	
xiv)	CB-ON/3	Essar Oil Ltd.	
xv)	KG-ON/1	Tullow Oil Plc., Ireland JTI, USA Larsen & Toubro Ltd., India	
xvi)	GK-OSJ/1	Tullow Oil Plc., Ireland JTI, USA Larsen & Toubro Ltd., India	
xvii)	KG-OS/6	Cairns Energy, Australia Videocon International Ltd., India	
xviii)	CB-OS/2	Cairns Energy, Australia Tata Petrodyne Ltd., India	
xix)	AAP-ON-94/1	Hindustan Oil Exploration Company Ltd. (HOEC), India General Fibres Dealers Ltd., India	
xx)	GK-ON/4	Phoenix Overseas Ltd., India	
xxi)	RJ-ON/6	Phoenix Overseas Ltd., India	
xxii)	CR-ON-90/1	Essar Oil Ltd.-HOEC	

## Statement-II

List of 18 discovered fields for which contracts have been signed

Sl. No.	Field	Name of Company/ Consoirtium % Participating interest	Ultimate Reserves (Oil+OEG) In MMT (ultimate pre-PSC Reserves)
1	2	3	4
i)	Panna & Mukta	Enron Exploration Company, USA (30 %) Reliance Industries Ltd., India (30%) ONGC (40 %)	37.29
ii)	Mid & South Tapti	Enron Exploration Company, USA (30%) Reliance Industries Ltd., India (30%) ONGC (40%)	31.16

## Medium-sized fields :

i)	Panna & Mukta	Enron Exploration Company, USA (30 %) Reliance Industries Ltd., India (30%) ONGC (40 %)	37.29
ii)	Mid & South Tapti	Enron Exploration Company, USA (30%) Reliance Industries Ltd., India (30%) ONGC (40%)	31.16

1	2	3	4
iii)	Ravva	Cairns Energy, Australia (22.5%) Ravva (Oil) Singapore, Singapore (12.5%) Videocon Petroleum, India (25%) ONGC (40%)	17.94
iv)	Kharsang	Geopetrol International, France (25%) Enpro India Ltd., India (25%) Geoenpro Ltd., India (10%) Oil India Ltd. (40%)	4.68

## Small-sized fields :

v)	Hazira	Niko Resources, Canada (33%) GSPC, India (67%)	negligible
vi)	Bhandut	Niko Resources, Canada (33%) GSPC, India (67%)	-do-
vii)	Matar	Niko Resources, Canada (33%) GSPC, India (67%)	-do-
viii)	Cambay	Niko Resources, Canada (33%) GSPC, India (67%)	2.69
ix)	Sabarmati	Niko Resources, Canada (33%) GSPC, India (67%)	negligible
x)	Asjol	Petrodyne Inc., USA (10%) HOEC, India (40%) GSPC, India (50%)	0.10
xi)	Dholka	Joshi Technology Inc., USA (50%) L & T, India (50%)	negligible
xii)	Wavel	Joshi Technology Inc., USA (50%) L & T, India (50%)	-do-
xiii)	PY-1	Mosbacher Energy, USA (50%) Petrodyne Inc., USA (10%) HOEC, India (40%)	4.80
xiv)	Indrora	Selan Exploration Technology Ltd., (100%)	negligible
xv)	Bakrol	-do-	-do-
xvi)	Lohar	-do-	-do-
xvii)	Baola	Interlink Petroleum Ltd., (100%)	-do-

## Primary Health Centres

271. SHRI MANIKRAO HODLYA GAVIT :  
SHRI D.S. AHIRE:  
SHRI RANJIB BISWAL :
- Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :
- (a) the number of Primary Health Centres and

Family Planning Centres, Community Health Centres and Sub-Centres Family Welfare Centres and National Family Welfare Programmes functioning at present in the States alongwith their location;

(b) the amount sanctioned/granted to these centres during the last three years, year-wise;

(c) whether the Government propose to open such more centres in the States during 9th plan; and

(d) if so, the details thereof, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) There are 22962 Primary Health Centres, 2708 Community Health Centres, 136815 Sub-Centres, 550 District Level Post Partum Centres, 1012 Sub-district level Post Partum Centres, 1083 Urban

Family Welfare Centres, 871 Health Posts and 3170 Beds under the Sterilization Bed Scheme, functioning at present in the country. The State-wise distribution of PHCs, CHCs and Sub-Centres and of Rural Family Welfare Centres is given in Statement I and II respectively. The State-wise and available location wise details of Distt. level PPCs, Sub distt. PPCs, Urban FW Centres, Urban Health Posts and Beds under Sterilisation Bed Scheme is given in Statement-III.

(b) Details are given in Statement-IV.

(c) and (d) The 9th Plan Targets for PHCs, CHCs in SCs are given in Statement-V. The 9th Plan target in respect of Rural Family Welfare Centres, District Level PPCs, Sub distt. level PPCs, Urban FW Centres, Urban Health Posts and Beds under Sterilisation Bed Scheme are yet to be finalised.

#### Statement-I

Statement showing Sub-Centres, PHCs and CHCs required as per 1991 population and in position as on 31.12.1997

Sl. No.	States/UTs	Sub Centres			Primary Health Centres			Community Health Centres		
		R	P	S	R	P	S	R	P	S
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	10242	10568	*	1707	1335	372	427	207	220
2.	Arunachal Pradesh	220	245	*	37	47	*	9	9	—
3.	Assam	4356	5280	*	726	619	107	181	105	76
4.	Bihar	15825	14799	1026	2637	2209	428	659	148	511
5.	Goa	138	172	*	23	18	5	6	5	1
6.	Gujarat	6168	7274	*	1028	960	68	257	186	71
7.	Haryana	2482	2299	183	414	398	16	103	84	39
8.	Himachal Pradesh	973	2093	*	162	315	*	40	55	—
9.	Jammu & Kashmir	1176	1700	*	196	337	*	49	45	4
10.	Karnataka	6431	8143	*	1072	1601	*	268	242	26
11.	Kerala	4325	5094	*	721	956	*	180	80	100
12.	Madhya Pradesh	12122	11938	184	2020	1814	206	505	198	307
13.	Maharashtra	10533	9725	808	1756	1695	61	439	304	135
14.	Manipur	344	420	*	57	72	*	14	16	—
15.	Meghalaya	464	377	87	77	82	*	19	13	6
16.	Mizoram	122	324	*	20	38	*	5	6	—

1	2	3	4	5	6	7	8	9	10	11
17.	Nagaland	325	244	81	54	33	21	14	5	9
18.	Orissa	6374	5927	447	1062	1352	*	265	157	108
19.	Punjab	2858	2852	6	476	484	*	119	105	14
20.	Rajasthan	7484	9650	*	1247	1636	*	312	261	51
21.	Sikkim	85	147	*	14	24	*	4	2	2
22.	Tamil Nadu	7424	8681	*	1237	1436	*	309	72	237
23.	Tripura	579	537	42	96	58	40	24	11	13
24.	Uttar Pradesh	22337	20153	2184	3723	3808	*	931	310	621
25.	West Bengal	10356	7873	2483	1726	1556	170	431	89	342
26.	A & N Islands	45	97	*	7	17	*	2	4	—
27.	Chandigarh	13	12	1	2	--	2	1	1	—
28.	Dadra & Nagar Haveli	40	34	6	7	6	1	2	--	2
29.	Daman & Diu	12	21	*	2	3	*	1	1	—
30.	Delhi	190	42	148	32	8	24	8	--	8
31.	Lakshadweep	7	14	*	1	4	*	--	3	—
32.	Pondicherry	58	80	*	10	43	*	3	4	—
<b>All India</b>		<b>134108</b>	<b>136815</b>	<b>7686</b>	<b>22349</b>	<b>22962</b>	<b>1521</b>	<b>5587</b>	<b>2708</b>	<b>2903</b>

(Figures are provisional)

-- Nil

R Required P : In Position S : Shortfall

\* Surplus Infrastructure

S Ignoring the States with Surplus (\*) infrastructure

**Statement-II***Rural Family Welfare Centres in Different States/Union Territories*

Sl.No.	State/Union Territory	RFWCs
1	2	3
1.	Andhra Pradesh	420
2.	Assam	146
3.	Bihar	587
4.	Gujarat	251
5.	Haryana	93
6.	Himachal Pradesh	77

1	2	3
7.	Jammu & Kashmir	82
8.	Karnataka	269
9.	Kerala	163
10.	Madhya Pradesh	460
11.	Maharashtra	428
12.	Manipur	31
13.	Meghalaya	23
14.	Nagaland	7
15.	Orissa	314
16.	Punjab	129

1	2	3	(1)	(2)	(3)
17.	Rajasthan	232	24.	Delhi	8
18.	Sikkim	15	25.	Goa	13
19.	Tamil Nadu	383	26.	Mizoram	14
20.	Tripura	35	27.	Pondicherry	12
21.	Uttar Pradesh	907	28.	Arunachal Pradesh	—
22.	West Bengal	335	<b>Total</b>		<b>5435</b>
23.	Chandigarh	1			

**Statement-III***List of District Level Post Partum Centres*

HC	Name of Post Partum Centre	T.C.	A.C.	District	DC
1	2	3	4	5	6
<b>ANDHRA PRADESH</b>					
1.	District Head Qtrs. Hospital, Adilabad	4	2	Adilabad	1
2.	District Head Qtrs Hospital, Ananthapur	3	2	Ananthapur	2
3.	District Head Qtrs. Hospital, Chittoor	3	2	Chittoor	3
4.	*Sri V.Ramanarain Ruia Hospital, Tirupati	1	2	Chittoor	3
5.	District Hospital, Cuddapah	3	2	Cuddapah	4
6.	*Rangaraya Medical College, Kakinada	1	2	Godawari (East)	5
7.	Govt. Head Qtrs. Hospital, Rajmundry	4	2	Godawari (East)	5
8.	District Hospital, Eluru	3	2	Godawari (West)	6
9.	*Govt. Medical College & Hospital, Guntur	1	2	Guntur	7
10.	*Govt. Medical College & Hospital, Hyderabad	1	2	Hyderabad	8
11.	\$Niloufer Hospital, Hyderabad	2	4	Hyderabad	8
12.	\$Andhra Mahila Sabha Hospital, Hyderabad	3	4	Hyderabad	8
13.	Govt. Hospital, Sultan Bazar, Hyderabad	2	2	Hyderabad	8
14.	E.S.I. Hospital, Sant Nagar, Hyderabad	3	5	Hyderabad	8
15.	*Gandhi Medical College & Hospital, Secundrabad	1	2	Hyderabad	8
16.	Dist. Head Qtrs. Hospital, Karimnagar	3	2	Karimnagar	9
17.	Dist. Head Qtrs. Hospital, Khammam	4	2	Khammam	10
18.	District Hospital, Machilapatnam	3	2	Krishna	11
19.	*Govt. Gen. Hospital (Med. College), Kurnool	1	2	Kurnool	12
20.	District Hospital, Mahboobnagar	3	2	Mahboobnagar	13
21.	District Hospital, Sangareddy	4	2	Medak	14



1	2	3	4	5	6
22.	District Hospital, Nalgonda	3	2	Nalgonda	15
23.	District Hospital, Nellore	3	2	Nellore	16
24.	District Hospital, Nizamabad	4	2	Nizamabad	17
25.	District Hospital, Ongole	4	2	Prakasham	18
26.	District Hospital, Srikakulam	4	2	Srikakulam	20
27.	*King George Hospital, (AMC) Vishakhapatnam	1	2	Vishakhapatnam	21
28.	*M.G.M. Hospital (Kakatiya M.C.), Warrangal	1	2	Warrangal	23
<b>ASSAM</b>					
1	*Silchar Medical College & Hospital, Silchar	1	2	Cachar	2
2.	Civil Hospital, Dhubri	4	2	Dhubri	4
3.	*Assam Medical College & Hospital, Dibrugarh	1	2	Dibrugarh	5
4.	Civil Hospital, Jorhat	4	2	Jorhat	7
5.	*Medical College & Hospital, Guwahati	1	2	Kamrup	9
6.	Civil Hospital, Diphu	4	2	Karbi-Anglong	8
7.	Civil Hospital, Lakhimpur	4	2	Lakhimpur	12
8.	Civil Hospital, Haflong	4	2	N. Cachar Hills	14
9.	Civil Hospital, Nowgong	4	2	Nowgong	15
10.	Civil Hospital, Golaghat	4	2	Sibsagar	16
11.	Civil Hospital, Tezpur	4	2	Sonitpur	17
<b>BIHAR</b>					
1.	Sadar Hospital, Aurangabad	2	2	Aurangabad	2
2.	Sadar Hospital, Begusarai	3	2	Begusarai	3
3.	*Bhagalpur Med. College & Hospital, Bhagalpur	1	2	Bhagalpur	4
4.	Sadar Hospital, Arrah	3	2	Bhojpur	5
5.	Sadar Hospital, Motihari	2	2	Champanan (E)	6
6.	M.K. Hospital, Betiah	2	2	Champanan (W)	7
7.	*Darbhanga Med. Coll. & Hospital, Laheriasarai	1	2	Darbhanga	8
8.	Sadar Hospital, Dhanbad	2	2	Dhanbad	10
9.	*Patilputra Medical College, Dhanbad	1	2	Dhanbad	10
10.	*Maghadha Medical College & Hospital, Gaya	1	2	Gaya	12
11	Lady Elgin Zanana Hospital, Gaya	2	2	Gaya	12
12.	Sadar Hospital, Giridih	2	2	Giridih	13
13.	Sadar Hospital, Hazaribagh	3	2	Hazaribagh	17

1	2	3	4	5	6
14.	Sadar Hospital, Katihar	3	2	Katihar	18
15.	Sadar Hospital, Madhubani	2	2	Madhubani	22
16.	Sadar Hospital, Monghyr	3	2	Monghyr	23
17.	*Sri Krishna Medical College, Muzzafarpur	1	2	Muzzafarpur	24
18.	Sadar Hospital, Muzzafarpur	3	2	Muzzafarpur	24
19.	Sadar Hospital, Bihar Sharif	3	2	Nalanda	25
20.	Sadar Hospital, Nawadah	3	2	Nawadah	26
21.	Sadar Hospital, Daltanganj	3	2	Palamau	27
22.	Sadar Hospital, Gopalganj	3	2	Gopalganj	15
23.	*Nalanda Medical College Hospital, Patna	1	2	Patna	28
24.	*Patna Medical College, Patna	1	2	Patna	28
25.	Sadar Hospital, Purnea	3	2	Purnea	29
26.	District Hospital, Ranchi	3	2	Ranchi	30
27.	*Sadar Hospital (Rajendra Med. College) Ranchi	1	2	Ranchi	30
28.	Sadar Hospital, Sasaram	3	2	Rohtash	31
29.	Sadar Hospital, Saharsa	3	2	Saharsa	32
30.	Sadar Hospital, Samasthipur	2	2	Samasthipur	33
31.	Sadar Hospital, Dumka	3	2	Santhal Par.	34
32.	Sadar Hospital, Chapra	3	2	Saran	35
33.	*Govt. Hospital & Med. College, Jamshedpur	1	2	Singhbhum (E)	36
34.	District Hospital, Chaibasa	2	2	Singhbhum(W)	37
35.	Sadar Hospital, Sitamarhi	2	2	Sitamarhi	38
36.	Sadar Hospital, Siwan	2	2	Siwan	39
37.	Sadar Hospital, Vaishali	2	2	Vaishali	40
<b>GOA</b>					
1.	Paediatrics Ward Siolin Asilo, Mapuca	4	2	Goa	1
2.	*Rabindra Hospital & Med. College, Panaji	1	2	Goa	1
3.	Cottage Hospital, Chikalim, Goa	4	2	Goa	1
4.	Hospicio Hospital, Margoa	3	2	Goa	1
<b>GUJARAT</b>					
1.	*V.S. Gen. Hosp. & Med. College, Ahmedabad	1	2	Ahmedabad	1
2.	*B.J. Medical College, Ahmedabad	1	2	Ahmedabad	1
3.	@ Shardaben Municipal Hospital, Ahmedabad	2	3	Ahmedabad	1

1	2	3	4	5	6
4.	E.S.I. Gen. Hospital, Bapunagar, Ahmedabad	2	5	Ahmedabad	1
5.	@Sheth L.G. General Hospital, Ahmedabad	2	3	Ahmedabad	1
6.	\$Victoria Jubilee Hospital, Ahmedabad	3	4	Ahmedabad	1
7.	Civil Hospital, Amreli	4	2	Amreli	2
8.	Civil Hospital, Palanpur	4	2	Banaskantha	3
9.	District Hospital, Bharuch	4	2	Bharuch	4
10.	\$Sir T. Hospital & C.M. Home, Bhavnagar	4	4	Bhavnagar	5
11.	K.K. Hospital, Sevar Kundla	4	2	Bhavnagar	5
12.	District Hospital, Ahwa	4	2	Dangs	6
13.	Civil Hospital, Gandhinagar	4	2	Gandhinagar	7
14.	*M.P. Shah Medical College & Hosp., Jamnagar	1	2	Jamnagar	8
15.	General Hospital, Junagarh	3	2	Junagarh	9
16.	G.K. General Hospital, Bhuj	3	2	Kachachh-Bhuj	10
17.	@Municipal Hospital, Anand	4	3	Kheda	11
18.	District Hospital, Kheda	4	2	Kheda	11
19.	Government Hospital, Nadiad	4	2	Kheda	11
20.	@Municipal General Hospital, Kalol	4	3	Mehsana	12
21.	General Hospital, Vishm Nagar, Mehsana	2	2	Mehsana	12
22.	Civil Hospital, Mehsana	4	2	Mehsana	12
23.	General Hospital, Patan	4	2	Mehsana	12
24.	@Municipal General Hospital, Sidhpur	3	3	Mehsana	12
25.	Civil Hospital, Godhra	4	2	Panch Mahals	13
26.	Govt. Hosp. (Rasulkanji Zanana Hosp.) Rajkot	2	2	Rajkot	14
27.	Civil Hospital, Himatnagar	4	2	Sabarkantha	15
28.	*Govt. Medical College, Surat	1	2	Surat	16
29.	R.K. Hospital, (Distt. Hosp.), Limbdi	4	2	Surendranagar	17
30.	M.G. Smarak Hospital, Surendranagar	4	2	Surendranagar	17
31.	@Jamnabai Hospital, Vadodara	2	3	Vadodara	18
32.	*S.S.G. Hospital & Med. College, Vadodara	1	2	Vadodara	18
33.	@M.G.G. Hospital, Navsari	4	3	Valsad	19
<b>HARYANA</b>					
1	Civil Hospital, Ambala	4	2	Ambala	1
2.	General Hospital, Bhiwani	4	2	Bhiwani	2
3.	E.S.I. Hospital, Faridabad	4	5	Faridabad	3

1	2	3	4	5	6
4.	District Hospital, Gurgaon	3	2	Gurgaon	4
5.	Civil Hospital, Hissar	4	2	Hissar	5
6.	General Hospital, JInd	4	2	Jind	6
7.	General Hospital, Karnal	4	2	Karnal	8
8.	B.M.C. Hospital, Kurukshetra	4	2	Kurukshetra	9
9.	General Hospital, Narnaul	3	2	Mahendragarh	10
10.	*Govt. Medical College & Hospital, Rohtak	1	2	Rohtak	13
11.	Civil Hospital, Rohtak	4	2	Rohtak	13
12.	Civil Hospital, Sirsa	4	2	Sirsa	14
13.	District Hospital, Sonapat	3	2	Sonapat	15

#### HIMACHAL PRADESH

1.	District Hospital, Bilaspur	4	2	Bilaspur	1
2.	District Hospital, Chamba	4	2	Chamba	2
3.	District Hospital, Hamirpur	4	2	Hamirpur	3
4.	District Hospital, Dharamshala	4	2	Kangra	4
5.	District Hospital, Kullu	4	2	Kullu	6
6.	District Hospital, Mandi	4	2	Mandi	8
7.	Rippon Hospital, Shimla	4	2	Shimla	9
8.	*Indira Gandhi Medical College, Shimla	1	2	Shimla	9
9.	District Hospital, Nahan	4	2	Sirmaur	10
10.	District Hospital, Solan	4	2	Solan	11
11.	District Hospital, Una	4	2	Una	12

#### JAMMU & KASHMIR

1.	District Hospital, Anantnag	4	2	Anantnag	1
2.	District Hospital, Baramulla	4	2	Baramulla	2
3.	District Hospital, Doda	4	2	Doda	4
4.	*S.N.G.S. Hosp. & Govt. Med. Coll. Jammu Tawi	1	2	Jammu	5
5.	Dist. Hospital, Gandhi Nagar, Jammu Tawi	4	2	Jammu	5
6.	District Hospital, Kathua	4	2	Kathua	7
7.	District Hospital, Leh	4	2	Leh	9
8.	District Hospital, Rajouri	4	2	Rajouri	12
9.	*Govt. Medical College & Hospital, Srinagar	1	2	Srinagar	13
10.	Jawahar Lal Nehru Memo. Hospital, Srinagar	4	2	Srinagar	13
11.	District Hospital, Udhampur	4	2	Udhampur	14

1	2	3	4	5	6
<b>KARNATAKA</b>					
1.	H.S.I.S. Goshan Hospital, Bangalore	2	2	Bangalore (U)	2
2.	*Vani Vilas Hosp. (Med. Coll.) Bangalore	1	2	Bangalore (U)	2
3.	\$Bowring & Lady Curzon Hospital, Bangalore	2	4	Bangalore (U)	2
4.	E.S.I. Hospital, Bangalore	2	5	Bangalore (U)	2
5.	K.C. General Hospital, Malleshwaram, Bangalore	2	2	Bangalore (U)	2
6.	@Municipal Dispensary, Athani	4	3	Belgaum	3
7.	@Municipal Hospital, Balthongal	4	3	Belgaum	3
8.	*District Hospital (Medical Coll.) Belgaum	1	2	Belgaum	3
9.	@T.B. Dispensary, Chikkodi	4	3	Belgaum	3
10.	@Municipal Dispensary, Nipani	4	3	Belgaum	3
11.	@Municipal Dispensary, Ramadurg	4	3	Belgaum	3
12.	*Medical College & Hospital, Bellary	1	2	Bellary	4
13.	District Hospital, Bidar	3	2	Bidar	5
14.	District Hospital, Bijapur	4	2	Bijapur	6
15.	District Hospital, Chikmagalur	3	2	Chikmagalur	7
16.	*J.J.M. Medical College & Davangere	1	2	Chitradurg	8
17.	Civil Hospital, Harbar	4	2	Chitradurg	8
18.	District Hospital, Chitradurg	3	2	Chitradurg	8
19.	*Govt. Head Qtrs. Hosp. Med. College, Manipal	1	2	Dakshin Kannada	9
20.	Wenlock & Lady Gosham Hospital, Mangalore	2	2	Dakshin Kannada	9
21.	Civil Hospital, Dharwad	4	2	Dharwad	10
22.	Government Hospital, Savanur	4	2	Dharwad	10
23.	*Karnataka Medical College, Hubli	1	2	Dharwad	10
24.	Chitgupi Hospital, Hubli	4	2	Dharwad	10
25.	*M.R. Medical College, Gulbarga	1	2	Gulbarga	11
26.	Sri Chama Rajendra Hospital, Hassan	2	2	Hassan	12
27.	Civil Hospital, Mercara	4	2	Kodagu	13
28.	General Hospital, Somwarpath	4	2	Kodagu	13
29.	Civil Hospital, Vijayapet	4	2	Kodagu	13
30.	Sri Narsima Raja Hospital, Kolar	3	2	Kolar	14
31.	Civil Hospital, K.G.F. Kolar	3	2	Kolar	14
32.	General Hospital, Mandya	3	2	Mandya	15
33.	*Chaluvamba Hospital (Med. Coll.), Mysore	1	2	Mysore	16

1	2	3	4	5	6
34.	@St. Mohandas T.Das Women Hospital, Mysore	3	3	Mysore	16
35.	Civil Hospital, Raichur	4	2	Raichur	17
36.	M.G. General Hospital, Shimoga	3	2	Shimoga	18
37.	J.C. Hospital, Tiruthahalli	4	2	Shimoga	18
38.	General Hospital, Tumkur	3	2	Tumkur	19
39.	Civil Hospital, Karwar	4	2	Uttar Kannada	20

## KERALA

1.	Women & Children Hospital, Alappuzha	2	2	Alappuzha	1
2.	*T.D. Medical College & Hospital, Alappuzha	1	2	Alappuzha	1
3.	\$N.S.S. Medical Mission Hospital, Pandalam	4	4	Alappuzha	1
4.	District Hospital, Kannur	2	2	Kannur	4
5.	District Hospital, Mananthawady	4	2	Wayanad	14
6.	General Hospital, Ernakulam	2	2	Ernakulam	2
7.	\$Malankara Medical Mission Hosp. Kolench	4	4	Ernakulam	2
8.	Women & Children Hosp. Mattacherry	2	2	Ernakulam	2
9.	\$St. Thomas Mission Hospital, Kattapana	3	4	Idukki	3
10.	Government Hospital, Thodupuzha	4	2	Idukki	3
11.	*Medical College & Hospital, Kottayam	1	2	Kottayam	7
12.	District Hospital, Kottayam	2	2	Kottayam	7
13.	*Medical College & Hospital, Kozhikode	1	2	Kozhikode	8
14.	Women & Children Hospital, Kozhikode	3	2	Kozhikode	8
15.	Dist. Head Qtrs. Hospital, Malapuram	4	2	Malapuram	9
16.	District Hospital, Palakkad	2	2	Palakkad	10
17.	Victoria Hospital, Kollam	2	2	Kollam	6
18.	District Hospital, Thrissur	2	2	Thrissur	12
19.	Government Hospital, Kunnamkulam	4	2	Thrissur	12
20.	*S.A. T. Hospital (Med. Coll.), Thiruvananthap.	1	2	Trivandrum	13
21.	Women & Children Hospital, Thiruvananthap.	2	2	Trivandrum	13
22.	\$S.S. Sree Narayan Med. Miss. Hosp. Varkala	4	4	Trivandrum	13

## MADHYA PRADESH

1.	District Hospital, Balaghat	4	2	Balaghat	1
2.	District Hospital, Jagdalpur	3	2	Bastar	2

1	2	3	4	5	6
4.	District Hospital, Bhind	3	2	Bhind	4
5.	*Sultania Zanana Hosp & Med. Coll. Bhopal	1	2	Bhopal	5
6.	Tulsi Nagar Hospital, Bhopal	3	2	Bhopal	5
7.	District Hospital, Bilaspur	3	2	Bilaspur	6
8.	District Hospital, Chattarpur	3	2	Chattarpur	7
9.	District Hospital, Chindwara	3	2	Chindwara	8
10.	District Hospital, Damoh	4	2	Damoh	9
11.	District Hospital, Datia	3	2	Datia	10
12.	District Hospital, Dewas	3	2	Dewas	11
13.	District Hospital, Dhar	3	2	Dhar	12
14.	District Hospital, Durg	3	2	Durg	13
15.	District Hospital, Guna	3	2	Guna	14
16.	*G.R. Medical College & Hospital, Gwalior	1	2	Gwallor	15
17.	District Hospital, Hoshangabad	3	2	Hoshangabad	16
18.	*Maharaja Yashwantrao Hosp. & M.C., Indore	1	2	Inodre	17
19.	*Medical College & Hospital, Jabalpur	1	2	Jabalpur	18
20.	District Hospital, Jhabua	4	2	Jhabua	19
21.	District Hospital, Mandla	4	2	Mandla	20
22.	District Hospital, Mandsaur	3	2	Mandsaur	21
23.	District Hospital, Morena	2	2	Morena	22
24.	District Hospital, Narsinghpur	4	2	Narsinghpur	23
25.	District Hospital, Khandwa	3	2	Nimar (E)	24
26.	District Hospital, Barwani	3	2	Nimar(W)	25
27.	District Hospital, Panna	4	2	Panna	26
28.	District Hospital, Rajgarh	4	2	Rajgarh	30
29.	K.G. Hospital, Raigarh	4	2	Raigarh	27
30.	*Maternity Hospital & Med. College Raipur	1	2	Raipur	28
31.	\$Dhamtari Christian Hospital, Dhamtari	4	4	Raipur	28
32.	District Hospital, Raisen	4	2	Raisen	29
33.	District Hospital, Rajnandgaon	4	2	Rajnandgaon	31
34.	District Hospital, Ratlam	3	2	Ratlam	32
35.	*S.S. Medical College, Rewa	1	2	Rewa	33
36.	District Hospital, Sagar	3	2	Sagar	34

1	2	3	4	5	6
37.	District Hospital, Satna	3	2	Satna	35
38.	District Hospital, Sehore	3	2	Sehore	36
39.	District Hospital, Seoni	4	2	Seoni	37
40.	District Hospital, Shahdol	4	2	Shahdol	38
41.	District Hospital, Shajapur	3	2	Shajapur	39
42.	District Hospital, Shivpuri	3	2	Shivpuri	40
43.	District Hospital, Sidhi	4	2	Sidhi	41
44.	Raghunath Hospital, Ambikanagar	4	2	Surguja	42
45.	District Hospital, Tikamgarh	4	2	Tikamgarh	43
46.	District Hospital, Ujjain	2	2	Ujjain	44
47.	District Hospital, Vidisha	3	2	Vidisha	45

**MAHARASHTRA**

1.	General Hospital, Ahmednagar	4	2	Ahmednagar	1
2.	District Hospital for Women, Akola	2	2	Akola	2
3.	Lady Duffering Hospital, Murtizapur	4	2	Akola	2
4.	District Hospital for Women, Amravati	2	2	Amravati	3
5.	*General Hospital & Med. Coll., Aurangabad	1	2	Aurangabad	4
6.	*SW. Rama Nand Teerath Med. Coll. Ambajogai	1	2	Beed	5
7.	District Hospital, Beed	4	2	Beed	5
8.	General Hospital, Bhandara	4	2	Bhandara	6
9.	B.G. Women's Hospital, Gondia	3	2	Bhandara	6
10.	S.B. Government Hospital, Tumsar	3	2	Bhandara	6
11.	*Seth G.S. Medical College, Bombay	1	2	Bombay	7
12.	*Topiwala National Med. College, Bombay	1	2	Bombay	7
13.	@Family Welfare Hospital, Parel, Bombay	4	3	Bombay	7
14.	St. George Hospital, Bombay	4	2	Bombay	7
15.	*J.J. Group of Hospitals (Grant M.C.) Bombay	1	2	Bombay	7
16.	*Lokmanya Tilak Memorial Hosp. & MC, Bombay	1	2	Bombay	7
17.	\$Nowrosjee Wadia Materty Hospital, Bombay	2	4	Bombay	7
18.	@DR. R.N. Cooper Muni. Hospital, Juhu, Bombay	2	3	Bombay	7
19.	\$Cama & Albess Hospital, Bombay	2	4	Bombay	7



1	2	3	4	5	6
20.	General Hospital, Buldhana	3	2	Buldhana	8
21.	General Hospital, Chandrapur	2	2	Chandrapur	9
22.	General Hospital, Dhule	3	2	Dhule	10
23.	General Hospital, Jalgaon	3	2	Jalgaon	12
24.	Cottage Hospital, Jalna	3	2	Jalna	13
25.	@Savithri Bai Phule Hospital, Kolhapur	3	3	Kolhapur	14
26.	C.P.R. General Hospital, Kolhapur	2	2	Kolhapur	14
27.	General Hospital, Raigad, Allbag	4	2	Kulaba	15
28.	@Municipal Hospital, Latur	3	3	Latur	16
29.	*Govt. Medical College, Nagpur	1	2	Nagpur	17
30.	*Mayo General Hosp. (Muni.M.C.), Nagpur	1	2	Nagpur	17
31.	Daga Memorial Hospital, Nagpur	2	2	Nagpur	17
32.	\$Matru Sewasangh Hospital, Sitabuldi	2	4	Nagpur	17
33.	Guru Govind Singh Memo Hospital, Nanded	3	2	Nanded	18
34.	Civil Hospital, Nasik	3	2	Nasik	19
35.	General Hospital, Osmanabad	4	2	Osmanabad	20
36.	District Hospital, Parbhani	4	2	Parbhani	21
37.	\$N M. Wadia Hospital, Shukrawar Peth, Pune	4	4	Pune	22
38.	Sonawane Maternity Hospital, Bhawanipeth, Pune	2	2	Pune	22
39.	*Sasoon General Hospital, (B.J.M.C.), Pune	1	2	Pune	22
40.	\$K.E.M. Hospital, Rasta Peth, Pune	3	4	Pune	22
41.	\$Talegaon General Hospital, Talegaon	4	4	Pune	22
42.	Civil Hospital, Ratnagiri	4	2	Ratnagiri	23
43.	*General Hospital & Miraj Med. College, Miraj	1	2	Sangli	24
44.	General Hospital, Satara	4	2	Satara	25
45.	@Boyce Maternity Home, Sholapur	2	3	Sholapur	26
46.	*General Hospital (V.M. Med. Coll), Sholapur	1	2	Sholapur	26
47.	\$N.M. Wadia Charitable Hospital, Sholapur	4	4	Sholapur	26
48.	V.S.General Hospital, Thane	3	2	Thane	28
49.	*M.G. Instt. of Med. Sciences, Sewagram	1	2	Wardha	29
50.	General Hospital, Wardha	4	2	Wardha	29

1	2	3	4	5	6
51.	@Municipal Hospital, Pusad	4	3	Yavatmal	30
52.	Women's Hospital, Yavatmal	2	2	Yavatmal	30
<b>MANIPUR</b>					
1.	South District Hospital, Churachandpur	4	2	Churachandpur	3
2.	Central District Hospital, Imphal	2	2	Imphal	4
3.	*Regional Medical College, Imphal	1	2	Imphal	4
<b>MEGHALAYA</b>					
1.	Civil Hospital, Tura	4	2	Garo Hills (West)	2
2.	District Hospital, Jowai	4	2	Jaintia Hills	3
3.	Ganesh Dass Hospital, Shillong	2	2	Khas Hills (East)	4
<b>MIZORAM</b>					
1.	Civil Hospital, Aizwal	4	2	Aizwal (East)	1
2.	Civil Hospital, Lunglei	4	2	Lunglei	4
3.	Central Hospital, Kohima	4	2	Kohima	1
<b>ORISSA</b>					
1.	District Head Qtrs. Hospital, Balasore	4	2	Balasore	1
2.	District Head Qtrs. Hospital, Bolangir	3	2	Bolangir	2
3.	*S.C.B. Medical College & Hosp., Cuttack	1	2	Cuttack	3
4.	City Hospital, Cuttack	4	2	Cuttack	3
5.	District Hospital, Dhenkanal	4	2	Dhenkanal	4
6.	*M.K.C.G. Medical College, Berhampur	1	2	Ganjam	5
7.	\$Baptist Mission Hosp. Serango, Berhampur	3	4	Ganjam	5
8.	District Hospital, Berhampur	4	2	Ganjam	5
9.	Head Quarters Hospital, Bhawanipatna	4	2	Kalihanadi	6
10.	Dist. Head Qtrs. Hospital, Keonjhar	4	2	Keonjhar	7
11.	District Head Qtrs. Hospital, Koraput	4	2	Koraput	8
12.	Head Quarters Hospital, Baripada	2	2	Mayurbhanj	9
13.	District Hospital, Phulbani	4	2	Phulbani	10
14.	@ N.A.C. Hospital, Bhubaneshwar	4	3	Puri	11
15.	Capital Hospital, Bhubaneshwar	2	2	Puri	11
16.	Head Quarters Hospital, Puri	4	2	Puri	11

1	2	3	4	5	6
17.	District Head Qtrs. Hospital, Sambalpur	3	2	Sambalpur	12
18.	*V.S.S. Medical College, Burla, Sambalpur	1	2	Sambalpur	12
19.	Head Quarters Hospital, Sundargarh	4	2	Sundargarh	13
<b>PUNJAB</b>					
1.	*Medical College & Hospital, Amritsar	1	2	Amritsar	1
2.	@P.W.Z. Muncpl. Corpn. Hospital, Amritsar	4	3	Amritsar	1
3.	Civil Hospital, Bhatinda	3	2	Bhatinda	2
4.	*Guru Gobind Singh Med. Col., Faridkot	1	2	Faridkot	4
5.	Civil Hospital, Ferozepur	4	2	Ferozepur	5
6.	Maternity Hospital, Batala	4	2	Gurdaspur	6
7.	Civil Hospital, Gurdaspur	4	2	Gurdaspur	6
8.	Civil Hospital, Hoshiarpur	4	2	Hoshiarpur	7
9.	Civil Hospital, Jullundhar	2	2	Jallundhar	8
10.	Civil Hospital, Kapurthala	4	2	Kapurthala	9
11.	Lord Mahavir Civil Hospital, Ludhiana	4	2	Ludhiana	10
12.	*\$Dayanand Med. Col. & Hospital, Ludhiana	1	4	Ludhiana	10
13.	*Christian Med. Col. & Hospital, Ludhiana	1	2	Ludhiana	10
14.	\$Ludhiana Maternity Hospital, Ludhiana	3	4	Ludhiana	10
15.	Langsdown Hospital, Nabha	3	2	Patiala	12
16.	\$Lady Dufferin Hospital, Patiala	2	4	Patiala	12
17.	*Med. Coll. & Rajendra Hospital, Patiala	1	2	Patiala	12
18.	Civil Hospital, Roopnagar	4	2	Roopnagar	13
19.	Civil Hospital, Sangrur	3	2	Sangrur	14
<b>RAJASTHAN</b>					
1.	*J.L.N. Medical College & Hospital, Ajmer	1	2	Ajmer	1
2.	A.K. Hospital, Beawar	4	2	Ajmer	1
3.	General Hospital, Alwar	2	2	Alwar	2
4.	General Hospital, Banswara	4	2	Banswara	3
5.	General Hospital, Barmer	4	2	Barmer	5
6.	General Hospital, Bharatpur	2	2	Bharatpur	6
7.	Maternity Hospital, Bhilwara	4	2	Bhilwara	7

1	2	3	4	5	6
8.	*R.B.M. Women's Hospital (Med. Col.) Bikaner	1	2	Bikaner	8
9.	General Hospital, Bundi	4	2	Bundi	9
10.	District Hospital, Chittorgarh	4	2	Chittorgarh	10
11.	Zanana Hospital, Pratap Garh	4	2	Chittorgarh	10
12.	S.C.B. Women's Hospital, Ratangarh	4	2	Churu	11
13.	General Hospital, Dholpur	4	2	Dholpur	13
14.	General Hospital, Dungarpur	4	2	Dungarpur	14
15.	*S.M.S. Medical College, Jaipur	1	2	Jaipur	15
16.	\$Indian Red Cross Society Hospital, Jaipur	4	4	Jaipur	15
17.	M.C.H. & Urban FWC, Chaura Rasta, Jaipur	4	2	Jaipur	15
18.	MCW & Urban FW Centre, Ramganj, Jaipur	4	2	Jaipur	15
19.	Shri Jawahar Hospital, Jaisalmer	4	2	Jaisalmer	16
20.	General Hospital, Jalore	4	2	Jalore	17
21.	Mahila Chikitsalaya, Jhalawar	4	2	Jhalawar	18
22.	B.D.K. Hospital, Jhunjhunu	4	2	Jhunjhunu	19
23.	*Dr. S.N. Medical College, Jodhpur	1	2	Jodhpur	20
24.	J.K. Lon Hospital, Kota	2	2	Kota	21
25.	Government Hospital, Nagaur	4	2	Nagaur	22
26.	Bangar Hospital, Pali	4	2	Pali	23
27.	Government Hospital, Karauli	4	2	Sawai Madhopur	25
28.	General Hospital, Sawai Madhopur	4	2	Sawai Madhopur	25
29.	Govt. General Hospital, Sri Ganganagar	4	2	Sri Ganganagar	28
30.	@Municipal Hospital, Sri Ganganagar	4	3	Sri Ganganagar	28
31.	Sri Kalyan Hospital, Sikar	4	2	Sikar	26
32.	Zanana Hospital, Sirohi	4	2	Sirohi	27
33.	Zanana Hospital, Tonk	4	2	Tonk	29
34.	*Zanana Hospital (RNT Med. Coll.), Udaipur	1	2	Udaipur	30
35.	\$Kasturba Matrumandir Nurg. Home, Udaipur	4	4	Udaipur	30
<b>SIKKIM</b>					
1.	S.T.N.M. Hospital, Gangtok	4	2	East District	1
<b>TAMILNADU</b>					
1.	*Medical College, Hospital, Chingleput	1	2	Chengai M.G.R.	1

1	2	3	4	5	6
2.	District Head Qtrs. Hospital, Kancheepuram	2	2	Chengai M.G.R.	1
3.	District Hospital, Tuticorin	3	2	Chengai M.G.R.	1
4.	*Coimbatore Medical College, Coimbatore	1	2	Coimbatore	3
5.	District Hospital, Dharampuri	3	2	Dharampuri	4
6.	District Hospital, Dindigul	2	2	Dindigul Anna	5
7.	District Hospital, Nagercoil	3	2	Kanyakumari	7
8.	@Comm. Welfare Centre, Pulianthope, Madras	3	3	Madras	8
9.	*Govt. Kilpauk Medical College, Madras	1	2	Madras	8
10.	*Govt. R.S.R.M.Lying in Hospital, Madras	1	2	Madras	8
11.	*Instt. of Obst. & Gynae. M.C. Egmore, Madras	1	2	Madras	8
12.	Kasturba Gandhi Hospital, Madras	2	2	Madras	8
13.	@Maty. House, Sanjēvarasanpetai, Madras	3	3	Madras	8
14.	\$Andhra Mahila Sabha Nurg. Home, Madras	2	4	Madras	8
15.	@Community Wel. Centre, Vadaplani, Madras	3	3	Madras	8
16.	@Maternity House, Saidapet, Madras	3	3	Madras	8
17.	\$Christian Mission Hospital, Madurai	3	4	Madurai	9
18.	*Govt. Erskine Hospital, Madurai	1	2	Madurai	9
19.	\$Kasturba Hospital, Gandhigram, Madurai	4	4	Madurai	9
20.	District Hospital, Vellore	2	2	N.A. Ambedkar	10
21.	\$*Christian Medical College, Vellore	1	4	N.A. Ambedkar	10
22.	*Medical College & Hosp. Tirunelveli	1	2	N. Kattabomman	12
23.	District Hospital, Ootacamund	3	2	Nilgiris	13
24.	Thanthai Periyar H.Q. Hospital, Erode	2	2	Periyar	14
25.	Govt. Head Qtrs. Hospital, Pudukottai	2	2	Pudukottai	15
26.	District Hospital, Ramanathapuram	3	2	Ramad	17
27.	Dist. Head Quraters Hospital, Salem	2	2	Salem	18
28.	District Hospital, Cuddalore	2	2	South Arcot	19
29.	District Hospital, Nagapatnam	3	2	Thanjavur	20
30.	*Govt. Raja Mirasdar Hosp. (M.C.) Thanjavur	1	2	Thanjavur	20
31.	@Maternity Hosp. Centre, Tiruchirapalli	4	3	Tiruchirapalli	22
32.	District Hospital, Tiruchirapalli	2	2	Tiruchirapalli	22

1	2	3	4	5	6
<b>TRIPURA</b>					
1.	Govind Ballabh Pant Hospital, Agartala	2	2	West Tripura	4
<b>UTTAR PRADESH</b>					
1.	*S.N. Medical College & Hospital, Agra	1	2	Agra	1
2.	\$L.M. & Dufferin Hospital, Agra	2	4	Agra	1
3.	*J.L.N. Medical College, Aligarh	1	2	Allgarh	2
4.	Women's Hospital, Allgarh	2	2	Allgarh	2
5.	*M.L.N. Medical College, Allahabad	1	2	Allahabad	3
6.	Dufferin Hospital, Allahabad	2	2	Allahabad	3
7.	\$Kamla Nehru Hospital, Allahabad	2	4	Allahabad	3
8.	District Hospital, Almora	3	2	Almora	4
9.	District Women Hospital, Azamgarh	2	2	Azamgarh	5
10.	\$Christian Hospital, Azamgarh	4	4	Azamgarh	5
11.	District Hospital, Badaun	4	2	Badaun	6
12.	District Hospital, Bahraich	3	2	Bahraich	7
13.	District Hospital, Ballia	2	2	Ballia	8
14.	District Women's Hospital, Banda	4	2	Banda	9
15.	District Hospital, Barabanki	2	2	Barabanki	10
16.	District Hospital, Bareilly	2	2	Bareilly	11
17.	Women's Hospital, Basti	2	2	Basti	12
18.	District Hospital, Bijnore	4	2	Bijnore	13
19.	Women's Hospital, Bulandshahar	3	2	Bulandshahar	14
20.	District Hospital, Chamoli	4	2	Chamoli	15
21.	Women's Hospital, Dehradun	2	2	Dehradun	16
22.	District Hospital, Deoria	3	2	Deoria	17
23.	District Hospital, Etah	3	2	Etah	18
24.	\$Christian Hospital, Etah	4	4	Etah	18
25.	District Hospital, Etawah	2	2	Etawah	19
26.	Dufferin's Hospital, Faizabad	2	2	Faizabad	20
27.	District Hospital, Fatehgarh	3	2	Farrukhabad	21
28.	District Hospital, Fatehpur	4	2	Fatehpur	22

1	2	3	4	5	6
29.	District Hospital, Ghaziabad	2	2	Ghaziabad	24
30.	District Hospital, Ghazipur	2	2	Ghazipur	25
31.	District Hospital, Gonda	2	2	Gonda	26
32.	District Hospital, Gorakhpur	2	2	Gorakhpur	27
33.	*BRD Medical College Hospital, Gorakhpur	1	2	Gorakhpur	27
34.	District Hospital, Hamirpur	4	2	Hamirpur	28
35.	District Hospital, Hardoi	3	2	Hardoi	29
36.	District Hospital, Oral	3	2	Jalaun	31
37.	District Hospital, Jaunpur	2	2	Jaunpur	32
38.	*M.L.B. Medical College, Jhansi	1	2	Jhansi	33
39.	\$Ackerman Holy Memorial Hosp., Jhansi	4	4	Jhansi	33
40.	Women's Hospital, Jhansi	2	2	Jhansi	33
41.	A.M. Hospital, Govind Nagar, Kanpur	3	2	Kanpur (Urban)	35
42.	\$A.H.M. Dufferin's Hospital, Kanpur	2	4	Kanpur (Urban)	35
43.	*Usie Maternity Hospital, (GSVM M.C.), Kanpur	1	2	Kanpur (Urban)	35
44.	District Hospital, Kheri	3	2	Kheri	36
45.	Women's Hospital, Lalitpur	4	2	Lalitpur	37
46.	Women's Hospital, Lucknow	2	2	Lucknow	38
47.	*Queen Mary's Hosp. (Med. College), Lucknow	1	2	Lucknow	38
48.	Women's Hospital, Mainpuri	3	2	Mainpuri	40
49.	District Hospital, Mathura	3	2	Mathura	41
50.	\$Methodist Miss. Hosp. Jaisingpura Mathura	4	4	Mathura	41
51.	*L.L.R.M. Medical College, Meerut	1	2	Meerut	43
52.	Dufferin Hospital, Meerut	2	2	Meerut	43
53.	Female Hospital, Mirzapur	3	2	Mirzapur	44
54.	Women's Hospital, Moradabad	2	2	Moradabad	45
55.	District Hospital, Muzzafar Nagar	2	2	Muzzafar Nagar	46
56.	L.D. Bhatt Hospital, Kashipur	4	2	Nainital	47
57.	District Hospital, Partapgarh	2	2	Partapgarh	48
58.	District Hospital, Pauri Garhwal	4	2	Pauri Garhwal	49
59.	Women's Hospital, Pillbhit	3	2	Pillbhit	50

1	2	3	4	5	6
60.	District Women's Hospital, Pithoragarh	4	2	Pithoragarh	51
61.	District Hospital, Rae Bareilly	3	2	Rae Bareilly	52
62.	Women's Hospital, Rampur	4	2	Rampur	53
63.	District Hospital, Saharanpur	3	2	Saharanpur	54
64.	Women's Hospital, Shahjahanpur	3	2	Shahjahanpur	55
65.	District Hospital, Sitapur	2	2	Sitapur	57
66.	District Hospital, Sultanpur	3	2	Sultanpur	59
67.	Women's Hospital, Tehriharhwal	4	2	Tehriharhwal	60
68.	Districts Women's Hospital, Unnao	4	2	Unnao	61
69.	Women's Hospital, Uttar Kashi	4	2	Uttar Kashi	62
70.	*Instt. of Medical Sciences (BHU), Varanasi	1	2	Varanasi	63
71.	\$Sri Ram Lakshmi Narayan Hospital, Varanasi	3	4	Varanasi	63
72.	\$Ishwari Memorial Hospital, Varanasi	2	4	Varanasi	63

## WEST BENGAL

1.	M.R. Bangur Hospital, Tollyganj, Calcutta	2	2	24-Parganas (N)	1
2.	*General Hospital (Med. College) Bankura	1	2	Bankura	3
3.	District Hospital, Suri	2	2	Birbhum	4
4.	*Bidhan Chandra Hospital (M.C.) Burdwan	1	2	Burdwan	5
5.	*Post Graduate Med. Institute, Calcutta	1	2	Calcutta	6
6.	*Nilratan Sircar Med. College, Calcutta	1	2	Calcutta	6
7.	*R.G. Kar Medical College, Calcutta	1	2	Calcutta	6
8.	*General Hospital (Calcutta M.C.), Calcutta	1	2	Calcutta	6
9.	*Medical College & Hospital, Calcutta	1	2	Calcutta	6
10.	Avinash Dutta Maternity Home, Calcutta	2	2	Calcutta	6
11.	\$R.K. Mission Seva Pratisthan, Calcutta	2	4	Calcutta	6
12.	Chitt. Sewa Sadan, Bhawanipur, Calcutta	2	2	Calcutta	6
13.	Lady Dufferin V. Hospital, Calcutta	2	2	Calcutta	6
14.	M.J.N. District Hospital, Cooch Behar	2	2	Cooch Behar	7
15.	*N.B.U., Medical College, Darjeeling	1	2	Darjeeling-	8
16.	Victoria Hospital, Darjeeling	2	2	Darjeeling	8
17.	Sadar Hospital, Balurghat	2	2	Dinajpur (N)	9



1	2	3	4	5	6
18.	District Hospital, Hooghly	2	2	Hooghly	12
19.	T.L. Jaiswal Hospital, Howrah	2	2	Howrah	13
20.	Howrah General Hospital, Howrah	2	2	Howrah	13
21.	Sadar Hospital, Jalpaiguri	2	2	Jalpaiguri	14
22.	District Hospital, Malda	2	2	Malda	15
23.	Sunder K.E.M. Hospital, Midnapore	2	2	Midnapore	16
24.	Berhampur Sadar Hospital, Murshidabad	2	2	Murshidabad	17
25.	J.N.M. Hospital, Kalyani	2	2	Nadia	18
26.	Sadar Hospital, Krishna Nagar	2	2	Nadia	18
27.	Sadar Hospital, Purulia	2	2	Purulia	19
<b>A &amp; N ISLANDS</b>					
1.	Govind Ballabh Pant Hospital, Port Blair	3	2	Andaman	1
<b>CHANDIGARH</b>					
1.	P.G.I.M.E.R., Chandigarh	1	2	Chandigarh	1
2.	Civil Hospital, Chandigarh	2	2	Chandigarh	1
<b>DELHI</b>					
1.	@Hindu Rao Hospital, Delhi	2	3	Delhi	1
2.	@Kasturba Gandhi Hospital, Jama Masjid, Delhi	2	3	Delhi	1
3.	@Dayanand Hospital, Shahdara, Delhi	2	3	Delhi	1
4.	\$Girdharilal Maternity Hospital, Delhi	2	4	Delhi	1
5.	\$S. Stephen's Hosp. Tis Hazari, Delhi	2	4	Delhi	1
6.	*M.A.M. College & LNJP Hospital, New Delhi	1	2	New Delhi	2
7.	\$Dr. B.L. Kapoor Maternity Hospital, New Delhi	2	4	New Delhi	2
8.	E.S.I. Hospital, Basai Darapur, New Delhi	3	5	New Delhi	2
9.	\$F.P.A.I., R.K. Puram, New Delhi	4	4	New Delhi	2
<b>PONDICHERY</b>					
1.	General Hospital, Karaikal	3	2	Karaikal	1
2.	General Hospital, Mahe	4	2	Mahe	2
3.	Govt. Maternity Hospital, Pondicherry	2	2	Pondicherry	3
<b>CENTRAL SECTOR</b>					
1.	Rural Family Planning Trg. Centre, Bombay	3	1	Bombay	1

1	2	3	4	5	6
2.	Central Hospital, Kalla (West Bengal)	4	5	Burdwan	2
3.	Central Hospital, Dhanbad	3	5	Dhanbad (Bihar)	3
4.	*All India Instt. of Med. Sciences, New Delhi	1	5	New Delhi	4
5.	*Lady Hardinge Medical College, New Delhi	1	1	New Delhi	4
6.	Dr. Ram Manohar Lohia Hospital, New Delhi	2	1	New Delhi	4
7.	C.G.H.S. Maternity Hosp. R.K. Puram, New Delhi	3	1	New Delhi	4
8.	Rural Health Trg. Centre, Nazafgarh, Delhi	3	1	New Delhi	4
9.	Safdarjang Hospital, New Delhi	2	1	New Delhi	4
10.	*J.I.P.M.E.R. Pondicherry	1	1	Pondicherry	5
11.	*Armed Forces Medical College, Pune	1	5	Pune	6
12.	Ispat General Hospital, Rourkela (Orissa)	2	5	Sundergarh	7

HC—Hospital Code DC—District Code

Type— Type of Post Partum Centre

Type Code 1—A type teaching

Type Code 2—A type non teaching.

Type Code 3—B type.

Type Code 4—C type.

AC—Controlling Agency Code

Agency Code 1—Central Sector.

Agency Code 2—State Government

Agency Code 3—Local Body

Agency Code 4—Voluntary Organisation.

Agency Code 5—Others.

*List of Subdistrict Level Post Partum Centres*

HC	Name of Post Partum Centre	PIN	Name	DC
1	2	3	4	5
<b>ANDHRA PRADESH</b>				
1.	Govt. Hospital	Nirmal-504106	Adilabad	1
2.	Govt. Hospital	Sirpur-504296	Adilabad	1
3.	Govt. Hospital	Gooty-515401	Ananthapur	2
4.	Govt. Hospital	Hindupur-515201	Ananthapur	2
5.	Govt. Hospital	Kalyandurg-515761	Ananthapur	2
6.	Govt. Hospital	Kuppam-517425	Chittoor	3
7.	Govt. Hospital	Raichoti-516269	Cuddapah	4
8.	Govt. Hospital	Rajampat-516115	Cuddapah	4
9.	Govt. Hospital	Amalpuram-533201	Godavari (East)	5
10.	Govt. Hospital	Peddapuram-534437	Godavari (East)	5
11.	Govt. Hospital	Pithampuram-533450	Godavari (East)	5

1	2	3	4	5
12.	Govt. Hospital	Ramachandrapuram-533255	Godavari (East)	5
13.	Taluk Hospital	Kovvuvu-534350	Godavari (West)	6
14.	Govt. Hospital	Tanuku-534211	Godavari (West)	6
15.	Govt. Hospital	Bapla-522101	Guntur	7
16.	Taluk Hospital	Narsaraopet-522601	Guntur	7
17.	Govt. Hospital	Sattenapalli-522403	Guntur	7
18.	Govt. Hospital	Tenali-522101	Guntur	7
19.	Govt. Hospital	Venukonda-522647	Guntur	7
20.	Govt. Hospital	Sircilla-505301	Karimnagar	9
21.	Govt. Hospital	Hazurabad-505468	Karimnagar	9
22.	Govt. Hospital	Madhira-507203	Khammam	10
23.	Govt. Hospital	Avanifadda-521211	Krishna	11
24.	Govt. Hospital	Gudiwada-521301	Krishna	11
25.	Govt. Hospital	Jaggalpet-521175	Krishna	11
26.	Govt. Hospital	Nandigama-521185	Krishna	11
27.	Taluk Hospital	Nuzvid-521201	Krishna	11
28.	Govt. Hospital	Tiruvur-521235	Krishna	11
29.	Govt. Women & Child Hospital	Adoni-518301	Kurnol	12
30.	Govt. Hospital	Koilkuntala-518134	Kurnol	12
31.	Govt. Hospital	Nandyal-518501	Kurnol	12
32.	Govt. Hospital	Gadwal-509125	Mahbubnagar	13
33.	Govt. Hospital	Nagar Kurnool-509209	Mahbubnagar	13
34.	Govt. Hospital	Narayanpet-509210	Mahbubnagar	13
35.	Govt. Hospital	Shadnagar-509216	Mahbubnagar	13
36.	Govt. Hospital	Wanaparthy-509103	Mahbubnagar	13
37.	Govt. Hospital	Jogipet-502270	Medak	14
38.	Govt. Hospital	Zaheerabad-502220	Medak	14
39.	Govt. Hospital	Miryalguda-508207	Nalgonda	15
40.	Govt. Hospital	Ramannapet-508113	Nalgonda	15
41.	Govt. Hospital	Suryapet-508213	Nalgonda	15
42.	Govt. Hospital	Balkonda-508217	Nizamabad	17

1	2	3	4	5
43.	Taluk Hospital	Chirala-523155	Prakasam	18
44.	Govt. Hospital	Giddalur-523357	Prakasam	18
45.	Taluk Hospital	Kavali-524201	Nellore	16
46.	Govt. Hospital	Ibrahimpatha-505450	Rangareddy	19
47.	Govt. Hospital	Tandoor-505405	Rangareddy	19
48.	Govt. Hospital	Parvathipuram-532501	Srikakulam	20
49.	Govt. Hospital	Salur-532591	Vijayanagaram	22
50.	Govt. Hospital	Srunggavarapukota-53114	Vizianagram	22
51.	Govt. Hospital	Chiryal-506223	Warrangal	23
52.	Govt. Hospital	Narsonpet-506136	Warrangal	23
53.	Govt. Hospital	Parkal-506164	Warrangal	23
54.	Taluk Hospital	Madanpalle-517325	Chittoor	3
55.	Taluk Hospital	Proddatur-516360	Cuddapah	4
<b>ARUNACHAL PRADESH</b>				
1.	General Hospital	Maharlangam-792120	Changlang	1
<b>ASSAM</b>				
1.	Civil Hospital	Halkandi-788151	Cachar	2
2.	Civil Hospital	Mangaldai-784125	Darrang	3
3.	Udaigari Hospital	Udaigari-784509	Darrang	3
4.	Chapar Hospital	Chapar-783371	Dhubri	4
5.	South Salmara Hospital	Salmara-783127	Dhubri	4
6.	Sub-District Hospital	Chapakhowa-786157	Dibrugarh	5
7.	Civil Hospital	Tinsukia-786125	Dibrugarh	5
8.	North Salmara Hospital	Abhaypuri-788384	Goalpara	6
9.	Civil Hospital	Goalpara-783101	Goalpara	6
10.	Kamalabari Hospital	Kamalbari-785106	Jorhat	7
11.	Bokajan Hospital (30 Beded)	Bokajan-782480	Kabri-Anglang	8
12.	Sub-District Hospital	Hamren-782486	Kabri-Angking	8
13.	Dist. Branch Hospital	Chandmar, Guwahati-781001	Kamrup	9
14.	Redcross Hospital	Kamrup-782426	Kamrup	9
15.	Civil Hospital	Nalbari-781335	Kamrup	9

1	2	3	4	5
16.	Civil Hospital	Rangia-781354	Kamrup	9
17.	Civil Hospital	Karimganj-788710	Karimganj	10
18.	Gossalgaon Hospital	Gossalgaon-783360	Kokrajhar	11
19.	RNB Civil Hospital	Kokrajhar-783370	Kokrajhar	11
20.	Civil Hospital	Dhemaji-787057	Lakhimpur	12
21.	Jaoni Hospital	Jonai-787060	Lakhimpur	12
22.	Mailbong Hospital	Mailbong-788831	North Cachar Hills	14
23.	Hojai Hospital	Hojai-782435	Nowgong	15
24.	Jakhalbanda Hospital	Jakhalbanda-782410	Nowgong	15
25.	Civil Hospital	Marigaon-782105	Nowgong	15
26.	Civil Hospital	Sibsagar-785640	Sibsagar	16
27.	Soraideo Hospital	Sonari-785690	Sibsagar	16
28.	Bishwanath Chariali Hospital	Bishwanathghat-784177	Sonitpur	17
29.	Dholapur Hospital	Dholapur-784165	Sonitpur	17
30.	Sub-District Hospital			0

**BIHAR**

1.	Sub District Hospital	Araria-854311	Araria	1
2.	Sub District Hospital	Forbisganj-854318	Araria	1
3.	Referral Hospital	Dalsibghsarai-848114	Begusarai	3
4.	Sub District Hospital	Banka-813102	Bhagalpur	4
5.	Sub District Hospital	Neugachia-853204	Bhagalpur	4
6.	Sub District Hospital	Buxor-802101	Bhojpur	5
7.	Sub District Hospital	Sikardera-811315	Champanan (Purbi)	6
8.	Sub District Hospital	Vagaha-847125	Champanan (Pasch)	7
9.	Sub District Hospital	Deoghar-814113	Deoghar	9
10.	Referral Hospital	Rajmahal-816108	Dumka	11
11.	Sub District Hospital	Sahebganj-816109	Dumka	11
12.	Sub District Hospital	Jehanabad-804408	Gaya	12
13.	Sub District Hospital	Perma-847255	Giridih	13
14.	Sub District Hospital	Rusera-848210	Giridih	13
15.	Sub District Hospital	Godda-814133	Godda	14

1	2	3	4	5
16.	Referral Hospital	Bhore-841426	Gopal Ganj	15
17.	Taluk Hospital	Hathwa-841436	Gopal Ganj	15
18.	Sub District Hospital	Chatra-825401	Hazaribagh	17
19.	Sub District Hospital	Kodarma-825410	Hazaribagh	17
20.	Sub District Hospital	Khagaria-851204	Khagaria	19
21.	Sub District Hospital	Kishanganj-855107	Kishanganj	20
22.	Sub District Hospital	Madhepura-852113	Madhepura	21
23.	Referral Hospital	Jhanjharpur-847403	Madhubani	22
24.	Sub District Hospital	Jamui-811307	Munger	23
25.	Referral Hospital	Jhajha-811308	Munger	23
26.	Sub District Hospital	Lakhisarai-811311	Munger	23
27.	Sub District Hospital	Hilsa-801302	Nalanda	25
28.	Referral Hospital	Islampur-801303	Nalanda	25
29.	Sub District Hospital	Rajgir-803116	Nalanda	25
30.	Sub District Hospital	Garhwa-822114	Palamau	27
31.	Sub District Hospital	Latehar-829206	Palamau	27
32.	Referral Hospital	Tenughat-829129	Palamau	27
33.	Sub District Hospital	Barasalinganj-800018	Patna	28
34.	Sub District Hospital	Barh-803213	Patna	28
35.	Taluk Hospital	Dinapur-801503	Patna	28
36.	Referral Hospital	Naubatpur-801109	Patna	28
37.	Sub District Hospital	Patna City-800008	Patna	28
38.	Rajendra Nagar Hospital	Patna-800016	Patna	28
39.	Referral Hospital	Bindu-835228	Ranchi	30
40.	Sub District Hospital	Gumla-835207	Ranchi	30
41.	Sub District Hospital	Khunti-835210	Ranchi	30
42.	Sub District Hospital	Lohardaga-835302	Ranchi	30
43.	Sub District Hospital	Singega-835223	Ranchi	30
44.	Referral Hospital	Bikamganj-802212	Rohtash	31
45.	Sub District Hospital	Babhua-821101	Rohtash	31
46.	Sub District Hospital	Birpur-854340	Saharsa	32

1	2	3	4	5
47.	Sub District Hospital	Sapual-852131	Saharsa	32
48.	Sub District Hospital	Pusa-848125	Samastipur	33
49.	Sub District Hospital	Jamtara-815351	Santhal Parganas	34
50.	Sub District Hospital	Pakur-814207	Santhal Parganas	34
51.	Referral Hospital	Thakurgaganti-815001	Santhal Parganas	34
52.	Sub District Hospital	Jamshedpur-831001	Singhbhum (Purbi)	36
53.	Sub District Hospital	Jugsalai-831006	Singhbhum (Purbi)	36
54.	Sub District Hospital	Saraikela-833219	Singhbhum (Pasch)	37
<b>GUJARAT</b>				
1.	Government Hospital	Dhandhuka-382460	Ahmedabad	1
2.	Government Hospital	Sola-380001	Ahmedabad	1
3.	Community Health Centre	Balra-364421	Amreli	2
4.	Government Cottage Hosp.	Lathi-364430	Amreli	2
5.	Referral Hospital	Rajula-364560	Amreli	2
6.	Community Health Centre	Radhanpur-385340	Banaskantha	3
7.	Referral Hospital	Jambusar-392150	Bharuch	4
8.	Referral Hospital	Rajpipla-393145	Bharuch	4
9.	Community Health Centre	Batad-383325	Bhavnagar	5
10.	Community Health Centre	Gadaka-384300	Bhavnagar	5
11.	Government Hospital	Pallana-364270	Bhavnagar	5
12.	Government Hospital	Morbi-363641	Bhavnagar	5
13.	Community Health Centre	Dharol-361210	Jamnagar	8
14.	Community Health Centre	Dwarka-361335	Jamnagar	8
15.	Referral Hospital	Khambhalia-361305	Jamnagar	8
16.	Sub District Hospital	Manavadar-362630	Junagarh	9
17.	Govt. Hospital	Mandarala-362260	Junagarh	9
18.	Government Hospital	Mangrol-362225	Junagarh	9
19.	Government Hospital	Porbandar-360575	Junagarh	9
20.	Referral Hospital	Anjar-370110	Kachachh	10
21.	Government Hospital	Gandhidham-370201	Kachachh	10

1	2	3	4	5
22.	Community Health Centre	Mandvi-370465	Kachachh	10
23.	Referral Hospital	Dakor-388225	Kheda	11
24.	Government Hospital	Petlad-388450	Kheda	11
25.	Referral Hospital	Mansa-382845	Mehsana	12
26.	Govt. Hospital	UNA-362560	Mehsana	12
27.	Cottage Hospital	Unjha-384170	Mehsana	12
28.	Government Cottage Hospital	Dahod-389151	Panchmahals	13
29.	Government Hospital	Devghad Baria-389380	Pahchmahals	13
30.	Community Health Centre	Halol-389350	Pahchmahals	13
31.	Government Cottage Hospital	Lunavada-389230	Pahchmahals	13
32.	Government Hospital	Sanrampur-389260	Pahchmahals	13
33.	Government Hospital	Dhoraji-360410	Rajkot	14
34.	Government Hospital	Gondal-360311	Rajkot	14
35.	Government Hospital	Jas Dan-360050	Rajkot	14
36.	Government Hospital	Jetpur-360370	Rajkot	14
37.	Padma Kunvarbha Hospital	Rajkot-360001	Rajkot	14
38.	Government Cottage Hospital	Upleta-360490	Rajkot	14
39.	Community Health Centre	Wankaner-363621	Rajkot	14
40.	Government Cottage Hospital	Bhiloda-383245	Sabarkantha	15
41.	Sub District Hospital	Deesa-385535	Sabarkantha	15
42.	Community Health Centre	Idar-383430	Sabarkantha	15
43.	General Hospital	Mandvi-394160	Surat	16
44.	Referral Hospital	Vyara-394650	Surat	16
45.	Community Health Centre	Chotila-363520	Surendranagar	17
46.	Government Hospital	Dhrangadhra-363310	Surendranagar	17
47.	Referral Hospital	Chhota Udepur-391165	Vadodara	18
48.	Cottage Hospital	Dabohi-391110	Vadodara	18
49.	Community Health Centre	Padra-391440	Vadodara	18
50.	ESI Hospital	Vadodara-390001	Vadodara	18
51.	Cottage Hospital	Bhilad-396105	Valsad	19
52.	Government Hospital	Dharampur-396050	Valsad	19



1	2	3	4	5
53.	Community Health Centre	Gandevi-396360	Valsad	19
54.	Government Hospital	Valsad-396001	Valsad	19
55.	Cottage Hospital	Vansda-396580	Valsad	19

**HARAYANA**

1.	Civil Hospital	Kalka-133302	Ambala	1
2.	Civil Hospital	Charkhi Dadri-123306	Bhiwani	2
3.	Civil Hospital	Palwal-121102	Faridabad	3
4.	Sub District Hospital	Ferozepur Jhirka-122104	Gurgaon	4
5.	Civil Hospital	Nuh-122107	Gurgaon	4
6.	Sub District Hospital	Fatehabad-125050	Hissar	5
7.	Civil Hospital	Hansi-125033	Hissar	5
8.	Civil Hospital	Narwana-126116	Jind	6
9.	Civil Hospital	Safidon-126112	Jind	6
10.	Civil Hospital	Guhla-132035	Kaithal	7
11.	Civil Hospital	Kaithal-132027	Kaithal	7
12.	Civil Hospital	Panipat-132103	Panipat	11
13.	Civil Hospital	Ladwa-132132	Kurukshetra	9
14.	Civil Hospital	Mohindragarh-123029	Mohindergarh	10
15.	Civil Hospital	Rewari-123401	Rewari	12
16.	Sub District Hospital	Bahadurgarh-124507	Rohtak	13
17.	Civil Hospital	Jhajhar-124103	Rohtak	13
18.	Civil Hospital	Dabwali-125055	Sirsa	14
19.	Civil Hospital	Gohana-124301	Sonipat	15
20.	Mukandilal Civil Hospital	Yamunanagar-135001	Yamunanagar	16

**HIMACHAL PRADESH**

1.	Referral Hospital	Ghumarwin-174021	Bilaspur	1
2.	Civil Hospital	Bharmour-176209	Chamba	2
3.	Referral Hospital	Chowari-176302	Chamba	2
4.	Civil Hospital	Deehra-177101	Kangra	4
5.	Civil Hospital	Kangra-176001	Kangra	4
6.	Civil Hospital	Nurpur-176202	Kangra	4

1	2	3	4	5
7.	Sub District Hospital	Palampur-176061	Kangra	4
8.	Rural Hospital	Ani-172026	Kullu	6
9.	Referral Hospital	Banjar-175123	Kullu	6
10.	Civil Hospital	Joginder Ngr.-176120	Mandi	8
11.	Civil Hospital	Karsog-171304	Mandi	8
12.	Community Health Centre	Ratti-176208	Mandi	8
13.	Rural Hospital	Sandhole-176090	Mandi	8
14.	Civil Hospital	Serkaghat-175024	Mandi	8
15.	Civil Hospital	Sundernagar-174401	Mandi	8
16.	Civil Hospital	Chopal-171211	Simla	9
17.	Civil Hospital	Kotgarh-172031	Simla	9
18.	Civil Hospital	Rohru-171207	Simla	9
19.	Civil Hospital	Paonta-173025	Sirmur	10
20.	Community Health Centre	Arki-173208	Solan	11
21.	Rural Hospital	Nalagarh-174101	Solan	11
22.	Referral Hospital	Amlehar-176082	Una	12
<b>JAMMU AND KASHMIR</b>				
1.	Sub District Hospital	Dooru-192211	Anantnag	1
2.	Sub District Hospital	Kishtwar-182204	Jammu	5
3.	Sub District Hospital	Nowshera-180011	Jammu	5
4.	Sub District Hospital	Billewar-184204	Kathua	7
5.	Sub District Hospital	Kangan-191202	Kathua	7
6.	Sub District Hospital	Sopore-193201	Srinagar	13
<b>KARNATAKA</b>				
1.	General Hospital	Channapatna-571501	Bangalore (R)	1
2.	General Hospital	Doddaballpur-561203	Bangalore (R)	1
3.	Government Hospital	Kanakpura-562117	Bangalore (R)	1
4.	General Hospital	Gokok-591307	Belgaum	3
5.	General Hospital	Soundhati-591126	Belgaum	3
6.	Urban Family Wel. Centre	Hospet-583201	Bellary	4
7.	General Hospital	Sirupappa-583121	Bellary	4

1	2	3	4	5
8.	General Hospital	Basava Kalyan-585327	Bidar	5
9.	General Hospital	Bhalaki-585328	Bidar	5
10.	General Hospital	Humnabad-585330	Bidar	5
11.	Urban Family Wel. Centre	Bagalkot-587101	Bijapur	6
12.	General Hospital	Hunagund-587118	Bijapur	6
13.	Post Partum Centre	Indi-586209	Bijapur	6
14.	General Hospital	Jankhandi-587301	Bijapur	6
15.	Kem General Hospital	Mudhol-587313	Bijapur	6
16.	General Hospital	Kadur-577548	Chikmagalur	7
17.	MSDM Government Hospital	Koppa-577126	Chikmagalur	7
18.	General Hospital	Mudigere-577132	Chikmagalur	7
19.	General Hospital	Tarikere-577228	Chikmagalur	7
20.	Combined Dispensary	Challakere-577522	Chitradurg	8
21.	General Hospital	Hoshadurga-577527	Chitradurg	8
22.	Govt. General Hospital	Coondapur-576201	Dakshin Kannada	9
23.	General Hospital	Puttur-574201	Dakshin Kannada	9
24.	Urban Family Wel. Centre	Udupi-576103	Dakshin Kannada	9
25.	General Hospital	Godag-582101	Dharwad	10
26.	General Hospital	Haveri-574223	Dharwad	10
27.	Civil Dispensary	Chircholi-585307	Gulberga	11
28.	Civil Dispensary	Chittapur-585211	Gulberga	11
29.	Civil Dispensary	Jewargi-585310	Gulberga	11
30.	Government Hospital	Sadam-585001	Gulberga	11
31.	General Hospital	Shahpur-585229	Gulberga	11
32.	Civil Dispensary	Yadgiri-585201	Gulberga	11
33.	General Hospital	Arsikere-583251	Hassan	12
34.	General Hospital	Belur-571418	Hassan	12
35.	Government Hospital	Channarayapata-573116	Hassan	12
36.	Combined Dispensary	Konnanur-573130	Hassan	12
37.	General Hospital	Skalesapur-573134	Hassan	12
38.	Civil Dispensary	Bangarpet-563114	Kolar	14

1	2	3	4	5
39.	General Hospital	Chickaballpur-562101	Kolar	14
40.	General Hospital	Chinthamani-563125	Kolar	14
41.	General Hospital	Krishnarajapet-571426	Mandya	15
42.	Combined Dispensary	Maddur-571428	Mandya	15
43.	General Hospital	Nagamangala-571432	Mandya	15
44.	Combined Dispensary	Sringapatanam-571438	Mandya	15
45.	Government Hospital	Chamrajanagar-571313	Mysore	16
46.	General Hospital	Gundlupet-571111	Mysore	16
47.	Government Hospital	Hunsur-571105	Mysore	16
48.	General Hospital	Krishnarayanagar-571602	Mysore	16
49.	Rural Health Trg. Centre	Nanjangud-571301	Mysore	16
50.	Civil Hospital	Deodurg-584111	Raichur	17
51.	General Hospital	Sindhamar-585223	Raichur	17
52.	Civil Dispensary	Gangavathi-583227	Raichur	17
53.	Civil Hospital	Kastagi-583229	Raichur	17
54.	Primary Health Unit	G.A. Koppal-583231	Raichur	17
55.	General Hospital	Mandvi-584123	Raichur	17
56.	General Hospital	Bhadravathi-577301	Shimoga	18
57.	Combined Dispensary	Channagiri-577213	Shimoga	18
58.	General Hospital	Sagar-577401	Shimoga	18
59.	General Hospital	Shikaripura-577427	Shimoga	18
60.	Combined Dispensary	Madhugiri-572132	Tumkur	19
61.	Primary Health Centre	Sira-577137	Tumkur	19
62.	General Hospital	Tipatur-572201	Tumkur	19
63.	General Hospital	Dandell Hailyan-581325	Uttar Kannada	20
64.	General Hospital	Sirisi-581401	Uttar Kannada	20
<b>KERALA</b>				
1.	Government Hospital	Chengannur-689121	Alappuzha	1
2.	Taluk H.Q. Hospital	Haripad-690514	Alappuzha	1
3.	Government Hospital	Kayamkulam-690502	Alappuzha	1
4.	Taluk H.Q. Hospital	Mavelikara-690101	Alappuzha	1

1	2	3	4	5
5.	Taluk H.Q. Hospital	Pulinkunnu-688504	Alappuzha	1
6.	Taluk Hospital	Cherthallai-688524	Alappuzha	1
7.	Taluk H.Q. Hospital	Alwaye-683101	Ernakulam	2
8.	Taluk H.Q. Hospital	Cochin-682001	Ernakulam	2
9.	Government Hospital	Kothamangalam-686691	Ernakulam	2
10.	Government Hospital	Moovattupuzha-686661	Ernakulam	2
11.	Taluk H.Q. Hospital	North Parur-683513	Ernakulam	2
12.	Taluk H.Q. Hospital	Perumbavoor-683542	Ernakulam	2
13.	Government Hospital	Trippunithura-682301	Ernakulam	2
14.	Government Hospital	Adimaly-685561	Idukki	3
15.	Taluk H.Q. Hospital	Nedunkandom-685553	Idukki	3
16.	Government Hospital	Kanhangad-670315	Kannur	4
17.	Government Hospital	Kuthuparamba-670643	Kannur	4
18.	Taluk H.Q. Hospital	Payyanoor-670307	Kannur	4
19.	Government Hospital	Tali Puramba-670141	Kannur	4
20.	Taluk H.Q. Hospital	Tellicherry-670307	Kannur	4
21.	Government Hospital	Thiruvangada-670103	Kannur	4
22.	Taluk H.Q. Hospital	Kasargode-670121	Kasargode	5
23.	Government Hospital	Kalloopara-689583	Kollam	6
24.	Taluk H.Q. Hospital	Karunagapally-690518	Kollam	6
25.	Taluk H.Q. Hospital	Kottarakara-691506	Kollam	6
26.	Taluk H.Q. Hospital	Thiruvalla-689101	Kollam	6
27.	Government Hospital	Changanaserry-686106	Kottayam	7
28.	Taluk H.Q. Hospital	Kanjirapally-686507	Kottayam	7
29.	Taluk H.Q. Hospital	Palai-686575	Kottayam	7
30.	Taluk H.Q. Hospital	Vikom-686141	Kottayam	7
31.	Taluk H.Q. Hospital	Badagara-673101	Kozhikode	8
32.	Taluk H.Q. Hospital	Quilandy-673305	Kozhikode	8
33.	Taluk H.Q. Hospital	Sultan's Battery-673592	Kozhikode	8
34.	Government Hospital	Malapuram-676505	Mallapuram	9
35.	Government Hospital	Nilambur-679330	Mallapuram	9

1	2	3	4	5
36.	Government Hospital	Perinthalmanna-679322	Mallapuram	9
37.	Taluk H.Q. Hospital	Ponani-679577	Mallapuram	9
38.	Government Hospital	Tirur-676101	Mallapuram	9
39.	Taluk H.Q. Hospital	Alathur-678541	Palakkad	10
40.	Taluk H.Q. Hospital	Chittoor-678101	Palakkad	10
41.	Taluk H.Q. Hospital	Mannarghat-678583	Palakkad	10
42.	Government Hospital	Nenmara-678508	Palakkad	10
43.	Government Hospital	Ottapalam-679101	Palakkad	10
44.	Taluk H.Q. Hospital	Adoor-691523	Pathanmthitta	11
45.	Taluk H.Q. Hospital	Pathanamthitta-689645	Pathanmthitta	11
46.	Taluk H.Q. Hospital	Punalur-691305	Pathanmthitta	11
47.	Government Hospital	Chalakyud-680307	Thrissur	12
48.	Taluk H.Q. Hospital	Chavakad-680506	Thrissur	12
49.	Government Hospital	Irinjalakuda-680121	Thrissur	12
50.	Government Hospital	Kodakkal-680684	Thrissur	12
51.	Taluk H.Q. Hospital	Kodungalloor-680664	Thrissur	12
52.	Taluk Hospital	Vadakkancherry-680502	Thrissur	12
53.	Taluk H.Q. Hospital	Chirayinkil-695304	Thiruvananthapuram	13
54.	Taluk H.Q. Hospital	Nayyatinkara-695121	Thiruvananthapuram	13
55.	Taluk H.Q. Hospital	Nedumangud-695541	Thiruvananthapuram	13
56.	Government Hospital	Nemom-695020	Thiruvananthapuram	13
57.	Government Hospital	Parassala-695502	Thiruvananthapuram	13
58.	Government Hospital	Perunkada-695005	Thiruvananthapuram	13
59.	Ayurveda College	Poojapura-695012	Thiruvananthapuram	13
60.	Taluk H.Q. Hospital	Valthiri-673576	Wyanad	14
<b>MADHYA PRADESH</b>				
1.	Sub-District Hospital	Katangi-481445	Balaghat	1
2.	Sub-District Hospital	Warseoni-481331	Balaghat	1
3.	Sub-District Hospital	Dantewarda-494449	Bastar	2
4.	Sub-District Hospital	Kanker-494334	Bastar	2

1	2	3	4	5
5.	Sub-District Hospital	Kaundagaon-494226	Bastar	2
6.	Sub-District Hospital	Amla-460551	Betul	3
7.	Sub-District Hospital	Bhainsdehi-460220	Betul	3
8.	Sub-District Hospital	Multai-460661	Betul	3
9.	Sub-District Hospital	Champa-495671	Bilaspur	6
10.	Sub-District Hospital	Janjgir-495668	Bilaspur	6
11.	Sub-District Hospital	Korba-495677	Bilaspur	6
12.	Sub-District Hospital	Mungeli-495334	Bilaspur	6
13.	Sub-District Hospital	Takhtpur-495330	Bilaspur	6
14.	Sub-District Hospital	Bijawar-471405	Chattarpur	7
15.	Sub-District Hospital	Chandla-471101	Chattarpur	7
16.	Sub-District Hospital	Amarwarda-480221	Chhindwara	8
17.	Sub-District Hospital	Seondha-475661	Datia	10
18.	Sub-District Hospital	Kannod-455332	Dewas	11
19.	Sub-District Hospital	Satwas-455459	Dewas	11
20.	Sub-District Hospital	Badnawar-454660	Dhar	12
21.	Sub-District Hospital	Dannad-454554	Dhar	12
22.	Sub-District Hospital	Kukshi-454331	Dhar	12
23.	Sub-District Hospital	Bemetara-491335	Durg	13
24.	Sub-District Hospital	Dondi-491230	Durg	13
25.	Sub-District Hospital	Ashoknagar-473331	Guna	14
26.	Sub-District Hospital	Chachoda-473118	Guna	14
27.	Sub-District Hospital	Mungaoli-473443	Guna	14
28.	Sub-District Hospital	Bhandar-475335	Gwalior	15
29.	Sub-District Hospital	Harda-461331	Hoshangabad	16
30.	Sub-District Hospital	Itarsi-461111	Hoshangabad	16
31.	Sub-District Hospital	Sohagpur-461771	Hoshangabad	16
32.	Sub-District Hospital	Mhow-453441	Indore	17
33.	E.S.I. General Hospital	Nandanagar-452001	Indore	17
34.	Sub-District Hospital	Sanwer-453551	Indore	17
35.	Civil Hospital	Sihora-483025	Jabalpur	18

1	2	3	4	5
36.	Sub-District Hospital	Bizayaragaoghad-483775	Jabalpur	18
37.	Sub-District Hospital	Katni-483501	Jabalpur	18
38.	Sub-District Hospital	Alirajpur-457887	Jhabua	19
39.	Sub-District Hospital	Jobat-457990	Jhabua	19
40.	Sub-District Hospital	Bhanpura-458775	Mandsaur	21
41.	Sub-District Hospital	Garoth-458880	Mandsaur	21
42.	Sub-District Hospital	Jawad-458330	Mandsaur	21
43.	Civil Hospital	Manasa-458110	Mandsaur	21
44.	Sub-District Hospital	Neemuch-458441	Mandsaur	21
45.	Sub-District Hospital	Ramapura-458118	Mandsaur	21
46.	Sub-District Hospital	Amba-476111	Morena	22
47.	Sub-District Hospital	Sabalgarh-476229	Morena	22
48.	Sub-District Hospital	Gadurwada-487551	Narimpur	23
49.	Sub-District Hospital	Burharpur-450331	Nimar (East)-Khandwa	24
50.	Sub-District Hospital	Harsud-450116	Nimar (East)-Khandwa	24
51.	Sub-District Hospital	Khargone-451001	Nimar (West)-Khargone	25
52.	Sub-District Hospital	Sanawad-451111	Nimar (West)-Khargone	25
53.	Sub-District Hospital	Gharghoda-496111	Raigarh	27
54.	Civil Hospital	Jashpurnagar-496331	Raigarh	27
55.	Sub-District Hospital	Kharsia-496661	Raigarh	27
56.	Sub-District Hospital	Balod Bazar-493332	Raipur	28
57.	Sub-District Hospital	Dhamtari-493773	Raipur	28
58.	Sub-District Hospital	Mahasamund-493445	Raipur	28
59.	Sub-District Hospital	Saraipali-493558	Raipur	28
60.	Sub-District Hospital	Khargone-464671	Raisen	29
61.	Civil Hospital	Sinha Bioara-465661	Rajgarh	30
62.	Sub-District Hospital	Khalragarh-491881	Rajnandgaon	31
63.	Civil Hospital	Alote-457114	Ratlam	32
64.	Civil Hospital	Jaora-457226	Ratlam	32
65.	Sub-District Hospital	Khuari-456017	Sagar	34
66.	Sub-District Hospital	Malhar-485771	Satna	35



1	2	3	4	5
67.	Sub-District Hospital	Ashta-466116	Sehore	36
68.	Sub-District Hospital	Chhapara-430884	Seoni	37
69.	Sub-District Hospital	Umaria-484661	Shahdol	38
70.	Sub-District Hospital	Shujalpur-465331	Shajapur	39
71.	Sub-District Hospital	Barnagar-456771	Ujjain	44
72.	Sub-District Hospital	Khachrod-456224	Ujjain	44
73.	Sub-District Hospital	Mahidpur-456443	Ujjain	44
74.	Sub-District Hospital	Tarana-456665	Ujjain	44
75.	Sub-District Hospital	Basoda-464221	Vidisha	45

**MAHARASHTRA**

1.	Pavare Medical Trust	Loni-413713	Ahmednagar	1
2.	Rural Hospital	Rajur-422604	Ahmednagar	1
3.	Cottage Hospital	Sangamner-422605	Ahmednagar	1
4.	Parvara Rural Hospital	Mangrulpur-444403	Akola	2
5.	Municipal Hospital	Washim-444505	Akola	2
6.	Cottage Hospital	Achalpur-444805	Amaravati	3
7.	Rural Hospital	Morshi-444905	Amaravati	3
8.	Rural Hospital	Tiwasa-444903	Amaravati	3
9.	Rural Hospital	Pachod-431121	Aurangabad	4
10.	Rural Hospital	Sillod-431112	Aurangabad	4
11.	Civil Dispensary	Georai-431127	Beed	5
12.	Civil Hospital	Kaij-431123	Beed	5
13.	Cottage Hospital	Sakoli-441802	Bhandara	6
14.	Rajwadi Muni. Gen. Hospital	Ghatkopar-400086	Bombay	7
15.	Rural Hospital	Daulgaon Mahi-443204	Buldhana	8
16.	Saibai Mote Hospital	Shegaon-444203	Buldhana	8
17.	Distt. Hosp. for Women	Khmagaoon-444303	Buldhana	8
18.	Cottage Hospital	Malkapur-443101	Buldhana	8
19.	Municipal Hospital	Warora-442907	Chandrapur	9
20.	Cottage Hospital	Shirpur-425405	Dhule	10
21.	Rural Hospital	Aheri-442705	Gadchiroli	11

1	2	3	4	5
22.	Rural Hospital	Pahur Jammer-424205	Jalgaon	12
23.	Rural Hospital	Mantha-431504	Jalna	13
24.	Rural Hospital	Tembhurni-431208	Jalna	13
25.	K.E.M. Hospital	Ichalkarnji-416115	Kohlapur	14
26.	Rural Hospital	Nesari-416504	Kohlapur	14
27.	Rural Hospital	Murud-413510	Latur	16
28.	Rural Hospital	Udgir-413517	Latur	16
29.	Rural Hospital	Deolapur-440408	Nagpur	17
30.	Dr. Dalvi Memorial Hospital	Nagpur-440001	Nagpur	17
31.	Municipal Maternity Hospital	Ramtek-441106	Nagpur	17
32.	Rural Hospital	Naigaon-431709	Nanded	18
33.	Nanded Medical Foundation	Nanded-431661	Nanded	18
34.	Cottage Hospital	Kalwan-423500	Nasik	19
35.	Satnaroead Hospital	Malegaon-423203	Nasik	19
36.	Municipal Dispensary	Manmad-423104	Nasik	19
37.	Municipal Dispensary	Nandgaon-423106	Nasik	19
38.	Municipal Dispensary	Sinnur-422103	Nasik	19
39.	Municipal Dispensary	Tulzapur-413601	Osmanabad	20
40.	Rural Hospital	Hingoli-431513	Parbhani	21
41.	Rural Hospital	Bhor-412206	Pune	22
42.	Lokmanya Med. Foundation	Chinchwad-411019	Pune	22
43.	Maharashtra Arogya Mandal	Hadapsar-411028	Pune	22
44.	Anand Medical Foundation	Kothrad-415405	Pune	22
45.	D.S. Medical Foundation	Pune-411001	Pune	22
46.	Silver Jubilee Hospital	Saramati-411311	Pune	22
47.	Primary Health Centre	Saswad-412301	Pune	22
48.	Municipal Dispensary	Khed-415709	Ratnagiri	23
49.	Rural Hospital	Atpadi-415301	Sangli	24
50.	Wanless Hospital	Miraj-416410	Sangli	24
51.	Cottage Hospital	Karod-415110	Satra	25

1	2	3	4	5
52.	Zilla Parishad Disp.	Phaltan-415523	Satara	25
53.	Dr. Agashe Char. Hospital	Satara-415501	Satara	25
54.	Rural Hospital	Akaluj-413101	Sholapur	26
55.	Cottage Hospital	Karmala-413203	Sholapur	26
56.	Ayurvedic Mahavidyalaya	Sholapur	Sholapur	26
57.	Zilla Parishad Hospital	Kudal-416520	Sindhudurg	27
58.	General Hospital	Sawatiwadi-416510	Sindhudurg	27
59.	Dr. B.G. Chaya Hospital	Ambarnath-421501	Thane	28
60.	New Hospital Complex	Bhiwandi-421308	Thane	28
61.	Cottage Hospital	Dahanu-421601	Thane	28
62.	Cottage Hospital	Shahapur-431723	Thane	28
63.	Govt. Maternity Home	Ulhasnagar Camp IV-421004	Thane	28
64.	Cottage Hospital	Darwaha-445202	Yavatmal	30
65.	Rural Hospital	Lohi-445210	Yavatmal	30
66.	Rural Hospital	Maregaon-445303	Yavatmal	30
67.	Primary Health Centre	Nar Yeotmal-445001	Yavatmal	30
68.	Rural Hospital	Pandhar Kawada-445302	Yavatmal	30
69.	R.P. Uttarwar Hospital	Umarkhed-445206	Yavatmal	30
<b>MANIPUR</b>				
1.	Taluk Level Hospital	Kak-Ching-795103	Thambal	7
<b>MEGHALAYA</b>				
1.	Civil Hospital	William Nagar-793001	Garo Hills (East)	1
<b>MIZORAM</b>				
1.	Champai Hospital	Champai-796102	Aizwal East	1
2.	Sub-Divisional Hospital	Kolasib-796101	Aizwal East	1
3.	Sorenip Hospital	Sorenip-796014	Aizwal East	1
4.	Tilbung Hospital	Tilbung-796001	Aizwal East	1
<b>NAGALAND</b>				
1.	Civil Hospital	Dimapur-797112	Kohima	1
<b>ORISSA</b>				
1.	Sub-District Hospital	Jalaswar-756032	Baleshwar	1

1	2	3	4	5
2.	Sub-District Hospital	Nilgiri-756001	Baleshwar	1
3.	Sub-District Hospital	Bhadrak-756100	Baleshwar	1
4.	Sub-District Hospital	Soro-756045	Baleshwar	1
5.	Sub-District Hospital	Kantabani-767039	Bolangir	2
6.	Sub-District Hospital	Patnagarh-761025	Bolangir	2
7.	Sub-District Hospital	Sonepur-767017	Bolangir	2
8.	Sub-District Hospital	Titilagarh-767033	Bolangir	2
9.	Sub-District Hospital	Athagarh-755019	Cuttack	3
10.	Sub-District Hospital	Banki-754008	Cuttack	3
11.	Sub-District Hospital	Jagatsinghpur-754103	Cuttack	3
12.	Sub-District Hospital	Jajpur Road-755019	Cuttack	3
13.	Sub-District Hospital	Jajpur-755001	Cuttack	3
14.	Sub-District Hospital	Kendra Rapara-754211	Cuttack	3
15.	Sub-District Hospital	Narsinghpur-754032	Cuttack	3
16.	Sub-District Hospital	Paradeep-754142	Cuttack	3
17.	Sub-District Hospital	Angul-759122	Dhenkanal	4
18.	Sub-District Hospital	Attamalik-759125	Dhenkanal	4
19.	Sub-District Hospital	Bhuban-759017	Dhenkanal	4
20.	Sub-District Hospital	Hindol-759022	Dhenkanal	4
21.	Sub-District Hospital	Kamakhya Ngr.-759018	Dhenkanal	4
22.	Sub-District Hospital	Palalahara-759119	Dhenkanal	4
23.	Sub-District Hospital	Talcher-759100	Dhenkanal	4
24.	Sub-District Hospital	Aska-761110	Ganjam	5
25.	Sub-District Hospital	Bhanjanagar-761126	Ganjam	5
26.	Sub-District Hospital	Chatarpur-761020	Ganjam	5
27.	Sub-District Hospital	Paralakhemundi-761201	Ganjam	5
28.	Sub-District Hospital	Shandra Gira-761001	Ganjam	5
29.	Sub-District Hospital	Dharamgarh-766015	Kalahandi	6
30.	Sub-District Hospital	Junagarh-766014	Kalahandi	6
31.	Sub-District Hospital	Nawapara-766105	Kalahandi	6
32.	Sub-District Hospital	Anantpur-756046	Keonjhar	7

1	2	3	4	5
33.	Sub-District Hospital	Barabil-758035	Keonjhar	7
34.	Sub-District Hospital	Champua-758041	Keonjhar	7
35.	Sub-District Hospital	Gunupur-765022	Kuraput	8
36.	Sub-District Hospital	Jayapore-764001	Koraput	8
37.	Sub-District Hospital	Malkangiri-764045	Koraput	8
38.	Sub-District Hospital	Navarangpur-764059	Koraput	8
39.	Sub-District Hospital	Rayagada-765001	Koraput	8
40.	Sub-District Hospital	Umarkote-764073	Koraput	8
41.	Sub-District Hospital	Jashipur-757034	Mayurbhanj	9
42.	Sub-District Hospital	Karangia-757037	Mayurbhanj	9
43.	Sub-District Hospital	Rairangpur-757043	Mayurbhanj	9
44.	Sub-District Hospital	Udala-757041	Mayurbhanj	9
45.	Sub-District Hospital	Baliguda-762103	Phulbani	10
46.	Sub-District Hospital	Boudhraj-762104	Phulbani	10
47.	Sub-District Hospital	Khurda-752055	Puri	11
48.	Sub-District Hospital	Nayagarh-752029	Puri	11
49.	Sub-District Hospital	Ranapur-752026	Puri	11
50.	Sub-District Hospital	Sakshigopal-752014	Puri	11
51.	Sub-District Hospital	Bargarh-768028	Sambalpur	12
52.	Sub-District Hospital	Deogarh-768108	Sambalpur	12
53.	Sub-District Hospital	Hirakud-768016	Sambalpur	12
54.	Sub-District Hospital	Jharsuguda-768201	Sambalpur	12
55.	Sub-District Hospital	Kuchinda-768222	Sambalpur	12
56.	Sub-District Hospital	Padmapur-765025	Sambalpur	12
57.	Sub-District Hospital	Rairakhol-768106	Sambalpur	12
58.	Sub-District Hospital	Bonaiagarh-770038	Sundergarh	13
59.	R. G. Pur Hospital	Rajgangpur-770017	Sundergarh	13
60.	Sub District Hosital	Rourkela-769001	Sundergarh	13
<b>PUNJAB</b>				
1.	Civil Hospital	Ajnala-143102	Amritsar	1
2.	Civil Hospital	Baba Bakala-143202	Amritsar	1

1	2	3	4	5
3.	Civil Hospital	Patti-143416	Amritsar	1
4.	Civil Hospital	Tarantaran-143401	Amritsar	1
5.	Civil Hospital	Raman-151301	Bhatinda	2
6.	Civil Hospital	Rampura Phul-151103	Bhatinda	2
7.	Civil Hospital	Talwandisaboo-151302	Bhatinda	2
8.	Civil Hospital	Fatehgarhsahib-143113	Fatehgarhsahib	3
9.	Civil Hospital	Moga-142001	Faridkot	4
10.	Civil Hospital	Muktsar-152026	Faridkot	4
11.	Civil Hospital	Abohar-152116	Ferozpur	5
12.	Civil Hospital	Fazilka-152123	Ferozpur	5
13.	Civil Hospital	Zira-142007	Ferozpur	5
14.	Civil Hospital	Pathankot-145001	Gurdaspur	6
15.	Civil Hospital	Balachaur-144521	Hoshiarpur	7
16.	Civil Hospital	Dasuya-144205	Hoshiarpur	7
17.	Civil Hospital	Garh Shankar-144527	Hoshiarpur	7
18.	Civil Hospital	Nakodar-141310	Jalundhar	8
19.	Civil Hospital	Nawinshahar-144514	Jalundhar	8
20.	Civil Hospital	Phillaure-144410	Jalundhar	8
21.	Civil Hospital	Phagwara-144401	Kapurthala	9
22.	Civil Hospital	Sultanpur Lodhi-144626	Kapurthala	9
23.	Civil Hospital	Jagraon-142026	Ludhiana	10
24.	Civil Hospital	Khanna-141401	Ludhiana	10
25.	ESI Hospital	Ludhiana-141001	Ludhiana	10
26.	Civil Hospital	Samrala-141114	Ludhiana	10
27.	Civil Hospital	Mansa-151505	Mansa	11
28.	A.P. Jain Hospital	Rajpura-140401	Patiala	12
29.	Civil Hospital	Samana-147101	Patiala	12
30.	Civil Hospital	Anandpursahib-140118	Ropar	13
31.	Civil Hospital	Kharrar-140301	Ropar	13
32.	Civil Hospital	Barnala-148101	Sangrur	14
33.	Civil Hospital	Dhuri-148024	Sangrur	14

1	2	3	4	5
34.	Civil Hospital	Malkerkotia-148023	Sangrur	14
35.	Civil Hospital	Sunam-148028	Sangrur	14
<b>RAJASTHAN</b>				
1.	Health & Fam. Wel. Centre	Ajmer-305001	Ajmer	1
2.	Sub District Hospital	Bijainagar-305624	Ajmer	1
3.	Sub District Hospital	Rajgarh-331001	Ajmer	1
4.	Government Hospital	Kekri-305404	Ajmer	1
5.	Y. N. Hospital	Kishangarh-305802	Ajmer	1
6.	Civil Hospital	Bahror-301701	Alwar	2
7.	Upgraded P.H.C.	Govindagarh-303712	Alwar	2
8.	Government Hospital	Rajgarh-301408	Alwar	2
9.	Government Hospital	Tizara-301411	Alwar	2
10.	Government Hospital	Kushalgarh-327801	Banswara	3
11.	Government Hospital	Partapur-327024	Banswara	3
12.	Government Hospital	Baran-325205	Baran	4
13.	Government Hospital	Chhabra-325220	Baran	4
14.	Government Hospital	Balotra-344022	Barmer	5
15.	Primary Health Centre	Chontan-344702	Barmer	5
16.	M & C Welfare Centre	Sindri-344030	Barmer	5
17.	Government Hospital	Bayana-321401	Bharatpur	6
18.	Government Hospital	Deeg-321203	Bharatpur	6
19.	Government Hospital	Kamah-321022	Bharatpur	6
20.	Government Hospital	Gangapur-311801	Bhilwara	7
21.	Sub District Hospital	Gulabpur-311021	Bhilwara	7
22.	Government Hospital	Jahajpur-305409	Bhilwara	7
23.	Referral Hospital	Mandalgarh-311604	Bhilwara	7
24.	Civil Hospital	Shahpura-311404	Bhilwara	7
25.	M.C.W. Centre	Lunkaransar-334603	Bikaner	8
26.	Government Hospital	Nokha-334803	Bikaner	8
27.	Government Hospital	Kesoraiptan-323601	Bundi	9
28.	Government Hospital	Nainwa-323801	Bundi	9

1	2	3	4	5
29.	General Hospital	Begun-312023	Chitorgarh	10
30.	Government Hospital	Kapasin-312202	Chitorgarh	10
31.	Government Hospital	Nimbahera-312601	Chitorgarh	10
32.	Civil Hospital	Chhapar-331502	Churu	11
33.	Sub District Hospital	Churu-331001	Churu	11
34.	Government Hospital	Sardar Sahor-331403	Churu	11
35.	Government Hospital	Taranagar-331304	Churu	11
36.	Civil Hospital	Dausa-303303	Dausa	12
37.	M & C Welfare Centre	Lalsot-303503	Dausa	12
38.	Upgraded P.H.C.	Bari-328021	Dholpur	13
39.	Government Hospital	Dungargarh-314001	Dungarpur	14
40.	Government Hospital	Sagwara-314025	Dungarpur	14
41.	Upgraded P.H.C.	Simalwara-314403	Dungarpur	14
42.	Government Hospital	Adarshnagar-302004	Jaipur	15
43.	Government Hospital	Chomu-303702	Jaipur	15
44.	Government Hospital	Narayana-303348	Jaipur	15
45.	E.S.I. Hospital	Jaipur-302001	Jaipur	15
46.	Government Hospital	Kotputli-303108	Jaipur	15
47.	Government Hospital	Sambhar-303604	Jaipur	15
48.	Government Hospital	Shahpura-313103	Jaipur	15
49.	Government Hospital	Pokran-345021	Jaisalmer	16
50.	Government Hospital	Badgaon-333021	Jalore	17
51.	Government Hospital	Bhinmal-343029	Jalore	17
52.	Government Hospital	Sanchore-343041	Jalore	17
53.	Primary Health Centre	Siana-343044	Jalore	17
54.	M.C.W. Centre	Aklara-326033	Jhalawar	18
55.	Civil Hospital	Bhawani Mandi-326502	Jhalawar	18
56.	Government Hospital	Jhalrapatan-326023	Jhalawar	18
57.	Government Hospital	Bagar-333023	Jhunjhunu	19
58.	Civil Hospital	Chirawa-333026	Jhunjhunu	19
59.	Government Hospital	Khetari-303503	Jhunjhunu	19



1	2	3	4	5
60.	Government Hospital	Navalgarh-333042	Jhunjhunu	19
61.	Government Hospital	Bilara-342602	Jodhpur	20
62.	M.C.W. Centre	Jodhpur-342001	Jodhpur	20
63.	Government Hospital	Phalodi-342301	Jodhpur	20
64.	Government Hospital	Pipar City-342601	Jodhpur	20
65.	Government Hospital	Ramganj Mandi-326519	Kota	21
66.	Sub-District Hospital	Deedwana-341303	Nagaur	22
67.	Government Hospital	Kuchaman City-341508	Nagaur	22
68.	Civil Hospital	Ladnu-341306	Nagaur	22
69.	Government Hospital	Makrana-341505	Nagaur	22
70.	Government Hospital	Metta City-341510	Nagaur	22
71.	Sub District Hospital	Parbasaar-341512	Nagaur	22
72.	Civil Hospital	Ball-306701	Pali	23
73.	Government Hospital	Jaitaran-306302	Pali	23
74.	Government Hospital	Sojat-306104	Pali	23
75.	Government Hospital	Sumerpur-306902	Pali	23
76.	Sub District Hospital	Bhim-305921	Rajsmund	24
77.	Government Hospital	Nathdwara-313301	Rajsmund	24
78.	Government Hospital	Rajsamund-313326	Rajsmund	24
79.	Government Hospital	Gangapur City-322201	Sawaimadhopur	25
80.	Government Hospital	Hindaun-322230	Sawaimadhopur	25
81.	Government Hospital	Fatehpur-332301	Sikar	26
82.	Government Hospital	Losal-332025	Sikar	26
83.	Government Hospital	Neemkathana-332713	Sikar	26
84.	Upgraded P.H.C.	Abu Road-307028	Sirohi	27
85.	General Hospital	Mount Abu-307501	Sirohi	27
86.	Government Hospital	Sheoganj-307027	Sirohi	27
87.	Civil Hospital	Bhadra-335001	Sriganganagar	28
88.	Sub District Hospital	Hanumangarh-335513	Sriganganagar	28
89.	Sub District Hospital	Srikaranpur-335073	Sriganganagar	28
90.	Government Hospital	Nohar-335523	Sriganganagar	28

1	2	3	4	5
91.	Sub District Hospital	Raisinghpur-335051	Sriganganagar	28
92.	Government Hospital	Suratgarh-335804	Sriganganagar	28
93.	Government Hospital	Deoli-304804	Tonk	29
94.	Government Hospital	Malpura-304502	Tonk	29
95.	Government Hospital	Niwal-364021	Tonk	29
96.	Government Hospital	Amet-313001	Udaipur	30
97.	Government Hospital	Bhinder-313603	Udaipur	30
98.	Sub District Hospital	Jhadol-313702	Udaipur	30
99.	Government Hospital	Salumber-313027	Udaipur	30
100.	Sarvodhya Sewa Kendra	Udaipur-313001	Udaipur	30
<b>SIKKIM</b>				
1.	District Hospital	Nemchi-737126	South District	3
2.	District Hospital	Gyalshing-737001	West District	4
<b>TAMIL NADU</b>				
1.	Government Hospital	Madhurandhagam-602001	Chengal M.G.R.	1
2.	Government Hospital	Tambaram-600045	Chengal M.G.R.	1
3.	Government Hospital	Tiruvallur-602001	Chengal M.G.R.	1
4.	Government Hospital	Tiruchendur-628215	Chidambarnar	2
5.	Government Hospital	Kovilpatti-627701	Chidambarnar	2
6.	E.S.I. Hospital	Coimbatore-641001	Coimbatore	3
7.	Government Hospital	Mettupalayam-641301	Coimbatore	3
8.	Government Hospital	Palladam-638664	Coimbatore	3
9.	Government Hospital	Pollachi-642001	Coimbatore	3
10.	Government Hospital	Udumalpet-642126	Coimbatore	3
11.	Government Hospital	Valparai-642127	Coimbatore	3
12.	Government Hospital	Harur-636903	Dharmapuri	4
13.	Government Hospital	Hosur-635109	Dharmapuri	4
14.	Government Hospital	Kaveripatinam-635112	Dharmapuri	4
15.	Government Hospital	Krishnagiri-635001	Dharmapuri	4
16.	Government Hospital	Uthangarai-635207	Dharmapuri	4
17.	Government Hospital	Batlagundu-624202	Dindigul Anna	5

1	2	3	4	5
18.	Government Hospital	Nilakottai-624208	Dindigul Anna	5
19.	Government Hospital	Palani-624601	Dindigul Anna	5
20.	Government Hospital	Rajapalayam-626117	Kamrajar	6
21.	Government Hospital	Sivakasi-626123	Kamrajar	6
22.	Government Hospital	Srivilliputhur-626125	Kamrajar	6
23.	Government Hospital	Aruppukottai-626101	Kamrajar	6
24.	Government Hospital	Virudhunagar-626001	Kamrajar	6
25.	Government Hospital	Colachel-629251	Kanyakumari	7
26.	Government Hospital	Kuzhithurai-629163	Kanyakumari	7
27.	Government Hospital	Padmanabhapuram-628619	Kanyakumari	7
28.	Government Hospital	Cumbum-626516	Madurai	9
29.	Government Hospital	Melur-625106	Madurai	9
30.	Government Hospital	Periyakulam-626501	Madurai	9
31.	Government Hospital	Theni-626531	Madurai	9
32.	Government Hospital	Tirumangalam-626706	Madurai	9
33.	Government Hospital	Usilampatti-626532	Madurai	9
34.	Government Hospital	Arakkonam-631001	N.A. Ambedkar	10
35.	Government Hospital	Arni-632301	N.A. Ambedkar	10
36.	Government Hospital	Cheyyar-632316	N.A. Ambedkar	10
37.	Government Hospital	Sholingar-631102	N.A. Ambedkar	10
38.	Government Hospital	Mayiladuthurai-609001	Nagai Quaide Millad	11
39.	Government Hospital	Sirkali-609110	Nagai Quaide Millad	11
40.	Government Hospital	Gudiyattam-632602	Nellai Kottabamman	12
41.	Government Hospital	Coonoor-643101	Nilgiris	13
42.	Government Hospital	Gudalur-634211	Nilgiris	13
43.	Government Hospital	Bhavani-638301	Periyar	14
44.	Government Hospital	Dharapuram-638656	Periyar	14
45.	Government Hospital	Gobichettipalayam-638452	Periyar	14
46.	Government Hospital	Arantangi-614616	Puddukottai	15
47.	Government Hospital	Thirumayam-614001	Puddukottai	15
48.	Government Hospital	Karaikudi-623001	Pasumpon Thevar	16

1	2	3	4	5
49.	Government Hospital	Sivaganga-623560	Pasumpon Thevar	16
50.	Government Hospital	Tirupatthur-635601	Pasumpon Thevar	16
51.	Government Hospital	Kamudhi-623603	Ramnad	17
52.	Government Hospital	Paramakudi-623707	Ramnad	17
53.	Government Hospital	Athur-636301	Salem	18
54.	Government Hospital	Kumarapalayam-637205	Salem	18
55.	Government Hospital	Mettur Dam-636401	Salem	18
56.	Government Hospital	Namakkal-637001	Salem	18
57.	Government Hospital	Sankari-637303	Salem	18
58.	Government Hospital	Tiruchengode-637211	Salem	18
59.	Government Hospital	Chidambaram-608001	South Arcot	19
60.	Government Hospital	Gingee-604202	South Arcot	19
61.	Government Hospital	Kallakurichi-606202	South Arcot	19
62.	Government Hospital	Polur-606803	South Arcot	19
63.	Government Hospital	Sathimangalam-604153	South Arcot	19
64.	Government Hospital	Tindivanam-604002	South Arcot	19
65.	Government Hospital	Thiruvannamalai-606601	South Arcot	19
66.	Government Hospital	Tirukoilur-605757	South Arcot	19
67.	Government Hospital	Ulundurpet-606107	South Arcot	19
68.	Government Hospital	Vandavasi-604408	South Arcot	19
69.	Government Hospital	Virudhachalam-606001	South Arcot	19
70.	Government Hospital	Villupuram-605602	South Arcot	19
71.	Government Hospital	Kumbakonam-612001	Thanjavur	20
72.	Government Hospital	Mannargudi-614001	Thanjavur	20
73.	Government Hospital	Pattukotal-622001	Thanjavur	20
74.	Government Hospital	Peravurani-614804	Thanjavur	20
75.	Government Hospital	Tiruvayyar-610108	Thanjavur	20
76.	Government Hospital	Tiruthuraiipoondi-614713	Thanjavur	20
77.	Government Hospital	Ambasamudram-627404	Tirunelveli	21
78.	Government Hospital	Kovilpatti-627701	Tirunelveli	21
79.	Government Hospital	Sankarankoil-627756	Tirunelveli	21

1	2	3	4	5
80.	Government Hospital	Tenkasi-627811	Tirunelveli	21
81.	Government Hospital	Ariyalur-621704	Trichurapalli	22
82.	Government Hospital	Karur-639003	Trichurapalli	22
83.	Government Hospital	Sengottai-627809	Tirunelveli	21
84.	Government Hospital	Jayangondam-621802	Trichurapalli	22
85.	Government Hospital	Lalgudi-621601	Trichurapalli	22
86.	Government Hospital	Musiri-621211	Trichurapalli	22
87.	Government Hospital	Perambalur-621212	Trichurapalli	22
<b>TRIPURA</b>				
1.	Sub District Hospital	Dharmanagar-799250	North Tripura	2
2.	Kailshahar Hospital	Kailshahar-799277	North Tripura	2
3.	Utaipur Hospital	Utaipur-799901	South Tripura	3
<b>UTTAR PRADESH</b>				
1.	Mahila Chikitsalaya	Achhnera-283101	Agra	1
2.	Mahila Chikitsalaya	Fah-282001	Agra	1
3.	Tehsil Hospital	Ferozabad-283203	Agra	1
4.	Mahila Chikitsalaya	Atrauli-202280	Aligarh	2
5.	Mahila Chikitsalaya	Hathras-204101	Aligarh	2
6.	Tehsil Hospital	Khair-202138	Aligarh	2
7.	Mahila Chikitsalaya	Sikandarabad-202001	Aligarh	2
8.	Mahila Chikitsalaya	Handia-221503	Allahabad	3
9.	Mahila Chikitsalaya	Karchana-212301	Allahabad	3
10.	Mahila Chikitsalaya	Mauaima-212001	Allahabad	3
11.	Mahila Chikitsalaya	Phulpur-212402	Allahabad	3
12.	Tehsil Hospital	Siradhu-212217	Allahabad	3
13.	Mahila Chikitsalaya	Ranikhet-263645	Almora	4
14.	Tehsil Hospital	Lalganj-276202	Azamgarh	5
15.	Mahila Chikitsalaya	Maunath Bhanjan-275001	Azamgarh	5
16.	Mahila Chikitsalaya	Bisholi-202520	Badaun	6
17.	Mahila Chikitsalaya	Ujhani-243639	Badaun	6
18.	Mahila Chikitsalaya	Bhinga-271831	Bahraich	7

1	2	3	4	5
19.	Mahila Chikitsalaya	Kaisarganj-271903	Bahraich	7
20.	Mahila Chikitsalaya	Nanpara-271865	Bahraich	7
21.	Mahila Chikitsalaya	Bansdih-277202	Ballia	8
22.	Mahila Chikitsalaya	Navinnagar-276204	Ballia	8
23.	Mahila Chikitsalaya	Rasda-221712	Ballia	8
24.	Mahila Chikitsalaya	Attara-210201	Banda	9
25.	Mahila Chikitsalaya	Karvi-210205	Banda	9
26.	Mahila Chikitsalaya	Masauli-227115	Bara Banki	10
27.	Mahila Chikitsalaya	Anmla-243301	Bareilly	11
28.	Mahila Chikitsalaya	Bahedi-243201	Bareilly	11
29.	Mahila Chikitsalaya	Faridpur-243503	Bareilly	11
30.	Mahila Chikitsalaya	Khallabad-272175	Basti	12
31.	Mahila Chikitsalaya	Naugarh-272203	Basti	12
32.	Mahila Chikitsalaya	Dhampur-246761	Bijnore	13
33.	Mahila Chikitsalaya	NagiNa-224676	Bijnore	13
34.	Mahila Chikitsalaya	Najibabad-246001	Bijnore	13
35.	Mahila Chikitsalaya	Anupshahar-202390	Bulandshahar	14
36.	Mahila Chikitsalaya	Khurja-203131	Bulandshahar	14
37.	Joint Hospital	Sikandarabad-203205	Bulandshahar	14
38.	Mahila Chikitsalaya	Joshimath-246443	Chamoli	15
39.	Mahila Chikitsalaya	Vikasnagar-248198	Dehradun	16
40.	Tehsil Hospital	Hata-274203	Deoria	17
41.	Mahila Chikitsalaya	Padraunna-274304	Deoria	17
42.	Mahila Chikitsalaya	Tamkohl-274407	Deoria	17
43.	Mahila Chikitsalaya	Ganjdundwara-207001	Etah	18
44.	Mahila Chikitsalaya	Jalesar-207302	Etah	18
45.	Mahila Chikitsalaya	Kasganj-207123	Etah	18
46.	Mahila Chikitsalaya	Auraiya-206122	Etawah	19
47.	Mahila Chikitsalaya	Bharthana-206242	Etawah	19
48.	Mahila Chikitsalaya	Bidhuna-206243	Etawah	19
49.	Mahila Chikitsalaya	Akbarpur-224122	Faizabad	20

1	2	3	4	5
50.	Mahila Chikitsalaya	Ayodhya-224123	Faizabad	20
51.	Mahila Chikitsalaya	Tanda-224190	Faizabad	20
52.	Mahila Chikitsalaya	Chibramau-202721	Farrukhabad	21
53.	Mahila Chikitsalaya	Kaimganj-207502	Farrukhabad	21
54.	Mahila Chikitsalaya	Shamshabad-207503	Farrukhabad	21
55.	Mahila Chikitsalaya	Bindaki-212635	Fatehpur	22
56.	Mahila Chikitsalaya	Fatehpur-212601	Fatehpur	22
57.	Mahila Chikitsalaya	Chandausi-202412	Ghaziabad	24
58.	Mahila Chikitsalaya	Dadri-203207	Ghaziabad	24
59.	Mahila Chikitsalaya	Hapur-245101	Ghaziabad	24
60.	Mahila Chikitsalaya	Pilkhuwa-245304	Ghaziabad	24
61.	Mahila Chikitsalaya	Saidpur-245411	Ghaziipur	25
62.	Mahila Chikitsalaya	Zamania-232329	Ghaziipur	25
63.	Mahila Chikitsalaya	Balrampur-271201	Gonda	26
64.	Tehsil Hospital	Manikpur-271302	Gonda	26
65.	Mahila Chikitsalaya	Utraula-271604	Gonda	26
66.	Tehsil Hospital	Bansganun-273403	Gorakhpur	27
67.	Mahila Chikitsalaya	Siswabazar-273153	Gorakhpur	27
68.	Mahila Chikitsalaya	Charkhari-210421	Hamirpur	28
69.	Mahila Chikitsalaya	Mahowa-210422	Hamirpur	28
70.	Mahila Chikitsalaya	Rath-210431	Hamirpur	28
71.	Mahila Chikitsalaya	Sandila-241204	Hardoi	29
72.	Mahila Chikitsalaya	Shahbad-241124	Hardoi	29
73.	Mahila Chikitsalaya	Vilgram-206001	Hardoi	29
74.	Mahila Chikitsalaya	Rishikesh-249201	Hardwar	30
75.	Mahila Chikitsalaya	Hardwar-249401	Hardwar	30
76.	Mahila Chikitsalaya	Jalaun-285123	Jalaun	31
77.	Mahila Chikitsalaya	Kalpi-285204	Jalaun	31
78.	Mahila Chikitsalaya	Kaunch-285205	Jalaun	31
79.	Mahila Chikitsalaya	Machlishahar-222143	Jaunpur	32
80.	Mahila Chikitsalaya	Mardyan-222161	Jaunpur	32

1	2	3	4	5
81.	Mahila Chikitsalaya	Shahganj-223101	Jaunpur	32
82.	Mahila Chikitsalaya	Mauranipur-284001	Jhansi	33
83.	Mahila Chikitsalaya	Samthar-284304	Jhansi	33
84.	Mahila Chikitsalaya	Bilinar-209202	Kanpur (Rural)	34
85.	Tehsil Hospital	Derapur-209301	Kanpur (Rural)	34
86.	Mahila Chikitsalaya	Ghatampur-209001	Kanpur (Rural)	34
87.	Mahila Chikitsalaya	Kanauj-209725	Kanpur (Rural)	34
88.	Mahila Chikitsalaya	Pukhraya-209111	Kanpur	34
89.	Mahila Chikitsalaya	Rura-209303	Kanpur	34
90.	Mahila Chikitsalaya	Golaghat-262802	Kheri	36
91.	Mahila Chikitsalaya	Mohammadi-262804	Kheri	36
92.	Mahila Chikitsalaya	Palla-262902	Kheri	36
93.	Mahila Chikitsalaya	Sampoornanagar-262904	Kheri	36
94.	Mahila Chikitsalaya	Talbehat-284126	Lalitpur	37
95.	Mahila Chikitsalaya	Mohan Lalganj-227305	Lucknow	38
96.	Mahila Chikitsalaya	Sarojini Nagar-226008	Lucknow	38
97.	Mahila Chikitsalaya	Bewar-206301	Mainpuri	40
98.	Mahila Chikitsalaya	Shikohabad-205135	Mainpuri	40
99.	Mahila Chikitsalaya	Kosi Kalan-281403	Mathura	41
100.	Tehsil Hospital	Mant-281202	Mathura	41
101.	Mahila Chikitsalaya	Sadabad-281306	Mathura	41
102.	Mahila Chikitsalaya	Varindaban-281121	Mathura	41
103.	Mahila Chikitsalaya	Hastinapur-250404	Meerut	43
104.	Mahila Chikitsalaya	Mawana-250401	Meerut	43
105.	Tehsil Hospital	Sardhana-250342	Meerut	43
106.	Mahila Chikitsalaya	Chunar-231304	Mirzapur	44
107.	Mahila Chikitsalaya	Robert Ganj-231216	Mirzapur	44
108.	Mahila Chikitsalaya	Amroha-244221	Moradabad	45
109.	Mahila Chikitsalaya	Hasanpur-244241	Moradabad	45
110.	Mahila Chikitsalaya	Sambhal-244302	Moradabad	45
111.	Tehsil Hospital	Jansath-251314	Muzaffarnagar	46



1	2	3	4	5
112.	Women's Hospital	Kairana-247774	Muzaffarnagar	46
113.	Mahila Chikitsalaya	Khatauli-251201	Muzaffarnagar	46
114.	Mahila Chikitsalaya	Shamli-247776	Muzaffarnagar	46
115.	Mahila Chikitsalaya	Haldwani-263139	Nainital	47
116.	Mahila Chikitsalaya	Nainital-263001	Nainital	47
117.	Mahila Chikitsalaya	Ramnagar-241001	Nainital	47
118.	Mahila Chikitsalaya	Rularpur-263001	Nainital	47
119.	Mahila Chikitsalaya	Tanakpur-262309	Nainital	47
120.	Mahila Chikitsalaya	Patti-230135	Paratapgarh	48
121.	Mahila Chikitsalaya	Kotdwar-246149	Paurigarwhal	49
122.	Mahila Chikitsalaya	Srinagar-246174	Paurigarwhal	49
123.	Mahila Chikitsalaya	Bilaspur-244921	Pilibhit	50
124.	Mahila Chikitsalaya	Golakorannath-262802	Pilibhit	50
125.	Mahila Chikitsalaya	Puranpur-262122	Pilibhit	50
126.	Mahila Chikitsalaya	Lohaghat-272175	Plthoragarh	51
127.	Mahila Chikitsalaya	Jals-229305	Rae Bareli	52
128.	Mahila Chikitsalaya	Lalganj-229206	Rae Bareli	52
129.	Tehsil Hospital	Maharajganj-229128	Rae Bareli	52
130.	Mahila Chikitsalaya	Deoband-247554	Saharanpur	54
131.	Mahila Chikitsalaya	Jalalabad-242221	Shahajahanpur	55
132.	Mahila Chikitsalaya	Tilhar-242307	Shahajahnpur	55
133.	Mahila Chikitsalaya	Biswan-261201	Sitapur	57
134.	Z.Z. Hospital	Mahmoodabad-206451	Sitapur	57
135.	Mahila Chikitsalaya	Misrikh-261401	Sitapur	57
136.	Mahila Chikitsalaya	Gauriganj-227409	Sultanpur	59
137.	Tehsil Hospital	Kadipur-228145	Sultanpur	59
138.	Mahila Chikitsalaya	Musafirkhana-227813	Sultanpur	59
139.	Tehsil Hospital	Tehri-249001	Tehri Garwhal	60
140.	Mahila Chikitsalaya	Bangar Mau-241501	Unnao	61
141.	Mahila Chikitsalaya	Mauravan-209821	Unnao	61
142.	Mahila Chikitsalaya	Safipur-241504	Unnao	61

1	2	3	4	5
143.	Tehsil Hospital	Badkot-241401	Uttar Kashi	62
144.	Mahila Chikitsalaya	Chokia-232103	Varanasi	63
145.	Mahila Chikitsalaya	Gyanpur-221304	Varanasi	63
146.	Mahila Chikitsalaya	Moghul Sarai-232101	Varanasi	63
147.	L.B. Shastri Chikitsalaya	Ramnagar-221008	Varanasi	63
<b>WEST BENGAL</b>				
1.	Sub District Hospital	Barasat-743201	24 Parganas(North)	1
2.	Sub District Hospital	Barrackpur-743101	24 Parganas(North)	1
3.	Sub District Hospital	Basirhat-743411	24 Parganas(North)	1
4.	Sub District Hospital	Bhatpara-743123	24 Parganas(North)	1
5.	Sub District Hospital	Bongaon-743235	24 Parganas(North)	1
6.	State Gen. Hospital	Habra State-743263	24 Parganas(North)	1
7.	General Hospital	Naihati-731220	24 Parganas(North)	1
8.	General Hospital	Panihati-743176	24 Parganas(North)	1
9.	General Hospital	Sengardatta-731001	24 Parganas(North)	1
10.	Rural Hospital	Canning-743329	24 Parganas(South)	2
11.	Sub District Hospital	Diamond Harbor-743331	24 Parganas(South)	2
12.	Sub District Hospital	Vishnupur-722001	Bankura	3
13.	General Hospital	Bolpur-731204	Birbhum	4
14.	Sub District Hospital	Rampurhat-731224	Birbhum	4
15.	Sub District Hospital	Asansol-713301	Burdwan	5
16.	Rural Hospital	Bhatar-713125	Burdwan	5
17.	Kalna S.D. Hospital	Burdwan-713101	Burdwan	5
18.	Sub District Hospital	Durgapur-713201	Burdwan	5
19.	Sub District Hospital	Katwa-713130	Burdwan	5
20.	General Hospital	Behighatta-700010	Calcutta	6
21.	S.N. Pandit Hospital	Calcutta-700001	Calcutta	6
22.	General Hospital	Kamchatipor-700058	Calcutta	6
23.	General Hospital	Vidyasagar-700001	Calcutta	6
24.	Sub District Hospital	Dinhata-736135	Cooch Bihar	7
25.	Sub District Hospital	Mathabhanga-736146	Cooch Bihar	7

1	2	3	4	5
26.	Sub District Hospital	Kalimpong-734301	Darjeeling	8
27.	Sub District Hospital	Kurseong-734203	Darjeeling	8
28.	Rural Hospital	Naxalbari-734429	Darjeeling	8
29.	Sub District Hospital	Siliguri-734401	Darjeeling	8
30.	Rural Hospital	Chanditala-712702	Dinajpur (West)	10
31.	Rural Hospital	Gangaram Pur-733124	Dinajpur (West)	10
32.	Sub District Hospital	Raiganj-733134	Dinajpur (East)	9
33.	Sub District Hospital	Arambag-712601	Hooghli	12
34.	Sub District Hospital	Chandan Nagar-712136	Hooghli	12
35.	Sub District Hospital	Islampur-733202	Hooghli	12
36.	Sub District Hospital	Sarampore-712201	Hooghli	12
37.	Sub District Hospital	Uluberia-711315	Hooghli	12
38.	General Hospital	Uttarpara-712258	Hooghli	12
39.	Rural Hospital	Baghan Howrah-711303	Howrah	13
40.	State Gen. Hospital	Gabberia-711101	Howrah	13
41.	Sub District Hospital	Alipurdwar-736121	Jalpaiguri	14
42.	General Hospital	Birpara-735205	Jalpaiguri	14
43.	Rural Hospital	Mal-735221	Jalpaiguri	14
44.	Sub District Hospital	Ranaghat-741142	Malda	15
45.	Sub District Hospital	Contal-721401	Midnapore	16
46.	General Hospital	Digha-721428	Midnapore	16
47.	Sub District Hospital	Ghatal-721212	Midnapore	16
48.	Sub District Hospital	Jhargram-721507	Midnapore	16
49.	General Hospital	Kharagpur-721301	Midnapore	16
50.	Indian Red Cross Soc. Hosp.	Midnapore-721101	Midnapore	16
51.	Government Hospital	Tamluk-721636	Midnapore	16
52.	Sub District Hospital	Jangipur-742213	Murshidabad	17
53.	Kondi G.G. Hospital	Kondi-742401	Murshidabad	17
54.	Sub District Hospital	Lalbag-742516	Murshidabad	17
55.	Rural Hospital	Manbazar-723131	Purulia	19

1	2	3	4	5
<b>DELHI</b>				
1.	Dindayal Upadyay Hospital	Hari Nagar, N. Delhi-110018	New Delhi	2
2.	Malvia Nagar Hospital	New Delhi-110017	New Delhi	2
3.	Tilak Nagar Hospital	New Delhi-110018	New Delhi	2
4.	Kalkaji Hospital	New Delhi-110019	New Delhi	2
5.	Mool Chand Hospital	New Delhi-110048	New Delhi	2

HC—Hospital Code. DC—District Code

*List of Urban Family Welfare Centres in the State of  
Andhra Pradesh as on 31.03.98*

Sl. No.	Name and Address	District	Agency	Type
1	2	3	4	5
1.	UFWC, Tekkali	Srikakulam	Govt.	I
2.	UFWC, Ichapurani	Srikakulam	Govt.	I
3.	UFWC, Palakonda	Srikakulam	Govt.	II
4.	UFWC, Yelamanchilli	Vishakhapatnam	Govt.	I
5.	UFWC, Chodavariam	Vishakhapatnam	Govt.	I
6.	UFWC, Narsipatnam	Vishakhapatnam	Govt.	I
7.	UFWC, Bhemunipatnam	Vishakhapatnam	Govt.	I
8.	UFWC, Anakapalli	Vishakhapatnam	Govt.	I
9.	UFWC, Anakapalli	Vishakhapatnam	Govt.	III
10.	UFWC, Arakuvelley	Vishakhapatnam	Govt.	III
11.	UFWC, KG Hospital	Vishakhapatnam	Govt.	III
12.	UFWC, KG Hospital	Vishakhapatnam	Govt.	III
13.	UFWC, W & C Hospital	Vishakhapatnam	Govt.	III
14.	UFWC, Cheepurupalli	Vizianagaram	Govt.	I
15.	UFWC, Paravathpuram	Vizianagaram	Govt.	II
16.	UFWC, Vizianagaram	Vizianagaram	Govt.	III
17.	UFWC, Gajapathinagaram	Vizianagaram	Govt.	III
18.	UFWC, Ramachandrapuram	East Godavari	Govt.	I

1	2	3	4	5
19.	UFWC, Turil	East Godavari	Govt.	I
20.	UFWC, Ramachandrapuram	East Godavari	Govt.	I
21.	UFWC, Turil	East Godavari	Govt.	II
22.	UFWC, Kakinada	East Godavari	Govt.	III
23.	UFWC, Rajamundry	East Godavari	Govt.	III
24.	UFWC, Chintalapudi	West Godavari	Govt.	I
25.	UFWC, Nidadvolu	West Godavari	Govt.	I
26.	UFWC, Pallakollu	West Godavari	Govt.	II
27.	UFWC, Narsapur	West Godavari	Govt.	II
28.	UFWC, Pollavaram	West Godavari	Govt.	II
29.	UFWC, Pollavaram	West Godavari	Govt.	II
30.	UFWC, Bhimavaram	West Godavari	Govt.	III
31.	UFWC, Kaikaluru	Krishna	Govt.	I
32.	UFWC, Gannavaram	Krishna	Govt.	I
33.	UFWC, Vijayawada	Krishna	Govt.	III
34.	UFWC, Vijayawada	Krishna	Govt.	III
35.	UFWC, ESI	Krishna	Govt.	III
36.	UFWC, Govt. HQ Hospital	Krishna	Govt.	III
37.	UFWC, Govt. HQ Hospital	Krishna	Govt.	III
38.	UFWC, Mancherla	Guntur	Govt.	I
39.	UFWC, Mangalapuri	Guntur	Govt.	I
40.	UFWC, Repaller	Guntur	Govt.	I
41.	UFWC, Pannur	Guntur	Govt.	I
42.	UFWC, Chikaluripet	Guntur	Govt.	II
43.	UFWC, ESI Guntur	Guntur	Govt.	III
44.	UFWC, Markapur	Prakasam	Govt.	I
45.	UFWC, Kandukur	Prakasam	Govt.	I
46.	UFWC, Velapalam	Prakasam	Govt.	I
47.	UFWC, Kanigiri	Prakasam	Govt.	I
48.	UFWC, Kovur	Nellore	Govt.	I
49.	UFWC, Venkatagiri	Nellore	Govt.	I

1	2	3	4	5
50.	UFWC, Atamakur	Nellore	Govt.	I
51.	UFWC, Sulurpet	Nellore	Govt.	I
52.	UFWC, Gudur	Nellore	Govt.	II
53.	UFWC, Jammalamdugu	Cuddappah	Govt.	I
54.	UFWC, Rayachoti	Cuddappah	Govt.	I
55.	UFWC, Nandikotkur	Kurnool	Govt.	I
56.	UFWC, Yemmiganur	Kurnool	Govt.	I
57.	UFWC, Srisailam	Kurnool	Govt.	I
58.	UFWC, Pattikonda	Kurnool	Govt.	I
59.	UFWC, Bangampalli	Kurnool	Govt.	I
60.	UFWC, MCH & Maternity Centre	Kurnool	Govt.	III
61.	UFWC, Rayadurg	Ananthapur	Govt.	I
62.	UFWC, Kadiri	Ananthapur	Govt.	I
63.	UFWC, Dharmavaram	Ananthapur	Govt.	I
64.	UFWC, Urvakonda	Ananthapur	Govt.	I
65.	UFWC, Kanekal	Ananthapur	Govt.	I
66.	UFWC, Tadapatri	Ananthapur	Govt.	I
67.	UFWC, Penukonda	Ananthapur	Govt.	I
68.	UFWC, Guntakkal	Ananthapur	Govt.	III
69.	UFWC, Puttur	Chittoor	Govt.	I
70.	UFWC, Palamaneru	Chittoor	Govt.	I
71.	UFWC, Srikalahasti	Chittoor	Govt.	II
72.	UFWC, Yellanadu	Khammam	Govt.	I
73.	UFWC, Bhadrachalam	Khammam	Govt.	I
74.	UFWC, Palvancha	Khammam	Govt.	I
75.	UFWC, Kothagudem	Khammam	Govt.	III
76.	UFWC, Peddapalli	Karimnagar	Govt.	I
77.	UFWC, Jagtiyal	Karimnagar	Govt.	I
78.	UFWC, Metapalli	Karimnagar	Govt.	I
79.	UFWC, Mencherial	Karimnagar	Govt.	I
80.	UFWC, Chennur	Karimnagar	Govt.	I

1	2	3	4	5
81.	UFWC, Bainsa	Karimnagar	Govt.	I
82.	UFWC, Kazagnagar	Karimnagar	Govt.	I
83.	UFWC, Jangaon	Warangal	Govt.	I
84.	UFWC, Mahabubabad	Warangal	Govt.	I
85.	UFWC, Jangaon	Warangal	Govt.	II
86.	UFWC, Matwada	Warangal	Govt.	III
87.	UFWC, Matwada	Warangal	Govt.	III
88.	UFWC, Alampur	Mahabubnagar	Govt.	I
89.	UFWC, Siddipet	Medak	Govt.	I
90.	UFWC, Medak	Medak	Govt.	I
91.	UFWC, Sadashivapet	Medak	Govt.	I
92.	UFWC, Sangareddy	Medak	Govt.	I
93.	UFWC, Bhangir	Nalgonda	Govt.	I
94.	UFWC, Vijayapuri	Nalgonda	Govt.	III
95.	UFWC, Huzurnagar	Nalgonda	Govt.	III
96.	UFWC, Armoor	Nizamabad	Govt.	I
97.	UFWC, Kamareddy	Nizamabad	Govt.	I
98.	UFWC, Banswada	Nizamabad	Govt.	I
99.	UFWC, Bodhna	Nizamabad	Govt.	II
100.	UFWC, Nizamabad	Nizamabad	Govt.	III
101.	UFWC, Vikarabad	Nizamabad	Govt.	I
102.	UFWC, Alwal	Nizamabad	Govt.	I
103.	UFWC, Mat.Hosp., Nayapool	Hydrabad	Govt.	III
104.	UFWC, Gandhi Hosp. Sikandrabad	Hydrabad	Govt.	III
105.	UFWC, Sultan Bazar, Hydrabad	Hydrabad	Govt.	III
106.	UFWC, Niloufer Hosp. Hydrabad	Hydrabad	Govt.	III
107.	UFWC, Golkonda Hosp. Hydrabad	Hydrabad	Govt.	III
108.	UFWC, RHFwTC, Sultan Bazar	Hydrabad	Govt.	III
109.	UFWC, Nampalli Hosp., Bazarghat	Hydrabad	Govt.	III
110.	UFWC, Suraj Bhan Hosp. Chandulabela	Hydrabad	Govt.	III
111.	UFWC, New Bholguda Namulgundu	Hydrabad	Govt.	III

1	2	3	4	5
112.	UFWC, Panbazar	Hydrabad	Govt.	III
113.	UFWC, Begum Bazar	Hydrabad	Govt.	III
114.	UFWC, Purana Phool	Hydrabad	Govt.	III
115.	UFWC, Darulshija Puranahaveli	Hydrabad	Govt.	III
116.	UFWC, Harazpenta	Hydrabad	Govt.	III
117.	UFWC, Bhogulakunda Kongkoli	Hydrabad	Govt.	III
118.	UFWC, Agapura Hindinagar	Hydrabad	Govt.	III
119.	UFWC, Balagunj	Hydrabad	Govt.	III
120.	UFWC, Undabazar Mekalabanda	Hydrabad	Govt.	III
121.	UFWC, Karwan	Hydrabad	Govt.	III
122.	UFWC, Govt. Hosp. Malakpet	Hydrabad	Govt.	III
123.	UFWC, Guddiannaram Gaganmahal	Hydrabad	Govt.	III
124.	UFWC, Surajbhan Hosp., Charminar	Hydrabad	Govt.	III
125.	UFWC, Yakutpura	Hydrabad	Govt.	III
126.	UFWC, Dr. Paul Das Centre, Ramganj	Hydrabad	Vol. Orgn.	III
127.	UFWC, Lady Buston Centre	Hydrabad	Vol. Orgn.	III
128.	UFWC, FPAI, Lakadikapool	Hydrabad	Vol. Orgn.	III
129.	UFWC, FPAI, Samajguda	Hydrabad	Vol. Orgn.	III
130.	UFWC, FPAI, Shanthinagar	Hydrabad	Vol. Orgn.	III
131.	UFWC, Kakinada	East Godavari	Vol. Orgn.	III

*List of Urban Family Welfare Centres in the  
State of Assam as on 31.03.97*

1.	UFWC, Civil Hospital, Lumding	Nagaon	Govt.	I
2.	UFWC, MCW Centre	Dibrugarh	Govt.	I
3.	UFWC, State Dispensary, Moriani	Jorhat	Govt.	III
4.	UFWC, PHC, Badarpur	Karimganj	Govt.	II
5.	UFWC, State Dispensary, Tangla	Darrang	Govt.	II
6.	UFWC, Rangapara	Sonitpur	Govt.	III
7.	UFWC, Barpeta Road PHC	Barpeta	Govt.	II
8.	UFWC, Civil Hospital, Doom Dooma	Tinsukia	Govt.	I
9.	UFWC, State Dispensary, Dergaon	Golaghat	Govt.	III
10.	UFWC, State Dispensary, Digboi	Tinsukia	Govt.	III



1	2	3	4	5
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*List of Urban Family Welfare Centres in the  
State of Bihar as on 31.03.97*

1.	UFWC, Khagol	Patna	Govt.	I
2.	UFWC, Hathuva	Gopalganj	Govt.	I
3.	UFWC, Jharia	Dhanbad	Govt.	II
4.	UFWC, Kumar Duggi	Dhanbad	Govt.	II
5.	UFWC, Jorapokhar	Dhanbad	Govt.	II
6.	UFWC, Sindri	Dhanbad	Govt.	II
7.	UFWC, Dehri	Rohtasa	Govt.	II
8.	UFWC, Gogiri	Giridih	Govt.	II
9.	UFWC, Barauni	Begusarai	Govt.	II
10.	UFWC, Mokama	Patna	Govt.	II
11.	UFWC, Dumri	Hazaribagh	Govt.	II
12.	UFWC, Patrat	Hazaribagh	Govt.	II
13.	UFWC, Tiliya	Hazaribagh	Govt.	II
14.	UFWC, Deeh	Dhanbad	Govt.	III
15.	UFWC, Bokara Steel Plant, Bokara	Dhanbad	Govt.	III
16.	UFWC, Jagannathpur	Ranchi	Govt.	III
17.	UFWC, Jhamshedpur	Singhbhum	Govt.	III
18.	UFWC, Danapur	Patna	Govt.	III
19.	UFWC, Gardinibagh	Patna	Govt.	III
20.	UFWC, New Gardener Road	Patna	Govt.	III
21.	UFWC, Hazaribagh	Hazaribagh	Govt.	III
22.	UFWC, Bhagalpur	Bhagalpur	Govt.	III
23.	UFWC, Darbangha	Darbangha	Govt.	III
24.	UFWC, Jamalpur	Mungher	Govt.	III
25.	UFWC, Ranchi	Ranchi	Govt.	III
26.	UFWC, Chakradharpur	Singhbhum	Govt.	III
27.	UFWC, FPAI, Tajpur	Samastipur	Vol. Orgn.	III
28.	UFWC, FPAI, Muktapur	Samastipur	Vol. Orgn.	III
29.	UFWC, Bihar Council of Women	Patna	Vol. Orgn.	III
30.	UFWC, Dr. Ghosh Nursing Home,	Muzzafarpur	Vol. Orgn.	III

1	2	3	4	5
31.	UFWC, Bihar Lok Seva Sangathan Bakhtiarpur	Patna	Vol. Orgn.	III
32.	UFWC, MCH Centre, Khagol		Vol. Orgn.	III
33.	UFWC, MCH Centre, Patna City	Patna	Vol. Orgn.	III
34.	UFWC, TISCO, Jamshedpur	Singhbhum	Vol. Orgn.	III
35.	UFWC, Parivar Kalyan Sanstha, Raun Khagaria		Vol. Orgn.	III
36.	UFWC, Gautham Budh HFW Sangh, Vaishali		Vol. Orgn.	III
37.	UFWC, Shri Dev. Nursing Home Muzzafarpur	Muzzafarpur	Vol. Orgn.	III
38.	UFWC, Lady Rutherford MCH Centre Gardani Bagh	Patna	Vol. Orgn.	III
39.	UFWC, Lady Sister MCH Centre Bhanwar, Pokhar	Patna	Vol. Orgn.	III
40.	UFWC, Lady Habilar M & CW Centre Gulbarbagh	Patna	Vol. Orgn.	III
41.	UFWC, Lady Stephenson MCW Centre Mangaltalab	Patna	Vol. Orgn.	III
42.	UFWC, (Name not known)		Vol. Orgn.	III

*List of Urban Family Welfare Centres  
in the State of Gujarat as on 31.03.97*

1.	UFWC, ESIS Dispensary, Ahmedabad	Ahmedabad	Vol. Orgn.	III
2.	UFWC, IRCS, Himavan	Ahmedabad	Vol. Orgn.	III
3.	UFWC, Jyotisangh, Kalupur	Ahmedabad	Vol. Orgn.	III
4.	UFWC, Jyotisangh, Rajpur	Ahmedabad	Vol. Orgn.	III
5.	UFWC, Ashok Mills Limited, Naroda	Ahmedabad	Vol. Orgn.	III
6.	UFWC, AIWC, Ahmedabad	Ahmedabad	Vol. Orgn.	III
7.	UFWC, DCP Shahibag	Ahmedabad	Vol. Orgn.	II
8.	UFWC, Nirman Nursing Home	Ahmedabad	Vol. Orgn.	III
9.	UFWC, Citizen Council of Ahmedabad	Ahmedabad	Vol. Orgn.	III
10.	UFWC, IMA, FP Committee, Raikhad	Ahmedabad	Vol. Orgn.	III
11.	UFWC, IMA, FP Committee, C. Rasta	Ahmedabad	Vol. Orgn.	III
12.	UFWC, IMA, Old Wadaj	Ahmedabad	Vol. Orgn.	III
13.	UFWC, IMA, Dr. Ranchhadji Mandir	Ahmedabad	Vol. Orgn.	III

1	2	3	4	5
14.	UFWC, IMA, Bhulabhai Park	Ahmedabad	Vol. Orgn.	III
15.	UFWC, IMA, Meghaninagar	Ahmedabad	Vol. Orgn.	III
16.	UFWC, IMA, Khokhra	Ahmedabad	Vol. Orgn.	III
17.	UFWC, IMA, Gomtipur	Ahmedabad	Vol. Orgn.	III
18.	UFWC, IMA, Ambuwadi	Ahmedabad	Vol. Orgn.	III
19.	UFWC, IMA, Raipur	Ahmedabad	Vol. Orgn.	III
20.	UFWC, IMA, Dariapur	Ahmedabad	Vol. Orgn.	III
21.	UFWC, Chamanpura	Ahmedabad	Vol. Orgn.	III
22.	UFWC, Gujarat Shayoga Trust	Ahmedabad	Vol. Orgn.	III
23.	UFWC, Y.V. Arogya Mandal	Baroda	Vol. Orgn.	III
24.	UFWC, K.K. Kalyan Kendra, Gandi	Baroda	Vol. Orgn.	III
25.	UFWC, Dr. IT Patel Trust, Raopura	Baroda	Vol. Orgn.	III
26.	UFWC, FGM & I, RC Dutta Road	Baroda	Vol. Orgn.	I
27.	UFWC, BA General Hospital	Baroda	Vol. Orgn.	III
28.	UFWC, M.S. Trust, Palace Road	Baroda	Vol. Orgn.	III
29.	UFWC, R.C. Service Centre	Baroda	Vol. Orgn.	III
30.	UFWC, Medical Care Centre Trust	Baroda	Vol. Orgn.	III
31.	UFWC, A.V.B. Mandal	Bhavnagar	Vol. Orgn.	III
32.	UFWC, FPAI, Vadvanera	Bhavnagar	Vol. Orgn.	III
33.	UFWC, FPAI, Mumakota	Bhavnagar	Vol. Orgn.	III
34.	UFWC, FPAI, Washingghat	Bhavnagar	Vol. Orgn.	III
35.	UFWC, S.V. Maternity Home, Rajpipla	Bharuch	Vol. Orgn.	II
36.	UFWC, K.V.R. Mandal, Valsad	Valsad	Vol. Orgn.	III
37.	UFWC, Mahila Mandal	Jamnagar	Vol. Orgn.	III
38.	UFWC, Tata Chemicals, Mithapur	Jamnagar	Vol. Orgn.	I
39.	UFWC, Rotary Club, Jamnagar	Jamnagar	Vol. Orgn.	III
40.	UFWC, FPAI, Jawahar Road	Junagadh	Vol. Orgn.	III
41.	UFWC, IRCS, Repadwanj	Kheda	Vol. Orgn.	II
42.	UFWC, SRS Mandal, Anand	Kheda	Vol. Orgn.	III
43.	UFWC, SHJM Hospital, Nadiad	Kheda	Vol. Orgn.	III
44.	UFWC, IMA, Cambay	Kheda	Vol. Orgn.	III

1	2	3	4	5
45.	UFWC, B.S. Mandal, Kalol	Panchmahal	Vol. Orgn.	III
46.	UFWC, AIWC, Godhra	Panchmahal	Vol. Orgn.	III
47.	UFWC, HMA, Mandal, Halol	Panchmahal	Vol. Orgn.	I
48.	UFWC, GAV, Parisad, Dahod	Panchmahal	Vol. Orgn.	III
49.	UFWC, IRCS, Padmanagar	Rajkot	Vol. Orgn.	III
50.	UFWC, IRCS, Ramnathpara	Rajkot	Vol. Orgn.	III
51.	UFWC, AIWC, Suwa	Rajkot	Vol. Orgn.	III
52.	UFWC, M & C Welfare, Police Line	Rajkot	Vol. Orgn.	I
53.	UFWC, IRCS, Lahanapara	Rajkot	Vol. Orgn.	III
54.	UFWC, IRCS, Bhojapara	Rajkot	Vol. Orgn.	III
55.	UFWC, FPAI, Nr. Gurukul	Rajkot	Vol. Orgn.	III
56.	UFWC, SSA Mandal, Vatra, Bayad	Sabarkantha	Vol. Orgn.	III
57.	UFWC, AIWC, Badegha Chakla	Surat	Vol. Orgn.	III
58.	UFWC, IMA, Nanpura	Surat	Vol. Orgn.	III
59.	UFWC, IMA, Rander	Surat	Vol. Orgn.	III
60.	UFWC, SGU Shah M.Centre	Surendranagar	Vol. Orgn.	II
61.	UFWC, Viramgam Municipality	Viramgam	Local Body	II
62.	UFWC, Dhandhuka Municipality	Dhandhuka	Local Body	I
63.	UFWC, Dehgam Nagarpanchayat	Dehgam	Local Body	I
64.	UFWC, Municipal Corporation, Sabarmati	Ahmedabad	Local Body	III
65.	UFWC, Municipal Corporation, Shahpur	Ahmedabad	Local Body	III
66.	UFWC, Municipal Corporation, Kankaria	Ahmedabad	Local Body	III
67.	UFWC, Municipal Corporation, Usmanpura	Ahmedabad	Local Body	III
68.	UFWC, Municipal Corporation, Naroda	Ahmedabad	Local Body	III
69.	UFWC, Municipal Corporation, Khokhra	Ahmedabad	Local Body	III
70.	UFWC, Municipal Corporation, Rakhial	Ahmedabad	Local Body	III
71.	UFWC, Municipal Corporation, Danilimda	Ahmedabad	Local Body	III

1	2	3	4	5
72.	UFWC, Municipal Corporation, Jamalpur	Ahmedabad	Local Body	III
73.	UFWC, Municipal Corporation, Mangleswar	Baroda	Local Body	III
74.	UFWC, Mahuva Nagarpalika	Bhavnagar	Local Body	II
75.	UFWC, Ankleswar Municipality	Bharuch	Local Body	II
76.	UFWC, Billimora Nagarpalika	Valsad	Local Body	II
77.	UFWC, Municipal Corporation, Jamnagar	Jamnagar	Local Body	III
78.	UFWC, Porbandar Municipality	Junagadh	Local Body	II
79.	UFWC, Veraval Nagarpalika	Junagadh	Local Body	III
80.	UFWC, Borsand Nagarpalika	Kheda	Local Body	II
81.	UFWC, Bhuj Nagarpalika	Kutch-Bhuj	Local Body	III
82.	UFWC, Mehsana Municipality	Mehsana	Local Body	II
83.	UFWC, Upleta Nagarpalika	Rajkot	Local Body	II
84.	UFWC, Municipal Corporation	Rajkot	Local Body	III
85.	UFWC, Talod Nagarpanchayat	Sabarkantha	Local Body	III
86.	UFWC, Asharawala	Surat	Local Body	III
87.	UFWC, DKM	Surat	Local Body	III
88.	UFWC, Kadiwala	Surat	Local Body	III
89.	UFWC, Lakhpati	Surat	Local Body	III
90.	UFWC, Umarwada	Surat	Local Body	III
91.	UFWC, Mashati	Surat	Local Body	III
92.	UFWC, Varachhaa	Surat	Local Body	III
93.	UFWC, Khestrapa	Surat	Local Body	III
94.	UFWC, RFWTC, Ahmedabad	Ahmedabad	Details of Type and Controlling Agency Not Available.	
95.	UFWC, RFWTC, Rajkot	Rajkot		
96.	UFWC, Government Maternity Home	Surat		
97.	UFWC, RHTC, Bavla	Ahmedabad		
98.	UFWC, PHC, Dholka	Ahmedabad		
99.	UFWC, Government Hospital, Sihor	Bhavnagar		
100.	UFWC, Government Hospital, Aukha	Jamnagar		
101.	UFWC, Government Hospital, Prabhas Patan	Junagadh		

1	2	3	4	5
102.	UFWC, Government Hospital, Batva	Junagadh	<b>Details of Type and Controlling Agency Not Available.</b>	
103.	UFWC, Government Hospital, Bachao	Junagadh		
104.	UFWC, Government Police Trust, Kandla	Kandla		
105.	UFWC, Government Hospital, Vadnagar	Mehsana		
106.	UFWC, Government Hospital, Thanagadh	Surendranagar		
107.	UFWC, Government Hospital, Khedbrahma	Sabarkantha		
108.	UFWC, K & Z Hospital, Khambhat	Kheda		
109.	UFWC, MCH Centre, Sanand	Ahmedabad		
110.	UFWC, PHC, Bagsara	Amreli		
111.	UFWC, PHC, Rashod	Junagadh		
112.	UFWC, PHC, Prantij	Sabarkantha		
113.	UFWC, Government Hospital, Balasinor	Kheda		

*List of Urban Family Welfare Centres  
in the State of Haryana as on 31.03.97*

1.	UFWC, Ambala Cantt.	Ambala	Vol. Orgn.	III
2.	UFWC, Ambala City	Ambala	Vol. Orgn.	II
3.	UFWC, Yamuna Nagar.		Vol. Orgn.	III
4.	UFWC, Ambala Cantt. Yamuna Nagar		Vol. Orgn.	III
5.	UFWC, Ladwa, Kurukshetra		Vol. Orgn.	I
6.	UFWC, Shahbad, Kurukshetra		Vol. Orgn.	II
7.	UFWC, Karnal		Vol. Orgn.	III
8.	UFWC, Panipat		Vol. Orgn.	III
9.	UFWC, Jhajhar	Rohtak	Vol. Orgn.	II
10.	UFWC, Kalanaur	Rohtak	Govt.	I
11.	UFWC, Rewari		Vol. Orgn.	III
12.	UFWC, Mohindergarh, Narnaul		Vol. Orgn.	I
13.	UFWC, Sohana	Gurgaon	Govt.	I
14.	UFWC, Faridabad	Faridabad	Govt.	III
15.	UFWC, Hodel	Faridabad	Govt.	I
16.	UFWC, Tohana	Hissar	Vol. Orgn.	I
17.	UFWC, Sirsa		Vol. Orgn.	I

1	2	3	4	5
18.	UFWC, Ambala Cantt., Panchkula		Vol. Orgn.	III
19.	UFWC, Kalka, Panchkula		Vol. Orgn.	I

*List of Urban Family Welfare Centres  
In the State of Karnataka as on 31.03.97*

1.	UFWC, Bharat Elec. Limited	Bangalore	Pub. Sector	I
2.	UFWC, ITI, Bangalore	Bangalore	Pub. Sector	I
3.	UFWC, Sidlaghata	Kolar	Govt.	I
4.	UFWC, Malubagala	Kolar	Govt.	I
5.	UFWC, Manipal	Dakshin Kannada	Vol. Orgn.	I
6.	UFWC, NR Pura	Chikmagalur	Govt.	I
7.	UFWC, Holanarsipura	Hasan	Govt.	I
8.	UFWC, Malavalli	Mandya	Govt.	I
9.	UFWC, Terdal	Bijapur	Govt.	I
10.	UFWC, Talikote	Bijapur	Govt.	I
11.	UFWC, Bantwal	Dakshin Kannada	Govt.	I
12.	UFWC, Hannavara	Dakshin Kannada	Local Body	I
13.	UFWC, Kumta	Dakshin Kannada	Vol. Orgn.	I
14.	UFWC, Lakeshwara	Dharwad	Govt.	I
15.	UFWC, Gajendragada	Dharwad	Govt.	I
16.	UFWC, Nargund	Dharwad	Govt.	I
17.	UFWC, Shahbad	Gulbarga	Govt.	I
18.	UFWC, Aland	Gulbarga	Govt.	I
19.	UFWC, Shorepur	Gulbarga	Govt.	I
20.	UFWC, Hampi	Bellary	Govt.	I
21.	UFWC, Ramanagaram	Bangalore	Govt.	II
22.	UFWC, Kollagol	Mysore	Govt.	II
23.	UFWC, Shahkeshwara	Belgaum	Govt.	II
24.	UFWC, Kannur	Belgaum	Govt.	II
25.	UFWC, Rannebenpur	Dharwad	Govt.	II
26.	UFWC, Hiriyur	Chitradurg	Govt.	II
27.	UFWC, Magadi Road	Bangalore	Govt.	III

1	2	3	4	5
28.	UFWC, Shiraj Nagar	Bangalore	Govt.	III
29.	UFWC, Siddaiah Road	Bangalore	Govt.	III
30.	UFWC, Cantonment	Bangalore	Govt.	III
31.	UFWC, Challaram Mat. Home	Bangalore	Local Body	III
32.	UFWC, Dasappa Mat. Home	Bangalore	Local Body	III
33.	UFWC, Mannarathpet, Mat. Home	Bangalore	Local Body	III
34.	UFWC, NR Colony Mat. Home	Bangalore	Local Body	III
35.	UFWC, Phobutti Mat. Home	Bangalore	Local Body	III
36.	UFWC, Ulsoor Mat. Home	Bangalore	Local Body	III
37.	UFWC, Shantanagar Mat. Home	Bangalore	Local Body	III
38.	UFWC, Bose Bank Mat. Home	Bangalore	Local Body	III
39.	UFWC, Rajaji Nagar Mat. Home	Bangalore	Local Body	III
40.	UFWC, Azad Nagar Mat. Home	Bangalore	Local Body	III
41.	UFWC, Gauripalaya Mat. Home	Bangalore	Local Body	III
42.	UFWC, Majdi Road Mat. Home	Bangalore	Local Body	III
43.	UFWC, Ramchandrapuram Mat. Home	Bangalore	Local Body	III
44.	UFWC, Ashok Nagar Mat. Home	Bangalore	Local Body	III
45.	UFWC, Austin Town Mat. Home	Bangalore	Local Body	III
46.	UFWC, Sheshadripuram Mat. Home	Bangalore	Vol Orgn.	III
47.	UFWC, Cauvery Road Mat. Home	Bangalore	Vol Orgn.	III
48.	UFWC, Wilson Garden Mat. Home	Bangalore	Vol Orgn.	III
49.	UFWC, Banashankari Mat. Home	Bangalore	Vol Orgn.	III
50.	UFWC, Subramanyam Nagar M.H.	Bangalore	Vol Orgn.	III
51.	UFWC, Indian Red Cross	Bangalore	Vol Orgn.	III
52.	UFWC, Palace Guttanhali	Bangalore	Vol Orgn.	III
53.	UFWC, Srirampuram	Bangalore	Vol Orgn.	III
54.	UFWC, Sharda Seva Sangh	Bangalore	Vol Orgn.	III
55.	UFWC, Yeshwantpur	Bangalore	Vol Orgn.	III
56.	UFWC, Lions Club, Govindpuram Guttanhalli	Bangalore	Vol Orgn.	III
57.	UFWC, ESI Hospital, Jeevanahalli, Cox Town	Bangalore	Vol Orgn.	III



1	2	3	4	5
58.	UFWC, Hindustan Aeronautics Limited	Bangalore	Pub. Sector	III
59.	UFWC, Shimoga	Bangalore	Govt.	III
60.	UFWC, Bhadrawati Hospital	Bangalore	Govt.	III
61.	UFWC, Mysore Colony	Mysore	Govt.	III
62.	UFWC, NR Mohalla	Mysore	Local Body	III
63.	UFWC, Nazarbad	Mysore	Local Body	III
64.	UFWC, Lashkar A	Mysore	Local Body	III
65.	UFWC, Lashkar B	Mysore	Local Body	III
66.	UFWC, Makkala Kutta	Mysore	Local Body	III
67.	UFWC, All India Women Conference	Mysore	Vol. Orgn.	III
68.	UFWC, Wanlock Hospital	Mangalore	Vol. Orgn.	III
69.	UFWC, Khadri	Mangalore	Vol. Orgn.	III
70.	UFWC, Lady Hill	Mangalore	Vol. Orgn.	III
71.	UFWC, Attavara	Mangalore	Vol. Orgn.	III
72.	UFWC, Karkala	Mangalore	Vol. Orgn.	III
73.	UFWC, Gokak	Belgaum	Vol. Orgn.	III
74.	UFWC, Belgaum	Belgaum	Govt.	III
75.	UFWC, Khas	Belgaum	Govt.	III
76.	UFWC, HFWTC, Hubli	Dharwad	Govt.	III
77.	UFWC, FW, Hubli	Dharwad	Local Body	III
78.	UFWC, Dharwad	Dharwad	Local Body	III
79.	UFWC, Betgeti Gadag	Dharwad	Vol. Orgn.	III
80.	UFWC, Gadag	Dharwad	Vol. Orgn.	III
81.	UFWC, FPAI, Hubli	Dharwad	Vol. Orgn.	III
82.	UFWC, Hubli Dharwad	Dharwad	Local Body	III
83.	UFWC, Gulbarga I	Gulbarga	Govt.	III
84.	UFWC, Gulbarga II	Gulbarga	Govt.	III
85.	UFWC, CMC, Raichur	Raichur	Govt.	III
86.	UFWC, FPAI, Bellary	Bellary	Govt.	III
87.	UFWC, Tumkur	Tumkur	Govt.	III

*List of Urban Family Welfare Centres in the  
State of Madhya Pradesh as on 31.03.97*

1	2	3	4	5
1.	UFWC, Durg	Durg	Govt.	I
2.	UFWC, Umaria	Rewa	Govt.	I
3.	UFWC, Shadol	Shadol	Govt.	I
4.	UFWC, Sonawad	Vedvani	Govt.	I
5.	UFWC, Alat	Ratlam	Govt.	I
6.	UFWC, Kankar	Baster	Govt.	I
7.	UFWC, Bhanpur	Mandsaur	Govt.	I
8.	UFWC, Ashoknagar	Guna	Govt.	I
9.	UFWC, Sehora	Jabalpur	Govt.	I
10.	UFWC, Maheodpur	Ujjain	Govt.	I
11.	UFWC, Khayrod	Ujjain	Govt.	I
12.	UFWC, Wara Siwani	Ballaghat	Govt.	I
13.	UFWC, Sotwas	Devas	Govt.	II
14.	UFWC, Varasiwani	Balaghat	Govt.	II
15.	UFWC, Vodvani	Vodvani	Govt.	II
16.	UFWC, Jabalpur	Jabalpur	Govt.	II
17.	UFWC, Beena	Sagar	Govt.	II
18.	UFWC, Bilaspur	Bilaspur	Govt.	II
19.	UFWC, Harda	Hoshangabad	Govt.	II
20.	UFWC, Hamidia Hospital, Bhopal	Bhopal	Govt.	III
21.	UFWC, Abdullaganj Medical College	Bhopal	Govt.	III
22.	UFWC, Karba, Bilaspur	Bilaspur	Govt.	III
23.	UFWC, Laskar Town	Gwalior	Govt.	III
24.	UFWC, Indore	Indore	Govt.	III
25.	UFWC, MTH Compound	Indore	Govt.	III
26.	UFWC, Training Centre, Indore	Indore	Govt.	III
27.	UFWC, Rajmohalla	Indore	Govt.	III
28.	UFWC, Juni	Indore	Govt.	III

1	2	3	4	5
29.	UFWC, Hamda Nagar	Indore	Govt.	III
30.	UFWC, Neemuch	Indore	Govt.	III
31.	UFWC, Civil Hospital, Nagad	Ujjain	Govt.	III
32.	UFWC, Cantonment Area	Jabalpur	Govt.	III
33.	UFWC, Lady Elegan Hospital	Jabalpur	Govt.	III
34.	UFWC, Hundwara Kathi	Jabalpur	Govt.	III
35.	UFWC, Cutni	Jabalpur	Govt.	III
36.	UFWC, Shamtri	Raipur	Govt.	III
37.	UFWC, Janseva Hospital, Etarasi	Hoshangabad	Govt.	III
38.	UFWC, Indore	Indore	Govt.	III
39.	UFWC, Sagar	Sagar	Govt.	III
40.	UFWC, Rewa	Rewa	Govt.	III
41.	UFWC, Indore	Indore	Govt.	III
42.	UFWC, Indore	Indore	Govt.	III
43.	UFWC, Indore	Indore	Govt.	III
44.	UFWC, Indore	Indore	Govt.	III
45.	UFWC, Maternity Home, Sagar	Sagar	Vol. Orgn	III
46.	UFWC, President Family Planning	Indore	Vol. Orgn	III
47.	UFWC, Indian Medical Association	Indore	Vol. Orgn	III
48.	UFWC, Khandwa	Khandwa	Govt.	III
49.	UFWC, KNK Hospital	Bhopal	Govt.	III
50.	UFWC, Lady Bhor Centre	Bhopal	Govt.	III
51.	UFWC, Dhamtari	Raipur	Govt.	III
52.	UFWC, Budar	Shadol	Govt.	III
53.	UFWC, Dallli Rajhari	Durg	Govt.	III
54.	UFWC, Nagda	Ujjain	Govt.	III
55.	UFWC, Chiklai Kala	Chindwara	Govt.	III
56.	UFWC, Korba	Bilaspur	Govt.	III
57.	UFWC, FPA Compound	Indore	Vol. Orgn.	III
58.	UFWC, FPA, Right Town	Jabalpur	Vol. Orgn.	III

1	2	3	4	5
59.	UFWC, FPA, Budhwara	Bhopal	Vol. Orgn.	III
60.	UFWC, IMA Building, Right Town	Jabalpur	Vol. Orgn.	III
61.	UFWC, FPAI, Arya Bhawan, Campu Road	Gwalior	Vol. Orgn.	III
62.	UFWC, Dana Holi Laskar	Gwalior	Vol. Orgn.	III
63.	UFWC, Model Mahal IMA, Jabalpur	Jabalpur	Vol. Orgn.	III

*List of Urban Family Welfare Centres  
in the State of Maharashtra as on 31.03.97*

1.	UFWC, FPAI, Mumbai	Mumbai	Vol. Orgn.	III
2.	UFWC, Dr. Balabhai N. Hospital	Mumbai	Vol. Orgn.	III
3.	UFWC, Bombay Hospital	Mumbai	Vol. Orgn.	III
4.	UFWC, Nagpada Neighbourhood	Mumbai	Vol. Orgn.	III
5.	UFWC, FP & MAT	Mumbai	Vol. Orgn.	III
6.	UFWC, Health Promotion Society	Mumbai	Vol. Orgn.	III
7.	UFWC, Indian Medical Association	Mumbai	Vol. Orgn.	III
8.	UFWC, Dr. N.A. Purandare Hospital	Mumbai	Vol. Orgn.	III
9.	UFWC, Streehitkarini	Mumbai	Vol. Orgn.	III
10.	UFWC, Curry Road Centre	Mumbai	Local Body	III
11.	UFWC, Nawab Tank Centre	Mumbai	Local Body	III
12.	UFWC, RS Nimkar Marg	Mumbai	Vol. Orgn.	III
13.	UFWC, Kumbharwada Dispensary	Mumbai	Vol. Orgn.	III
14.	UFWC, Sion Hospital	Mumbai	Govt.	III
15.	UFWC, MA Potdar Hospital	Mumbai	Vol. Orgn.	III
16.	UFWC, ESIS Hospital, Parel	Mumbai	Vol. Orgn.	III
17.	UFWC, ESIS Hospital, Andheri	Mumbai	Vol. Orgn.	III
18.	UFWC, ESIS Hospital, Kandivall	Mumbai	Vol. Orgn.	III
19.	UFWC, ESIS Hospital, Varali	Mumbai	Vol. Orgn.	III
20.	UFWC, ESIS Hospital, Mulund	Mumbai	Vol. Orgn.	III
21.	UFWC, Mahila Utkarsha Mandal	Kalyan	Vol. Orgn.	III
22.	UFWC, Municipal Council, Vasai	Vasai	Local Body	I
23.	UFWC, ESIS Hospital, Thane	Thane	Govt.	III

1	2	3	4	5
24.	UFWC, ESIS Hospital, Washi	Washi	Govt.	III
25.	UFWC, Maternity Home, Panvel	Panvel	Vol. Orgn.	III
26.	UFWC, Municipal Council	Malwan	Vol. Orgn.	I
27.	UFWC, Municipal Council	Yeola	Local Body	I
28.	UFWC, Municipal Council	Raver	Local Body	I
29.	UFWC, Municipal Council	Parola	Local Body	I
30.	UFWC, Municipal Council	Pachora	Local Body	I
31.	UFWC, Municipal Council	Yawai	Local Body	I
32.	UFWC, Municipal Council	Erandol	Local Body	I
33.	UFWC, Municipal Council	Amalner	Local Body	I
34.	UFWC, Municipal Council	Darangon	Local Body	III
35.	UFWC, ESIS Hospital, Chopda	Chopda	Govt.	III
36.	UFWC, Municipal Council	Nandurbar	Local Body	III
37.	UFWC, Municipal Council	Shahada	Local Body	I
38.	UFWC, Municipal Council	Srirampur	Local Body	III
39.	UFWC, Municipal Council	Kopargaon	Local Body	II
40.	UFWC, Sutika Seva Mandir	Pune	Vol. Orgn.	III
41.	UFWC, Police Welfare Dispensary	Pune	Vol. Orgn.	III
42.	UFWC, Rastriya Shiksan Mandal	Pune	Vol. Orgn.	III
43.	UFWC, Seth Tarachand Ramnath Hosp.	Pune	Vol. Orgn.	III
44.	UFWC, ESIS Hospital, Pune	Pune	Govt.	III
45.	UFWC, Municipal Council	Lonawala	Local Body	I
46.	UFWC, Municipal Council	Wai	Local Body	I
47.	UFWC, Municipal Council	Sangli	Local Body	III
48.	UFWC, Varuntirth Centre, Kolhapur	Kolhapur	Local Body	III
49.	UFWC, Panchganga Centre, Kolhapur	Kolhapur	Local Body	III
50.	UFWC, Municipal Council	Wadgaon	Local Body	I
51.	UFWC, Rotary Club, Barshi	Barshi	Vol. Orgn.	III
52.	UFWC, Municipal Council	Pandarpur	Local Body	II
53.	UFWC, Municipal Council	Akkalkot	Local Body	II

1	2	3	4	5
54.	UFWC, Municipal Council	Barshi	Local Body	II
55.	UFWC, Civil Dispensary	Paithan	Govt.	I
56.	UFWC, Civil Dispensary	Gangapur	Govt.	I
57.	UFWC, Civil Dispensary	Kinwal	Govt.	I
58.	UFWC, Civil Dispensary	Dharmabad	Govt.	I
59.	UFWC, Civil Dispensary	Gangakhed	Govt.	I
60.	UFWC, Civil Dispensary	Jintur	Govt.	I
61.	UFWC, Civil Dispensary	Purna	Govt.	I
62.	UFWC, Civil Dispensary	Basmat	Govt.	I
63.	UFWC, Civil Dispensary	Ahmadpur	Govt.	I
64.	UFWC, Civil Dispensary	Nilanga	Govt.	I
65.	UFWC, Civil Dispensary	Majalgaon	Govt.	I
66.	UFWC, Municipal Council	Digra	Govt.	I
67.	UFWC, Municipal Council	Wani	Govt.	II
68.	UFWC, Maternity Home, MS Sangh	Wardha	Vol. Orgn.	III
69.	UFWC, Maternity Home, MS Sangh	Hingangar	Vol. Orgn.	III
70.	UFWC, Municipal Council	Arvi	Local Body	II
71.	UFWC, DM Patel Hospital	Nagpur	Vol. Orgn.	III
72.	UFWC, Municipal Council	Kamptee	Local Body	III
73.	UFWC, Municipal Council	Desaiganj	Local Body	II
74.	UFWC, Municipal Council	Ballarpur	Local Body	II

*List of Urban Family Welfare Centres in the  
State of Mizoram as on 31.03.97*

1.	UFWC, Civil Hospital, Saiha	Aizawl	Govt.	III
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*List of Urban Family Welfare Centres in the  
State of Manipur as on 31.03.97*

1.	UFWC, Imphal	Imphal	Govt.	III
2.	UFWC, Churachander		Govt.	III

*List of Urban Family Welfare Centres in the  
State of Meghalaya as on 31.03.97*

1.	UFWC, Ganesh Dass Hospital	Shillong	Govt.	III
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*List of Urban Family Welfare Centres in the  
State of Orissa as on 31.03.97*

1	2	3	4	5
1.	UFWC, Unit IV Dispensary	Bhubaneshar	Govt.	II
2.	UFWC, Unit IX Dispensary	Bhubaneshar	Govt.	II
3.	UFWC, SBB Patel Shishu Bhavan	Cuttack	Govt.	III
4.	UFWC, HFW Training Centre	Cuttack	Govt.	III
5.	UFWC, HFW Training Centre	Sambalpur	Govt.	III
6.	UFWC, Biramitrapur		Govt.	II
7.	UFWC, NAC Hospital	Rourkela	Local Body	III
8.	UFWC, Sworgadwar Hospital	Puri	Vol Orgn.	III
9.	UFWC, Netaji Subhash Seva Sadan	Cuttack	Vol Orgn.	III
10.	UFWC, MCW Centre	Berhampur	Vol Orgn.	III

*List of Urban Family Welfare Centres in the  
State of Punjab as on 31.03.97*

1.	UFWC, C/o. Civil Surgeon, Amritsar	Amritsar	Govt.	III
2.	UFWC, C/o. Civil Surgeon, Amritsar	Amritsar	Govt.	III
3.	UFWC, C/o. Civil Surgeon, Amritsar	Amritsar	Govt.	III
4.	UFWC, C/o. Civil Surgeon, Amritsar	Amritsar	Govt.	III
5.	UFWC, C/o. Civil Surgeon, Ludhiana	Ludhiana	Govt.	III
6.	UFWC, C/o. Civil Surgeon, Ludhiana	Ludhiana	Govt.	III
7.	UFWC, C/o. Civil Surgeon, Ludhiana	Ludhiana	Govt.	III
8.	UFWC, C/o. Civil Surgeon, Jalandhar	Jalandhar	Govt.	III
9.	UFWC, C/o. Civil Surgeon, Jalandhar	Jalandhar	Govt.	III
10.	UFWC, C/o. Civil Surgeon, Jalandhar	Jalandhar	Govt.	III
11.	UFWC, Patiala	Patiala	Govt.	III
12.	UFWC, Kotkapura	Faridkot	Govt.	II
13.	UFWC, Ferozepur Cantt.	Ferozepur	Govt.	II
14.	UFWC, Jagraon	Ludhiana	Govt.	II
15.	UFWC, Malaut	Faridkot	Govt.	II
16.	UFWC, Bidderbaha	Faridkot	Govt.	II
17.	UFWC, Bazar Shakti Nagar	Amritsar	Vol. Orgn.	III
18.	UFWC, Kutta Sher Singh	Amritsar	Vol. Orgn.	II

1	2	3	4	5
19.	UFWC, Mehna Singh Road	Amritsar	Vol. Orgn.	II
20.	UFWC, Kot Baba Deep Singh	Amritsar	Vol. Orgn.	II
21.	UFWC, FPAI	Ludhiana	Vol. Orgn.	III
22.	UFWC, Fiedl Gunj, Ludhiana	Ludhiana	Vol. Orgn.	III
23.	UFWC, Red Cross Society	Ludhiana	Vol. Orgn.	II

*List of Family Welfare Centres in the  
State of Rajasthan as on 31.03.97*

1.	General Khertal	Alwar	Govt.	I
2.	General Rajakhera	Dholpur	Govt.	I
3.	General Gangashahr	Bikaner	Govt.	I
4.	General Lakheri	Bundi	Govt.	I
5.	General Sadari	Chittorgarh	Govt.	I
6.	General Rajdelsar	Churu	Govt.	I
7.	General Bidhasar	Churu	Govt.	I
8.	General Sangaria	Ganganagar	Govt.	I
9.	General Bandikul	Jaipur	Govt.	I
10.	General Phulera	Jaipur	Govt.	I
11.	General Chausu	Jaipur	Govt.	I
12.	MCH C Mukundgarh	Jhunjhunu	Govt.	I
13.	Govt. H. Surajgarh	Jhunjhunu	Govt.	I
14.	Govt. H. Pilani	Jhunjhunu	Govt.	I
15.	Govt. H. Udajpurwati	Jhunjhunu	Govt.	I
16.	Govt. H. Bisan	Jhunjhunu	Govt.	I
17.	General Mau Town	Sawai Madhopur	Govt.	I
18.	General H. Todabhim	Sawai Madhopur	Govt.	I
19.	Govt. H. Ramgarh	Sikar	Govt.	I
20.	Govt. H. Khandela	Sikar	Govt.	I
21.	Govt. H. Srimadhapur	Sikar	Govt.	I
22.	Govt. H. Lakshmangarh	Sikar	Govt.	I
23.	Govt. H. Topa Ral Singh	Tonk	Govt.	I



1	2	3	4	5
24.	Govt. H. Pindwara	Sirohi	Govt.	I
25.	Govt. H. Sadri	Pali	Govt.	I
26.	Govt. H. Nasaribad	Ajmer	Govt.	II
27.	Govt. H. Sujangarh	Churu	Govt.	II
28.	M & C W Hanumangarh	Hanumangarh	Govt.	II
29.	UFWC, Pali	Pali	Govt.	II
30.	UFWC, Barmer	Barmer	Govt.	II
31.	Zanana Ajmer	Ajmer	Govt.	III
32.	Madang Ajmer	Ajmer	Govt.	III
33.	North G Ajmer	Ajmer	Govt.	III
34.	Zanana Alwar	Alwar	Govt.	III
35.	UFWC, Barkat Nagar	Jaipur	Govt.	III
36.	Govt. H. Sanganer	Bhilwara	Govt.	III
37.	City Dis Bikaner	Bikaner	Govt.	III
38.	City Dis Bikaner	Bikaner	Govt.	III
39.	Zanana Cr. Ganganagar	Ganganagar	Govt.	III
40.	MCH Purani Baster	Jaipur	Govt.	III
41.	Urban Centre, SMS Hospital	Jaipur	Govt.	III
42.	MCH Gandhinagar	Jaipur	Govt.	III
43.	MG Hos Jodhpur	Jodhpur	Govt.	III
44.	City Dis Jodhpur	Jodhpur	Govt.	III
45.	Maha M Jodhpur	Jodhpur	Govt.	III
46.	UFWC, Soorsagar	Jodhpur	Govt.	III
47.	UFWC, Bangarh	Jodhpur	Govt.	III
48.	UFWC, Kota	Kota	Govt.	III
49.	MCH FKota	Kota	Govt.	III
50.	MCH FKota	Kota	Govt.	III
51.	City Dis Kota	Kota	Govt.	III
52.	City Dis Bhopalpura		Govt.	III
53.	City Dis Sakthinagar	Jaipur	Govt.	III

1	2	3	4	5
54.	MCH F\Banipank	Jaipur	Govt.	III
55.	M & C F\ Mau Town	Sawai Madhopur	Govt.	III
56.	Govt. H. Chandpole	Udhalpur	Govt.	III
57.	Gov.t H. Residency	Jodhpur	Govt.	III
58.	UFWC, Pali	Pali	Govt.	III
59.	UFWC, Agra Road	Jaipur	Vol. Orgn.	III
60.	St. John Ambulance Association	Jaipur	Vol. Orgn.	III
61.	MB Fateh Chand Maternity Home	Jaipur	Vol. Orgn.	III

*List of Urban Family Welfare Centres in the  
State of Tamil Nadu as on 31.03.97*

1.	UFWC, Avadi	Chengulpat	Govt.	I
2.	UFWC, Thiruthani	Chengulpat	Govt.	I
3.	UFWC, Ponneri	Chengulpat	Govt.	I
4.	UFWC, Arcot	North Arcot	Govt.	I
5.	UFWC, Wallajapet	North Arcot	Govt.	I
6.	UFWC, Vaniyambadi	North Arcot	Govt.	III
7.	UFWC, Ambur	North Arcot	Govt.	III
8.	UFWC, Peranambuthu	North Arcot	Govt.	I
9.	UFWC, Chengum	Tiruvannamalai	Govt.	I
10.	UFWC, Thanipadi	Tiruvannamalai	Govt.	I
11.	UFWC, Dhendamkottai	Dharmapuri	Govt.	I
12.	UFWC, Palacode	Dharmapuri	Govt.	II
13.	UFWC, Panruti	South Arcot	Govt.	II
14.	UFWC, Parangipettai	South Arcot	Govt.	I
15.	UFWC, Elapadi	Salem	Govt.	II
16.	UFWC, Rasipuram	Salem	Govt.	II
17.	UFWC, Sandamangalam	Salem	Govt.	I
18.	UFWC, Velur	Salem	Govt.	I
19.	UFWC, Erode-I	Periyar	Local Body	III
20.	UFWC, Erode-II	Periyar	Local Body	II
21.	UFWC, Dharapuram	Periyar	Local Body	II

1	2	3	4	5
22.	UFWC, Andhiyur	Periyar	Govt.	I
23.	UFWC, Kangakam	Periyar	Govt.	I
24.	UFWC, Kothagiri	Nilgiri	Govt.	III
25.	UFWC, Thiruppur	Coimbatore	Govt.	III
26.	UFWC, Thiruppur	Coimbatore	Local Body	III
27.	UFWC, Udumalaipet	Coimbatore	Local Body	III
28.	UFWC, Kottur	Coimbatore	Govt.	I
29.	UFWC, Vettakaranpudur	Coimbatore	Govt.	I
30.	UFWC, Kodalkanal	Dindigul	Govt.	I
31.	UFWC, Ayakudi	Dindigul	Govt.	I
32.	UFWC, Oriyur	Trichirappalli	Local Body	III
33.	UFWC, Hridayapuram	Trichirappalli	Local Body	III
34.	UFWC, Srirangam	Trichirappalli	Govt.	III
35.	UFWC, Manaparai	Trichirappalli	Govt.	II
36.	UFWC, Thuraiyur	Trichirappalli	Govt.	I
37.	UFWC, Kulithalai	Trichirappalli	Govt.	I
38.	UFWC, Adirampattinam	Thanjavur	Govt.	I
39.	UFWC, Papanasam	Thanjavur	Govt.	I
40.	UFWC, Thiruvudaimarudhur	Thanjavur	Govt.	I
41.	UFWC, Orathanadu	Thanjavur	Govt.	I
42.	UFWC, Koothanally	Nagapattinam	Govt.	I
43.	UFWC, Kuttralam	Nagapattinam	Govt.	I
44.	UFWC, Valayapatti	Pudukottai	Govt.	I
45.	UFWC, Karaikudi	Pudukottai	Local Body	III
46.	UFWC, Devakottai	Pudukottai	Govt.	II
47.	UFWC, Elaiyangudi	Pudukottai	Govt.	I
48.	UFWC, Manamadurai	Pudukottai	Govt.	I
49.	UFWC, Madurai	Madurai	Vol. Orgn.	III
50.	UFWC, Bodinayakanur	Madurai	Govt.	III
51.	UFWC, Uthamapalayam	Madurai	Govt.	I

1	2	3	4	5
52.	UFWC, Sathur	Kamraj	Govt.	II
53.	UFWC, Watrap	Kamraj	Govt.	I
54.	UFWC, Rameshwaram	Ramanathapuram	Govt.	I
55.	UFWC, Kizhakarai	Ramanathapuram	Govt.	I
56.	UFWC, Tutikorin	Chidambaranar	Local Body	III
57.	UFWC, Kayalpatinam	Chidambaranar	Govt.	I
58.	UFWC, Srivaikundam	Chidambaranar	Govt.	I
59.	UFWC, Sahankulam	Chidambaranar	Govt.	I
60.	UFWC, Ettalyapuram	Chidambaranar	Govt.	I
61.	UFWC, Melapayalam	Tirunelveli	Govt.	II
62.	UFWC, Kadayanallur	Tirunelveli	Govt.	III
63.	UFWC, Vikramasingapuram	Tirunelveli	Govt.	II
64.	UFWC, Pullyangudi	Tirunelveli	Govt.	II
65.	UFWC, Cheran Mahadevi	Tirunelveli	Govt.	I

*List of Urban Family Welfare Centres in the  
State of Uttar Pradesh as on 31.03.97*

1.	UFWC, District Hospital	Agra	Govt.	III
2.	UFWC, TB Demonstration Centre	Mathura	Govt.	III
3.	UFWC, Gandhi Park	Mathura	Govt.	III
4.	UFWC, Krishan Nagar	Mathura	Govt.	III
5.	UFWC, Shahganj	Allahabad	Govt.	III
6.	UFWC, Kotganj	Allahabad	Govt.	III
7.	UFWC, ESI Civil Lines	Allahabad	Govt.	III
8.	UFWC, Chilbila	Pratapgarh	Govt.	III
9.	UFWC, Civil Lines	Bareilly	Govt.	III
10.	UFWC, Izat Nagar	Bareilly	Govt.	III
11.	UFWC, CV Ganj	Bareilly	Govt.	III
12.	UFWC, Subhash Nagar	Bareilly	Govt.	III
13.	UFWC, Saheswam	Badaun	Govt.	III
14.	UFWC, Nagarie Rodoli	Barabanki	Govt.	III
15.	UFWC, Aogribagh	Faizabad	Govt.	III

1	2	3	4	5
16.	UFWC, Bholbala	Dehradun	Govt.	III
17.	UFWC, Caronation	Dehradun	Govt.	III
18.	UFWC, Koyaganj	Maun	Govt.	III
19.	UFWC, Farrokhabad North		Govt.	III
20.	UFWC, Farrokhabad South		Govt.	III
21.	UFWC, Gonda		Govt.	III
22.	UFWC, Balrampur		Govt.	III
23.	UFWC, KPM, Kanpur	Kanpur	Govt.	III
24.	UFWC, Harjander Nagar	Kanpur	Govt.	III
25.	UFWC, Gita Nagar	Kanpur	Govt.	III
26.	UFWC, Gawaltoli	Kanpur	Govt.	III
27.	UFWC, Hamunbag	Kanpur	Govt.	III
28.	UFWC, New Civil Line, Lal Bagh	Lucknow	Govt.	III
29.	UFWC, Chittapur Station Road	Lucknow	Govt.	III
30.	UFWC, Rajender Nagar	Lucknow	Govt.	III
31.	UFWC, Seva Sadan Thakurganj	Lucknow	Govt.	III
32.	UFWC, Sahadatganj	Lucknow	Govt.	III
33.	UFWC, HR Krishan Devi Trust	Charbay	Govt.	III
34.	UFWC, District Hospital	Rae Bareilly	Govt.	III
35.	UFWC, Teharpur	Sitapur	Govt.	III
36.	UFWC, Kerabad	Sitapur	Govt.	III
37.	UFWC, Debard	Bulanshahr	Govt.	III
38.	UFWC, Modinagar	Ghaziabad	Govt.	III
39.	UFWC, Hapur	Ghaziabad	Govt.	III
40.	UFWC, Samabandi	Saharanpur	Govt.	III
41.	UFWC, Gangoh	Saharanpur	Govt.	III
42.	UFWC, Muzafar Nagar		Govt.	III
43.	UFWC, Tada Rampur		Govt.	III
44.	UFWC, Mohammdabad	Ghazipur	Govt.	III
45.	UFWC, Mirzapur City	Mirzapur	Govt.	III

1	2	3	4	5
46.	UFWC, Chunar	Mirzapur	Govt.	III
47.	UFWC, Ahroha	Mirzapur	Govt.	III
48.	UFWC, Senukut	Sonbhadar	Govt.	III
49.	UFWC, Obra	Sonbhadar	Govt.	III
50.	UFWC, Bhepur	Varanasi	Govt.	III
51.	UFWC, Indian Red Cross Society	Lucknow	Vol. Orgn.	III
52.	UFWC, Family Planning Association	Lucknow	Vol.Orgn.	III
53.	UFWC, All Indian Women's Conference	Lucknow	Vol.Orgn.	III
54.	UFWC, Chief Khalsa Hospital	Kanpur	Vol.Orgn.	III
55.	UFWC, Jam Hitkari Hospital	Kanpur	Vol.Orgn.	III
56.	UFWC, Ishwar Sharan Ashram	Allahabad	Vol.Orgn.	III
57.	UFWC, Indian Red Cross Society	Allahabad	Vol.Orgn.	III
58.	UFWC, Indian Red Cross Society	Saharanpur	Vol.Orgn.	III
59.	UFWC, Narender Mohan Chikitsalaya	Ghaziabad	Vol.Orgn.	III
60.	UFWC, Indian Medical Association	Varanasi	Vol.Orgn.	III
61.	UFWC, Janta Chikitsalaya Reti Chowk	Gorakhpur	Vol.Orgn.	III
62.	UFWC, Shahid Memorial Society	Lucknow	Vol.Orgn.	III
63.	UFWC, Nagar Palika	Pittoragharh	Vol.Orgn.	III
64.	UFWC, Jam Hikari, Krishnagar	Kanpur	Vol.Orgn.	III
65.	UFWC, Adampur	Varanasi	Vol.Orgn.	III
66..	UFWC, Jøhpura	Varanasi	Vol.Orgn.	III
67.	UFWC, Shivpur	Varanasi	Vol.Orgn.	III
68.	UFWC, Behia	Varanasi	Vol.Orgn.	III
69.	UFWC, Desha Medh	Varanasi	Vol.Orgn.	III
70.	UFWC, Sarnath	Varanasi	Vol.Orgn.	III
71.	UFWC,			
72.	UFWC,			
73.	UFWC,	Details not available		
74.	UFWC,			
75.	UFWC,			
76.	UFWC,			

1	2	3	4	5
77.	UFWC,			
78.	UFWC,			
79.	UFWC,	Details not available		
80.	UFWC,			
81.	UFWC,			

*List of Urban Family Welfare Centres in the  
State of West Bengal as on 31.03.97*

1.	UFWC, Sevak of Siliguri, SD Hospital, Siliguri	Darjeelling	
2.	UFWC, Treatment Centre, PO Ambari	Darjeelling	
3.	UFWC, Treatment Centre, PO Algarh	Darjeelling	
4.	UFWC, Makhliganj	Cooch Behar	
5.	UFWC, Tufanganj	Cooch Behar	
6.	UFWC, Maternity Clinic, PO Debagram	Jalpaiguri	
7.	UFWC, Sadar Hospital, PO Balurghat	Dinajpur (D)	
8.	UFWC, AG Hospital, PO Azimganj	Murshidabad	
9.	UFWC, New Centre, Nabadwip	Nadia	
10.	UFWC, Nabadwip	Nadia	
11.	UFWC, Gandhi Memorial Hospital, Kalyani	Nadia	Details Not Available
12.	UFWC, Sibananda Arogya Bhawan, PO Swarupganj	Nadia	
13.	UFWC, Raghunathpur State Hospital, PO Raghunathpur	Purulia	
14.	UFWC, New Urban Centre, Rajabazar	Midnapore	
15.	UFWC, Civil Unit, Kharagpur	Midnapore	
16.	UFWC, State Hospital, PO Durgachak	Midnapore	
17.	UFWC, PO Naihati	24 Parganas (N)	
18.	UFWC, Baranagar	Calcutta	
19.	UFWC, CMDA Dispensary, PO Ichapur	24 Parganas (N)	
20.	UFWC, CMDA, Dispensary, PO Khardah	24 Parganas (N)	
21.	UFWC, CMDA Dispensary, PO Agarpara	24 Parganas (N)	
22.	UFWC, Arogya Niketan, PO Kancharapara	24 Parganas (N)	
23.	UFWC, Municipal Hospital, PO Halisahar	24 Parganas (N)	

1	2	3	4	5
24.	UFWC, Municipal Hospital, PO Titagarh	24 Paragans (N)		
25.	UFWC, Municipal Hospital, Dum Dum	Calcutta		
26.	UFWC, Maternity Home, Birati, Dum Dum	24 Paraganas (N)		
27.	UFWC, Sree Ramakrishna Matri Mangal Pratisthan, 122 feeder Road	24 Paraganas (N)		
28.	UFWC, Bharatiya Gramin Mahila Sangha 511, Dum Dum Park	Calcutta		
29.	UFWC, North Dum Dum Municipality, Birati	24 Paraganas (N)		
30.	UFWC, MDA Dispensary, Lake Town	Calcutta		
31.	UFWC, Referral Unit of KG Kar Medical College, Baguihati	Calcutta		
32.	UFWC, Christian Hospital, PO Shyamnagr	24 Paraganas (N)		
33.	UFWC, Bagjola Referral Unit	24 Paraganas (N)		
34.	UFWC, Dulali Children Hospital, Gabardanga Jilpur South	24 Paraganas (N)		
35.	UFWC, Artatran Samity Netaji Sevayatan Hospital, Agarpara, Nilgunj Road	24 Paraganas (N)		
36.	UFWC, Dum Dum Municipality	Calcutta		
37.	UFWC, Maternity Hospital, Baranagar, AK Mukherjee Road	Calcutta		
38.	UFWC, IRCS, Duttabad Branch, 526 Govt. Place (North)	Calcutta		
39.	UFWC, PO Champdani	Hooghly		
40.	UFWC, PO Bansberia	Hooghly		
41.	UFWC, PO Kennegar	Hooghly		
42.	UFWC, Relief Camp Hospital, PO Bhadrakali	Hooghly		
43.	UFWC, IRCS, Tamlipara	Hooghly		
44.	UFWC, Seva Sadan, PO Rishara	Hooghly		
45.	UFWC, CMDA Dispensary, PO Baidyabati	Hooghly		
46.	UFWC, Mankunda CMDA Dispensary PO Bhadreswar	Hooghly		
47.	UFWC, PO Ranigunj	Burdwan		
48.	UFWC, IRCS, Raigunj	Burdwan		
49.	UFWC, Referral Unit of Durgapur SD Hospital	Burdwan		

Details  
Not  
Available



1	2	3	4	5
50.	UFWC, Marwari Relief Society, NSB Road Ranigunj	Burdwan		
51.	UFWC, Bankura	Bankura		
52.	UFWC, Maternity Home, PO Budge Budge	24 Parganas (S)		
53.	UFWC, PO Joynagar Mezilpur	24 Parganas (S)		
54.	UFWC, 43, NS Road	Howrah		
55.	UFWC, 22, Dharmatela Road, Shibpur	Howrah		
56.	UFWC, CMDA Dispensary, PO Andul Mouri	Howrah		
57.	UFWC, Cum Well Baby Clinic, PO Baltikuri	Howrah		
58.	UFWC, Lakshmi Kamal Hospital, Dumjur	Howrah		
59.	UFWC, AG Hospital, PO Belur	Howrah		
60.	UFWC, ESI Hospital, Uluberia	Howrah		
61.	UFWC, South Howrah State G Hospital PO Shibpur	Howrah		
62.	UFWC, Kedarnath Arogya Bhavan, 90 GT Road, PO Beily	Howrah		
63.	UFWC, New Urban FW Centre, Garia, Calcutta-700 084	Calcutta		
64.	UFWC, BC Rot Children Hosp. Narikaidanga Cal. - 11	Calcutta		
65.	UFWC, Indira Bhavan	Calcutta		
66.	UFWC, Garden Reach	Calcutta		
67.	UFWC, Santoshpur CMDA Dispensary	Calcutta		
68.	UFWC, Maternity Hospital, Behala	Calcutta		
69.	UFWC, CMDA Dispensary, Barisha	Calcutta		
70.	UFWC, CMDA Dispensary, Kasba	Calcutta		
71.	UFWC, City Polyclinic, DPO Salt Lake	Calcutta		
72.	UFWC, State Hospital, Bejaygarh	Calcutta		
73.	UFWC, Mayo Hospital, Strand Road	Calcutta		
74.	UFWC, Lohia Matri Seva Sadan, Chitpur Road	Calcutta		
75.	UFWC, Ramrikdas Haralalka Hospital, Bhawanipur	Calcutta		
76.	UFWC, Birla Social Welfare Scheme, 68, Uttadanga Main Road	Calcutta		

Details  
Not  
Available

1	2	3	4	5
77.	UFWC, Birla Social Welfare Scheme, 78, Syed Amir Ali Av.	Calcutta		
78.	UFWC, Marwari Relief Society, 227, Rabindra Sarani	Calcutta		
79.	UFWC, IRCS, Gokul Beral Street	Calcutta		
80.	UFWC, IRCS, RK Boss Street	Calcutta		
81.	UFWC, IRCS, Sastitala	Calcutta		
82.	UFWC, IRCS, Behiapukar	Calcutta		
83.	UFWC, IRCS, Duff Street	Calcutta		
84.	UFWC, Bengal Social Service League, 16, Raja Dinedra Street	Calcutta		
85.	UFWC, Paschim Banga Samaj Seva Samity 191, CR Avenue	Calcutta		
86.	UFWC, Bagha Jatin Colony, CMDA Dispensary Jadavpur	Calcutta		
87.	UFWC, Garia CMDA Dispensary, Garia	Calcutta		
88.	UFWC, Referral Unit of Vidyasagar Hospital Unit, Behala	Calcutta		
89.	UFWC, State Hospital, Garden Reach	Calcutta		
90.	UFWC, SG Hospital, Salt Lake City	Calcutta		
91.	UFWC, CMDA Dispensary, 2 Convent Road	Calcutta		
92.	UFWC, CMDA Dispensary, Ganguly Began	Calcutta		
93.	UFWC, CMDA Dispensary, Taliapara Pumping Station	Calcutta		
94.	UFWC, CMDA Dispensary, 60/A, Raja Subodh Mallick Road	Calcutta		
95.	UFWC, CMDA Dispensary, Sibtala	Calcutta		
96.	UFWC, CMDA Dispensary, Picnic Garden	Calcutta		
97.	UFWC, Gandhi Peace Foundation Clinic 111, SP Mukherjee Road	Calcutta		
98.	UFWC, Metiabruz Seva Sadan, Y-282/A Khaldhari Road	Calcutta		
99.	UFWC, Gandhi Peace Foundation Clinic	Calcutta		
100.	UFWC, JN Roy Sishu Seva Samity	Calcutta		
101.	UFWC, Sree Bishudhananda Hospital	Calcutta		
102.	UFWC, Vivekananda Seva Samity, P-516/1 Benamali Naskar Road, Behala	Calcutta		

Details  
Not  
Available

1	2	3	4	5
103.	UFWC, Paschim Banga Samaj Seva Samity CIT Building, 35/2, BT Road	Calcutta		
104.	UFWC, Prebanjit Memorial Community Health Centre, 4488, Nabapally, Newbhang	Calcutta		
105.	UFWC, SVS Marwari Hospital, 118, Raja Rammohan Sarani	Calcutta		
106.	UFWC, Saroj Nalini Dutta Memorial Hospital 23/1 Ballygunj Station Road	Calcutta		Details Not Available
107.	UFWC, Harmony, 10 Suran Roy Road	Calcutta		
108.	UFWC, Marie Stopes, Tollygunga, 174/8 Netaji S.C. Bose Road, Netaji Nagar	Calcutta		
109.	UFWC, Marie Stopes, 48, Gariahat Road	Calcutta		
110.	UFWC, Prasad, 1, Annakali Devi Road	Calcutta		
111.	UFWC, State General Hospital, Sonitpur	Nadia		

*List of Urban Family Welfare Centres in the  
State of Chandigarh as on 31.03.97*

1.	UFWC, Sector 28	Chandigarh	Govt.	III
2.	UFWC, Sector 22	Chandigarh	Vol. Orgn.	III
3.	UFWC, Sector 20	Chandigarh	Vol. Orgn.	II

*List of Urban Family Welfare Centres in the  
State of Delhi as on 31.03.97*

1.	UFWC, Community Centre, Inderlok	Government		
2.	UFWC, GH, Rajpur Road, N. Delhi	Government		
3.	UFWC, Block No. 1, Vikaspuri	Government		
4.	UFWC, LRHS, Bara Hindu Rao	Government		
5.	UFWC, NIHFV, Munirka	Local Body		
6.	UFWC, NDMC Maternity Hos., Lodhi Colony	Local Body		Details Not Available
7.	UFWC, NDMC Panchkuin Road	Local Body		
8.	UFWC, 251, MCD Colony, Azadpur	Local Body		
9.	UFWC, 115, Nimri Colony, Bharat Nagar	Local Body		
10.	Chandiwala M Home, Railway Rd, Shahdara	Local Body		
11.	FWC, 3, Regharpura, Karol Bagh	Local Body		
12.	FWC, Dakshinpuri, Madangiri Village	Local Body		
13.	FWC, C-45, Fateh Nagar	Local Body		

1	2	3	4	5
14.	FWC, Block No. 8, Geeta Colony	Local Body		
15.	FWC, Machiwala Gali, JJ Colony, Inderpuri	Local Body		
16.	FWC, 27, Jawahar Nagar, Delhi	Local Body		
17.	FWC, 2-Masjid Road, Jangpura	Local Body		
18.	FWC, B Block, Jahangirpuri	Local Body		
19.	FWC, Maternity Centre, Kichripur	Local Body		
20.	FWC, K.N. Mat. Home. Vivekanand Puri	Local Body		
21.	FWC, Pitampura	Local Body		
22.	FWC, MCD Colony Hospital, Lajpat Nagar	Local Body		
23.	FWC, 5178, Lahori Gate	Local Body		
24.	FWC, Maternity Home, Tri Nagar	Local Body		
25.	FWC, Mandir Wali Gali, Model Basti	Local Body		
26.	FWC, MCD Colony Hospital, New Delhi-15	Local Body		
27.	FWC, Nagloi, Delhi-83	Local Body		
28.	FWC, B Quarter, Nand Nagri, Delhi-93	Local Body		
29.	FWC, MCD Colony Hospital, Patel Nagar	Local Body		
30.	FWC, DDA Community Hall, Seelampur	Local Body		
31.	FWC, Nagia Maternity Home, Shakti Nagar	Local Body		
32.	FWC, Multani Mohalla, Rani Bagh	Local Body		
33.	FWC, 925 Raghbir Nagar, Tagore Garden	Local Body		
34.	FWC, 3870, Churi Watan, Delhi-6	Local Body		
35.	FWC, C-1/35-36, Sultan Puri	Local Body		
36.	FWC, Mat. Home, A Block, Mangolpuri	Local Body		
37.	FWC, Near Post Office, Vijay Nagar	Local Body		
38.	FWC, Andhra Vanita Mandali, IP Estate	Vol. Orgn.		
39.	FWC, Red Cross FW & CC Hos., N. Shahdara	Vol. Orgn.		
40.	FWC, Red Cross FW & CC Hos., N. Shahdara	Vol. Orgn.		
41.	FPAI FWC, Raghbirpur, Delhi-32	Vol. Orgn.		
42.	FPAI FWC, B-1/2, Radhepuri, Delhi-92	Vol. Orgn.		
43.	FPAI FWC, Aravind Hos., Gonda, Delhi	Vol. Orgn.		
44.	Shri Ganga Nagar Hospital, Rajendra Nagar	Vol. Orgn.		

Details  
Not  
Available

1	2	3	4	5
45.	Teerath Ram Hospital, 1 Rajpur Road	Vol. Orgn.		
46.	RV Seth Jessa Ram Hospital, Karol Bagh	Vol. Orgn.		
47.	R.L. Bajaj Hospital, 1-C/3, GGS Marg	Vol. Orgn.		
48.	S.L. Jain C. Hos., Ashok Vihar, Phase-3	Vol. Orgn.		
49.	Parivar Seva Sansthan, Nangloi	Vol. Orgn.		
50.	Parivar Seva Sansthan, Pratap Pur	Vol. Orgn.		
51.	Majeedia Hospital, Hamdard Nagar	Vol. Orgn.		
52.	Ranbaxy Laboratories, Tikhand Village	Vol. Orgn.		
53.	Servants of People Society, Delhi	Vol. Orgn.		
54.	Gujjar Wali Gali, Johripur	Vol. Orgn.		
55.	B & C Block Juggies, CGHS Nirman Bhavan	Vol. Orgn.		
56.				
57.				
58.				
59.				
60.				
61.				
62.				
63.	All attached to 80 CGHS Dispensaries			
65.	(DETAILS NOT AVAILABLE)			
67.				
68.				
69.				

Details  
Not  
Available

*List of Health Posts in the State of Gujarat  
as on 31.03.97*

Sl. No.	Name of the Health Post	Place	Type	Agency
1	2	3	4	5
1.	Health Post Sugram Puri	Surat	D	Local Body
2.	Health Post Sulabatpura-I	Surat	D	Local Body
3.	Health Post Sulabatpura-II	Surat	D	Local Body
4.	Health Post Haripara	Surat	C	Local Body

1	2	3	4	5
5.	Health Post Saiyedpura	Surat	D	Local Body
6.	Health Post Rader	Surat	D	Local Body
7.	Health Post Laldarwaja	Surat	B	Local Body
8.	Health Post Gituawadu	Surat	D	Local Body
9.	Health Post Navagari	Surat	D	Local Body
10.	Health Post Athwa Umra	Surat	C	Local Body
11.	Health Post Khatodara	Surat	D	Local Body
12.	Health Post Umerwada	Surat	D	Local Body
13.	Health Post TPS	Surat	D	Local Body
14.	Health Post Adajan	Surat	D	Local Body
15.	Health Post Manjarpur	Baroda	D	Local Body
16.	Health Post Nevayard	Baroda	D	Local Body
17.	Health Post Old Pura Road	Baroda	D	Local Body
18.	Health Post Kisanwadi	Baroda	D	Local Body
19.	Health Post Gajanwadi	Baroda	D	Local Body
20.	Health Post Budharwadi	Baroda	D	Local Body
21.	Health Post Makarpura	Baroda	D	Local Body
22.	Health Post Warasya	Baroda	C	Local Body
23.	Health Post Wadi Towar		C	Local Body
24.				
25.				
26.		Details not available		
27.				
28.				

*List of Health Posts in the State of  
Madhya Pradesh as on 31.03.97*

1.	Health Post, Anand Nagar	Bhopal	C	Details Not Available
2.	Health Post, Gobindpuri	Bhopal	C	
3.	Health Post, Berkhedi	Bhopal	C	
4.	Health Post, Narola Saunkari	Bhopal	C	
5.	Health Post, Narola Lonkari	Bhopal	C	

1	2	3	4	5
6.	Health Post, Panchsheel Nagar	Bhopal	C	Details Not Available
7.	Health Post, Rukum Bai	Bhopal	C	
8.	Health Post, Tila Jamalpur	Bhopal	C	
9.	Health Post, Arbind Nagar	Bilaspur	C	
10.	Health Post, Ganeshpur Ward	Bilaspur	C	
11.	Health Post, Kantinagar	Bilaspur	C	
12.	Health Post, Ramdas Nagar		C	
13.	Health Post, Khursipur	Durg	D	
14.	Health Post, Khursipur Zone II, III	Durg	D	
15.	Health Post, Kotleka Ram Nagar	Durg	D	
16.	Health Post, Robindha	Durg	D	
17.	Health Post, Madhodha	Durg	D	
18.	Health Post, Labour Colony I	Durg	D	
19.	Health Post, Labour Colony II	Durg	D	
20.	Health Post, Mohan Nagar	Durg	D	
21.	Health Post, Navapara	Durg	D	
22.	Health Post, Morar	Gwalior	D	
23.	Health Post, Dorgoyali	Gwalior	D	
24.	Health Post, Janak Ganj	Gwalior	D	
25.	Health Post, Phalka Bazar	Gwalior	D	
26.	Health Post, Himsing Ke Parde	Gwalior	D	
27.	Health Post, Chiktsa Mahavidyalaya	Gwalior	D	
28.	Health Post, Ghas Mandi	Gwalior	D	
29.	Health Post, Gwalior Ward No. 8-11	Gwalior	D	
30.	Health Post, Twathipur	Gwalior	D	
31.	Health Post, Bhanwar Khan	Indore	D	
32.	Health Post, Training Centre	Indore	D	
33.	Health Post, Pariwar Kalyan Association	Indore	D	
34.	Health Post, MOG Line	Indore	D	
35.	Health Post, Mahawant Rao Chikitsalaya	Indore	C	
36.	Health Post, Rajya Karamchari Binia Nijam	Indore	C	

1	2	3	4	5
37.	Health Post, Hukum Chand Aushdhalya-35	Indore	C	Details Not Available
38.	Health Post, Yashwantraal Chikitsalaya	Indore	C	
39.	Health Post, Hukum Chand Aushdhalya	Indore	C	
40.	Health Post, MAG Line	Indore	C	
41.	Health Post, Rajya Karamchari Bima Nyain	Indore	C	
42.	Health Post, Sanjogta Ganj 54	Indore	C	
43.	Health Post, Training Centre 15	Indore	C	
44.	Health Post, Katri	Jabalpur	A	
45.	Health Post, New Katri	Jabalpur	B	
46.	Health Post, Madan Mohan Chamba	Jabalpur	A	
47.	Health Post, Vancant Ward, Katri	Jabalpur	A	
48.	Health Post, Omti	Jabalpur	B	
49.	Health Post, Pachmi Bela Bagh	Jabalpur	B	
50.	Health Post, Cantonment	Jabalpur	C	
51.	Health Post, Tripuri	Jabalpur	C	
52.	Health Post, Ambedkar	Jabalpur	C	
53.	Health Post, East Bela Bagh	Jabalpur	C	
54.	Health Post, Madhatal	Jabalpur	C	
55.	Health Post, Gadja	Jabalpur	C	
56.	Health Post, Dr. Sham Prasad Mukerjee	Jabalpur	C	
57.	Health Post, Bar Kala Factory	Jabalpur	D	
58.	Health Post, Dhampur	Jabalpur	D	
59.	Health Post, Nagar Aushdhalya	Jabalpur	D	
60.	Health Post, Randhi	Jabalpur	D	
61.	Health Post, Adhara Tala	Jabalpur	D	
62.	Health Post, Hakkargram	Jabalpur	D	
63.	Health Post, Lalmati	Jabalpur	D	
64.	Health Post, Sindhad Laliward	Khandwa	A	
65.	Health Post, Mahatama Gandhi Ward	Khandwa	B	
66.	Health Post, Budhwara WHS	Khandwa	B	
67.	Health Post, Rameshwar Ward (39, 40)	Khandwa	B	



1	2	3	4	5
68.	Health Post, Bhavertel Ward	Khandwa	B	Details Not Available
69.	Health Post, Thakur Ravinder Nath Ward	Khandwa	B	
70.	Health Post, Thakur Ravinder Nath Ward II	Khandwa	B	
71.	Health Post, Sarojini Naidu Ward	Khandwa	B	
72.	Health Post, Dr. Ambedkar Ward		B	
73.	Health Post, Ram Nagar Pada	Raipur	B	
74.	Health Post, Ram Nagar Pada Hospital	Raipur	B	
75.	Health Post, Tikra Pada	Raipur	C	
76.	Health Post, Ravigram Tali Bandh	Raipur	D	
77.	Health Post, Kanikil	Raipur	D	
78.	Health Post, Ram Sagar Pada	Raipur	D	
79.	Health Post, Jawahar Ward	Raipur	A	
80.	Health Post, Momenpura	Ratlam	D	
81.	Health Post, Twalward	Ratlam	D	
82.	Health Post, Anantpur	Ratlam	B	
83.	Health Post, Napanice (1-3)	Ratlam	B	
84.	Health Post, Nai Talab	Ratlam	C	
85.	Health Post, Chambis, Lamba Marg	Ratlam	A	
86.	Health Post, Madhan Nagar	Ratlam	D	
87.	Health Post, Prakash Nagar	Ratlam	D	
88.	Health Post,			
89.	Health Post,			
90.	Health Post,			
91.	Health Post,			
92.	Health Post,			
93.	Health Post,	Details not available		
94.	Health Post,			
95.	Health Post,			
96.	Health Post,			
97.	Health Post,			
98.	Health Post,			
99.	Health Post,			

*List of Health Posts in the State of  
Maharashtra as on 31.03.97*

1	2	3	4	5
1.	Health Post, Mun. Dispensary, Koliwada	Worati	D	Local Body
2.	Health Post, Mun. Dispensary, Jijamatanagar	Worli	D	Local Body
3.	Health Post, MD Jai Gulabi Pestanji	Dadar	D	Local Body
4.	Health Post, MD Ambewadi		D	Local Body
5.	Health Post, Municipal Maternity Home	Prubhadevi	D	Local Body
6.	Health Post, Municipal Maternity Home	Naojaon	D	Local Body
7.	Health Post, Municipal Maternity Home	Mahim	D	Local Body
8.	Health Post, Seth FD Khilani MM	Andheri West	D	Local Body
9.	Health Post, MD Koldongar	Andheri	D	Local Body
10.	Health Post, KB Bhaba Hospital	Bhandara	D	Local Body
11.	Health Post, MM Home Ray Road	Byculla	D	Local Body
12.	Health Post, Guru Nanak Mun. Dispensary	Khar (W)	D	Local Body
13.	Health Post, Dr. V.N. Shirodhkar MMH	Vile Parla (W)	D	Local Body
14.	Health Post, Kherwad MH	Bandra	D	Local Body
15.	Health Post, Victoria Road M. Home	Byculla	D	Local Body
16.	Health Post, MM Hospital	Panjorpole	D	Local Body
17.	Health Post, MM Hospital	Zaobawadi	D	Local Body
18.	Health Post, Mun. Dispensary	Tullwadi	D	Local Body
19.	Health Post, Mun. Dispensary	Rajwadkar, Kolaba	D	Local Body
20.	Health Post, Mun. Dispensary	Wadala	D	Local Body
21.	Health Post, Mun. Dispensary	Kurla	D	Local Body
22.	Health Post, Mun. Maternity Home, Channabast	Kurla	D	Local Body
23.	Health Post, Mun. Maternity Home, Radi	Camp Slon	D	Local Body
24.	Health Post, Mun. Maternity Home-I	Chembur	D	Local Body
25.	Health Post, Mun. Maternity Home-II	Chembur	D	Local Body
26.	Health Post, Mun. Maternity Home	Demor	D	Local Body
27.	Health Post, Mun. Maternity Home	Gundi	D	Local Body
28.	Health Post, St. Mukutabal MGH	Ghatkopar	D	Local Body
29.	Health Post, Seth Gandhi Vora MGH	Ghatkopar	D	Local Body

1	2	3	4	5
30.	Health Post, Municipal Dispensary	Vikrolli	D	Local Body
31.	Health Post, M.G. Hospital	Mulund (W)	D	Local Body
32.	Health Post, M.G. Hospital	Mulund (E)	D	Local Body
33.	Health Post, Mun. Maternity Home	Bhandup (W)	D	Local Body
34.	Health Post, Mun. Maternity Home	Vikholi	D	Local Body
35.	Health Post, Mun. Maternity Home	Bhandup	D	Local Body
36.	Health Post, Mun. Dispensary, Squatera Colony	Jogeshwar (E)	D	Local Body
37.	Health Post, Mun. Maternity Home, Oshiwara	Jogeshwar (E)	D	Local Body
38.	Health Post, Mun. Maternity Home	Goregaon	D	Local Body
39.	Health Post, V.N. Desai, MG Hospital	Santacruz (W)	D	Local Body
40.	Health Post, Mun. Dispensary	Santacruz	D	Local Body
41.	Health Post, Mun. Maternity Home, Choksy	Malad	D	Local Body
42.	Health Post, Shri M.W. Desai MCH	Malad	D	Local Body
43.	Health Post, Mun. Maternity Home	Kandivali (E)	D	Local Body
44.	Health Post, Mun. Dispensary	Kandivali (W)	D	Local Body
45.	Health Post, Centenary MGH	Kandivali (W)	D	Local Body
46.	Health Post, Centenary MGH	Kandivali (E)	D	Local Body
47.	Health Post, Shri Hiralal Bhagwati MGH	Borivelly (W)	D	Local Body
48.	Health Post, Smt. B.K.C. Mun.Mat. Home	Borivelly (W)	D	Local Body
49.	Health Post, Municipal Dispensary	Dohisor	D	Local Body
50.	Health Post, Municipal Dispensary, D Ward	Dohisor	D	Local Body
51.	Health Post, Maternity Home	Kamathipura	D	Local Body
52.	Health Post, Mun. Disp., Maharashtra School		D	Local Body
53.	Health Post, Kumar Khagun MMH	Byculla	D	Local Body
54.	Health Post, Mun. Disp. HSS MMH	Immamwala	D	Local Body
55.	Health Post, Mun. Dispensary	Sabh Siddik Road	D	Local Body
56.	Health Post, Mun. Dispensary	Paltan Road	D	Local Body
57.	Health Post, Mun. Dispensary, Balkum	Thane	D	Local Body
58.	Health Post, Mun. Dispensary, Mumbra	Thane	D	Local Body
59.	Health Post, Mun. Dispensary, Kalwa	Thane	D	Local Body
60.	Health Post, Majiwada	Thane	D	Local Body
61.	Health Post, Navpada	Thane	D	Local Body

1	2	3	4	5
62.	Health Post, Tembhinaka	Thane	D	Local Body
63.	Health Post, Kisannagar	Thane	D	Local Body
64.	Health Post, Sidharth Nagar	Thane	D	Local Body
65.	Health Post, Civil Hospital	Ulhasnagar	D	Local Body
66.	Health Post, Kutumb Niyojan Adarsh Kendra	Gandhi Nagar	D	Vol. Orgn.
67.	Health Post, Virap	Kalyan	D	Local Body
68.	Health Post, Tisgaon	Kalyan	D	Local Body
69.	Health Post, Ghariwali	Kalyan	D	Local Body
70.	Health Post, Chikhloli	Kalyan	D	Local Body
71.	Health Post, Kolsewadi	Kalyan	D	Local Body
72.	Health Post, Dr. Ansari Chowk	Kalyan	D	Local Body
73.	Health Post, Dombivali (S)	Kalyan	D	Local Body
74.	Health Post, Dombivali (D)	Kalyan	D	Local Body
75.	Health Post, Dombivali (M)	Kalyan	D	Local Body
76.	Health Post, Dombivali (P)	Kalyan	D	Local Body
77.	Health Post, Mahtama Phule Chowk	Kalyan	D	Local Body
78.	Health Post, Sector I, Ulhasnagar	Kalyan	D	Local Body
79.	Health Post, Sector II, Ulhasnagar	Kalyan	D	Local Body
80.	Health Post, Sector III, Ulhasnagar	Kalyan	D	Local Body
81.	Health Post, Sector IV, Ulhasnagar	Kalyan	D	Local Body
82.	Health Post, Sector V, Ulhasnagar	Kalyan	D	Local Body
83.	Health Post, Sector VI, Ulhasnagar	Kalyan	D	Local Body
84.	Health Post, Ward No. 1, 2, 5-7 & 9-12	Bhiwandi	D	Local Body
85.	Health Post, Ward No. 21-35, 25-37, 29-33	Bhiwandi	D	Local Body
86.	Health Post, Ward No. 35-38 & 40-45	Bhiwandi	D	Local Body
87.	Health Post, Ward No. 39, 53-60	Bhiwandi	D	Local Body
88.	Health Post, Ward No. 3, 4, 46-52	Bhiwandi	D	Local Body
89.	Health Post, Nasik Road, Gosaviwadi	Nasik	D	Local Body
90.	Health Post, Nasik City	Nasik	D	Local Body
91.	Health Post, Sant Gadge Mah Mat. Home	Nasik	D	Local Body
92.	Health Post, Mahatma Phulenagar Pechvali	Nasik	D	Local Body

1	2	3	4	5
93.	Health Post, Satpur	Nasik	D	Local Body
94.	Health Post, Urban Family Welfare Burea	Nasik	D	Local Body
95.	Health Post, CIDCO Village	Nasik	D	Local Body
96.	Health Post, Civil Hospital	Nasik	D	Local Body
97.	Health Post, Indian Red Cross Society	Nasik	D	Local Body
98.	Health Post, Sangamaeshwar Ward	Malegaon	D	Local Body
99.	Health Post, Samwar	Malegaon	D	Local Body
100.	Health Post, Nima Ward No. 1	Malegaon	D	Vol. Orgn.
101.	Health Post, Nima Ward No. 2	Malegaon	D	Vol. Orgn.
102.	Health Post, IMA Navapur Ward	Malegaon	D	Vol. Orgn.
103.	Health Post, Fatima Mat. Home, Guruwar Ward	Malegaon	D	Vol. Orgn.
104.	Health Post, Shivaji Nagar	Jalegaon	C	Local Body
105.	Health Post, Navipeth	Jalegaon	D	Local Body
106.	Health Post, India Garage	Jalegaon	C	Local Body
107.	Health Post, Tamba Pura	Jalegaon	B	Local Body
108.	Health Post, Subash Chowk	Jalegaon	D	Local Body
109.	Health Post, Junegaon	Jalegaon	B	Local Body
110.	Health Post, Gaothan	Jalegaon	C	Local Body
111.	Health Post, Civil Hospital	Jalegaon	C	Local Body
112.	Health Post, Sector I	Bhusawail	B	Local Body
113.	Health Post, Sector II	Bhusawail	D	Local Body
114.	Health Post, Secto III	Bhusawail	D	Local Body
115.	Health Post, Sector IV	Bhusawail	C	Local Body
116.	Health Post, Sector V	Bhusawail	C	Local Body
117.	Health Post, Ward No. 55-60	Dhule	C	Local Body
118.	Health Post, Ward No. 1-5	Dhule	C	Local Body
119.	Health Post, Civil Hospital	Dhule	C	Local Body
120.	Health Post, Jawahar Medical Foundation	Dhule	D	Vol. Orgn.
121.	Health Post, Abhaya Yuva Kendra	Dhule	D	Vol. Orgn.
122.	Health Post, Civil Hospital	Ahmedpur	D	Local Body
123.	Health Post, Nani Peth	Ahmedpur	D	Local Body

1	2	3	4	5
124.	Health Post, BD, CD & Maternity Home	Ahmedpur	D	Local Body
125.	Health Post, Sonawane Maternity Home Hosp.	Pune	D	Local Body
126.	Health Post, Near Railway Station	Pune	D	Local Body
127.	Health Post, Yerawada Centre	Pune	D	Local Body
128.	Health Post, Dalwi Memorial Hospital	Pune	D	Local Body
129.	Health Post, Health Camp	Pune	D	Local Body
130.	Health Post, Bopadi	Pune	D	Local Body
131.	Health Post, Kamla Nehru Hospital	Pune	D	Local Body
132.	Health Post, Maharashtra Arogya Mandal	Pune	D	Vol. Orgn.
133.	Health Post, KEM Hospital	Pune	D	Vol. Orgn.
134.	Health Post, FP Association	Pune	D	Vol. Orgn.
135.	Health Post, Mahila Mandal	Pune	D	Vol. Orgn.
136.	Health Post, Anjali Hospital	Pune	D	Vol. Orgn.
137.	Health Post, Dr. Sangamanerkar Hospital	Pune	D	Vol. Orgn.
138.	Health Post, Anand Medical Foundation	Pune	D	Vol. Orgn.
139.	Health Post, Sasson General Hospital	Pune	D	Govt. Body
140.	Health Post, Bhawani Peth	Pune	D	Govt. Body
141.	Health Post, Lok Many Medical Foundation	Pune	D	Vol Orgn.
142.	Health Post, Pimpri Waghere	Pimpri Chinchwad	D	Local Body
143.	Health Post, Bhosari	Pimpri Chinchwad	D	Local Body
144.	Health Post, Akrudi	Pimpri Chinchwad	D	Local Body
145.	Health Post, Pimpri Colony	Pimpri Chinchwad	D	Local Body
146.	Health Post, Sangavi	Pimpri Chinchwad	D	Local Body
147.	Health Post, Theragaon	Pimpri Chinchwad	C	Local Body
148.	Health Post, RH Maternity Home	Solepur	D	Local Body
149.	Health Post, Jodbhavi Peth	Solepur	D	Local Body
150.	Health Post, Boyce Maternity Home	Solepur	D	Local Body
151.	Health Post, Bhavna Krishi Peth	Solepur	D	Local Body
152.	Health Post, Lady Dufferin Hospital	Solepur	D	Local Body
153.	Health Post, Ramwadi Maternity Home	Solepur	D	Local Body
154.	Health Post, Civil Hospital	Solepur	D	Govt. Body

1	2	3	4	5
155.	Health Post, Association for Social Health	Solepur	D	Vol. Orgn.
156.	Health Post, FPAI	Solepur	D	Vol. Orgn.
157.	Health Post, Christ Seva Mandir	Solepur	D	Vol. Orgn.
158.	Health Post, NW Wadia Hospital	Solepur	D	Vol. Orgn.
159.	Health Post, Dhanrajgiriji Hospital	Solepur	D	Vol. Orgn.
160.	Health Post, Rajrashi Shahu Med. Foundation	Solepur	D	Vol. Orgn.
161.	Health Post, Rajrampur	Solepur	A	Vol. Orgn.
162.	Health Post, Kasaba	Bawada	D	Vol. Orgn.
163.	Health Post, Sadar Bazaar	Kolhapur	D	Vol. Orgn.
164.	Health Post, Ward No. 7	Ichalkurunji	D	Local Body
165.	Health Post, Ward No. 2	Ichalkurunji	A	Local Body
166.	Health Post, Ward No. 4 & 5	Ichalkurunji	A	Local Body
167.	Health Post, Ward No. 6	Ichalkurunji	B	Local Body
168.	Health Post, Ward No. 3	Ichalkurunji	B	Local Body
169.	Health Post, Ward No. 1	Ichalkurunji	B	Local Body
170.	Health Post, Ward No. 9A	Ichalkurunji	C	Local Body
171.	Health Post, Ward No. 9B	Ichalkurunji	C	Local Body
172.	Health Post, Ward No. 8	Ichalkurunji	C	Local Body
173.	Health Post, Ward No. 10A	Ichalkurunji	C	Local Body
174.	Health Post, Ward No. 10B	Ichalkurunji	C	Local Body
175.	Health Post, Rajwada	Sangli	A	Local Body
176.	Health Post, Railway Station	Sangli	A	Local Body
177.	Health Post, Sakharkarkhana	Sangli	B	Local Body
178.	Health Post, Sangli Wadi	Sangli	B	Local Body
179.	Health Post, Ganpati Peth	Sangli	C	Local Body
180.	Health Post, Shivaji Nagar	Sangli	C	Local Body
181.	Health Post, Nalbag	Sangli	C	Govt. Body
182.	Health Post, Khan Bhag	Sangli	C	Govt. Body
183.	Health Post, Ganesh Nagar	Sangli	C	Govt. Body
184.	Health Post, Kolhapur Road	Sangli	C	Local Body
185.	Health Post, Sector 4	Miraj	D	Local Body

1	2	3	4	5
186.	Health Post, Sector A	Miraj	D	Local Body
187.	Health Post, Sector I	Miraj	A	Local Body
188.	Health Post, Sector B	Miraj	B	Local Body
189.	Health Post, Sector D	Miraj	B	Local Body
190.	Health Post, Sector C	Miraj	C	Local Body
191.	Health Post, Sector E	Miraj	C	Local Body
192.	Health Post, Sector F	Miraj	C	Local Body
193.	Health Post, Sector G	Miraj	C	Local Body
194.	Health Post, Chkhalthana	Aurangabad	D	Local Body
195.	Health Post, Harsul	Aurangabad	D	Local Body
196.	Health Post, Bhansinghpura	Aurangabad	D	Local Body
197.	Health Post, Nakshatrawadi	Aurangabad	D	Local Body
198.	Health Post, Kranti Chowk	Aurangabad	D	Local Body
199.	Health Post, Jinsi	Aurangabad	D	Local Body
200.	Health Post, Civil Dispensary	Aurangabad	D	Local Body
201.	Health Post, Sadar Bazaar	Aurangabad	D	Local Body
202.	Health Post, Kadrabad	Aurangabad	D	Local Body
203.	Health Post, Jalna Mission Hospital	Jalna	C	Local Body
204.	Health Post, Old Jalna I	Jalna	C	Govt. Body
205.	Health Post, Old Jalna II	Jalna	C	Govt. Body
206.	Health Post, Bank Colony	Latur	A	Local Body
207.	Health Post, Saraswat Colony	Latur	A	Govt. Body
208.	Health Post, Spinning Mill	Latur	A	Govt. Body
209.	Health Post, Vir Hanumati Wadi	Latur	A	Govt. Body
210.	Health Post, Indra Nagar	Latur	A	Govt. Body
211.	Health Post, Singal Cap.	Latur	B	Govt. Body
212.	Health Post, Manthalanagar	Latur	B	Govt. Body
213.	Health Post, Subhash Chowk	Latur	B	Govt. Body
214.	Health Post, Subgalli Kap Galli	Latur	B	Local Body
215.	Health Post, Meghraj Nagar	Latur	C	Local Body
216.	Health Post, Budh Nagar	Latur	C	Local Body



1	2	3	4	5
217.	Health Post, Nandgaon Was	Latur	C	Local Body
218.	Health Post, Lismanpur	Latur	C	Local Body
219.	Health Post, Wadarwadi	Latur	C	Local Body
220.	Health Post, Sector I	Nanded	D	Local Body
221.	Health Post, Sector II	Nanded	D	Local Body
222.	Health Post, Sector III	Nanded	D	Govt. Body
223.	Health Post, Sector IV	Nanded	D	Govt. Body
224.	Health Post, Ward No. B	Parbhani	B	Local Body
225.	Health Post, Ward No. 14B	Parbhani	B	Local Body
226.	Health Post, Ward No. 1	Parbhani	C	Govt. Body
227.	Health Post, Ward No. 3, 45	Parbhani	C	Local Body
228.	Health Post, Ward No. 2, 6, 7, 9	Parbhani	C	Local Body
229.	Health Post, Ward No. 8, 10, 12	Parbhani	C	Local Body
230.	Health Post, Ward No. 11	Parbhani	C	Local Body
231.	Health Post, Ward No. 14A	Parbhani	C	Local Body
232.	Health Post, Bhaji Bhajar	Amaravati	D	Local Body
233.	Health Post, Vilas Nagar	Amaravati	D	Local Body
234.	Health Post, Badnera	Amaravati	D	Local Body
235.	Health Post, Vanita Samaj	Amaravati	D	Vol. Orgn.
236.	Health Post, Young Muslim Association	Amaravati	D	Vol. Orgn.
237.	Health Post, Sanjivani Hospital	Amaravati	D	Vol. Orgn.
238.	Health Post, General Hospital	Amaravati	D	Govt. Body
239.	Health Post, District Hospital for Women	Amaravati	D	Govt. Body
240.	Health Post, Smt. KGMR Hospital	Akola	D	Local Body
241.	Health Post, Harihar Path	Akola	D	Local Body
242.	Health Post, Deshmuk Lab	Akola	D	Local Body
243.	Health Post, Ayurvedic Dispensary	Akola	D	Govt. Body
244.	Health Post, Old Octroi Naka	Akola	D	Govt. Body
245.	Health Post, Matru Seva Sangha	Akola	D	Vol. Orgn.
246.	Health Post, Indora	Nagpur	D	Local Body
247.	Health Post, Daya Hospital	Nagpur	D	Govt. Body

1	2	3	4	5
248.	Health Post, Binaki	Nagpur	D	Local Body
249.	Health Post, Shastri Nagar	Nagpur	D	Local Body
250.	Health Post, Mominpura	Nagpur	D	Local Body
251.	Health Post, Buty Mun. Dispensary	Nagpur	D	Local Body
252.	Health Post, Dr. Kotril Dispensary	Nagpur	D	Local Body
253.	Health Post, Khamla Dispensary	Nagpur	D	Local Body
254.	Health Post, Indore Dispensary	Nagpur	D	Local Body
255.	Health Post, Takall Dispensary Khadan	Nagpur	D	Local Body
256.	Health Post, Cotton Market	Nagpur	D	Local Body
257.	Health Post, Asha Maternity Home, Rashibag	Nagpur	D	Local Body
258.	Health Post, Lakadganj	Nagpur	D	Local Body
259.	Health Post, Deotyl Maternity Home	Nagpur	D	Local Body
260.	Health Post, Budhwari Dispensary	Nagpur	D	Local Body
261.	Health Post, Netaji Dispesary	Nagpur	D	Local Body
262.	Health Post, ESIS Hospital	Nagpur	D	Govt. Body
263.	Health Post, Medical College & Hospital	Nagpur	D	Govt. Body
264.	Health Post, Mayo General Hospital	Nagpur	D	Govt. Body
265.	Health Post, Ayurvedic College	Nagpur	D	Govt. Body
266.	Health Post, Matru Seva Sangh Sitabuldi	Nagpur	D	Vol. Orgn.
267.	Health Post, Nagarik Sahakari	Nagpur	D	Vol. Orgn.
268.	Health Post, Janta Maternity Home	Nagpur	D	Vol. Orgn.
269.	Health Post, Matru Seva Sangh Mahal	Nagpur	D	Vol. Orgn.
270.	Health Post, Dalvi Memorial Hospital	Nagpur	D	Vol. Orgn.
271.	Health Post, Dajiban Hospital	Nagpur	D	Vol. Orgn.
272.	Health Post, Ward No. 1-7, 39-45	Gondia	D	Govt. Body
273.	Health Post, Ward 27-38	Gondia	D	Govt. Body
274.	Health Post, Ward No. 8-9, 11, 17	Gondia	D	Govt. Body
275.	Health Post, Gangabal Women Hospital	Gondia	D	Govt. Body
276.	Health Post, Ward No. 1-7, 17, 18, 52, 54	Chandrapur	D	Local Body
277.	Health Post, Ward No. 34-42, 44-45	Chandrapur	D	Local Body
278.	Health Post, Ward No. 11-16, 29-33	Chandrapur	D	Local Body

1	2	3	4	5
279.	Health Post, Ward No. 19-28	Chandrapur	D	Local Body
280.	Health Post, Civil Hospital	Chandrapur	D	Govt. Body

*List of Health Posts in State of  
Chandigarh as on 31.03.97*

1.	Health Post, Babu Dham	Chandigarh	C	Govt.
2.	Health Post, Karsan Colony	Chandigarh	B	Govt.
3.	Health Post, Dadumajra	Chandigarh	B	Govt.
4.	Health Post, Sector 31, 32, 33 Tenements	Chandigarh	B	Govt.
5.	Health Post, Sector 37-38, Tenements	Chandigarh	B	Govt.
6.	Health Post, Attawa	Chandigarh	A	Govt.
7.	Health Post, Sikligarh	Chandigarh	A	Govt.
8.	Health Post, Labour Colony Sector 25	Chandigarh	A	Govt.
9.	Health Post, Ram Darbar	Chandigarh	A	Govt.

*List of Health Posts in the State of  
Orissa as on 31.03.97*

1.	Health Post, Capital Hospital	Bhubaneshwar	C	Govt.
2.	Health Post, City Hospital	Cuttack	D	Govt.
3.	Health Post, Sub Division Hospital, Rourkela	Sundergarh	D	Govt.

*List of Sterilisation Beds under Sterilisation  
Bed Scheme as on 31.03.98*

**State : Andhra Pradesh**

Sl. No.	Name of the Institution	Number of Beds
1	2	3

**Voluntary Organisations**

1.	CSI Campbell Hospital, Cuddapah	75
2.	YS Rajareddy Hospital, Peleva Vendala, Cuddapah, District	40
3.	Christian Medical Centre, Pithampuram, E. Godavari District	10
4.	Women's Hospital, Ambaji, East Godavari District.	10
5.	Free Maternity Home and FP Depot, Rajamundry. EG District	12

1	2	3
6.	GDM Hospital, Narsapur, West Godavari District.	24
7.	Star Hope Hospital, Ariveedu, WG District	5
8.	CBMB Hospital, Vuyyuru, Krishna District	8
9.	GM Hospital, Nuavid, Krishna District	5
10.	Salvatin Army Hospital, Evertime Hospital Nidurolu, Guntur Dist.	6
11.	CSI Hospital, Negare, Chittoor District	25
12.	MLL Hospital, Madapali, Chittoor District	20
13.	MGM Hospital, Jodeheria, District Mehboobnagar	10
14.	Jaya Nursing Home, Warrangal	10
15.	BSR Hospital, Almajur, District Nellore	5

1	2	3
16.	St. Mary Hospital, Khammam	3
17.	Amakalreddy Hospital, Allyadda, District Kurnool	2
18.	FPAI, Hyderabad	10
19.	Lion's FWP Centre, Gayapatti Nagarami, Vijaya Nagar District	10
Sub Total		290

**State Government Institutions**

20.	Victoria Hospital, Vishakhapatnam	20
21.	Government General Hospital, Vishakhapatnam	20
Sub Total :		40
Grand Total :		330

**State : Assam**

1	Indian Red Cross Society (Voluntary Organisation)	11
Total :		11

**State : Bihar****Voluntary Organisations**

1	Seventh Day Adventist, Ranchi	20
2	A.I.W.C. Jamshedpur	20
3.	St. Columbus Hospital, Hazaribagh	6
4.	Dyneum Hospital, Rasul, Champaran	11
5.	FPAI, Gomila, Giridh	6
6.	Mohul Pahari Christian Hospital, S. Parganas	5
7.	Navajivan Hospital, Palamau	3
8.	Maltri Sadan, Jharla	5
9.	FPAI, Samastipur	9
10.	FPAI, Kurji, Deoga	2
11.	CBK Parivar Kalyan Sanstha Ratanpur	3
Total		90

**State : Gujarat****Voluntary Organisations :**

1	The Ashoka Mills Ltd., Naroda Road, Ahmedabad	22
2	F.P.A.I., Lal Darwaja, Ahmedabad	7

1	2	3
3	Smt. Sankobha BG Hospital, Dholka	17
4	Champa Vijay General Hospital, SS Sadan, Ahmedabad	2
5	Pratibha Maternity Hospital, SS Sadan, Ahmedabad.	7
6	Sh. R N Vala Samarak Trust, Sanchatti Hospital, Kodinar.	2
7	Dr. IT Patel Trust, Kalpana Clinic, Vadodara.	21
8	Dr. IT Patel Trust, Uma Clinic, Vadodara	19
9	Smt. Maharani Shantadevi Nursing Home, Vadodara	10
10	Shah KBD Public Hospital, Dabhoi	4
11	Pujaya Yogini Vasantadevi Nursing Home, Vadodara	5
12	Sh. Narhari Arogya Kendra Hospital, Vadodara.	1
13	Medical Care Centre, Vadodara	5
14	Sh. Vijay Maternity Home, Rajpipla	4
15	Sevasharam Hospital, Broach.	6
16	Sh. Kasturba Maternity Hospital, Seva Rural, Thagadia.	4
17	K & K Public Clinical Trust, Hansat	1
18	Kasturba VR Mandal, Valsad.	6
19	Mohanlal Dayal P. Grah General Hospital, Killa Pardi	3
20	Narmadaben Raval Hospital, Bhavnagar	15
21	Seth NNS Hospital & SG Maternity Home, Randbeja	4
22	Revaai General Hospital, Sardhav, District Gandhinagar.	2
23	Cambay General Hospital, Cambay, District Kheda	3
24	SHJ Mahagujarat Hospital, Nadiad.	5
25	KMG General Hospital, Balasinar, District Kheda	3
26	Chautar Arogya Mandal Hospital, Karamsad District Kheda	3
27	Tribhuvandas Foundation Anand	18

1	2	3
28	CG Patel Hospital, Sojitra, District Kheda.	1
29	Smt. SC Seth DMS Hospital, Gozaria, District Mehsana.	6
30	Sh. Somabhai J. Patel S. Hospital, Paliyad	1
31	District Cooperative Bank General Hospital. Mehsana.	2
32	BMB Sarvajani Hospital, Veda, District Mehsana.	1
33	Sardar Patel Hospital Visnagar, District Mehsana.	1
34	Smt. Savitaben Hospital, Ambasan, District Mehsana.	1
35	Sh. GP Patel & J Patel General Hospital, Bhandu.	1
36	Bhagini Seva Mandal, Kalol, District Panchmahal.	10
37	Sh. HK Patel S. Hospital, Jadar, District Sabar Kantha	17
38	Talod Arogya Mandal, Talod District S.K.	10
39	Dr. Rasikalal Shah's Hospital, Modasa, District S.K.	16
40	Smt.P. Gaekwad General Hospital, Vatrak, District S.K.	7
41	MC Desai General Hospital, Prantij, District S.K.	1
42	Countess of Dufferin Dispensary, Bhaga Talav District Surat..	13
43	The Sarvajani Medical Trust, Rampura, Surat	3
44	Sh. Sharda Smarak Hospital, Bardoli, District Surat	10
45	Sh. CK Shah Medical Centre, Surendarnagar.	15
46	Jorvanagar Vikas Mandal, Jorvanagar.	1
47	FPAI, Red Cross Bhavan, Bhavnagar	4
48	Trimurti Hospital, Bavla, District Ahmedabad..	1
Sub Total :		321
<b>Local Bodies</b>		
49	Virangam Municipal Hospital, Virangam, District Ahmedabad.	4

1	2	3
50	Ahmedabad Municipal Corporation, Shahpur, Ahmedabad	2
51	Parvatibhai Municipal Maternity Home, Dariyapur, Ahmedabad.	1
52	Kapadiwad Municipal Maternity Home, Dariyapur, Ahmedabad.	1
53	Sanchalit Kakaria Municipal Maternity Home, Dariyapur, Ahmedabad.	1
54	Gomtipur Municipal Maternity Home, Ahmedabad.	1
55	Bardolpur Municipal Maternity Home, Ahmedabad.	1
56	Saharmati Municipal Maternity Home, Ahmedabad.	1
57	Khakhera Municipal Maternity Home, Ahmedabad.	5
58	Usmanpur Municipal Maternity Home, Ahmedabad.	1
59	Danillmda Municipal Maternity Home, Ahmedabad.	1
60	Berhampur Municipal Maternity Home, Ahmedabad.	1
61	Ankleshwar Nagarpalka, Ankleshwar, District Broach.	3
62	Billimara Nagarpalka, Billimara, District Valsad.	5
63	Khamkhat Nagarpalka, Khamkhat, District Kheda.	4
64	Lakhpati Municipal Maternity Home, Surat.	5
65	Varcha Municipal Maternity Home, Surat.	3
66	Khetrapal Municipal Maternity Home, Surat.	3
67	Veraval Patan Municipal Maternity Home, Veraval, District Junagarh.	3
68	Kirampur Municipal Maternity Home, Ahmedabad.	1
Sub Total :		47
Grand Total :		368

1	2	3
<b>State : Haryana</b>		
<b>Voluntary Organisations :</b>		
1	Sewak Sabha Charitable, Trust Hospital, Hissar	46
2	Aparna Trust Hospital, Madhuban.	5
3	Family Planning Association of India, Model Town, Panipat.	25
Total :		76

**State : Jammu & Kashmir**

<b>Voluntary Organisations :</b>		
1	J.B.M. Hospital, Anantnag	12
2	Khanna's Hospital and Nursing Home, Srinagar.	2
Total		14

**State : Karnataka**

<b>Voluntary Organisations :</b>		
1	FPAI, Bangalore	25
2	FPAI, Gandhinagar, Bellary	9
3	Lions Club of Bangalore South	6
4	FPAI, Gulbarga	10
5	Karnataka Health Institute, Ghata Prabha, Belgaum.	15
6	FPAI, Uduppi	7
7	FPAI, Shimoga	10
8	FPAI, Belgaum	30
9	FPAI, Mysore	15
10	FPAI, Kumta, Uttar Kannad	10
11	FPAI, Bidar	25
12	FPAI, Raichur	9
13	FPAI, Bijapur	11
14	Sharma Seva Samaj, Bangalore	5
15	FPAI, Dharwad	15
16	Holdsworth Memorial Hospital, Mysore	18

1	2	3
17	JG Cooperative Hospital, Ghataprabha, Belgaum	3
18	Hubli Cooperative Society Hospital, Hubli	4
19	CSI Hospital, Bangalore	5
20	Baptist Hospital, Bangalore	6
Total :		238

**State : Kerala**

<b>Voluntary Organisations :</b>		
1	Karunalaya Hospital, Wandoor	5
2	FPAI, Parasala	19
3	Christian Welfare Centre, Malapuram	7
4	Seventhday Adventist Hospital, Ottapalam	14
5	Chottanikkara Medical Relief Society	4
6	Vimala Hospital, Kottayam	5
7	LMS Boys Bridge Hospital, Quillon	9
8	Mar Barelious Medical Mission Hospital, Kothamangalam	4
9	Bishop Abraham Jubilee Memorial Hospital, Parvati Sansthan Quillon	7
10	Mar Theodorious Medical Mission Hospital, Parvati Sansthan Quillon	8
11	MR Unit, Kamaleshwaram, Trivandrum	4
12	Singeri Sri Narayana Medical Mission, Varahata	4
13	Mar Gee Verghese Memorial Hospital, Devagiri, Kangazha, Kottayam	5
14	CSI Mission Hospital, Krishna Nagar, Alleppey	5
15	D Mission Hospital, Korchhard, Trichur	5
16	Thiruvalla Medical Mission, Thiruvalla	10
17	Rauni Marthoma Medical Mission Centre	1
18	Fellowship Mission Hospital, Kumband	2
19	St.Thomas Mission Hospital, Kozharcherry	1
20	KVM Hospital, Shertallay, Alleppey	4

1	2	3
21	St. George Memorial Hospital, Paramala, Manner	1
22	Dr. George Memorial Hospital, Pallampuram	3
23	VK Anna Memorial Charitable Hospital, Kavalappa, Shorannur	1
Total :		128

**State : Madhya Pradesh****Voluntary Organisations :**

1	FPAI, Jabalpur	12
2	FPAI, Indore	13
3	Christian Hospital, Seoni	3
4	Seva Sadan Hospital, Jagdishpur, Dist. Raipur.	4
5	Evangelical Mission Hosp., Tildu, District Raipur	3
6	Ashok Prasuti, Mandir	2
7	FPAI, Bhopal	2
8	Parivar Kalyan and Matra Shishu Association Saheed Hari Singh Basti Lohiya Bazar, Lashkar, Gwalior	6
Sub Total :		45

**State Government :**

9	Civil Hospital, Khargone	10
Grand Total (State)		55

**State : Maharashtra****Voluntary Organisations :**

1	Bombay Mothers & Children Welfare Society Bombay	3
2	Kutumb Sudhar Kendra run by FPAI, Bombay	7
3	Planned Parenthood Centre, Bombay	10
4	Health Promotion Society, Bombay	25
5	Dr. Bababhai Nanavati Hospital, Bombay	4
6	Kutumb Niyojan Adarsh Kendra run by FPAI, Bombay	20

1	2	3
7	Mahila Utkarsh Mandal, Kalyan, District Kheda.	3
8	Panvel Mat & Infant Welfare League, District Raigad.	5
9	Matru Mandir.	2
10	Ravi Janakibai Shah Mat. Home, Sawantwodi.	3
11	Smt. Lukas Hospital, Vengurla.	3
12	Md. Tiklia College Hospital, Malegoan.	1
13	Bai Budhibai Shantidas Mulchand Shah Memorial Trust, Dhule.	22
14	Fair Frank James Friendship Memorial Hosp. Ahmednagar.	10
15	Salvation Army Booth Hosp., Ahmednagar.	1
16	Comp. Rural Health Project, Jhanki.	7
17	Dhanraj Giriraj Hospital, Solapur.	6
18	Barshi Maternity General Hospital, Solapur	6
19	Welfare Society, Barshi, District Solapur	5
20	FPAI, Solapur	6
21	Smt. Luke's H & FW Centre, Nanaj, District Solapur.	2
22	Rajarshi Shah Medical Foundation, Solapur.	7
23	Jagadamma Hospital, Barshi, District Solapur.	7
24	Shahtibai Shantilal Phadu Charitable Trust, Akluj.	10
25	Sutika Sewa Mandir, Pune.	5
26	Maharashtra Arogya Mandal (MAM), Hadaspara, Pune.	19
27	Karajepoul Centre run by MAM, Pune	8
28	AP Rugnalaya, Pune	3
29	Seth Amhalal Bapubhai Charitable Disp., Mancher.	7
30	Lokmanya Medical Foundation Chinchwad, Pune,	5
31	MTE, Sanjeevan Hosp. Pune.	2

1	2	3	1	2	3
32	Dr. Babasaheb Ambedkar Medical Trust, Pune.	2	55	Navjeevan Rugnalaya, Pachod	4
33	Coloney Nursing Home run by DS Medical Foundation, Pune.	1	56	Jaina Mission Hosp., Jalna	5
34	FPAI, Pune.	9	57	Priyadarshani Mahila Mandal, Nanded.	1
35	Ashwood Memorial Hospital, Daund, District Pune	4	58	Sevadharm Trust, Sadashim Peth, Pune.	2
36	Police Welfare Disp., Pune.	2	59	City Family Welfare Bureau, Solapur.	5
37	Poona Medical Foundation, Ruby Hall Clinic, Pune.	3	60	Abiney Yadav Kalyan Kendra, Dhule.	12
38	Walchandnagar Industries Hospital, Walchandnagar, Pune.	8	61	Nanded Medical Foundation, Nanded.	2
39	Seth Tarachand Ramnath Ayurvedic Char. Hosp. Pune.	5	62	Young Muslim Social Association, Amravati.	7
40	Krishna Hospital & Medical Research Centre, Karod.	3	63	MDRP Sauja's & Medical College, Nasik.	4
41	Wanless Hospital, Miraj.	9	64	Bombay Mothers & Children Welfare Society, Khed.	3
42	Sanjay Bano Memorial Trust, Watergaon, Sangli.	3	65	Paranjpe Medical Foundation, Khopoli.	5
43	M. Wanless Hosp. Kolhapur.	2	66	Dr. M.N. Agashai Dharmarth Rugnalaya, Satara.	2
44	Akola Nursing Home run by Jankalyan Sanstha, Akola.	2	67	Seth Govindji Raoji Ayurvedic Mahavidyalaya, Solapur.	1
45	Renolds Memorial Hospital, Washim, District Akola.	10	68	National Integrated Medical Association, Malegaon (Nasik).	10
46	Vanita Samaj, Amravati.	3	69	Family Planning Medical and Aid Trust, Bombay	8
47	Jag Charitable Medical Relief Foundation, Amravati.	9	70	Willies F. Purce Memorial Hospital, Wal	7
48	Matru Seva Singh, Mahal Maternity Home, Nagpur.	7	<b>Sub Total :</b>		<b>399</b>
49	Mure Memorial Hosp., Nagpur	2	<b>Local Bodies</b>		
50	Nagri Sahakari Rugnalaya, Nagpur.	1	72	Lady Dufferin Hospital run by Mun. Corporation, Solapur.	20
51	Nimhunabhai Tirpude Hospital, Nagpur.	1	73	Municipal Corporation, Pandapur.	10
52	Janta Maternity Home & Hospital, Nagpur.	6	74	Municipal Council, Barshi, Solapur	4
53	Matru Seva Sangh Maternity Home, Wardha.	3	75	Municipal Council, Sangli	15
54	Matru Seva Sangh, Hinganghat, District Wardha.	2	76	Municipal Council, Dhule.	13
			77	KEM Municipal Hospital, Ichaharanji, District Kolhapur.	15
			78	Pujaya Kasturba Hospital, Satara.	5
			79	NM Wadla Hospital, Malegaon.	10



1	2	3	1	2	3
80	Municipal Hospital, Yeolu, Nasik	12	xi)	Akruli Road Maternity Home	2
81	<b>Nasik Municipal Corporation :</b>		xii)	Andheri Maternity Home	9
	a) Jltamata Maternity Home, Nasik.	5	xiii)	Bandup Maternity Home	10
	b) Bitco Hospital, Nasik Road.	11	xiv)	Brorivoli Maternity Home	8
	c) Mico Hospital, Satpura.	5	xv)	Chembur Maternity Home	9
	d) Indira Gandhi Maternity Home, Nasik.	2	xvi)	Cadol Road Maternity Home	7
	e) Upnagar	5	xvii)	Deonar Maternity Home	4
	f) Dasak	3	xviii)	Goregaon Maternity Home	4
	g) Norwadi	3	xix)	Chanubath Maternity Home	3
82	Mun. Council, Erududol, Jalgaon.	3	xx)	Imamwadi Maternity Home	1
83	Mun. Council, Shirirampur, District Ahmednagar.	17	xxi)	Khariuvadi Maternity Home	4
84	Mun. Council, Achaipur, Amravati.	7	xxii)	Mahim Maternity Home	8
85	Mun. Corporation, Nagpur.	1	xxiii)	Malad Maternity Home	5
86	<b>Pune Municipal Corporation:</b>		xxiv)	Mulund Maternity Home	6
	a) Dalvi Maternity Home, Pune.	4	xxv)	Naigaon Maternity Home	4
	b) Kamala Nehru Nursing Home, Pune.	9	xxvi)	Oshiwara Maternity Home	4
	c) Bapodi Maternity Home, Pune.	7	xxvii)	Raoli Composite Maternity Home	3
	d) Yerawada Hospital, Pune.	5	xxviii)	Reay Road Maternity Home	1
	e) Health Comp. Hospital, Pune.	1	xxix)	Victoria Road Maternity Home	4
87	<b>Municipal Corporation of Greater Bombay :</b>		xxx)	Vile Parle Maternity Home	3
	i) Bandera Bhalika Hospital	7	xxxi)	Vikroli Maternity Home	2
	ii) Bharve Nagpur Hospital	7	xxxii)	Zanwadi Maternity Home	1
	iii) Parvati General Hospital	5	88	Municipal Dispensary, Malvan, District Sindhudurg.	2
	iv) Centenary General Hospital, Ganviardi	6	89	Pachora Mun. Council, Pachora, District Jalgaon.	5
	v) Kandivola General Hospital	4	90	Dhiwandi Nizampur Municipal Council, Thane.	5
	vi) Kurla Bhabha Hospital	9	91	<b>Pumpri Chinchwada Mun. Corporation, Pumpri, Pune.</b>	
	vii) Malad General Hospital	8	a)	Jiyamata Hospital.	7
	viii) Maulana General Hospital (W)	4	b)	Akrudi Hospital.	4
	ix) Rajwadi General Hospital	15	c)	Talera Hospital.	2
	x) Santa Gluj General Hospital	10			

1	2	3
92	Nanded Mun. Council, Nanded.	6
Sub Total :		400
Grand Total (State) :		799

**State : Mizoram****Voluntary Organisations :**

1	Christian Hospital, Zotlang, Lunglei.	4
2	P.C. Synod Hos., Durtlang, Alzwal.	2
3	AMSHA Hos., Kulikawan, Alzrai.	1
Total :		7

**State : Punjab**

1	A.P. Jain Hospital, Rajpura (Government Institution)	5
2	Red Cross Society, Hoshiarpur (Voluntary Organisation)	5
Total :		10

**State : Rajasthan****Voluntary Organisations :**

1	Amar Jain Relief Society, Jaipur	8
2	Birla Sarvajanik Hospital, Pilani	14
3	Shahrartha Hospital, Bansura.	6
4	Mangalam Hospital and Research Clinic, Lodra	2
Total :		30

**State : Tamil Nadu****Voluntary Organisations :**

1	CSI Rainy Hospital, Sholavaram, Chingleput District.	19
2	CSI Hospital, Ikadu, Tiruvallur	25
3	Sir Ivanstedford Hospital, Ambattur	15
4	Kuppuswamy Naidu Memorial Hospital, Coimbatore	2
5	Sh. Ramana Gounder Medical Trust, Thuchalpur.	3

1	2	3
6	Sh. Ramakrishna Hospital, Sarojini Street, Siddhapudur	3
7	FPAI, Dindigul	40
8	Christian Fellowship Hospital, Ottachardharam, Dindigul	5
9	Community Health Centre, Amblikkai	1
10	MA Centre, Palani	12
11	TCNR Hospital, Railway Feeder Road, Rajapalayam	10
12	CSI Hospital, Neyyoor (Kanyakumari)	8
13	CSI Hospital, Marthandam	8
14	Salvation Catherine Bouth Hospital, Puthure	3
15	Punjabi Association Sri Ramakrishnan's, Madras	8
16	FPAI, 74 Arcot Road, Vadapalani	15
17	Voluntary Health Service, CPT Road, Madras	10
18	FPAI, Madurai	93
19	Madurai Sivakasi Nagar Uravinurau Hospital, Madurai	2
20	FPAI, Coonoor (Nilgiri)	25
21	RUSHA, Kayanur	35
22	CHAD Hospital, Begeyam	20
23	Suddar Memorial Hospital, Rampal	25
24	Lutheru Christian Health and Medical Centre, Ambur.	4
25	Swadeshi Mission Hospital, Tirupathur	8
26	CSI Hospital, Dharapuram	11
27	St. Martin's Hospital, Ramnad	36
28	Danish Mission Hospital, Virdhachalam	6
29	CSI Hospital, Woralyur	10
30	Danish Mission Hospital, Sandapul, Tirukollur	6
31	Meenakshi Mission Hospital, Madurai	24

1	2	3
32	VP Memorial Hospital, Kulasekaram (Kanyakumari District)	5
33	CSI Medical and Leprosy Centre, Vandavasi (TV Sambuvarayar)	20
34	CSI Rainy Hospital, Madras	45
35	CSI Kalyani Hospital, Madras	23
Total:		585

**State : Uttar Pradesh****Voluntary Organisations :**

1	V.S. Mehta Hospital, Varanasi.	4
2	Hindu Seva Sadan, Varanasi.	4
3	Greater Freeman Hospital, Brindavan, Mathura.	3
4	Narender Mohan Hospital, Ghazlabad	20
5	Family Planning Association of India, Lucknow.	12
6	Sushila Jayant Rai Hospital, Meerut.	4
7	Family Planning Association of India, Kanpur	10
8	G.M. Modi Hospital, Modinagar.	25
9	Jahangir Memorial Hospital, Allahabad.	10
10	Marie Stopes Clinic Agra.	3
11	Janta Chikitsalaya (Swasth Raksha Samiti), Gorakhpur.	2
Total:		97

**State: West Bengal**

1	P.H.C., Harishchandrapur, Malda (State Government)	5
2	Dum Dum Municipality, Calcutta. (Local Body)	5
<b>Voluntary Organisations :</b>		
3	Dulali Children Hospital, Habra.	7
4	R.K. Maitri Mangal Pratisthan. Aridoha.	5
5	A.T. Samity, Agerpara.	5
6	Vivekananda Seva Samity, Mandra.	3

1	2	3
7	R.S.S. Rishra, Hooghly.	15
8	I.R.C.S. Burdwan.	50
9	I.R.C.S. Kalan	8
10	M.R.S., Ramganj.	5
11	C. Seva Niketan, Serampur, Burdwan.	5
12	Belly Kedar Nath Arogya Bhavan, Howrah.	4
13	F.P.A.I. Calcutta	40
14	Marie Stopes Clinic, Calcutta.	27
15	Vivekananda Seva Samity, Calcutta.	10
16	R.K. Sarada Mission, Calcutta.	2
17	Artatran Samity, Nilganj Road, Agarpara, 24 Parganas (N)	4
18	Parivar Seva Sanstha, 174/B, NSC Bose Road, Calcutta-40	13
19	Parivar Seva Sanstha, 48, Gariahat Road, Calcutta.	23
20	Indian Red Cross Society, Kalna Sub Divisional Branch, Kalna, Burdwan.	8
Sub Total :		234
Grand Total :		244

**State : Delhi**

1	N.D.M.C. (Local Body)	2
<b>Voluntary Organisations :</b>		
2	Majeedia Hospital, Delhi.	1
3	R.B. Seth Jessa Ram Hospital, New Delhi.	4
4	Parivar Seva Sansthan, New Delhi.	42
5	Teerath Ram Hospital, Delhi.	5
6	Surendra Lal Jain Hospital, Delhi.	7
7	Sri Ganga Ram Hospital, New Delhi.	8
8	Mool Chand Khairati Ram Hospital, New Delhi	16
9	S.E.C. Hospital, New Delhi.	3
Sub Total :		86
Total :		88

**Statement-IV***Statement showing centres opened during last three years and allocation made under various schemes*

(Rs. in lakhs)

Name of the Scheme	Budget Allocated during		
	1995-96	1996-97	1997-98
Primary Health Centres * } Community Health Centres * }	46644.16	60762.43	67131.15
Sub-Centres	18949.50	18946.50	26000.00
Rural Family Welfare Centres	15961.50	16000	20000
District level PPCs	1900	1900	3000
Sub-District Level PPCs	3000	3000	4000
Urban Family Welfare Centres	1500	1500	2000
Urban Health Posts	1800	1800	3000
Beds under Sterilisation Bed Scheme	100	200	200

\* Allocation under MNP/BMS Programmes to States/UTs, out of which PHCs and CHCs are established and maintained.

**Statement-V***Ninth Plan (1997-2002) and Annual Targets for the year 1998-99 for the establishment of Sub-Centres, PHCs and CHCs*

Sl. No.	States/UTs	Sub-Centres		PHCs		CHCs	
		Ninth Plan target	Annual target (1998-99)	Ninth Plan target	Annual target (1998-99)	Ninth Plan target	Annual target (1998-99)
1	2	3	4	5	6	7	8
1	Andhra Pr.	0	0	372	93	220	55
2	Arunachal Pr.	0	0	0	0	0	0
3	Assam	0	0	107	27	76	19
4	Bihar	1026	257	428	107	511	128
5	Goa	0	0	5	1	1	0
6	Gujarat	0	0	68	17	71	18
7	Haryana	183	46	16	4	39	10
8	Himachal Pr.	0	0	0	0	0	0
9	J & K	0	0	0	0	4	1
10	Karnataka	0	0	0	0	26	7

1	2	3	4	5	6	7	8
11	Kerala..	0	0	0	0	100	25
12	Madhya Pr.	184	46	206	52	307	77
13	Maharashtra	808	202	61	15	135	34
14	Manipur	0	0	0	0	0	0
15	Mehagalaya	87	22	0	0	6	2
16	Mizoram	0	0	0	0	0	0
17	Nagaland	81	20	21	5	9	2
18	Orissa	447	112	0	0	108	27
19	Punjab	6	1	0	0	14	4
20	Rajasthan	0	0	0	0	51	13
21	Sikkim	0	0	0	0	2	1
22	Tamil Nadu	0	0	0	0	237	59
23	Tripura	42	11	40	10	13	3
24	Uttar Pr.	2184	546	0	0	621	155
25	West Bengal	2483	621	170	43	342	86
26	A & N Islands	0	0	0	0	0	0
27	Chandigarh	1	1	2	1	0	0
28	D & N Haveli	6	2	1	0	2	1
29	Daman & Diu	0	0	0	0	0	0
30	Delhi	148	37	24	6	8	2
31	Lakshadweep	0	0	0	0	0	0
32	Pondicherry	0	0	0	0	0	0
All India		7686	1922	1521	380	2903	726

#### Exploration of Methane Gas

272. SHRI BASUDEB ACHARIA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have undertaken the exploration of coal based Methane Gas;

(b) if so, the details thereof; and

(c) the areas identified for such exploration ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) ONGC has initiated exploration for Coal Bed Methane in the Damodar Valley Coal field area in Durgapur depression as an R & D Project. Three Wells two in Durgapur depression and one in Parbatpur Block of Jharia Coal Field have been drilled as R & D Wells.

(c) Six more R & D locations have been released by ONGC to further evaluate CBM potential of Jharia,

Raniganj and Satpura areas. So far, 7 blocks in Gondwana basins of Eastern and Central parts of Peninsular India covering an area of about 2390 sq. kms. have been indentified for CBM exploration. These blocks are located in Raniganj, Jharia, Bokaro Sohagpur and Satpura coalfield.

**Committee on Disabilities Act, 1955**

273. SHRI N. DENNIS : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether any committee has been constituted by the Government to examine the condition of persons under the purview of Disabilities Act, 1955;

(b) if so, the details thereof; and

(c) the details of disabled persons accommodated as per the provisions of the Act ?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) and (b) A Statement is enclosed.

(c) The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 came into force w.e.f. 07.02.1996. This Act provides for both preventive and promotional aspects of rehabilitation of persons with disabilities. The implementation of the provisions of the Act requires a multisectoral collaborative approach of all Ministries of the Central Government, the State Governments and other appropriate authorities. They have been taking action to implement various provisions of the Act related to them.

**Statement**

(a) and (b) Under clause 3 (l) and 9 (l) of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, the Government have constituted a Central Coordination Committee and Central Executive Committee, respectively. The functions of the Central Coordination Committee shall be to serve as the national focal point on disability matters and facilitate the continuous evolution of a comprehensive policy towards solving the problems faced by persons with disabilities. The Committee may also develop a national policy to address issues faced by persons with disabilities. The Central Coordination Committee shall meet atleast once in every six months. The Central Executive Committee shall be the executive body of the Central Coordination Committee and shall be responsible for carrying out the decisions of the Central Coordination Committee. The Central Executive Committee shall meet atleast once in three months.

[Translation]

**Supply of Petroleum Products**

274. SHRI ANNASAHEB M.K. PATIL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether proposal from Reliance Petroleum Ltd. has been received for supply of petroleum products through seven States;

(b) if so, the details thereof; and

(c) the time by which decision is likely to be taken by the Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) Reliance Petroleum Limited (RPL) has sought permission to lay a product pipeline from Jamnagar via Ahmedabad to Indore (Phase-I) and for its extension from Indore to Hyderabad via Bhopal and Nagpur, with branch pipelines from Ahmedabad to Patna and from Ahmedabad to Hazira (Phase-II). As per present policy, product pipeline are laid by M/s. Petronet India limited (PIL) through subsidiaries incorporated for specific projects. PIL needs to examine the proposal of Reliance to take an appropriate decision in due course.

**Constitution of Special Force**

275. SHRI ANAND RATNA MAURYA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have formulated any plan to constitute a special force at local level in violence affected areas for curbing violence in the country;

(b) if so, the details thereof; and

(c) the time by which the said force is likely to be constituted ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) No, Sir.

(b) and (c) Do not arise.

**Dealer Selection Boards**

276. SHRI MAHESHWAR SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Dealer Selection Boards of Himachal Pradesh has been constituted;

(b) if so, the details thereof alongwith the term and composition of the Board;

(c) the time by which it is likely to start functioning; and

(d) the number of such Boards proposed to be constituted in other States, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) Yes, Sir. One Dealer Selection Board for Himachal Pradesh, J & K and Chandigarh has been constituted on 14.10.1998 with the following composition:

Justice (Retd.) Mrs. H.K. Sandhu – Chairman

An officer not below the rank of Chief Manager of one/concerned Oil company. – Member

An officer of the rank of Chief Manager of another Oil Co. – Member

As per policy, two officers of oil companies as members will be nominated by the Executive Director or Director (Marketing) of the oil companies not earlier than three days from the date fixed for starting the interviews at a particular location. The Chairman has been appointed for a term not exceeding two years.

(c) The above Dealer Selection Board would start functioning from December, 1998.

(d) For all States altogether, 52 Dealer Selection Boards are likely to be constituted. Out of the above, 45 Dealer Selection Boards have already been constituted.

[English]

#### Cooking Gas through Pipelines

277. SHRI DILEEP SANGHANI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have prepared any plan to supply cooking gas through pipelines in Ahmedabad and Gandhinagar;

(b) if so, the salient features thereof;

(c) the estimated cost of the plan alongwith the target fixed for the completion thereof; and

(d) the budgetary provision made during the current year in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) No, Sir.

(b) to (d) Does not arise.

#### Amendment in Labour Laws

278. SHRI NARESH PUGLIA :

SHRI V.V. RAGHAVAN :

SHRIMATI GEETA MUKHERJEE :

Will the Minister of LABOUR be pleased to state :

(a) whether the Government propose to amend the labour laws;

(b) if so, the details thereof?

(c) whether the views of other related ministries are likely to be considered before making any major changes in the Labour Laws; and

(d) if so, the details thereof ?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) to (d) Review and updation of Labour Laws is a continuous process and amendments/fresh legislation are made depending on the result of the review. A number of labour laws have been enacted from time to time to address various aspects of labour encompassing a vast span of subjects which include Freedom of Association and Trade Unions Rights, conditions of work, Minimum wages, Social security, Labour relations, migrant workers employment of children, etc.

There is always a need to review comprehensively the labour laws so as to ensure consistency of labour laws with the general changes taking place in the economic and social policies and also to provide for greater welfare of the workers. The views of related Ministries are considered before effecting any major changes in the labour laws.

#### Petrol Outlets

279. SHRI H.G. RAMULU :

SHRI ANUP LAL YADAV :

SHRI MULLAPALLY RAMACHANDRAN :

SHRI JUAL ORAM :

SHRI RAJVEER SINGH :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of retail outlets of petrol and diesel in the country at present, State-wise;

(b) the number of petrol/diesel outlets allotted during each of the last three years alongwith the number out of these allotted to SCs/STs Statewise;

(c) whether representations have been received from Karnataka, Bihar, Orissa and Kerala for allotment of more such outlets in the respective States;

(d) if so, the details thereof;

(e) whether any survey has been taken in this regard; and

(f) if so, the number of Petrol and Diesel outlets proposed to be allotted in various States alongwith their locations?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) Presently, 17001 retail outlet dealerships for diesel/petrol are in operation all over the country.

(b) During 1995-96, 1996-97 and 1997-98, 529 retail outlet dealership were allotted all over the country. Out of the above, 162 retail outlets pertained to SC/ST.

(c) to (f) Representations are received from time to time for setting up retail outlet dealerships all over the country including from Karnataka, Bihar & Orissa and Kerala. Feasible locations meeting the viability norms of the Industry, are included in the Marketing Plan. Accordingly, in addition to the locations pending from previous Marketing Plans, 22, 39, 17 and 7 new retail outlet dealerships have been included in the Marketing Plan 1996-98 for Karnataka, Bihar, Orissa and Kerala respectively. The process for selection of dealers has been initiated with the advertisements and appointment of Dealer Selection Boards.

#### **Eradication of various Diseases**

280. SHRI GORDHANBHAI JADAVBHAI JAVIA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the total number of patients in Gujarat suffering from Leprosy, Polio, Cancer and T.B.;

(b) the facilities provided to each State for the prevention and treatment of these diseases;

(c) the number of hospitals established in each States for the treatment of these diseases; and

(d) the total assistance given to each States by the Union Government for prevention and treatment of these diseases?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Total number of patients in Gujarat suffering from Leprosy, Polio, Cancer and TB are as under :-

Disease	No. of Patients	As on
(i) LEPROSY	9419	at present
(ii) POLIO	207	Dec. 1997
(iii) CANCER	8350	Approximately new cases registered per year.
(iv) T.B.	104635	(new cases) 1997-98

(b) (i) Under the Leprosy Control Programme free multi drugs are provided to all the states through District Leprosy Societies.

(ii) Under Reproductive and Child Health Programme Six vaccine preventable diseases including Polio is provided to all children countrywide.

(iii) Under the National Cancer Control Programme financial assistance is provided to the States for various schemes i.e., Regional Cancer Centre, Development of Oncology wings in Medical Colleges and District Cancer Control Project.

(iv) Under the National Tuberculosis Control Programme free of cost Anti TB drugs are provided to all the TB patients.

(c) All the Health Infrastructure facilities available in the State under the Primary Health and delivery system have been tapped for the treatment of these diseases.

(d) A statement indicating the assistance provided to States/UTs during the year 1997-98 is enclosed.



## Statement

Statement indicating assistance given to each State/UT under the Leprosy Control Prog., CSSM Programme, National Cancer Prog. and National TB Control Prog. during 1997-98

(Rs. in lakhs)

Sl. No.	States	1997-98			
		Leprosy	CSSM	Cancer	TB
1	2	3	4	5	6
1.	Andhra Pradesh	308.83	1999.07	130.00	172.01
2.	Arunachal Pradesh	20.42	201.15	—	1.45
3.	Assam	63.00	1329.69	47.00	44.20
4.	Bihar	473.88	3085.61	100.00	258.76
5.	Goa	1.93	55.48	—	1.80
6.	Gujarat	261.16	453.02	175.00	86.23
7.	Haryana	8.08	686.28	105.00	44.86
8.	Himachal Pradesh	14.76	385.25	—	7.84
9.	Jammu & Kashmir	97.72	390.36	—	21.15
10.	Karnataka	129.15	1313.11	127.00	102.93
11.	Kerala	87.50	1058.52	255.00	38.48
12.	Madhya Pradesh	456.33	3031.20	77.00	174.33
13.	Maharashtra	114.42	2083.52	—	171.76
14.	Manipur	8.27	208.02	—	0.28
15.	Meghalaya	11.59	155.56	—	4.88
16.	Mizoram	19.34	119.27	—	1.97
17.	Nagaland	9.20	135.69	—	1.57
18.	Orissa	418.94	1340.18	272.50	73.69
19.	Punjab	33.96	837.95	—	54.41
20.	Rajasthan	52.00	1805.16	100.00	107.62
21.	Sikkim	22.00	87.01	—	1.08
22.	Tamil Nadu	253.56	1789.23	82.50	138.22
23.	Tripura	21.50	160.49	—	7.57
24.	Uttar Pradesh	394.11	4287.40	50.00	349.35
25.	West Bengal	340.85	2472.29	210.00	133.56
26.	A & N Islands	7.50	49.06	—	14.27

1	2	3	4	5	6
27.	Chandigarh	1.50	32.40	—	39.67
28.	D & N Haveli	2.50	26.30	—	7.70
29.	Daman & Diu	5.50	38.64	—	5.51
30.	Delhi	1.50	345.71	320.00	56.69
31.	Lakshadweep	3.00	24.59	—	2.85
32.	Pondicherry	14.00	75.80	—	3.31
Total		3658.00	31063.01	2051.00	2130.00

#### Terrorist Activities in J & K

281. SHRI RAVI SITARAM NAIK : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether terrorist incidents in J & K have increased recently;

(b) if so, the number of such incident took place in J & K during the last one year, month-wise;

(c) whether there has been large scale migration of people from J & K recently;

(d) if so, the reasons therefor;

(e) the number of persons migrated from J & K during the last six months; and

(f) the steps being taken to check such migration?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI) : (a) No, Sir, the number of incidents of terrorist violence in J & K have been on the decline since 1995 when they were 5939 incidents, which declined to 5014 in 1996, to 3420 in 1997 and to 2537 in first 10½ month of 1998.

(b) Question does not arise.

(c) to (f) There are no reports of large scale migration of people from J & K during the last six months.

[Translation]

#### Bogus Transfer Vouchers

282. SHRI BAIJNATH RAWAT :

SHRI AMAN KUMAR NAGRA :

SHRI PRADEEP KUMAR YADAV :

SHRI PUNNULAL MOHALE :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Indian Oil Corporation Ltd. have decided to issue 500 LPG connections to the new distributors during 1997-98;

(b) if so, whether the said distributors have made fake registration by showing fake names and addresses and selling gas cylinders in black on large scale thus accumulating lakhs of rupees;

(c) if so, the number of cases of fake L.P.G. coupons, transfer vouchers, and priority vouchers detected by the Government and the Indian Oil Corporation Ltd., during each of the last three years; State-wise; and

(d) the action proposed to be taken against such distributors in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) Yes, Sir. As per this Ministry's guidelines, 1000 LPG connections are authorised to be released by newly commissioned LPG distributors within the first year, of which 500 connections are to be released at the time of commissioning and the balance 500 connections after three months of commissioning.

(b) In 1997-98, there is no established case of malpractices/irregularities, detected with LPG distributors of IOC, newly commissioned during 1997-98 in regard to release of new connections.

(c) The State-wise details of fake priority coupons and fake termination vouchers detected with LPG distributors of IOC during 1995-96 to 1997-98, are given in the enclosed Statement.

(d) In the event of deliberate acceptance of fake documents by LPG distributors, suitable action is taken against the distributors as per the Marketing Discipline Guidelines.

Statement						
State/U.T.	Fake Coupons/Letters Detected			Fake TVS Detected		
	1995-96	1996-97	1997-98	1995-96	1996-97	1997-98
Uttar Pradesh	0	592	518	24	289	93
Chandigarh	0	0	0	0	0	0
Delhi	0	0	0	11	71	6
J & K	0	0	0	0	0	0
Rajasthan	0	0	0	0	0	0
Himachal Pradesh	0	0	0	38	32	26
NR Total	0	592	518	73	392	125
Assam	0	0	0	0	3	130
Arunachal Pradesh	0	0	0	0	0	0
Manipur	0	0	0	0	0	0
Meghalaya	0	0	0	0	0	1
Mizoram	0	0	0	0	0	0
Nagaland	0	0	0	0	0	0
Tripura	0	0	0	0	0	0
Orissa	0	0	0	0	0	1
West Bengal	0	56	0	33	161	61
Sikkim	0	0	0	0	0	0
A & Nicobar	0	0	0	0	0	0
Bihar	0	20	18	12	112	347
ER Total	0	76	18	45	276	540
Gujarat	10	0	4	0	33	8
Madhya Pradesh	0	0	75	0	156	1340
Maharashtra	0	0	9893	0	86	89
Goa	0	0	0	0	0	0
WR Total	10	0	9972	0	275	1437
Andhra Pradesh	0	0	0	38	450	62
Karnataka	5	2	2	231	334	445
Kerala	2	0	0	584	480	1020
Tamil Nadu	1	2	2	276	148	243
SR Total	8	4	4	1129	1412	1770
Grand Total	18	672	10512	1247	2355	3872

[English]

**Grants to Voluntary Organisations**

283. SHRI BIKRAM KESHARI DEO :

SHRI CHETAN CHAUHAN :

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) The number of voluntary organisations which have applied for grant of various welfare schemes during 1997 and 1998, State-wise;

(b) the number of applications finalised so far;

(c) the number of applications still pending; and

(d) the time by which the remaining applications are likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) A statement is attached.

(b) 1441

(c) 1053

(d) No time limit can be indicated, as clearance of the pending applications will depend on availability of complete information, including State Government's recommendations, and completion of various procedural formalities.

**Statement**

*Statement showing the total number of applications received from Voluntary Organisations for grant in aid for various welfare schemes, State-wise, during the last two years*

Sl. No.	Name of the State	No. of applications received from Voluntary Organisations
1	2	3
1.	Andhra Pradesh	366
2.	Arunachal Pradesh	22
3.	Assam	26
4.	Bihar	134
5.	Chandigarh	3
6.	Delhi	92
7.	Goa	7

1	2	3
8.	Gujarat	130
9.	Haryana	72
10.	Himachal Pradesh	5
11.	Jammu & Kashmir	19
12.	Karnataka	139
13.	Kerala	134
14.	Madhya Pradesh	114
15.	Maharashtra	153
16.	Manipur	81
17.	Meghalaya	11
18.	Mizoram	13
19.	Nagaland	18
20.	Orissa	188
21.	Pondicherry	3
22.	Punjab	50
23.	Rajasthan	47
24.	Tamil Nadu	107
25.	Tripura	21
26.	Uttar Pradesh	392
27.	West Bengal	143
28.	Dadra & Nagar Haveli	3
29.	Sikkim	1
Total		2494

**Resetting of Priorities in National Health Policy**

284. SHRI BIJOY HANDIQUE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government contemplate resetting of priorities in the National Health Policy for effective control on non-communicable diseases and spreading of AIDs;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the steps taken by the Government to check these diseases ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) (a) to (c) The exercise for revision of the National Health Policy has been initiated and will be finalised only after taking into account the views of State Governments, experts and all concerned.

(d) To control various communicable and non-communicable diseases, the Government is implementing National Control Programmes for Malaria, T.B., Leprosy, AIDS, Blindness, Cancer etc. The Reproductive and Child Health Programme is directed towards specific health needs of women and children.

#### Financial Assistance to Sugar Mills

285. DR. LAXMINARAYAN PANDEY :

SHRI TEJVEER SINGH :

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) the total production of sugar from the sugar mills in both private and cooperative sectors in Madhya Pradesh and Uttar Pradesh; during each of the last three years till date; and

(b) the financial assistance provided to each State to improve the condition of those mills incurring losses during the said period ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) The total production of sugar from the mills in both private and cooperative sectors in Madhya Pradesh and Uttar Pradesh during each of the last three sugar years (October-September) is given below :-

State	Seasons (In MTs.)		
	1995-96	1996-97	1997-98
Madhya Pradesh	112965	79819	65008 (Provisional)
Uttar Pradesh	3721316	3475323	3386916 (Provisional)

(b) Central Government does not provide any financial assistance to the State Governments for improving the condition of the sugar mills incurring losses. It, however, provides loan assistance from the Sugar Development Fund (SDF) to sugar units for undertaking cane development and modernisation/rehabilitation activities. The position of disbursement of funds from

SDF for cane development and modernisation to sugar units in Uttar Pradesh (UP) and Madhya Pradesh (MP) during the last 3 years is as follows :-

Year	(Rs. in lakhs)			
	Cane Development		Modernisation	
	U.P.	M.P.	U.P.	M.P.
1995-96	146.43		2670.70	
1996-97	128.09		2994.30	
1997-98	377.69	59.38	4273.60	....

#### Oil Refinery in Orissa

286. SHRI TATHAGATA SATPATHY :

SHRI RANJIB BISWAL :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government are aware of the inordinate delay in the establishment of oil refineries at Haridaspur and Paradeep and some other places in Orissa;

(b) if so, whether these proposals have been lying pending since long;

(c) if so, the reasons therefor;

(d) the stages at which these proposals stand; and

(e) the steps being taken to clear these proposals?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (e) Government has already approved the proposal of IOC to set up a 9 MMTPA refinery at Abhaychandarpur near Paradip in Orissa in July 1998 in Joint Venture with Kuwait Petroleum Corporation (KPC), at an estimated cost of Rs. 8270 crores including foreign exchange component of Rs. 2484 crores (May 1998 Prices). The IOC equity contribution in the project would be Rs. 860 crores. The project is scheduled to be completed in 48 months.

Governments has also given LOI's to M/s. Nippon Denro Ispat Limited (now Ispat Industries Limited) to set up a 9 MMTPA refinery project and to M/s. Ashok Leyland to set up a 2 MMTPA lube refinery project in Orissa.

[Translation]

**Diseases Spread due to Floods**

287. SHRI RAMCHANDRA VEERAPPA :

SHRI JAGAT VIR SINGH DRONA :

SHRI SAMAR CHOWDHURY :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware about the death of many persons due to Cholera, diarrhoea and other diseases after the recent floods in the country;

(b) if so, the number of persons reported dead due to such diseases in each State; and

(c) the preventive measures taken or proposed to be taken to check the spread of such diseases?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT

EZHILMALAI) : (a) to (c) In 1988, 19 States were affected by flood, heavy rains, cyclone and land-slides. Details are given in the Statement enclosed. Human lives were lost due to drowning, trauma, cholera, etc. The Union Government vide their letter dated 29th April, 1998 had advised the State Governments to take precautionary measures to reduce health hazards leading to water borne diseases. The State Governments have taken following measures to contain the outbreaks:-

- Chlorination of drinking water both at source and distribution points and supply of safe drinking water;
- Curative and preventive measures were taken by distribution of medicines, distribution of ORS, halogen tablets, antibiotics, anti-malarial spray etc.; and
- Health relief activities included deployment of medical teams in the field, opening of temporary hospitals, health education etc.

**Statement**

**DISASTER IMPACT IN 1998**

*Damages due to Heavy Rains, Landslides, Flood, Cyclone, Hailstorm, Thunder Squall  
During South West Monsoon, Pre-monsoon & North East Monsoon*

State/UT	Type of disaster and	Period of occurrence	Total Districts	Districts affected	Villages affected	Population affected (in lakhs)	Human Lives Lost
1	2	3	4	5	6	7	8
1. Andhra Pradesh	Heavy Rains	20-29 Sept. 98	23	14			51
	Heavy Rains	3-17 Oct. 98		23	97	0.75	179
	Cyclone	15th Nov. 98		4	95	0.33	9
2. Arunachal Pradesh	Heavy Rains	23-24 May 98	12	7	52	0.26	23
	Landslides	9 July 98					
3. Assam	Landslide	3 June 98	23	1			51
	Flood	10 June 98		21	5292	46.98	105
	Cyclonic Storm	9 April 98		5			3
4. Bihar	Flood	9 July 98	55	28	8292	134.63	380
5. Gujarat	Cyclone	9 June 98	24	12	2938	46.80	1259
	Heavy Rains	28 June 98		12			24
	Flood	17 Sept. 98		3		1.00	20
6. Haryana	Rains	15-18 Oct. 98	17	7	42		
7. Himachal Pradesh	Heavy Rains	June-Sept. 98	12				37

1	2	3	4	5	6	7	8
8. Karnataka	Heavy Rains/ Floods	June-Sept. 98	30	27	10339	85.49	310
9. Kerala	Heavy Rains/ Landslides	June-Sept. 98	14	14	2901	0.89	138
	Heavy Rains	March,		14	1452		43
	Heavy Rains	May, 98		1	76	0.01	39
	Rains	28 Oct. 98					4
10. Madhya Pradesh	Flood	12 Sept. 98	45	8			
11. Maharashtra	Lightening/ Cyclone	1-7 June 98	31	6			10
12. Meghalaya	Flood	14, 27 July 98 17 Aug. 98 4 Sept. 98		1	123	0.85	3
13. Orissa	Flood	Sep. 98	30	8		12.71	1
	Thunder	24 March 98		1	3	0.05	22
	Squalls						
	Cyclone	15 Nov. 98		2			
14. Punjab	Flood	9-10 July 98	17	13	90	0.06	24
15. Rajasthan	Cyclone	9 June 98	30	3			12
16. Sikkim	Landslide/ Heavy Rains	30 May, 4th June 98	4	4			10
17. Tripura	Flood	22 July 98		2			17
18. Uttar Pradesh	Flood	15 July 98	83	49	14982	121.93	989
	Land Slides	11-13 & 17-19 Aug. 98		6	378	0.72	339
	Hailstorm/ Rains	7 May 98		1	236		5
19. West Bengal	Landslide/ Heavy Rains	7-8 July 98	18	1		0.40	14
	Flood/Rain	16 July 98		7		21.13	165
	Thunder	24 March 98		1	18	0.30	48
	Squalls						
	Cyclone	8-9 April 98		2	503	1.51	5 <sup>a</sup>

[English]

**Pending Applications for P.G.  
Courses in Dentistry**

288. SHRI P. S. GADHAVI :

SHRI B. M. MENSINKAI :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the details of Dental Colleges whom permission has been accorded in 1997 to open different post-graduate courses in Dentistry in the country;

(b) the details of colleges whose applications have been awaiting clearance since 1996-97 but have not yet been cleared;

(c) the reasons for such a delay in each case; and

(d) the steps taken by the Government for early clearance of these colleges ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI):

(a) Statement-I is enclosed.

(b) to (d) Statement-II is enclosed.

**Statement-I**

*The Names of College which have been granted permission to start MDS Courses in 1997*

S. No.	Name of the Dental College,	Date of Permission	Name of Speciality
1.	Regional Dental College, Guahati (Assam)	05-01-97	(i) Periodontics (ii) Conservative Dentistry
2.	Bapuji Dental College, Davengere (Karnataka)	07-01-97	(i) Oral Pathology (ii) Community Dentistry
3.	College of Dental Sciences, Davengere (Karnataka)	07-01-97	(i) Pedodontics (ii) Oral & Maxillofacial Surgery (iii) Periodontics (iv) Conservative Dentistry (v) Orthodontics (vi) Prosthodontics
4.	Govt. Dental College, Goa	11-02-97	(i) Prosthodontics (ii) Orthodontics
5.	KLE Society's Institute of Dental Sciences, Belgaum (Karnataka)	17-09-97	(i) Community Dentistry (ii) Oral Medicine & Radiology
6.	Yenepoya Dental College, Mangalore	02-12-97	(i) Oral Pathology (ii) Orthodontics (iii) Oral Surgery (iv) Conservative Dentistry (v) Periodontics (vi) Orthodontics

**Statement-II**

*The Names of Colleges whose applications for starting of MDS Courses/increase of seats in MDS Courses have been awaiting clearance since 1996-97 and reason thereof*

Sl. No.	Name of College	Date of receipt of complete application	Name of speciality	Reasons for delay	Steps taken by Govt. for early clearance.
1	2	3	4	5	6
1.	Ragas Dental College, Chennai	24.2.97	i) Prosthodontics	i) The recommendation of Dental Council of India received on 12.12.97 which were found to be contradictory. The clarification regarding contradictory recommendation were called from DCI on 28.4.98 which has since been received on 20.11.98 and is under process.	—
		24.2.97	ii) Pedodontics	ii) The Scheme was sent to Dental Council of India on 8.4.97. The recommendation of DCI is awaited.	Reminders have been sent to DCI for expediting its recommendation. Last reminder has been sent on 14.10.98.
2.	Yenepoys Dental College & Hospital, Mangalore	7.1.97	i) Oral Medicine ii) Pedodontics iii) Conservative Dentistry.	Recommendation of DCI are awaited since 28.1.97	-do-
3.	Vinavaka Mission's Dental College, Salem (Tamilnadu)	4.4.97	i) Oral Surgery ii) Orthodontia iii) Periodontics iv) Oral Pathology v) Prosthodontics	Recommendation of DCI are awaited since 8.4.97.	Reminders have been sent to DCI for expediting its recommendation, last reminder sent on 14.10.98



1	2	3	4	5	6
4.	MRA Dental College Bangalore	Feb, 1997	i) Oral Surgery ii) Conservative Dentistry	The recommendation of DCI has been received on 16.12.97. While examining the recommendations, it was found that the college had made admission without prior approval of Central Govt. and this violated the provisions of Dentists (Amendment) Act, 1993. The applicant had been asked, why they had done so. The reply has been received and is under process.	A personal hearing has been given to applicant in Oct. 98 in order to dispose of the case.
5.	KVG Dental College Sullia (Karnataka)	4.2.97	Periodontics	Recommendation of DCI is awaited since 27.2.97	Reminders have been sent to DCI for expediting the recommendation. Last reminder has been sent on 14.10.98.
6.	Rajas Dental College, Vadakulam (Tamilnadu)	22.9.97	i) Conservative Dentistry ii) Oral & Maxillo- facial Surgery iii) Prosthetic	Recommendation of DCI is awaited since 16.10.97	-do-

### Supply of Foodgrains

289. SHRI CHAMAN LAL GUPTA : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) the loss/profit incurred by each State/UT against the supply of foodgrains under various schemes during the last three years and till date;

(b) whether any complaints have been received regarding misuse of foodgrains supplied under BPL/PDS etc.;

(c) if so, the details thereof and the action taken in the matter;

(d) the cost and quantity of the ration which have been damaged, misplaced in stores and during transportation in each State/UT;

(e) the States where the demand for supply of ration has been increasing every year and the reasons therefor; and

(f) the steps taken to check the misappropriation and alleged smuggling of foodgrains across the borders especially in Jammu and Kashmir?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV : (a) The details of loss/profit incurred by each State/Union Territory against the supply of food-grains under various schemes are not maintained by the Central Government.

(b) and (c) The complaints regarding misuse of foodgrains supplied under PDS including quota earmarked for population below poverty line (BPL) are

referred to State/UTs for appropriate action, as and when they are received, as the responsibility of distribution of foodgrains to the consumers rests with the State Government/UT Administration. No major complaint of misuse of foodgrain has been received. However, in a vast operation like PDS where commodities are distributed through the network of more than 4.51 lakhs Fair Price Shops (FPS) throughout the country to about 16 crore families, some shortcomings here and there cannot be ruled out altogether.

(d) State/UT-wise details of cost and quantity of ration damaged, misplaced in stores and during the transportation are not maintained by the Central Government.

(e) With the increase in population generally the demand for supply of ration has been increasing from all States/UTs.

(f) The Ministry of Home Affairs takes necessary action in consultation with the State authorities concerned to check alleged smugglings of foodgrains across the international borders. TPDS guidelines provide for setting up of Vigilance Committees to check mis-appropriation of PDS foodgrains.

[Translation]

### Deputation of PMF in Bihar

290. SHRI RAGHUVANSH PRASAD SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of companies of Para Military Forces demanded by the Government of Bihar to curb

terrorism and criminals and to maintain law and order;

(b) the number of companies sent by the Union Government there;

(c) the present position of law and order in Bihar and the status of Bihar in respect of crimes; and

(d) the directive given by the Union Government to Government of Bihar for maintaining law and order ?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI) : (a) Government of Bihar has requested for providing 50 coys of Central Para Military Forces for deployment in the State.

(b) The Central Para Military Forces are made available to assist the State Governments to maintain public order. The levels of deployment of these forces depend upon the over all security scenario and availability of Central Para Military Forces. Keeping in view these factors, Central Para Military Forces have also been made available to Government of Bihar. It is however not in public interest to indicate to the details of these forces and their levels of deployment.

(c) On the basis of available information, total cognizable crime (IPC) occurred in Bihar during 1997 were 94576 and 3421 in 1998 (upto May 1998). 224 persons were killed by Naxalites in 1997. During 1997, Ranvir Sena has been found involved in 31 incidents, killing 25 supporters of the Party Unity and Vinod Mishra Groups besides killing 58 persons in Jehanabad in December, 1997. 33 out of 54 districts in Bihar are known for LWE groups presence. Recently, CPML-PWG Groups killed 7 Ranvir Sena Activists in Jehanabad District.

(d) Though no directive as such has been issued to State Government, a number of advisories have been sent to State for maintaining law and order. A number of meetings have also been held with the State Government authorities in this regard.

[English]

#### Hazardous Industries

291. SHRI RAM NARAIN MEENA : Will the Minister of LABOUR be pleased to state :

(a) whether the Government have effective control over the hazardous industries to save the lives of the labourers;

(b) if so, the details thereof; and

(c) if not, the steps taken in this regard?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) to (c) Yes, Sir. The Factories Act, 1948 was amended in 1987 and a separate chapter IV-A regarding provisions relating to 'Hazardous Processes' was inserted with effect from 1.12.87 which provides for constitution of site appraisal committee, compulsory disclosures of information by the Occupier, specific responsibility to the occupier in relation to hazardous process, power of the Central Government to appoint Inquiry Committee, emergency standards, permissible limit of exposure of chemical and toxic substances, workers, participation in safety management and right of workers to warn about imminent danger. These provisions of the Act are being administered by the state governments through their directorates of factories.

[Translation]

#### AIDS Cases in N.E. Region

292. SHRI SURENDRA PRASAD YADAV :

SHRI SHIVRAJ SINGH CHOUHAN :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether, as per the conclusions of the North-Eastern Anthropology Research Institute, Shillong, one-fourth of the total of AIDS patients in the country are in North-Eastern region;

(b) whether the Medical Research Council of India has confirmed this fact;

(c) if so, the details thereof; and

(d) the steps taken or proposed to be taken to check the spreading of this dangerous disease in this region ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) No, Sir.

(b) Does not arise.

(c) Does not arise.

(d) In order to prevent and control the spread of HIV/AIDS in India, a comprehensive programme is currently under implementation throughout the country as a centrally sponsored scheme. The main strategy consists of :-

- Strengthening Programme Management capabilities at Central and State level;
- Creation of Awareness amongst high risk behaviour groups and general public about HIV/AIDS.
- Control of Sexually Transmitted Diseases.
- Promoting Blood Safety and Rational use of Blood through proper licensing of blood bank, and encouraging voluntary blood donation.
- Strengthening capacity for surveillance, diagnosis and
- Clinical Management of HIV/AIDS cases.
- Since, majority of the infections in this region are due to injectible drug use, a harm minimisation programme for intravenous drug users (IDUs) has been launched seeking behaviour change of the drug users. A continuum of Care Project in Manipur for the infected persons which deals with home based and Community Based Care with referral System is in operation. This also includes promotion of condoms for prevention of transmission from the drug users to their spouses.

#### Arrears due to Sugarcane Growers

293. SHRI VIRENDRA VERMA : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) the total amount outstanding dues of sugarcane growers against the sugar mills, State-wise mill-wise;

(b) the time by which the said amount is outstanding;

(c) the action taken, or proposed to be taken by the Government to make timely payment of these arrears in each State;

(d) whether fifteen per cent interest is payable on cost of sugarcane after fifteen days of the supply as per sugarcane Control Order 1966; and

(e) if so, the amount of interest paid till date in compliance to the said order ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) and (b) As per the information received from the sugar factories, a statement showing state-wise, mill-wise amount of outstanding dues

of sugarcane growers for the season 1997-98 as on 31.08.1998 is enclosed.

(c) to (e) The Sugarcane (Control) Order 1966 issued by the Central Government provides that the sugar mills should pay the agreed price within 14 days from the date of delivery of sugarcane by the cane growers. Where there is a delay in making payment, interest @ 15% per annum should be paid for the period of delay beyond 14 days. In the cane price arrears statements for the season 1997-98 furnished by the sugar mills no amount towards the payment of interest has been shown.

Responsibility for ensuring timely payments of cane price dues by sugar mills lies with the State Governments which have the necessary powers and fields agencies to enforce such payments. The Central Government on its part has been advising the State Governments from time to time to expedite clearance of cane price arrears. This apart, from time to time, the Central Government have also been taking measures such as increase in Statutory Minimum Price of Sugarcane, Buffer Stocking of sugar, commercial exports of freesale sugar and incentives in the form of higher freesale quota for maximising sugar production during early and late parts of the crushing with a view to rendering assistance to the sugarcane growers in the matter of clearance of cane price dues by the factories.

#### Statement

State wise Mill wise Amount of Outstanding dues of Sugarcane Growers for the Season 1997-98 as on 31.1.98.

		NIC -FCS Group (Fig. In Lakh Rs.)	
Season : 1997-98		Run Date : 27/11/98	Fortnight Ending : 31/08/98
Sl. No.	Plan Code	Factory Name	Balance Outstanding
1	2	3	4
<b>Punjab and Public</b>			
1.	00101	Gurdaspur	1.38
2.	00102	Zira	0.35
3.	34201	Mukerian	149.18
4.	36001	Baba Bakala	0.00
Sub Total Public			150.91
<b>Punjab and Co-operative</b>			
1.	00201	Batala	0.00

1	2	3	4
2.	00301	Fazilka	212.39
3.	00401	Morinda	0.00
4.	00501	Bhogpur	0.00
5.	00601	Nawanshahr	263.50
6.	00701	Patiala	0.00
7.	00801	Budhewal	0.00
8.	31601	Seron	14.48
9.	31901	Nakodar	6.90
10.	33201	Jagraon	0.00
11.	33301	Budhlada	0.00
12.	33501	Ajnala	0.00
13.	33701	Faridkot	0.00
14.	42001	Dasuya	192.99
Sub Total Co-operative			690.26
<b>Punjab and Private</b>			
1.	00901	Dhuri	0.23
2.	01001	Phagwara	0.00
3.	42201	Patran	0.00
4.	42301	Amloh	0.00
Sub Total Private			0.23
Total Punjab			841.40
<b>Haryana and Co-operative</b>			
1.	01101	Rohtak	7.52
2.	01201	Panipat	1.44
3.	01301	Karnal	0.00
4.	01401	Sonepat	3.50
5.	01501	Shahbad	0.00
6.	01601	Palwal	0.00
7.	01701	Jind	0.00
8.	33801	Kaithal	0.00
9.	33901	Meham	31.85
10.	34101	Bhuna	134.16
Sub Total Co-operative			178.47

1	2	3	4
<b>Haryana and Private</b>			
1.	01801	Yamunanagar	0.35
2.	37701	Naraingarh	0.00
3.	42202	Bhadson	0.00
Sub Total Private			0.35
Total Haryana			178.82
<b>Rajasthan and Public</b>			
1.	01901	Sri Ganganagar	366.11
Sub Total Public			366.11
<b>Rajasthan and Co-operative</b>			
1.	02001	Keshoripatan	0.00
Sub Total Co-Operative			—
<b>Rajasthan and Private</b>			
1.	02101	Bhupalsagar	0.00
Sub Total Private			—
Total Rajasthan			366.11
<b>West UP and Public</b>			
1.	02201	Mohiuddinpur	227.28
2.	02202	Sakhoti Tanda	0.00
3.	02203	Meerut	408.35
4.	02204	Buland Shahr	313.49
5.	02205	Saharanpur	0.00
6.	02206	Rohana Kalan	258.97
7.	02207	Doiwala	171.64
Sub Total Public			1379.73
<b>West UP and Co-Operative</b>			
1.	02301	Bagpat	0.00
2.	02401	Ramala	334.27
3.	02501	Annoopshahr	0.00
4.	02601	Sarsawa	182.11
5.	02701	Nanauta	0.00
6.	02801	Morna	0.00
Sub Total Co-operative			516.38

1	2	3	4
<b>West UP and Private</b>			
1.	02901	Daurala	0.00
2.	02902	Mawana	0.00
3.	03001	Deoband	0.00
4.	03101	Iqbalpur	0.00
5.	03201	Lhaksar	0.00
6.	03301	Khatauli	1.21
7.	03401	Mansurpur	0.00
8.	03501	Shamli	0.00
9.	03601	Modinagar	104.85
10.	03701	Simbhaoli	0.00
11.	35201	Titawi	0.00
12.	35301	Aguta	0.00
13.	47701	Todarpur	0.00
14.	48701	Una	0.00
<b>Sub Total Private</b>			<b>106.06</b>
<b>Total West UP</b>			<b>2002.17</b>
<b>Central UP and Public</b>			
1.	02208	Bijnor	523.23
2.	02209	Amroha	134.43
3.	02210	Rampur	0.00
4.	02211	Bareilly	0.00
5.	02212	Mahoili	168.18
6.	02213	Hardoi	182.86
7.	03801	Chhata	199.76
8.	03901	Chandpur	0.00
9.	04001	Kichha	0.08
10.	04101	Experimental	0.00
<b>Sub Total Public</b>			<b>1208.54</b>
<b>Central UP and Co-operative</b>			
1.	04201	Gajraula	0.00
2.	04301	Bilaspur	27.35
3.	04401	Bazpur	0.00

1	2	3	4
4.	04501	Nadehi	0.00
5.	04601	Sitarganj	0.00
6.	04701	Gadarpur	0.08
7.	04801	Harduaganj	234.08
8.	04901	Bisalpur	451.12
9.	05001	Majhola	294.82
10.	05101	Puranpur	518.03
11.	05201	Kaimganj	0.00
12.	05301	Badaun	203.50
13.	05401	Tilhar	0.00
14.	05501	Belrayan	0.00
15.	05601	Sampurannagar	0.00
16.	05701	Semikhhera	0.00
17.	31701	Powayan	562.10
18.	32901	Najibabad	213.98
<b>Sub Total Co-Operative</b>			<b>2505.06</b>
<b>Central UP and Private</b>			
1.	05801	Dhampur	853.58
2.	05803	Asmoli	0.00
3.	05901	Seohara	0.00
4.	06001	Rajaka Sahaspur	258.64
5.	06101	Kashipur	0.24
6.	06102	Pilibhit	0.61
7.	06201	Rosa	0.00
8.	06301	Gola	0.00
9.	06401	Aira	0.00
10.	06501	Paliakalan	522.98
11.	06601	Baheri	797.65
12.	06701	Neoli	95.64
13.	06801	Hargaon	0.00
14.	31801	Ghatampur	206.39
15.	34501	Dhanaura	396.79
16.	36101	Venus	0.00

1	2	3	4
17.	47501	J K Sugar	0.00
18.	47801	Bundki	0.00
19.	48501	Rupapur	0.00
Sub Total Private			3132.52
Total Central UP			6846.12
<b>East UP and Public</b>			
1.	02214	Barabanki	220.53
2.	02215	Burhwal	168.56
3.	02216	Jarwal	342.70
4.	02217	Pipraich	118.95
5.	02218	Ghughli	232.89
6.	02219	Siswabazar	28.16
7.	02220	Khadda	54.12
8.	02221	Lakshmiganj	85.99
9.	02222	Ramkola (Corp)	24.64
10.	02223	Bhatni	146.51
11.	02224	Chittauni	260.88
12.	02225	Munderwa	89.30
13.	06901	Nandganj	222.18
14.	06902	Daryapur	82.99
Sub Total Public			2078.40
<b>East UP and Co-operative</b>			
1.	07001	Nanpara	188.28
2.	07101	Kashi	277.00
3.	07201	Rasra	0.00
4.	07301	Sethian	0.00
5.	07401	Ghosi	352.23
6.	07501	Sultanpur	0.00
7.	07601	Mahmudabad	0.00
Sub Total Co-operative			817.51
<b>East UP and Private</b>			
1.	03002	Ramkola	0.00
2.	03702	Chilwaria	228.66

1	2	3	4
3.	05802	Rauzagaon	0.00
4.	07701	Anandnagar	0.00
5.	07702	Khallilabad	0.00
6.	07801	Sardarnagar	0.00
7.	07901	Captainganj	0.00
8.	08001	Padrauna	249.23
9.	08002	Kathkuiyan	381.18
10.	08003	Gauribazar	0.00
11.	08101	Seorahi	0.00
12.	08201	Baitalpur	235.64
13.	08301	Deoria	133.00
14.	08401	Pratappur	0.00
15.	08501	Walterganj	0.00
16.	08502	Basti	0.00
17.	08601	Biswan	0.00
18.	08701	Ratna	315.06
19.	08801	K.M. Sugar	0.00
20.	08901	Balrampur	189.17
21.	09001	Tulsipur	0.00
22.	09101	Nawabganj	320.55
23.	09201	Babhnan	0.00
24.	41901	Ramgarh	140.21
25.	47601	Oswal Overseas	0.00
26.	48001	Maizapur	0.00
Sub Total Private			2192.70
Total East UP			5088.61
<b>Madhya Pradesh and Co-operative</b>			
1.	09301	Morena	3.00
2.	09401	Barlai	0.00
3.	09501	Navalnagar	69.14
Sub Total Co-operative			72.14
<b>Madhya Pradesh and Private</b>			
1.	09601	Dabra	0.00

1	2	3	4
2.	09701	Dalanda	0.00
3.	09801	Mehidpur	0.00
4.	09901	Sehore	331.41
5.	10001	Jaora	0.00
6.	37201	Khalbujurg	0.00
Sub Total Private			331.41
Total Madhya Pradesh			403.55
<b>South Gujarat and Co-operative</b>			
1.	10101	Bardoli	0.00
2.	10201	Madhi	0.00
3.	10301	Chalthan	0.00
4.	10401	Sayan	0.00
5.	10501	Mahuva	44.31
6.	10601	Paniari	234.20
7.	10701	Gandevi	0.00
8.	10801	Maroli	0.00
9.	10901	Valsad	0.00
10.	11101	Kamrej	0.00
11.	32101	Vataria	0.00
12.	35701	Amod	0.00
13.	40901	Dharikheda	0.00
14.	41101	Kosamba	0.00
Total South Gujarat			278.51
<b>Saurashtra and Co-operative</b>			
1.	11001	Kodinar	28.95
2.	11201	UNA	17.89
3.	11301	Talala	0.00
4.	11401	Talaja	0.00
5.	11501	Palaj	0.00
6.	11601	Dhoraji	0.00
Total Saurashtra			46.64
<b>South Maharashtra and Co-operative</b>			
1.	14801	Shriram	0.00

1	2	3	4
2.	14901	Krishna	0.00
3.	15001	Bhuinj	5.10
4.	15101	Marali	0.00
5.	15201	Sahyadri	0.00
6.	15301	Shendre	0.00
7.	15401	Sangli	0.00
8.	15501	Walwa	0.00
9.	15601	Vishwas	0.00
10.	15701	Hutatma	183.55
11.	15801	Atpadi	145.46
12.	15901	Nagewadi	0.00
13.	16001	Mahankali	0.00
14.	16101	Warana	0.00
15.	16201	Ichalkaranji	0.00
16.	16301	Kumbhikesari	0.00
17.	16401	Bidri	0.00
18.	16501	Bhogawati	2.02
19.	16601	Shirol	0.00
20.	16701	Daulat	0.00
21.	16801	Gadhinglaj	0.00
22.	16901	Kagal	0.00
23.	17001	Asurle	0.00
24.	17201	Hupari	0.00
25.	33601	Tasgaon	0.00
26.	35901	Jeur	0.00
27.	38101	Sukale	0.00
28.	38401	Ajara	62.67
29.	39401	Tippeahalli	0.00
Sub Total Co-operative			724.15
<b>South Maharashtra and Private</b>			
1.	17901	Phaltan	0.00
2.	18001	Kolhapur	0.00
Sub Total Private			-
Total South Maharashtra			398.00

1	2	3	4	1	2	3	4
<b>North Maharashtra and Co-operative</b>				33.	21301	Jamani	0.00
1.	18101	Gangapur	0.00	34.	32001	Wain Ganga	0.00
2.	18201	Sillod	0.00	35.	32201	Balaji	0.00
3.	18301	Kannad	0.00	36.	32301	Golegaon	0.00
4.	18401	Parsoda	0.00	37.	35101	Phulambri	0.00
5.	18501	Paithan	0.00	38.	35601	Majalgaon	0.00
6.	18601	Terna	111.36	39.	35801	Bodegaon	0.00
7.	18701	Naldurg	121.87	40.	36201	Mangraul	0.00
8.	18801	Kalambar	0.00	41.	36501	Chopda	0.00
9.	18901	Shankar Nagar	0.00	42.	38301	Sindkheda	0.00
10.	19001	Panzarakhan	0.00	43.	40101	Mundkhed	0.00
11.	19101	Satpuda	0.00	<b>Total North Maharashtra</b>			<b>686.27</b>
12.	19201	Jijamata	0.00	<b>Cent. Maharashtra and Co-operative</b>			
13.	19301	Pusad	0.00	1.	11701	Girna	0.00
14.	19401	Dongarkada	0.00	2.	11801	Niphad	0.00
15.	19501	Pathri	107.55	3.	11901	Karamveer	0.00
16.	19601	Basmathnagar	0.00	4.	12001	Materwadi	0.00
17.	19701	Ambajogai	161.20	5.	12101	Palse	17.15
18.	19801	Georai	0.00	6.	12201	Vithewadi	172.46
19.	19901	Kada	0.00	7.	12301	Sanjivani	0.00
20.	20001	Gajanan	0.00	8.	12401	Kopergaon	0.00
21.	20101	Kasoda	0.00	9.	12501	Ganeshnagar	0.00
22.	20201	Faizpur	160.39	10.	12601	Ashoknagar	0.00
23.	20301	Bhoras	0.00	11.	12701	Pravarannagar	0.00
24.	20401	Sanjay	0.00	12.	12801	Rahuri	0.00
25.	20501	Shirpur	0.00	13.	12901	Shrigonda	0.00
26.	20601	Samarth	23.90	14.	13001	Sangamner	0.00
27.	20701	Jalna	0.00	15.	13101	Bhende	0.00
28.	20801	Nalegaon	0.00	16.	13201	Vridheswar	134.89
29.	20901	Manjara	0.00	17.	13301	Jagadamba	0.00
30.	21001	Killari	0.00	18.	13401	Sonar	0.00
31.	21101	Dhamangaon	0.00	19.	13501	Parner	0.00
32.	21201	Mauda	0.00	20.	13601	Nira	0.00



1	2	3	4
21.	13701	Malegaon	0.00
22.	13801	Bhavaninagar	0.00
23.	13901	Theur	0.00
24.	14001	Patas	0.00
25.	14101	Junnar	0.00
26.	14201	Akluj	0.00
27.	14301	Sadashivnagar	0.00
28.	14401	Kumathe	0.00
29.	14501	Gursale	0.00
30.	14601	Vairag	144.70
31.	14701	Bhima	0.00
32.	33101	Indapur	0.00
33.	34001	Rajgad	0.00
34.	35301	Agasti	0.00
35.	35501	Sant Dhamaji	62.11
Sub Total Co-Operative			1217.58
<b>Cent. Maharashtra and Private</b>			
1.	17101	Ravalgaon	0.00
2.	17301	Changdeo	0.00
3.	17401	Belapur	0.00
4.	17701	Malinagar	0.00
5.	17801	Pandurang	0.00
Sub Total Private			—
Total Cent. Maharashtra			531.31
<b>North Bihar and Public</b>			
1.	21401	Garaul	0.00
2.	21402	Ryam	0.00
3.	21403	Lohat	0.00
4.	21404	Sakri	0.00
5.	21405	Samastipur	0.00
6.	21406	Banmankhi	0.00
7.	21407	Lauriya	0.00
8.	21408	Sugauli	0.00

1	2	3	4
9.	21409	Motipur	0.00
10.	21410	Mirganj	0.00
11.	21411	Siwan	0.00
12.	21412	New Savan	0.00
Sub Total Private			—
<b>North Bihar and Private</b>			
1.	08004	Marhowrah	0.00
2.	21501	Hassanpur	0.00
3.	21601	Bagaha	0.00
4.	21701	Harinagar	37.81
5.	21801	Narkatiaganj	0.00
6.	21901	Majhulia	0.00
7.	22001	Chanpatia	132.85
8.	22002	Barachakia	0.00
9.	22101	Motihari	257.95
10.	22201	Sasamusa	145.24
11.	22301	Gopalganj	9.97
12.	22401	Sidhwalia	29.47
13.	22501	Righa	0.00
14.	22601	Pachrukhi	0.00
Sub Total Private			613.29
Total North Bihar			613.29
<b>South Bihar and Public</b>			
1.	21413	Bihta	0.00
2.	21414	Warisaliganj	0.00
3.	21415	Guraru	0.00
Total South Bihar			—
<b>Assam and Public</b>			
1.	22701	Chargola	0.00
Sub Total Public			—
<b>Assam and Co-operative</b>			
1.	22801	Baruabamungaon	0.00
2.	22901	Nowgong	0.00
Sub Total Co-operative			—
Total Assam			—

1	2	3	4
<b>Andhra Pradesh and Public</b>			
1.	23601	Shakarnagar	0.00
2.	23602	Zaheerabad	0.00
3.	23603	Miryalguda	0.00
4.	23604	Hindupur	0.00
5.	23605	Metpalli	0.00
6.	23606	Seethanagaram	0.00
7.	23607	Bobbili	0.00
8.	23608	Medak	0.00
9.	23609	Laichaypata	0.00
10.	42601	Nindra	848.63
Sub Total Public			848.63

<b>Andhra Pradesh and Co-operative</b>			
1.	23701	Nizamabad	0.00
2.	23801	Amdalavalsa	0.00
3.	23901	Chodavaram	0.00
4.	24001	Anakapalle	0.00
5.	24101	Etikoppaka	0.00
6.	24201	Thandava	0.00
7.	24301	Vijayarama	0.00
8.	24401	Palakol	0.00
9.	24501	Bhimadole	0.00
10.	24601	Hanuman	0.00
11.	24701	Palair	74.33
12.	24801	Cuddapah	0.00
13.	24901	Nandyal	0.00
14.	25001	Nagarjuna	0.00
15.	25101	Tenali	0.00
16.	25201	Kovur	0.00
17.	25301	Chittoor	0.00
18.	25401	Tirupati	76.08
Sub Total Co-operative			150.41

<b>Andhra Pradesh and Private</b>			
1.	25501	Chagalllu	0.00

1	2	3	4
2.	25601	Tanuku	0.00
3.	25602	Tadauvai	0.00
4.	25701	Kirlampudi	0.00
5.	25801	Samalkot	0.00
6.	25901	Chelluru	0.00
7.	26001	Vuyyuru	0.33
8.	26101	Lakshmpuram	1.52
9.	34301	Kallur	0.00
10.	34401	Nayudupeta	105.46
11.	34901	Kumarantham	0.00
12.	44601	NCS Gayatri	0.00
Sub Total Private			107.31
Total Andhra Pradesh			1106.35

<b>Karnataka and Public</b>			
1.	26201	Mandya	3.73
2.	26301	Gangavati	0.00
3.	26401	Bhadravati	0.00
Sub Total Public			3.73

<b>Karnataka and Co-Operative</b>			
1.	26501	Pandavapura	0.00
2.	26601	Nipani	0.00
3.	26701	Sankeshwar	0.00
4.	26801	Malaprabha	0.00
5.	26901	Chikodi	122.75
6.	27001	Raibag	0.00
7.	27101	Gokak	0.00
8.	27201	Kampil	0.00
9.	27301	Gauribidanur	14.75
10.	27401	Bidar	0.00
11.	27501	Vanivilasa	74.12
12.	27601	Bhadra	2.93
13.	27701	K. R. Nagar	0.00
14.	27801	Haveri	0.00

1	2	3	4
15.	27901	Hemavati	0.00
16.	28001	Brahmawar	0.00
17.	32501	Aland	0.12
18.	35401	Bijapur	0.00
Total Co-operative			214.67

**Karnataka and Private**

1.	17200	Sameerwadi	0.00
2.	28101	Chamundeswari	549.28
3.	28201	Munirabad	0.00
4.	28301	Shimoga	0.00
5.	28401	Ugarkhurd	0.00
6.	28501	Hospet	0.00
7.	28601	Siruguppa	107.64
8.	28701	Davengere	0.24
9.	28801	Kollegal	0.00
10.	30902	Bas	282.68
Sub Total Private			939.84
Total Karnataka			1158.24

**Tamil Nadu and Public**

1.	28901	Thanjavur	0.00
2.	28902	Perambalur	0.00
3.	28903	Madura	94.45
Sub Total Public			94.45

**Tamil Nadu and Co-operative**

1.	29001	Mayaladuthurai	199.99
2.	29101	Ambur	172.37
3.	29201	Vellore	0.00
4.	29301	Tirupattur	482.29
5.	29401	Kallakurichi	744.35
6.	29501	Ulundurpet	890.33
7.	29601	Madurantakam	0.00
8.	29701	Tiruttani	0.00
9.	29801	Salem	377.24

1	2	3	4
10.	29901	Dharmapuri	0.00
11.	30001	Amaravathi	516.20
12.	30101	Alanganallur	0.00
13.	33001	Sethiathope	0.00
14.	33401	Cheyyar	0.00
15.	35001	Alapuram	890.29
Sub Total-Co-operative			4273.06

**Tamil Nadu and Private**

1.	25802	Pugalur	221.58
2.	28602	Lalgudi	24.97
3.	30201	Thiru Arooran	0.00
4.	30202	Thirumandakudi	0.00
5.	30301	Cauvery	138.07
6.	30401	Nellikuppam	226.47
7.	30501	Villupuram	0.00
8.	30601	Aruna	0.00
9.	30701	Ponni	316.26
10.	30801	Sakthi	0.00
11.	30802	Shivganga	0.00
12.	30901	Bannari-Amman	252.99
13.	32601	Dharani	252.82
14.	32603	Pollur	626.42
15.	32801	Rajshree	0.00
16.	43501	Palayseevaram	0.00
Sub Total Private			2059.58
Total Tamil Nadu			6427.09

**Kerala and Co-operative**

1.	31201	Mannam	0.00
2.	31301	Chittur	0.00
Sub Total Co-operative			-

**Kerala and Private**

1.	31401	Tiruvalla	0.00
Sub Total Private			-
Total Kerala			-

**Orissa and Co-operative**

1.	23001	Aska	0.44
2.	23101	Bargarh	0.00
3.	32401	Nayagarh	0.00
4.	32701	Badamba	0.00
Sub Total Co-operative			0.44

1	2	3	4
<b>Orissa Private</b>			
1.	23201	Rayagada	
2.	30702	Deogaon	0.00
3.	30803	Dhenkanal	0.00
4.	36401	Dharamgarh	0.00
Sub Total Private			—
Total Orissa			0.44
<b>West Bengal and Public</b>			
1.	23301	Ahmedpur	0.00
Sub Total Public			—
<b>West Bengal and Private</b>			
1.	23401	Plassey	0.00
Sub Total Private			—
Total West Bengal			—
<b>Nagaland and Public</b>			
1.	23501	Dimapur	0.00
Sub Total Public			—
Total Nagaland			—
<b>Pondicherry and Co-operative</b>			
1.	31001	Pondicherry	0.00
Sub Total Co-operative			—
<b>Pondicherry and Private</b>			
1.	31101	New Horizon	0.24
Sub Total Private			0.24
Total Pondicherry			0.24
<b>Goa and Co-operative</b>			
1.	31501	Tiska	0.00
All India Total			26974.16

#### Import of Fertilizer

294. SHRI RAMPAL SINGH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government propose to import fertilizers from Bulgaria or any other country;

(b) whether these countries are also willing to set up joint ventures in the fertilizer sector;

(c) if so, the details thereof; and

(d) the decision taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR A.K. PATEL):

(a) to (d) In the 12th Session of the Bulgarian-Indian Joint Commission on Economic Scientific and Technical Cooperation held in Sofia, Bulgaria on September 23-25, 1998 the Indian delegation expressed their interest in obtaining supply of chemical fertilizers from Bulgaria as well as the establishment of joint ventures. Both sides have agreed on establishment of contacts between Bulgarian manufacturers of fertilizers and the Indian trading companies in the public sector i.e. M.M.T.C. Ltd., State Trading Corporation (STC) and Project Equipment Corporation (PEC).

2. Besides Bulgaria, Oman and Iran are two countries which have been pursuing proposals for setting up of Joint Ventures with Indian fertilizer companies/cooperatives. These are at different stages of consideration.

3. Amongst fertilizers, urea is the only fertilizer which is imported on Government account. The imports are made through designated canalising agencies which invite bids through tenders. In the past, urea imports have been made from the CIS countries, Arabian Gulf countries, Libya, Iran, Romania, Indonesia and Bangladesh etc. The imports of other decontrolled fertilizers, namely, DAP and MOP have been decanalised with effect from September '92 and June '93 respectively. These are made on the private trade account.

#### Cancer Patients

295. SHRI ADITYANATH :

DR. ASHOK PATEL :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the number of cancer patients has been increasing despite availability of sophisticated medical facilities and spread of awareness about cancer;

(b) if so, the reasons therefor;

(c) whether the Government are contemplating to initiate any special scheme to affectively control of this deadly disease; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) There is a small increase in the overall incidence rate of cancer as per the data available from population based cancer registry under the National Cancer Registry Programme of MCMR.

(b) It is due to the increase in life expectancy at Birth and changes in the life style.

(c) and (d) The Government of India is strengthening the existing schemes of :

1. Regional Cancer Centres.
2. Development of Oncology Wings in Medical Colleges.
3. Installation of Cobalt-60 Teletherapy Unit.
4. District Cancer Control Programme.
5. Financial assistance to NGOs for awareness and early detection of cancer as provided under National Cancer Control Programme.

#### Allotment of LPG Agencies

296. SHRI ANUPLAL YADAV :

SHRI K.C. KONDAIAH

SHRI MULLAPALLY RAMACHANDRAN :

SHRI PRABHU DAYAL KATHERIA :

SHRI JUAL ORAM :

SHRI RAM TAHAL CHAUDHARY :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of LPG agencies allotted during 1995, 1996 and 1997 separately, State-wise;

(b) the number out of these agencies allotted to SCs/STs, Statewise;

(c) the number of applications still pending for allotment of such agencies, State-wise;

(d) the steps proposed to be taken by the Government for clearance; and

(e) the number and locations of such agencies proposed to be allotted in Bihar, Karnataka, Orissa and Kerala during 1998-99?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (e) Information is being collected and will be laid on the Table of the House.

[English]

#### Agricultural Labour

297. SHRI V.V. RAGHAVAN : Will the Minister of LABOUR be pleased to state :

(a) whether the Government have given up the proposal for enacting a Central Legislation to protect the interests of the agricultural labourers in the country; and

(b) if not, the present position of the proposal?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) No, Sir.

(b) A proposal for enacting a Central Legislation to protect the interest of the agricultural labourers in the country is at the stage of consultation with various Ministries/Departments.

#### Permission for Combination of Anti-T.B. Drugs

298. SHRIMATI NISHA CHAUDHARY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have issued a Gazette Notification under Drugs & Cosmetics Act, 1940 and Rule 1945 for not allowing certain combinations of Anti-T.B. drugs;

(b) if so, the details thereof;

(c) whether the Government have allowed specific permission/No objection to certain favourites in violation of the law;

(d) if so, the reasons therefor; and

(e) the extent to which unintended profit occurred to such manufacturers due to this and violation of the said Rule; and

(f) the reaction of the Government thereto ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Yes, Sir.

(b) The combinations of Pyrazinamide with Rifampicin and INH allowed as per recommended daily dose are as given below :-

Drugs	Minimum	Maximum
1. Rifampicin	450 mg.	600 mg.
2. INH	300 mg.	400 mg.
3. Pyrazinamide	1000 mg.	1500 mg.

The following fixed dose combination (FDCs) of Ethambutol with INH are also allowed:-

INH.	Ethambutol
200 mg.	600 mg.
300 mg.	800 mg.

(c) to (f) The Government has given its No objection to the Fixed dose combinations (FDCs) of the four anti-tubercular drugs provided these are within minimum and maximum daily dose requirement as stipulated under the respective Notifications and further the licence is granted by the State licensing authority only when the same meets with the bioavailability criteria.

However, State Governments have been intimated that the Government is reviewing and streamlining such combinations in view of the recent maximum and minimum dose requirement stipulated for FDCs of four anti-tubercular drugs by the World Health Organisation.

#### Exclusion of Netaji's name from War Monger's List

299. SHRI SRIRAM CHAUHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Orissa High Court in its landmark judgement had directed to exclude the name of Netaji Subhas Chandra Bose from the list of war mongers;

(b) if so, the action being taken by the Government in wake of the said judgement; and

(c) the reasons for remaining the name of Netaji Subhas Chandra Bose in the list of war mongers even after getting the independence ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Yes, Sir.

(b) and (c) The matter is under consideration.

#### Elderly Persons in India

300. DR. SUGUNA KUMARI CHELLMELA :

SHRI CHADA SURESH REDDY :

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the number of adolescents and elderly persons in the country as per recent report of the United Nations Population Fund;

(b) the steps proposed by the Government to create more jobs to accommodate young workers to reduce unemployment; and

(c) the measures taken to provide social security, financial aid and adequate medical facilities to elderly people?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (c) The information is being collected and will be placed on the Table of the House.

#### National Blood Transfusion Council

301. SHRI R.S. GAVAL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government propose to provide more implementation authority to National Blood Transfusion Council;

(b) if so, the details thereof;

(c) the number of persons contracted AIDS through blood transfusion;

(d) the salient features of the draft National Blood Policy; and

(e) the steps taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) The National Blood Transfusion Council which has been set up as a result of Hon'ble Supreme Court Judgement will over-see and coordinate the functioning of blood transfusion services. National AIDS Control Organisation would function as facilitator in the Programme.

(c) As on 31st October, 1998 out of 6609 full blown AIDS cases, 538 (8.14%) were through blood transfusion.

(d) and (e) The objective of the Draft National Blood Policy is to plan for development of nation-wide system in order to ensure easily accessible and adequate supply of safe and quality blood and components for all irrespective of economic or social status. The Policy would aim to improve the quality of blood transfusion services through a comprehensive and total management approach. The Draft National Blood Policy aims at the following strategy for providing safe blood and blood products;

i) Strengthening the National Blood Transfusion Services making it an integral part of the health care system.

- ii) Ensuring adequate supply of blood to all blood centres.
- iii) Ensuring safety of blood and blood products.
- iv) Developing facilities for production of components.
- v) Developing and strengthening facilities for Plasma Fractionation;
- vi) Strengthening quality control of blood and blood products.
- vii) Undertaking research on Blood Transfusion Services operations to improve safety, efficacy in supply of blood.
- viii) Developing and strengthening effective management, monitoring and evaluation of the Blood Transfusion Services.

#### Import of Life Saving Drugs

302. SHRI NADENDLA BHASKAR RAO : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

- (a) the total value of life saving drugs imported during 1996-97;
- (b) the names of the countries from which these drugs have been imported; and
- (c) the steps being taken by the Government to produce these drugs in the country?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL): (a) to (c) All the bulk drugs expecting very few are under OGL and can be imported freely as per the Import Policy. During the year 1996-97 Bulk Drugs for value of Rs. 1310 Crores and finished drugs for value of about Rs. 225 crores were imported into the country. Drugs and Pharmaceuticals are being imported into the country from Germany, Belgium, USA, UK, China, Switzerland, Hong Kong, Italy, France, Japan, Sweden, Australia, Hungary etc. To encourage production in the country, industrial licensing for all bulk drugs and formulations cleared by the Drug Controller General of India and all their intermediates have been abolished except in very few cases. Moreover, foreign investment above 51% would be considered if the bulk drugs and their intermediates are manufactured from the basic stage.

#### Investments by Multi-National Companies

303. SHRIMATI SURYAKANTA PATIL : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

- (a) whether the Multi-National Companies have proposed to invest for creating infrastructure facilities in the fertilizer sector both in public and private sectors;
- (b) if so, the details of the offers received by the Government in this regard; and
- (c) the efforts made by the Government to tap such resources and install the latest technology in the fertilizer sector ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL):

(a) to (c) No proposals have been received from Multi-National Companies for creating infrastructure facilities in the fertilizer sector. As regards new fertilizers projects, no licence is normally required for setting up a fertilizer plant as per the Industrial Policy Resolution issued by the Government on 27.7.91. As per available information, the following 'foreign companies' are considering investment in proposed major fertilizer plants in the country as indicated below :-

1. UNOCAL Bharat Limited (a wholly owned subsidiary of UNOCAL, U.S.A.) In Paharpur Fertilizers & Chemicals Ltd., Haldia, West Bengal.
2. Haldor Topsoe AS (HTAS), Denmark in South India Fertilizers & Chemicals Industries Ltd., Visakhapatnam, Andhra Pradesh.
3. Quantam Industrial Partners, U.S.A. and KRUPP-UHDE of Germany, in Oswal Asia Fertilizers Ltd., Sangrur, Punjab.

Such investments are governed by the procedure prescribed for foreign investment in the country and the choice of technology is to be made by the entrepreneur.

#### Resentment of CISF

304. SHRI SATNAM SINGH KAINTH : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether the Government are aware that there is large scale resentment in the Central Industrial Security Force due to the interference and advise of a Tannik to Director General of Central Industrial Security Force regarding recruitment, posting and transfer of staff and officers;

(b) if so, the reasons for such advise and interference in Para-Military Force of the Union Government; and

(c) the steps proposed to be taken by the Government to remedy the situation ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) The Government is not aware of any such situation, prevailing in the CISF in matters relating to recruitment, postings and transfer of staff and officers of the CISF.

(b) Does not arise.

(c) Does not arise.

#### Child Labour in Andhra Pradesh

305. SHRIMATI LAKSHMI PANABAKA : Will the Minister of LABOUR be pleased to state :

(a) whether the Andhra Pradesh top in the list of child labour;

(b) if so, whether the Government of Andhra Pradesh has prepared any concrete programme in this regard;

(c) if so, whether World Bank is helping the Government of Andhra Pradesh in integrated child development service;

(d) the steps being taken to reduce the child labour in the State; and

(e) if not, the reasons therefor ?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) to (c) Yes, Sir.

(d) Government has taken a series of steps for elimination child labour working in hazardous occupations. Under the Child Labour (Prohibition & Regulation) Act, 1986 employment of children is prohibited in certain occupations/processes listed in the schedule to the Act. Apart from legal measures, Government has taken steps for withdrawal and rehabilitation of child labour working in hazardous occupations through the scheme of National Child Labour Projects. Under the scheme, special schools have been set up with provision for non-formal education, vocational training, nutrition health care, stipend etc. So far, 20 projects have been sanctioned for coverage of 43,550 children working in hazardous occupations.

(e) Does not arise.

[English]

#### Creation of Districts

306. SHRI DADA BABURAO PARANJPE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware that formation of several districts in Madhya Pradesh by the State Government have created a lot of resentment among the people;

(b) if so, the reaction of the Government in this regard;

(c) whether the Union Government intend to intervene in the matter so that formation of the said districts are completed properly; and

(d) if not, the reasons thereof ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) It is essentially for the State Governments to take a decision in the matter of creation of new districts within their respective territory. The Central Government is not involved in the exercise.

[English]

#### Increase in Militant Activities

307. SHRI G. GANGA REDDY :

SHRI M. RAJIAH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether militant activities are increasing in Himachal Pradesh (Chamba), Jammu and Kashmir and North Eastern States;

(b) if so, the reasons therefor ?

(c) the causes of intelligence failure and lack of success in counter insurgency operations; and

(d) the steps proposed to be taken by the Union Government to combat insurgency ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) There has been a decrease in the number of militancy related incidents in Jammu and Kashmir. In Himachal Pradesh only one major militancy related incident took place this year. In the North East while there has been a decrease in militancy related activities in Nagaland and Manipur, the number of incidents have increased in Assam and Tripura due to increased militant action against civilians in these two states, who are soft targets.



[Translation]

**Import of Palmolein**

308. SHRI A.F. GOLAM OSMANI :

SHRI MAGANTI BABU :

DR. T. SUBBARAMI REDDY :

SHRI SUBRATA MUKHERJEE :

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) the total quantity of Palmolein and Soyabean oil imported August to October, 1998;

(b) the total expenditure involved in importing these oil brands;

(c) whether even after importing of huge quantity of Palmolein and other brands these are not available in the market;

(d) if so, the reasons therefor;

(e) the present demand of Palmolein and Soyabean oil and the steps the Government propose to take to meet the shortage of edible oil; and

(f) the facts of discussion organised by the Mahila Dakshita Samity regarding mixing of argemone with mustard seeds?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) and (b) Based on the returns received from the importers till date, approximately 3.63 lakh MT of RBD Palmolein and 1.36 Lakh MT of Soyabean Oil was imported in the country during August to October, 1998. Out of this, 97,408 MT of RBD Palmolein was imported by the STC on Government Account for the PDS at the total CIF value of Rs. 283.19 crores.

(c) and (d) The availability of imported edible oils in the market is reasonably good.

(e) The demand of edible oils for the oil year 1998-99 (November-October) is projected around 82 lakh MT. The shortfall in supply from the domestic sources will be met by import of edible oils which has already been liberalised by the Government.

(f) The discussions organised by the Mahila Dakshita Samity was mainly on the general increase in the prices in which the question of probable suspects,

who mixed argemone with mustard seeds, was also raised.

**Expert Views on Food Security**

309. SHRI LAKSHMAN SINGH :

DR. T. SUBBARAMI REDDY :

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) whether food security experts have pointed out that Vegetables Onion, Patato and Salt crisis going through roof was caused by market manipulation rather than real shortage;

(b) if so, the extent to which the Government have examined the opinion of the experts; and

(c) the steps the Government proposed to be taken to check the market manipulation of these items?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) and (b) The main reason for the shortage of onions and patatoes was the decline in production during 1997-98 of these commodities due to adverse climatic conditions. There was no shortage of salt in the country.

(c) The Government has accorded the highest priority to the control and stabilisation of prices of essential commodities. Apart from certain long term measures to increase the production of essential goods, imports of items which are in short supply like pulses and onions have been placed under OGL at Zero per cent import duty and duty on the import of edible oils has been reduced to 15 per cent from 25 per cent in order to augment the total availability of these items. The exports of onions, pulses and edible oils have been banned. Some of the essential commodities like rice, wheat, palmolein and kerosene are also supplied through public distribution at below market prices. Stringent actions are being taken by the States/UTs Govts. against hoarders, blackmarketeers and others indulging in unfair trade practices under the Essential Commodities Act and Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act. The scheme of market intervention by States and Union Territories for the supply of these commodities during the period of short supply has been cleared by the Government. The Government is also laying thrust on the development of larger capacities under cold storages and food processing industries in order to preserve the perishables and vegetables.

**Assets of Council of Ministers**

310. DR. CHINTA MOHAN :

DR. SUSHIL INDORA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government propose to make public declaration of the assets and property owned by the Union Cabinet;

(b) if so, whether the Government have ascertained this information from all the Ministers;

(c) if so, the names of Ministers who have furnished this information so far; and

(d) the reasons for not furnishing this information by the rest of Ministers ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) In a meeting of the Cabinet held sometime back, it was decided that Members of the Council of Ministers should declare their assets and liabilities, including those of the members of their families, to the Prime Minister, for being made public. The statements of assets and liabilities have been received from all Ministers.

[English]

**National Phone Emergency Programme for Children**

311. SHRI PRASAD BABURAO TANPURE :

SHRI S. S. OWAISI :

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government propose to introduce a 24 hours free national phone emergency service in major cities of the country for children in need of special protection;

(b) if so, the details thereof and the main idea behind introducing this service;

(c) the number of cities so far chosen by the Government for this phone service;

(d) whether the Government propose to open such phone service system in each district centre of the country;

(e) if so, the details thereof and the time by

which this is likely to be opened by the Government; and

(f) the annual financial implication calculated by the Government for this service ?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (f) Yes, Sir. A 24 hour emergency phone service is being introduced in identified cities for children in need of special protection. The main idea behind introducing this service is to provide relief and succor to children in distress. In the first phase, the service is to be provided in 9 cities and subsequently it will be extended to other cities having a concentration of street children, neglected and delinquent juveniles. It is, however not proposed to open such a phone service in each district of the country. For the current financial year a sum of Rs. 50 lakhs has been provisionally earmarked for the service.

**Handling Charges on Imported Urea**

312. DR. RAMKRISHNA KUSMARIA :

SHRI HARI KEWAL PRASAD :

SHRI PRABHU DAYAL KATHERIA :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the quantities of Nitrogen, Phosphate and Potassium fertilizers required every year, separately;

(b) the quantities of these fertilizers being produced every year in the country; and

(c) the amount paid per tonne for handling of imported Urea to contractors during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A. K. PATEL) : (a) and (b) The quantities of fertilizers nutrients produced and consumed in the country in the last three years is given below :

Fertilizer Nutrients	(In Lakh Tonnes)					
	1995-96		1996-97		1997-98	
	Prod.	Consump.	Prod.	Consump.	Prod.	Consump.
Nitrogen	87.77	98.23	85.99	103.01	100.86	109.00
Phosphate	25.58	28.98	25.56	29.77	29.75	39.15
Potash	-	11.56	-	10.30	-	13.73
Total (N+P+K)	113.35	138.77	111.55	143.08	130.61	161.88

(c) The handling charges, including inland transportation, as projected in Budget Estimates are given below :

Year	Handling Charges (Rs. PMT)
1995-96	1090
1996-97	1190
1997-98	1170

#### Deteriorating Law and Order in Assam

313. SHRI NRIPEN GOSWAMI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether law and order in Assam is deteriorating continuously;

(b) if so, the reasons therefor;

(c) whether the Government propose to maintain a register of persons involved in anti-social elements and destructive activities in the State; and

(d) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) Law and order situation in Assam remains vitiated due to violent activities of the insurgent groups.

(c) and (d) Law and order is a State-subject. The maintenance of register of those involved in anti-social and destructive activities is the responsibility of the State Police. The Central Government have no proposal to maintain any such register.

[Translation]

#### Import of Essential Commodities

314. SHRI C.D. GAMIT : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the quantity and countries from which vegetables, pulses, edible oils, spices and fruits have been imported for the National Capital Territory of Delhi;

(b) the foreign exchange incurred thereon and the rates at which these commodities being sold in Delhi and other cities; and

(c) the procedure adopted by the Government to sell these commodities ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) There was no import of vegeta-

bles, pulses, edible oils, spices and fruits exclusively for the National Capital Territory of Delhi. However, a quantity of 687 MTs of onions were imported through the NAFED from Dubai and Kyrgyzstan on Government account for distribution in Delhi.

(b) and (c) As per information furnished by NAFED, the total foreign exchange involved for import of 687 MTs of onions was equivalent to Rs. 1.61 crores. The imported onions were distributed through the public distribution agencies at Delhi at a subsidised rate of Rs. 10.00 per kg as per the decision of the Central Government.

[English]

#### Pilferage of Ayurvedic Products and Services

315. SHRI P.C. THOMAS : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item captioned "Western Thieves Make a Killing on Ayurveda" appearing in the Pioneer dated October 22, 1998;

(b) if so, the facts thereof;

(c) the action taken by the Government in this regard;

(d) whether India is losing billion of dollars of foreign exchange due to foreign countries extracting and exploiting our herbs; and

(e) if so, the steps being taken by the Government to safeguard the interest of the country?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (e) Yes, Sir. It has been brought to the notice of the Government by the Commonwealth Secretaries U.K. that there is a vast and growing market for herbal medicines in E.C. countries and the west in General. According to a report prepared by Ms Mc Alpine, Thope and Warriar Ltd., for the Commonwealth Secretariat, the market is approximately of 9 billion currently. There is an increasing demand from consumers for Ayurvedic philosophy and products but there is a strict ban in every EC country on selling the Ayurvedic products as medicinal items making claims for their effectiveness. The EC laws make it almost impossible to market Ayurvedic medicines in Europe other than as a food supplement which cannot be advertised as being effective for particular ailments even on the labels of the products concerned. Genuine Ayurvedic drugs can be marketed if the stringent

legislation is removed or relaxed. The matter regarding protecting intellectual rights in the field of Ayurveda is under consideration.

#### Reviewing of Constitution

316. SHRIMATI JAYANTI PATNAIK : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have a proposal to review the Constitution;

(b) whether a Panel has been set up for this purpose and;

(c) the basic structures of the Constitution which are proposed to be amended ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) The National Agenda for Governance provides for the appointment of a Commission to review the Constitution of India in the light of the experience of the past 50 years and to make suitable recommendations. The Government has not taken any decision in the matter so far.

[Translation]

#### AIDS Control Programme in U.P.

317. SHRI CHETAN CHAUHAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of persons identified as HIV (Positive) in Uttar Pradesh during each of the last three years;

(b) the number of hospitals having AIDS test facilities in Uttar Pradesh;

(c) whether the AIDS Control Programme in Uttar Pradesh is being implemented with General assistance;

(d) if so, the details of the assistance given during the said period; and

(e) the steps taken by the Government for eradication of this disease?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) During the last three years the number of HIV (Positive) detected in Uttar Pradesh are as under :-

1995	—	161
1996	—	157
1997	—	238

(b) The number of hospitals (Voluntary Blood Testing Centre) having AIDS test facilities in Uttar Pradesh is 5.

(c) and (d) Yes, Sir. It is 100% Centrally sponsored programme. The details of assistance given during the above period is as under :-

1995-96	—	Nil
1996-97	—	1450 lac
1997-98	—	495 lac

(e) In order to prevent and control the spread of HIV/AIDS in India, a comprehensive programme is currently under implementation throughout the country as a centrally sponsored scheme. The main strategy consists of :-

- (i) Strengthening Programme Management capabilities at Central and State level.
- (ii) Creation of awareness amongst high risk behaviour groups and general public about HIV/AIDS.
- (iii) Control of Sexually Transmitted Diseases.
- (iv) Promoting blood safety and rational use of blood through proper licensing of blood bank, enforcement and encouraging, voluntary blood donation.
- (v) Strengthening capacity for surveillance and diagnosis, and
- (vi) Extending training in Clinical Management of HIV/AIDS cases.

[English]

#### Review of National Blood Policy

318. DR. ULHAS VASUDEO PATEL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is an increase in the patients of AIDS through Blood Transfusion;

(b) if so, the details thereof, State-wise;

(c) whether the Government propose to set uniform standards for blood donors screening especially in the cases of deferral periods for history of Jaundice, Malaria and diabetes;

(d) if so, the details thereof;

(e) whether the Government also propose to review the National Blood Policy; and

(f) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) No, Sir.

(b) Does not arise.

(c) and (d) The Drugs and Cosmetics Act/Rule provide mandatory testing of Blood for Blood Transmissible Diseases like HIV, Hespatisis B, Surface Antigen (HbAg), Syphilis and Malaria.

(e) and (f) The Draft National Blood Policy has been widely, circulated to all State Governments and Union Territories, Blood Banks and Voluntary Blood Banks/Associations, eminent Doctors etc. for their views and suggestions. Based on the comments obtained from these agencies the policy will be finalized.

[Translation]

#### Supply of D.D.T.

319. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether anti-malaria pesticide D.D.T. is supplied by the Union Government;

(b) if so, the estimated quantity of D.D.T. supplies to Rajasthan for 1998-99;

(c) whether the Union Government have allotted D.D.T. in adequate quantity;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the time by which Union Government will ensure the supply of D.D.T. in adequate to quantity?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Yes, Sir.

(b) to (d) Based on the decision of the Group under the Chairmanship of Union Health Secretary to mandate the use of DDT as well as technical assessment of experts, a quantity of 1750 MTs DDT 50% Wdp has been allotted to the Govt. of Rajasthan under National Malaria Eradication Programme for the year 1998-99.

(e) Does not arise.

(f) 1240 MTs of DDT has already been lifted

by the State Government and the balance of 510 MTs is ready for despatch.

[English]

#### Development of Oil Sector

320. SHRI K.C. KONDAIAH : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether a proposal of the domestic Oil Industry for setting up an Oil Board for development of oilseed and Vegetable Oil Sector is under consideration of the Government;

(b) if so, the details thereof; and

(c) if not, the reaction of the Government therefor keeping in view the recent crisis of adulteration in vegetable oils resulting shortage of edible oil throughout the country?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) and (b) Government has received a proposal/memorandum from Indian Vanaspati Producers Association for better coordination and development of the various sectors of oils and fats economy including oilseeds farming, oil extraction and processing industry.

(c) The proposal is being examined.

#### Crude Production

321. SHRI FRANCISCO SARDINHA :

SHRI NARENDRA BUDANIA :

SHRIMATI BHAVNA DEVRAJBHAI  
CHIKHALIA :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the target fixed for production of crude oil and the actual production during the each of the last three years State-wise;

(b) whether ONGC has failed to achieve the targeted crude output during the period;

(c) if so, the reasons therefor;

(d) whether the target of crude production is likely to be achieved during the current year;

(e) if so, the details thereof;

(f) the target fixed for Ninth Five Year Plan; and

(g) the steps proposed to be taken to achieve the target?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) The details of the targets and achievements during the years 1995-96 to 1997-98 is given in the Statement attached.

(b) and (c) ONGC had achieved its MoU targets of crude oil production during the year 1997-98. However, its production was marginally lower than the targets during the 1995-96 and 1996-97 due to the following reasons :-

- (i) Reduction in anticipated production from the fields of Bombay High, Neelam and Gandhar due to reservoir constraints.
- (ii) Oil fields are entering the natural declining phase.
- (iii) Constraints in operating conditions in the North-Eastern region.
- (iv) The erratic power supply from State Electricity Board in Gujarat and Assam.
- (v) Severe cyclonic storm in Western part of the contry in June, 1996.

(d) and (e) Some shortfall in crude oil production is expected compared to the targets.

(f) During the Ninth Plan the crude oil produc-

tion is projected to be around 180 MMT.

(g) The steps taken to achieve the targets of crude oil production during the Ninth Plan are :-

- (i) 3-D seismic survey for better understanding of the oil fields especially to identify the undrained/by passed oil.
- (ii) Developing the necessary infrastructure to facilitate optimum exploitation of reserves.
- (iii) Rectificatory measures for Bombay High and Neelam Oil Fields.
- (iv) Adoption of specialised technologies such as ERD, horizontal and drain hole drilling, scale removal treatment jobs & long drift side tracking of wells.
- (v) Implementation of new schemes of oil/gas development.
- (vi) Improving the recovery percentage from the producing fields.
- (vii) Reducing R/P ratio of fields having high R/P
- (viii) Sound reservoir management of producing fields.
- (ix) Optimisation of production from aging fields by infill drilling.

### Statement

#### State-wise Target and Actual Production of Crude Oil

Company/State	1995-96		1996-97		1997-98	
	Target	Actual Production	Target	Actual Production	Target	Actual Production
1	2	3	4	5	6	7
<b>A. OIL</b>						
Assam/	2.950	2.882	3.020	2.870	3.050	3.094
Arunachal Pradesh						
<b>B. ONGC</b>						
Bombay High						
Offshore	23.987	22.665	22.000	20.181	18.160	19.863
Gujarat	6.150	6.362	6.600	6.159	6.880	5.951
Assam	2.700	2.190	2.200	1.964	2.458	2.046
Andhra Pradesh	0.479	0.418	0.292	0.381	0.235	0.390
Tamil Nadu						
<b>TOTAL</b>	<b>33.316</b>	<b>31.635</b>	<b>31.092</b>	<b>28.685</b>	<b>27.733</b>	<b>28.250</b>

1	2	3	4	5	6	7
C. JVC/Pvt.	—	0.650	2.2	1.345	3.234	2.514
<b>Grand Total (A+B+C)</b>	<b>36.266</b>	<b>35.167</b>	<b>36.312</b>	<b>32.900</b>	<b>34.017</b>	<b>33.858</b>

OIL : Oil India Ltd.

ONGC : Oil &amp; Natural Gas Corporation Ltd.

JVC : Joint Venture Companies

*[Translation]***Import and Production of Cancer Medicines**

322. SHRIMATI SHEELA GAUTAM :

SHRI SHIVRAJ SINGH CHOUHAN :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether several medicines are being imported for the treatment of cancer;

(b) if so, the details thereof; and;

(c) the efforts made/proposed to be made by the Union Government for the formulation of these medicines indigenously ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) Certain drugs for the treatment of cancer are imported into the country. The names of such drugs are as given in the enclosed Statement.

(c) The requisite information is being collected and will be laid on the Table of the House.

**Statement**

*Names of Drugs used for treatment of Cancer imported in to the Country :-*

1	2
1.	Bathencol Chloride Tab.
2.	Busulphan Tab.
3.	5-Fluorouracil Inj.
4.	Cisplatin Inj.
5.	Carboplatin Inj.
6.	Bleomycin Inj.

1	2
7.	Citarabine Inj.
8.	Chlorambucil Tab.
9.	Decarbazine Inj.
10.	Doxorubicin Inj.
11.	Daunorubicin Inj. (Cerubidine Inj.)
12.	Leucovorin Inj.
13.	Cyclophosphamide Inj.
14.	Daunorubicin Inj.
15.	Etoposide Inj.
16.	Interferon Alfa-2-A Inj.
17.	Methotrexate Inj.
18.	Melphalan Tab.
19.	Mitomycin-C Inj.
20.	Zevedos Inj.
21.	Vinblastine Inj.
22.	Vincristine Inj.
23.	Epirubicin Inj.

*[English]***Marketing of Vanaspati/Edible Oils**

323. SHRI SOMJIBHAI DAMOR :

SHRI MOHAN SINGH :

PROF. AJIT KUMAR MEHTA :

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether there is any Government machinery

to check the production and marketing of Vanaspati and edible oils;

(b) if so, the details thereof indicating the visits made by officials in the companies to check adulteration during July, 1993 to 1998;

(c) the number of samples tested and found adulterated, and the names of such companies being prosecuted during the said period; and

(d) the action taken or being taken by the Government against the faulty companies ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) Yes, Sir.

(b) and (c) The Food (Health) Authorities of States/ U.T.s implementing the provisions of prevention of Food Adulteration Act, 1954 and Rules, 1955 keep a vigil on the quality of edible oils and fats including vanaspati. No. of samples of edible oils and fats examined and found adulterated during the year 1993 to 1995 is as follows :-

Year	Examined	Food Adulterated
1993	17,900	1104
1994	17,218	1192
1995	16,835	1256

No. of samples of mustard oil including vanaspati lifted since January '98 upto 9.11.98 and found adulterated with argemone oil is as follows :

Samples of mustard oil Lifted since Jan., 1998	Samples found adulterated with argemone oil
Total 17,580	584

Some of the companies marketing edible oils and fats against whom actions have been taken, have been marketing edible oils and fats under the brand names Dhara, Kanodia, Kohinoor, Scooter, Hathi, Parivar, Jumbo, Elephant, Rath, Panghat and Sona.

(d) Legal action is taken against the offenders as per the provisions of prevention of Food Adulteration Act.

#### Disinvestment in FACT

324. SHRI N.K. PREMCHANDRAN :

SHRI G.M. BANATWALLA :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government propose to provide Rs. 200 crore as capital subsidy to FACT;

(b) if so, the details thereof;

(c) whether there is any proposal of disinvestment with respect to the Fertilizers and Chemicals Travancore Limited (FACT);

(d) whether the Government of Kerala has requested the Union Government to drop attempt to disinvest FACT and to take positive steps to strengthen the organisation further;

(e) if so, the details of the submissions made by the State Government;

(f) whether the Government would consider favourably the suggestions to drop the said disinvestment proposal; and

(g) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL): (a) to (g) There is no proposal under consideration for grant of any capital subsidy to Fertilizers and Chemicals Travancore Limited (FACT).

The Government of Kerala have requested that steps be taken to drop the attempt to disinvest FACT considering its social obligation, the employment potential and public purpose.

The Disinvestment Commission have recommended that 51% of Govt. of India equity be transferred to strategic partner alongwith management control. The recommendations of the Disinvestment Commission are presently under inter Ministerial consultation.

#### Family Welfare Centres in Gujarat

325. SHRI CHANDRESH PATEL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of Rural Family Welfare Centres working in the Gujarat;

(b) whether these are sufficient to cater the needs of the people there;

(c) if not, whether the Government propose to increase such centres; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT



EZHILMALAI) : (a) There are 251 Rural Family Welfare Centres in Gujarat.

[English]

(b) to (d) The Rural Family Welfare Centres have been integrated with the State's Primary Health Care System. As per 1991 population, the State requires 68 more Primary Health Centres on the basis of the current norms. Establishment of the additional Primary Health Centres comes within the purview of the State Government.

[Translation]

**Allocation of Kerosene Oil/Light Diesel Oil**

326. SHRI ASHOK PRADHAN :

SHRIMATI KAMAL RANI :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of S.K. O./L. D. O. dealers in Delhi and U.P. location-wise, till date;

(b) the quantity of kerosene oil and light diesel oil allotted to these agencies during the last three years;

(c) whether some complaints have been received by Bharat Petroleum Corporation Limited regarding less allotment recently; and

(d) if so, the details thereof and the action proposed to be taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (d) Information is being collected and will be laid on the Table of the House.

**Welfare of Beedi Workers**

327. SHRI R.L.P. VERMA :

SHRI BHARTRAHARI MAHTAB :

SHRI BIR SINGH MAHATO :

Will the Minister of LABOUR be pleased to state:

(a) whether the amount collected from Beedi rolling business is not spent on the welfare activities of beedi workers;

(b) if so, the details of amount collected from them and spend on welfare of beedi workers, State-wise; and

(c) the steps taken by the Government to spend the money so collected for the welfare activities of the workers?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) No, Sir.

(b) A statement giving details of cess collected on manufactured beedis and amount spent on various welfare activities for beedi workers is enclosed.

(c) The Government has set up offices of Welfare Commissioners at Allahabad, Bangalore, Bhilwara, Bhubaneswar, Calcutta, Hyderabad, Jabalpur, Karma and Nagpur for implementation of the various schemes in the field of health, education, recreation and housing formulated for beedi workers under the Beedi Workers Welfare Fund Act. The progress of implementation of these schemes and expenditure incurred on them is reviewed periodically.

**Statement**

*Details of Cess Collected on Manufactured Beedis and Amount Spent on Various Welfare Activities for Beedi Workers*

Sl. No.	Region	States Covered	*Cess Collected during 1997-98	*Expenditure incurred on various schemes for Beedi Workers during 1997-98
1	2	3	4	5
1.	Allahabad	Uttar Pradesh, Punjab, Jammu & Kashmir, Himachal Pradesh	1,04,03	1,51,67
2.	Bangalore	Karnataka, Kerala	4,19,08	4,74,77
3.	Bhilwara	Rajasthan, Haryana, Gujarat	20,16	1,41,46

1	2	3	4	5
4.	Bhubaneshwar	Orissa	33,74	1,84,05
5.	Calcutta	West Bengal, Assam, Tripura Meghalaya	3,63,86	2,83,84
6.	Hyderabad	Tamil Nadu, Andhra Pradesh	6,87,10	7,10,03
7.	Jabalpur	Madhya Pradesh	2,98,91	2,55,27
8.	Karma	Bihar	1,19,77	1,48,48
9.	Nagpur	Maharashtra, Goa	95,46	2,61,51
Total			21,42,11	26,11,08

\* Information is maintained Region-wise.

The excess amount of expenditure in 1997-98 was incurred out of the reserves accumulated in the previous years.

[Translation]

#### Recovery Fixed for Rice Mills

328. SHRIMATI SUMITRA MAHAJAN : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the extent of recovery of rice fixed for rice mills in the country, State-wise;

(b) whether the extent of rice recovery for Madhya Pradesh is more than other States; and

(c) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) The Government has fixed uniform out-turn ratio of 67% and 68% for Raw and par-boiled Rice respectively from the Kharif Marketing Season 1995-96 onwards for the entire country based on the recommendations of the Expert Committee appointed by the Government of India for examining the trial milling experiments conducted by CFTRI, Mysore, PPRC, Tanjavur and IIT, Kharagpur.

(b) and (c) Does not arise.

[English]

#### Infiltration by Bangladeshis

329. SHRI RAMKRISHNA BABA PATIL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the main reason of deteriorating law and order in Kashmir is due to Infiltration of Bangladeshis;

(b) if so, the details thereof;

(c) whether, these Bangladeshis are infiltrated by ISI after giving them Training at their camps; and

(d) if so, the steps taken by the Union Government to check infiltration of Bangladeshis in Kashmir ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) No, Sir, as per available information from the Government of J & K, there is no evidence of infiltration of Bangladesi militants in J & K.

#### Consumption of Chemical Fertilizer

330. SHRI BIR SINGH MAHATO : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) Whether consumption of fertilizer has been affected by withdrawal or reduction of subsidy;

(b) if so, the details thereof; and

(c) the steps taken to reduce the prices of fertilizers ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : (a) to (c) Price of urea which is statutorily fixed and uniform throughout the country, except local levies, has not been revised since 21st February, 1997. Further concession on decontrolled phosphatic and potassic fertilizers have neither been withdrawn nor reduced during the current financial year. The scheme of concession on sale of decontrolled phosphatic and potassic fertilizers is administered to ensure that these fertilizers are available to farmers at a reasonable price. Available statistics do not indicate any decline in overall consumption of fertilizer nutrients.

[Translation]

**Lead Free Petrol**

331. SHRI K. YERRANNAIDU : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have sought the opinion of International experts on advantages and disadvantages of lead-free petrol;

(b) if so, whether there is possibility of increase in cancer cases on account of emission of poisonous fumes like Benzene from this petrol;

(c) if so, the details thereof; and

(d) the steps taken to avoid such type of possibilities?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (d) Information is being collected and would be laid on the Table of the House.

**Population Growth**

332. SHRI HARI KEWAL PRASAD:

SHRI BIJOY HANDIQUE :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government propose to enact any legal provisions to check the population growth;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the rate of increase in population during the last three years, year-wise?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (c) Birth control is being promoted on purely voluntary in the country. There is no proposal to bring an element of compulsion through legal enactments.

(d) The natural rate of growth of population in terms of the difference between Birth Rate and Death Rate during the last three years—year-wise is given below:-

Year	Growth Rate (%)
1995	1.93
1996	1.85
1997	1.83 (*)

(\*) figures provisional

**Hindi Consultative Committee**

333. SHRI PRABHUDAYAL KATHERIA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of Ministries which have not held more than two or a single meeting (s) of their Hindi Consultative Committee during 1997-98; and

(b) the arrangements made to ensure the regular meetings of Hindi consultative committees of all Ministries take place regularly and effectively?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) These Hindi Salahakar Samitis are as under :

1. Ministry of Health and Family Welfare
2. Ministry of Defence (Defence Division)
3. Deptt. of Agriculture and Co-operation
4. Deptt. of Education
5. Ministry of Parliamentary Affairs
6. Ministry of Civil Aviation
7. Ministry of Law and Justice
8. Ministry of Railways
9. Ministry of Science and Technology and Deptt. of Ocean Development
10. Ministry of Non-Conventional Energy Sources

(b) Hindi Salahakar Samitis have been constituted under the Chairmanship of Minister of concerned Ministry/Deptt. for suggesting practical measures for compliance of Official Language Policy of Government and for progressive use of Hindi in Official work. These Committees are High Powered Committees and concerned Ministers convene its meeting as per their convenience. However, Deptt. of Official Language, from time to time has been requesting the concerned Ministries/Departments at higher levels to convene its meetings regularly.

[English]

**UNICEF for Health and Welfare Sector**

334. SHRI SANDIPAN THORAT : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of on-going programme sponsored by UNICEF and performance reviewed by standard norms thereof for the last three years; state-wise; and year-wise;

(b) whether the UNICEF have launched a special programme to control flurosis spreading its horizon in India;

(c) if so, the details thereof, state-wise; and

(d) the action plan undertaken by UNICEF for the current year in Health and Welfare Sector?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) The Programme sponsored by UNICEF during the last three years are in areas of (a) Child Survival and Safe Motherhood (b) Child's Environment-Water, Sanitation and Hygiene; (c) Child Development and Nutrition; (d) Primary Education; and (e) Children in need of special protection. During the current year, UNICEF is also supporting Reproductive and Child Health Programme. UNICEF sponsorship for these programmes has been nation-wide and the programme are reviewed periodically by UNICEF in consultation with Ministries/Departments and States.

(b) and (c) UNICEF does not have a special programme to control Flurosis in India; however, a pilot intervention has been initiated in one district each of Rajasthan, Andhra Pradesh, Madhya Pradesh and Uttar Pradesh wherein UNICEF support includes capacity building for water quality testing and health survey, supporting research and development on defluoridation unit and community education.

(d) UNICEF's action plan for the current year in the health and Family Welfare sector includes, interalia, supprot for training, safe motherhood and child health interventions, immunisation and monitoring and evaluation.

**Welfare Fund for Emigrant Workers**

335. PROF. AJIT KUMAR MEHTA :

SHRI SURENDRA PRASAD YADAV :  
(JHANJHARPUR)

Will the Minister of LABOUR be pleased to state:

(a) whether there is any proposal to set up a Central Manpower Export Promotion Council for Constitution of a Welfare Fund for the benefit of the Emigrant Workers in the country;

(b) if so, the present status of the proposal alongwith its terms and conditions; and

(c) the time by which it is likely to be set up and made functional ?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) to (c) A proposal to set up a Central Manpower Export Promotion Council to render promotional and advisory services and for constitution of a Welfare Fund for the emigrant workers is under consideration of the Government. As the matter involves Inter-ministerial consultations, which are already on, it is not possible to indicate any specific time schedule for setting up of the proposed Council and constitution of the proposed Welfare Fund.

[Translation]

**Exploration of Natural Gas**

336. PROF. RITA VERMA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether exploration potentials of natural gas have been identified in Parvatpur of Bokaro district;

(b) if so, the details thereof; and

(c) the steps proposed to be taken to excavate gas therefrom ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) Exploration for coal bed methane has been initiated by ONGC in Parbatpur area of Bihar, as an R & D project.

(b) An R & D well, Jharia-I, located in the Prabatpur block of Jharia coal field in Bihar, was drilled to a depth of 670 m. Methane gas flowed @ 2400 m<sup>3</sup>/d along with water @ 9-6 m<sup>3</sup>/d, from a coal seam within Barakar Formation, during the initial testing.

(c) Three R & D locations have been released in Parbatpur area of Jharia coal field to further evaluate coal bed methane potential of various coal seams of Barakar Formation in this area. One block in Southern part of Jharia coal field measuring about 69 sq. kms. has been identified for CBM exploration.

[English]

### Diabetes Patients

337. SHRI K.P. MOHAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government are aware that by year 2025 India will have over 57.2 million diabetes patients; and

(b) if so, the preventive measures suggested by medical experts to prevent the rise of diabetes?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) No specific reliable date is available regarding diabetic patients. However, as per WHO projection 57 million people likely to be afflicted by diabetes in India by the year 2025.

(b) The following preventive measures are suggested by medical experts.

1. Awareness and early detection
2. Modification of life style
3. Reduction of risk factors like obesity, hypertension etc.
4. Screening of the family with history of diabetes.

[Translation]

### Oil Exploration by Public Sector Companies

338. SHRI NARENDRA BUDANIA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether public sector companies involved in exploration of oil reserves have found out several wells of oil during the Eighth five Year Plan;

(b) if so, the number of wells identified alongwith the locations, company-wise; and

(c) the quantum of oil extracted from each of the well and the left-over oil reserve till date?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) Yes, Sir. ONGC and OIL have discovered 49 new oil structures/oil finds and identified several new pools in the already discovered fields during the VIIIth Plan period in the states of Assam, Gujarat, Tamil Nadu, Andhra Pradesh and Western and Eastern offshore.

Some of the new oil finds are still under assessment and delineation for evaluating their potential. The production from 28 locations have commenced and its cumulative production during the period has been about 0.09 MMT. The left over reserves from the new locations are estimated to be about 11 MMT.

[English]

### Committee on Uniform Medical and Dental Education

339. SHRI B.M. MENSINKAI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government had set up a Committee in late eighties to advice it on State-wise uniformity and coordination in medical and dental education in the country;

(b) whether one of the suggestion was that a separate university should be set up in each States;

(c) if so, the details of those States which have since implemented these recommendations as yet; and

(d) the progress achieved so far in the remaining states in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) Yes, Sir.

(c) So for the following State Government have established their University of Health Sciences in the respective States affiliating all the medical and dental colleges in the States:-

1. Tamil Nadu – The Tamil Nadu Dr. MGR University of Health Sciences.
2. Andhra Pradesh – NTR University of Health Sciences.
3. Karnataka – The Rajiv Gandhi University of Health Sciences.

(d) Out of the remaining States, the Maharashtra Government has informed that they have also set up University of Health Sciences but the details are not available. In addition, the Government of Punjab has informed that Babe Farid University of Health Sciences has come up in Fardikot.

### Bonded Labour in Carpet Industry

340. SHRI SHIVRAJ SINGH CHOUHAN : Will the Minister of LABOUR be pleased to state:

(a) whether the practice of employing bonded child labour in the carpet industry has been detected, State/Union territory-wise;

(b) if so, the details thereof; and

(c) the steps taken by the Government to check such practice?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) to (c) The Bonded Labour System has been abolished throughout the Country under the Bonded Labour System (Abolition) Act, 1976. Some cases of bonded child labour have been detected in the past in States like Andhra Pradesh, Bihar, Uttar Pradesh, Karnataka, Madhya Pradesh, Maharashtra, Haryana and Delhi. Names of the industries in which the children were working as bonded labour is not maintained.

The States Governments, who are the implementing authority of this Act have been advised, time and again to keep continuous vigil and take punitive action in accordance with the provisions of this Act, as and when such practice is noticed in any industry in their area.

[Translation]

#### Treatment in AIIMS

341. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have reviewed the situation arising due to increase in the number of patients in All India Institute of Medical Sciences, New Delhi and other hospitals of the capital;

(b) if so, the details thereof;

(c) whether the patients have to wait for longer period for getting treatment in the major hospitals of the capital particularly in All India Institute of Medical Sciences and the patients have to face rude behaviour of hospital management; and

(d) if so, the steps taken by the Government to increase the efficiency of hospitals and to improve the behaviour of the management ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) The Central Government had in 1977 got a survey conducted in All India Institute of Medical Sciences, New Delhi, Safdarjung Hospital and Dr. Ram Manohar Lohia Hospital to assess the information needs for patients visiting these hospi-

tals. As per the survey reports on an average 15000-16000 patients/attendants and visitors visit AIIMS on an average working day and the figures for Safdarjung Hospital and Dr. Ram Mahonar Lohia Hospitals are 15000-16000 and 9000-10000 respectively.

(c) and (d) The Government is committed to provide better medical facilities to the general public. A Model Citizen's Charter prepared on the basis of a Charter for Dr. R.M.L. Hospital, New Delhi has been circulated to all Health Secretaries of States/Union Territories with a request to prepare the Citizen's Charter for the hospitals under their administrative control. The Charter seeks to provide a framework which enables our citizens to know—(a) what services are available in the hospitals (b) the means through which complaints regarding denial or poor quality of services will be redressed and (c) the quality of services they are entitled to.

In AIIMS there is also a proposal to improve the functioning of the Out-Patient Department and decongest the OPD by introducing Screening OPD/Clinic. For Safdarjung Hospital the Expenditure Finance Committee have approved the proposal for construction of OPD phase-III at an estimated cost of Rs. 16.44 crores during the 9th Five Year Plan. The proposal envisages construction of OPD phase-III (left and right wings) so as to cover most of the OPDs under one roof for the relief to the Outdoor patients.

#### Vacant Posts of SCs/STs

342. SHRI RAJ NARAIN PASSI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some posts for various categories of Scheduled Castes and Scheduled Tribes are still lying vacant in various departments and undertakings;

(b) if so, the details thereof;

(c) whether fresh staff has been appointed in various categories apart from promotion given to the staff working in the departments and undertakings during the last three years;

(d) if so, the details of fresh appointments and promotions, category-wise and year-wise;

(e) whether the appointment and promotion of Scheduled Castes and Scheduled Tribes staff was done according to the rules; and

(f) if not, the action taken to fill up vacant posts in various categories and to grant promotion to the Scheduled Castes and Scheduled Tribes staff as per rules?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI) : (a) to (f) The information is being collected and will be laid on the Table of the House.

[English]

#### Public Distribution System in Delhi

343. DR. RAVI MALLU : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the Union Government are aware that the Public Distribution System in the National Capital Territory of Delhi has collapsed during the last few months and the common man are not getting PDS items;

(b) if so, the reasons therefor; and

(c) the steps taken or proposed to be taken to enforce and implement PDS System in the Capital?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) No, Sir. The Government of National Capital Territory of Delhi have reported that Public Distribution System is functioning in Delhi. Occasional complaints against specific licensees/authorisation holders are attended to promptly. Supplies according to the entitlement of card holders are ensured.

(b) and (c) Does not arise.

[Translation]

#### Ban on the Term Loan to the Minorities

344. SHRI RIZWAN ZAHEER KHAN : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government have banned or propose to ban the term loan to be sanctioned to the minorities;

(b) if so, the details thereof;

(c) if not, the reasons for not releasing the budget allocation by the Union Government to the Minorities Financial Assistance Corporation in Uttar Pradesh;

(d) whether loan sanctioned to the persons in March, 1998 has been paid till date;

(e) if not, the reasons therefor;

(f) the time likely to be taken by the Govern-

ment to release the loan to those persons sanctioned in March, 1998; and

(g) if not, the reasons therefore?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) No, Sir.

(b) Does not arise.

(c) During the period 1994-95, an amount of approximately Rs. 44 Crores has been disbursed as loan to U.P. Minorities Finance and Development Corporation (UPMFDC) by National Minority Development and Finance Corporation (NMDFC) under the Term Loan Scheme in which NMDFC met with 85% of the project cost. The further disbursement of funds, however, had to be temporarily stalled in U.P. since Sept. 1997 on account of poor quality of utilisation of funds and non-repayment of dues in time.

(d) No, Sir.

(e) Amount released by NMDFC to U.P. MFDC has not been utilised fully as dues have not been repaid to the NMDFC.

(f) No such time is fixed by the Government.

(g) As stated at (c) above.

[English]

#### Scavengers in the States

345. SHRIMATI BHAVANA DEVRAJBHAI CHIKHALIA :

SHRI MOINUL HASSAN AHAMED :

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the implementation of National Scheme of Liberation and Rehabilitation of Scavengers (NSLRS) is very tardy;

(b) if so, the reasons therefor, State-wise;

(c) the total number of scavengers identified in the States and the number of scavengers yet to be rehabilitated; and

(d) the steps taken by the Government to rehabilitate all the identified scavengers within a time limit?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) No, Sir.

(b) Does not arise.

(c) Total number of scavengers identified in the States is 5,77,228 and according to the information available with this Ministry, approximately 2,66,723 scavengers are yet to be rehabilitated.

(d) The Government has established a National Safai Karamcharis Finance and Development Corporation (NSKFDC) to provide financial assistance to scavengers to take up projects as per lending guidelines of this Corporation. A National Scheme of Liberation and Rehabilitation of Scavengers is in operation since March, 1992. The Government have also set up a Statutory National Commission for Safai Karamcharis. A Low-cost sanitation scheme for liberation of scavengers by conversion of existing dry latrines into sanitary latrines and construction of new Sanitary latrines where no latrines exist, is being implemented by Ministry of Urban Affairs and Employment.

[Translation]

#### Sugar Mills in Bihar

346. SHRI PRABHASH CHANDRA TIWARI : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

- (a) the number of sugar mills lying closed under Sugar Corporation in Bihar at present;
- (b) the reasons for their closure;
- (c) whether the reports from sugar Technology Mission in regard to such two closed mills;
- (d) if so, whether the Government have any proposal to re-start these closed sugar mills.
- (e) if so, the details thereof and the time by which these mills are likely to be started; and
- (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) 15 sugar mills under the Bihar State Sugar Corporation Ltd. are at present lying closed.

- (b) Closure of mills could be due to variety of

factors, such as inadequate cane availability, uneconomical size, old age and bad condition of plant and machinery, technical and managerial incompetence, excessively high cane price not commensurate with sales realisation and various other factors.

(c) to (f) The Sugar Technology Mission (STM) has prepared project reports on rehabilitation and optimisation of Motipur unit and on resuscitation of Goraul unit of Bihar State Sugar Corporation Ltd. Since these units belong to Bihar State Sugar Corporation Ltd. an undertaking of Bihar Government, action regarding re-opening of these mills is required to be taken by the Corporation State Government.

[English]

#### FCI Owned/Hired Godowns

347. SHRI SUBRATA MUKHERJEE :

SHRI BHARTRAHARI MAHTAB :

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

- (a) the total number of Food Corporation of India owned/hired godowns in the country, capacity-wise, State-wise separately; and
- (b) the rate of increase in capacity of godowns of Food Corporation of India and other agencies for preservation of foodgrains in comparison with the rate of production foodgrains and the population in the country during the last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) The details of the number of godowns owned and hired by FCI, State-wise and capacity-wise, as on 30.9.98 are indicated in the enclosed Statement.

(b) The construction of godowns is a continuous activity. The construction programme is drawn up by the Food Corporation of India and other agencies in the various States keeping in view the specific requirements of the States and availability of funds. The addition in storage capacity by Food Corporation of India in the last three years is as under :-

S. No.	Year	Increase in Storage Capacity (In Lakh Mts)
1.	1995-96	1.18
2.	1996-97	0.09
3.	1997-98	0.11



**Statement**

*State-wise number of godowns (Owned & Hired) with capacity (Owned & Hired) available with the Food Corporation of India as on 30.09.1998*

(In lakh tonnes)

S. No.	State/U.T.s	No. of godowns		Covered capacity	
		Owned	Hired	Owned	Hired
1.	Arunachal Pradesh	4	—	0.17	—
2.	Andhra Pradesh	35	77	11.82	4.47
3.	Assam	18	23	1.87	0.88
4.	Bihar	19	34	4.33	1.39
5.	Goa	1	—	0.15	—
6.	Gujarat	14	15	4.91	2.45
7.	Haryana	37	47	7.71	3.63
8.	Himachal Pradesh	4	13	0.11	0.16
9.	Jammu & Kashmir	11	3	0.77	0.24
10.	Karnataka	15	41	2.76	1.87
11.	Kerala	20	4	5.24	0.12
12.	Madhya Pradesh	41	105	8.31	5.44
13.	Maharashtra	17	22	11.77	2.93
14.	Manipur	2	1	0.12	0.01
15.	Meghalaya	2	3	0.10	0.07
16.	Mizoram	4	2	0.18	0.05
17.	Nagaland	4	2	0.08	0.13
18.	Orissa	22	25	2.54	2.03
19.	Punjab	108	198	21.04	25.21
20.	Rajasthan	35	40	7.07	2.51
21.	Sikkim	1	3	0.07	0.09
22.	Tamil Nadu	16	13	5.87	2.44
23.	Tripura	2	5	0.18	0.17
24.	Uttar Pradesh	54	179	15.02	12.27
25.	West Bengal	26	26	8.62	2.95
26.	Chandigarh	4	4	0.40	0.21
27.	Delhi	7	1	3.22	0.05
28.	Pondicherry	3	1	0.41	0.12
<b>Total</b>		<b>526</b>	<b>887</b>	<b>124.84</b>	<b>71.89</b>

**Earning from Security Deposits**

348. SHRI AJAY MUKHOPADHAY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of LPG consumers in the country, State-wise;

(b) the earnings made by the Indian Oil and Bharat Petroleum Companies on account of Security Deposits from the consumers;

(c) the earnings from the interest of amount deposited as security; and

(d) the mode of use of this amount by the companies.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) The number of LPG connections in the country as on 1.10.1998 was about 340 lakhs. The state wise details of customers are given in the enclosed Statement.

(b) The amounts deposited with the Public Sector Oil Companies on account of security deposit by the consumers as on 1.10.98 was Rs. 3472.43 crores.

(c) and (d) The information is being collected and will be placed on the Table of the House.

**Statement***State wise details of customers*

State	(Figs in Lakhs)
1	2
Andhra Pradesh	27.07
Arunachal Pradesh	0.47
Assam	4.90
Bihar	9.88
Delhi	20.43
Goa	2.03
Gujarat	25.37
Haryana	10.45
Himachal Pradesh	5.81
Jammu & Kashmir	5.03
Karnataka	17.89

1	2
Kerala	13.07
Madhya Pradesh	17.02
Maharashtra	54.52
Manipur	0.86
Meghalaya	0.47
Mizoram	0.76
Nagaland	0.42
Orissa	4.39
Punjab	14.04
Rajasthan	13.44
Sikkim	0.29
Tamil Nadu	26.84
Tripura	0.59
Uttar Pradesh	43.28
West Bengal	18.16
Andaman & Nicobar	0.11
Chandigarh	1.64
Dadra & Nagar Haveli	0.06
Daman & Diu	0.12
Lakshadweep	0.01
Pondicherry	0.63

**Atrocities on Minorities in Rajasthan**

349. COL. SONA RAM CHOUDHARY : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether atrocities have been committed by higher caste persons on Minorities and other weaker sections of society especially on women and Scheduled Castes/Scheduled Tribes in Western Rajasthan;

(b) if so, the remedial measures taken by the Union Government to curb this tendency; and

(c) if not, the reasons therefor ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) The Government is aware of some incidents of atrocities, which have been committed on minorities and other weaker sections of socie-

ties in various parts of the country including Western Rajasthan. Even as 'Police and Public order', are state subjects and it is essentially for the State Government to take such preventive and punitive measure as are necessary to curb such crimes the Central Government on its part has been not only sending advisories on the issues, but has also been supplementing the efforts of the State Governments in improving the implementation of Welfare schemes and policing infrastructure.

#### Revival of Petrol Pumps/LPG Agencies

350. SHRI AJAY CHAKRABORTY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the new policy has empowered the oil corporation to take decision regarding revival of Retail Outlets suspended/cancelled under commissioning process after 1970;

(b) if so, the details of petrol pumps, kerosene and LPG agencies of Haryana, Punjab and Delhi which were suspended/terminated since 1991 and revived thereafter;

(c) the reasons for selecting the year 1970 as base year instead of selecting the year 1965;

(d) whether the Oil Corporation is monitoring the working of these dealers to avoid repetition of malpractices by them; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (c) The matter is under examination and consideration of the Government.

(b) Two LPG distributorships and one RO dealership in Punjab and one LPG distributorship in Delhi, which were suspended/terminated since 1991, have been revived.

(d) and (e) Regular inspection are carried out by the oil company officers as per norms to detect/prevent any malpractices at the retail outlets and LPG distributorships. Particular watch is kept on dealerships which have indulged in malpractices in the past.

#### Involvement of International Criminals in Crimes at Mumbai

351. SHRI T.R. BAALU : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the international criminals are involved in the crimes at Mumbai;

(b) if so, whether the Union Government propose to deploy Central Intelligence Agencies to help the State Government in curbing the criminal activities at Mumbai; and

(c) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) The Government is aware of the existence of organised gangs operating in various parts of the country; including Mumbai, and having connections with international criminals. The Central Government shares intelligence with the State Governments and also provides them financial assistance for improving their policing infrastructure.

[Translation]

#### Drug Addiction

352. SHRI RAMPAL UPADHYAY :

DR. MADAN PRASAD JAISWAL :

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the number of drug addicts are increasing in the country;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps taken to control over the situation alongwith the details of drug de-addiction centres set up in the country, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) and (b) Several studies and reports have indicated that there is rising incidence of drug abuse amongst certain vulnerable sections of the society which includes inter alia street children, transport workers, slum dwellers, commercial sex workers, people in the border areas and opium growing areas of the country etc. Peer Group pressures, curiosity, industrialisation/urbanisation and weakness of parents, family system are such obvious reasons.

(c) Recognising drug abuse as a psycho-socio-medico problem, the Ministry is implementing the scheme for Prohibition and Drug Abuse Prevention which is a community based rehabilitation approach for building awareness about the ill effects of the drug abuse, treatment and rehabilitation of drug addicts. Under the

Scheme, grant-in-aid to the extent of 90% of the approved expenditure, is sanctioned to the voluntary organisations for setting up/maintenance of deaddiction cum rehabilitation centres, counselling and awareness centres, preventive education programmes, workplace prevention programme and organising deaddiction camps. The details of drug deaddiction centres being assisted under the scheme, statewise, are given in the enclosed statement.

Besides, assisting voluntary organisations, the Ministry has been implementing intensive awareness programme through the print and the electronic media including films, posters, hoardings, kiosks etc.

#### Statement

*State/UT-wise number of de-addiction cum rehabilitation centres under the scheme for prohibition and drug abuse prevention during 1997-98*

S. No.	State/UT	No. of deaddiction cum rehabilitation centres
1	2	3
<b>STATE</b>		
1.	Andhra Pradesh	5
2.	Assam	1
3.	Bihar	9
4.	Goa	1
5.	Gujarat	5
6.	Haryana	12
7.	Jammu & Kashmir	2
8.	Karnataka	5
9.	Kerala	14
10.	Madhya Pradesh	5
11.	Maharashtra	8
12.	Manipur	11
13.	Mizoram	5
14.	Meghalaya	2
15.	Nagaland	3
16.	Orissa	7
17.	Punjab	6
18.	Rajasthan	6

1	2	3
19.	Tamil Nadu	8
20.	Sikkim	—
21.	Tripura	—
22.	Uttar Pradesh	12
23.	West Bengal	8
<b>UNION TERRITORY</b>		
1.	Chandigarh	1
2.	Delhi	9
3.	Pondicherry	1
<b>Total</b>		<b>146</b>

#### Purchase of Bi-lingual Computer

353. SHRI RAM TAHAL CHAUDHARY : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is compulsory to purchase a bi-lingual computer in Government offices; and

(b) if so, the reasons for doing all work in English despite the availability of bi-lingual computer?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Computers, being purchased by the Government offices should invariably have bilingual facilities.

(b) Bilingual software, specially word processors are available in adequate number and progressive use of computer in official work is increasing.

#### Fake Passport

354. SHRI JANARDAN PRASAD MISRA :

SHRI MANIBHAI RAMJIBHAI CHAUDHARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some cases of issuing fake passports have come to notice of the Government;

(b) if so, the number of persons arrested in this racket;

(c) the action taken by the Government against them; and

(d) if not, the measures proposed to be taken by the Government to check such activities?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) The Ministry of External Affairs has reported that cases of issuing fake passports have not come to its notice. However, 1903 cases of forgery in passports were detected by the Indian Immigration Officers during the year 1997. The persons involved in these cases were handed over to the local police for action. 'Police' being a State subject as per the Constitution of India, registration, investigation, and detection of crime as well as the prevention of crime are primarily the responsibility of the State Governments.

[English]

#### Atrocities against Scheduled Castes

355. DR. SUBRAMANIAN SWAMY : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the CBI has completed its investigations as directed by the Madras High Court into the Kodyankulam police atrocities against scheduled castes;

(b) if so, the details thereof; and

(c) the action taken against the culprits ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) The investigation by the CBI is not yet over.

(b) and (c) Do not arise.

#### Free Sale Quota of Sugar

356. SHRI P. SANKARAN : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the Government have increased the free sale quota of sugar and also increased the Import Duty on sugar;

(b) if so, the details thereof and the reasons therefor;

(c) whether the cost of sugar in the open market is likely to increase especially during the coming festival seasons; and

(d) if so, the measures taken to minimise the escalating cost of sugar in the open market?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) and (b) The month-wise freesale quota of sugar released from April to December during the financial years 1997-98 and 1998-99 is given below:-

(In lakh tonnes)

Month	1997-98	1998-99
April	7.10	7.50
May	8.00	7.75
June	8.00	7.75
July	7.50	7.79
August	7.50	7.50
September	7.50	9.00
October	9.20	8.42
November	8.20	7.50
December	7.32	7.50
<b>Total</b>	<b>70.32</b>	<b>70.71</b>

The above figures reveal that there has been increase in freesale quota during the year 1998-99 as compared to the previous year. The increase in quota has been necessitated due to increase in requirement on account of rise in population/demand.

The Central Government w.e.f. 28th April, 1998 have imposed a basic custom duty of 5% and countervailing duty of Rs. 850/- per M.T. on imported sugar.

(c) and (d) The retail prices of S-30 grade of sugar in the 4 principal markets, namely, Delhi, Mumbai, Calcutta and Chennai were in the range of Rs. 15-17 per kg. in the current year 1998-99 (upto November, 1998) as well as in the last year, 1997-98. Thus, the prices have remained steady.

#### Government Hospitals and Dispensaries for Middle Class

357. PROF. JOGENDRA KAWADE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government propose to set up Government hospitals and dispensaries to provide health services in a planned manner to the poor and middle class people in Delhi, Mumbai and other metropolitan cities keeping in view of the rising population in these cities;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the steps taken by the Government to deal with the daring situation of health services to the poor

and middle class families residing in these cities?

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (d) 'Health' being a State subject under the Constitution, State Governments frame their programmes for opening of hospitals and dispensaries in their State keeping in view their priorities and the availability of resources. Ministry of Health & Family Welfare have no scheme for setting up of hospitals and dispensaries in the States. However, Ministry of Health and Family Welfare has the following hospitals under its control in Delhi:-

1. All India Institute of Medical Sciences, New Delhi.
2. Safdarjung Hospital, New Delhi.
3. Dr. Ram Manohar Lohia Hospital, New Delhi
4. Lady Hardinge Medical College & Associated Hospitals, New Delhi.

Poor and indigent patients are exempted from the payment of charges in the Central Government Hospitals. A National Illness Assistance Fund has also been set up to provide financial assistance to patients living in States/Union Territories, below poverty line in India, who are suffering from major life-threatening diseases, to receive medical treatment at any of the superspeciality Hospitals/Institutes or other Government/Private hospitals. All the State Governments/Union Territories have been advised to set up an Illness Assistance Fund in their respective States/Union Territories.

[English]

#### Schools and Hostels for SC/ST Students

358. SHRI BHARATRAHARI MAHTAB : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of admission in residential schools and Hostel being provided to SC/ST students in each State;

(b) the amount spent by the State Governments on this account during 1997-98;

(c) whether the maintenance Hostel are made by the Government;

(d) whether the accounts are being audited by the Government Affairs; and

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (e) The information is being collected and will be placed on the table of the House.

#### Temper Proof Seal Cylinders

359. KUMARI KIM GANGTE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) Whether the Government are aware that the tampering of seal of LPG cylinders is rampant in Manipur;

(b) if so, the details thereof, and

(c) the measures proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) Indian Oil Corporation does not have any established cases of malpractices/irregularities by distributors regarding tampering of seals of LPG cylinders in Manipur state during 1997-98 and April-October, 1998.

(b) and (c) Do not arise.

#### High Powered Committees

360. SHRI BIJOY KUMAR 'BIJOY' : Will the Minister of LABOUR be pleased to refer to the reply to SQ No. 84 12.6.98 regarding and state:

(a) whether any High Powered Committee has been set up to go into the working of Labour Laws in view of liberalisation in the country;

(b) if so, the details thereof, and

(c) if not, the reasons for delay ?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) No Sir.

(b) Does not arise.

(c) Government is considering to set up a High Powered body on Labour to go into the working of Labour Laws. The details of this are being worked out in consultation with other Ministries-Departments of Government of India.

### Issuance of Work Permits

361. DR. JAYANTA RONGPI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item Captioned "Work permits for illegal migrants Deportation issue a closed chapter: Advani" appearing in "The Assam Tribune" dated September 10, 1998;

(b) if so, the facts thereof; and

(c) the steps being taken by the Government in the matter?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Yes, Sir.

(b) and (c) The proposal is to issue multipurpose National Identity Cards to all citizens of 14 years and above. Persons below 14 years are to be compulsorily registered under the Registration of Birth & Deaths Act, 1969. The names of such persons are to be included in their father's/mother's cards. Separate coloured cards are proposed to be issued to non-citizens. The multipurpose National Identity Cards will help in easy identification of persons to check illegal immigration and infiltration and to trace criminals and subversives. These cards will also be used for the purposes of issuing passports, driving licences, ration cards, health care admission in educational institutions, employment in public/private sector, life and general insurance as also for maintenance of land records and urban property holdings.

### World Bank to Study Poverty Alleviation Programmes in A.P.

362. DR. T. SUBBARAMI REDDY : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that World Bank has decided to send a team to Andhra Pradesh to study poverty alleviation programmes;

(b) if so, the details thereof;

(c) whether the Government of Andhra Pradesh worked satisfactorily to impress the World Bank in this regard; and

(d) if so, the details of the loans provided by the World Bank in this account?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) to (d) The information is being collected and will be laid on the Table of the House.

[Translation]

### Asthma due to Pollution in Delhi and other Metropolitan Cities

363. SHRI MOTILAL VORA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government are aware of the fact that 95 per cent population of Delhi and other metropolitans of the country are suffering from the respiratory problems such as asthma due to pollution;

(b) if so, the steps taken by the Government to check pollution;

(c) whether the Government propose to educate the people in pollution preventive measures through Doordarshan and Camps; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) The Indian Council of Medical Research has reported that there is no direct evidence to suggest that air pollution by itself can be the cause of asthma. Allergens like pollen, house-dust and certain food articles can however, trigger off asthma attacks. However, in a sample survey conducted by the Vallabhshai Patel Chest Institute in nine randomly selected Delhi Schools it was inter-alia found that the prevalence of asthma was 12%.

(b) to (d) The steps taken by the Government to reduce pollution include the following;

1. The Government has formulated a comprehensive Policy Statement for Abatement of Pollution which envisages integration of environmental and economic aspects of development planning, laws stress on preventive aspects of pollution abatement and promotion of technological inputs to reduce industrial pollution;

2. Environmental guidelines have been evolved for siting and operation of industries;

3. Fiscal incentives are provided for installation of pollution control equipment and also for the shifting of industries from congested areas. Custom and excise duty exemptions are provided to the industries for pollution control/monitoring equipment;

4. A scheme for setting up of Common Effluent Treatment Plants in clusters of small scale industrial units is under implementation;

5. To promote pollution prevention in small and medium scale industries, the Government has established 15 Waste Minimisation Circles in clusters of small scale industries;

6. Emission standards for 79 categories of industries have been notified under the Environment (Protection) Act, 1986. Besides, ambient air and water

quality standards have also been notified;

7. Large and medium scale units falling under the 17 categories of the hazardous industries are being monitored regularly for overseeing their implementation with the prescribed standards;

8. Low lead petrol had been introduced in the 4 metro cities of Delhi, Mumbai, Calcutta and Chennai w.e.f June, 1994. Subsequently, unleaded petrol was introduced in the above mentioned 4 cities on 1.4.1995; and

9. The Government is implementing a major plan of action for introduction of unleaded petrol and catalytic converter fitted vehicles and introduction of low sulphur diesel for cleaner diesel vehicles in a phased manner. Fuel quality standards for petrol and diesel have been notified.

10. Health Education.

[English]

#### Sales/Profits in Super Bazar

364. DR. BIZAY SONKAR SHASTRI : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the sales and profits have been going down steadily over the year in the Super Bazar while its overheads have been increasing;

(b) if so, the reasons therefore and the steps taken in this regard;

(c) whether the sales and inventory holdings are disproportionate to each other and if so, the reasons therefor and action taken against the officials responsible for inflating the inventory; and

(d) the details of the sales/profit and inventory holdings from March, 1997 to October, 1998 month-

wise and the manner in which the sales and profits compare with the Kendriya Bhandar ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) and (b) The sales and profitability of the Super Bazar, as per the statements of accounts, for the last three years are as under :-

Year	Sales	(Rs. in lakhs)	
		Gross Profit	Net profit/loss
1995-96	(A) 13654.73	1157.94	(+) 27.61
1996-97	(A) 13847.85	1157.58	(-) 67.65
1997-98	(T) 12846.75	1050.63	(-) 303.82

(A) = Audited (T) = Tentative

As per the information received from Kendriya Bhandar their profits are under :-

Year	(Rs. in lakhs)	
	Gross Profit	Net Profit
1996-97	714.81	305.12
1997-98	925.99	407.41

The Super Bazar has taken various steps to increase its sales and reduce its overhead costs. Some of the steps taken in this regard include reduction of profit margins wherever required, realisation of amounts locked up in credit sales and other administrative steps etc.

(c) and (d) Monthwise sales and inventory holdings of Super Bazar as also sales of Kendriya Bhandar for the month of March 97 to Oct' 98 are given Statement-I. Monthwise inventory holdings of Kendriya Bhandar are not available.

#### Statement

Month	1997-98				1998-99		
	Sales		Inventory		Sales		Inventory
	Kendriya Bhandar	Super Bazar	Super Bazar	Super Bazar	Kendriya Bhandar	Super Bazar	Super Bazar
1	2	3	4	5	6	7	
March	3825.44	1922.99		812.30	3570.01	1391.42	726.40
April	749.20	944.29		968.32	746.05	888.14	880.40
May	988.43	1062.31		1055.39	927.56	978.25	981.18
June	1035.27	903.53		1071.07	1096.20	901.00	1036.89



1	2	3	4	5	6	7
July	1100.61	1003.67	1037.44	1448.56	899.30	1006.34
August	1145.59	1071.18	1002.26	1262.83	1033.40	953.00
Sept.	1142.43	969.42	844.56	1343.96	1075.11	928.97
Oct.	988.04	949.93	1076.43	1111.81	999.17	961.84
November	1186.75	988.48	1086.61			
December	1254.44	1013.30	917.13			
January	1336.60	1085.04	914.42			
February	1221.24	1086.29	923.32			

**Inter State Council**

365. SHRI MADAN PATIL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have any plan to reconstitute the Inter-State Council; and

(b) if so, the details thereof ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) The Inter-State Council has been reconstituted recently. The following members of the Union Council of Ministers have been nominated by the Prime Minister to be members of the Inter-State Council in terms of clause 2(d) of the Inter-State Council Orders, 1990 :-

- |       |                        |   |
|-------|------------------------|---|
| (i)   | Shri L.K. Advani       | Minister of Home Affairs                    |
| (ii)  | Shri S.S. Barnala      | Minister of Chemicals and Fertilizers       |
| (iii) | Shri George Fernandes  | Minister of Defence                         |
| (iv)  | Shri Ram Krishna Hegda | Minister of Commerce                        |
| (v)   | Shri Yashwant Sinha    | Minister of Finance                         |
| (vi)  | Shri M. Thambi Durai   | Minister of Law, Justice, & Company Affairs |

The Prime Minister has also approved that the following members of the Union Council of Ministers will be permanent invittees to the Council :

- |      |                        |  |
|------|------------------------|--|
| (i)  | Dr. Murl Manohar Joshi | Minister of Human Resource Development |
| (ii) | Shri Naveen Patnaik    | Minister of Steel & Mines              |

**Possession of Land by Non-Tribals**

366. SHRI KRISHAN LAL SHARMA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that the land belonging to the tribals of the country is gradually coming in the possession of non-tribals;

(b) if so, the details thereof and the reasons therefor;

(c) the names of States where such process is going on; and

(d) the measures proposed to be taken by the Government to check this process ?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (d) The relevant information is being collected.

**Suicides**

367. SHRI MULLAPALLY RAMACHANDRAN : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of suicides cases reported this year in the country State/UT-wise;

(b) the reason for these suicides;

(c) the number of murder cases during the current year State/UT-wise; and

(d) the number of murder cases solved indicating the number of arrests made ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) Information is being collected and will be laid on the Table of the House.

### New Delhi Municipal Corporation

368. SHRI SURESH WARPUDKAR : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware that the NDMC is sending Electricity Arrear Bills for 1996 and 1997 to the consumers at exorbitant rates alongwith interest @ 3% thereon;

(b) if so, the reasons therefor;

(c) whether there is any proposal to raise arrear bills in easy instalments;

(d) if so, the details thereof; and

(e) the steps being taken to redress the consumers in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) The electricity bills are sent by New Delhi Municipal Council to consumers according to approved tariff. However, when the payment is not made in time, a surcharge at the rate of 3% per month is levied in the subsequent bill as per approved tariff.

(c) to (e) The request, if any, made by a consumer for payment of charges in instalments is allowed subject to the payment of surcharge at the rate of 3% per month on the deferred payment.

### Setting up of Cancer Centre in Kerala

369. SHRI A.C. JOS : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Union Government have received any proposal from the Government of Kerala for setting up of a Cancer Institute and Research Centre at Ernakulam during 1997-98;

(b) if so, the details thereof;

(c) the action taken by the Government in this regard; and

(d) the time by which this Centre is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) Yes, Sir. A proposal was received from the Government of Kerala in 1997 for establishing a Cancer Institute and Research Centre in Eranakulam, Kerala with OECF assistance. The Proposal consisted of construction of an OPD Block, a polyclinic, a nursing Institute, apart from medical equipment etc. for a total outlay of Rs. 51 crores.

(c) and (d) The proposal was not agreed to as adequate facilities are already available in Ernakulam for early detection and treatment.

### Industrial Disputes Act

370. SHRI S.S. OWAISI :

SHRI PRASAD BABURAO TANPURE :

Will the Minister of LABOUR be pleased to state:

(a) whether the Government propose to modify Industrial Disputes Act to allow factories to close down without prior permission;

(b) if so, the details of the previous practice;

(c) the criteria fixed for closure of industries;

(d) whether the interests of workers have been kept in view in amending this act; and

(e) if so, the details thereof ?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) to (e) Various amendments to the Industrial Disputes Act are proposed based on the requirements of the Social Partners and in consonance with economic reforms. A cautious policy is adopted to bring about any amendments in the Industrial Disputes Act after taking into consideration all the relevant factors.

At present, under section 25(O) of the Industrial Disputes Act, 1947 an employer who intends to close down an industrial establishment in which not less than 100 workmen were employed on any average per working day for preceding 12 months shall in the prescribed manner apply for prior permission to the Appropriate Government atleast 90 days before the date on which the intended closure is to become effective stating clearly the reasons for the intended closure of the undertaking and a copy of such application shall also be served simultaneously on the representatives of the workmen in the prescribed manner.

### Financial Assistance for Hospital Projects in Kerala

371. SHRI T. GOVINDAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of loans/financial assistance given to hospital projects in Kerala during the last three years; year-wise;

(b) the terms and conditions for allocation;

(c) whether the Union Government have re-

ceived any revised request from Kerala Government for sanctioning financial assistance for the expansion and development of medical colleges and hospitals in the State;

- (d) if so, the details thereof; and  
(e) the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Ministry of Health & Family Welfare have not released any loans/financial assistance for hospital projects in Kerala during the last three years. However grant-in-aid has been given to RCC Trivandrum and Medical College Kozhobodi.

- (b) Details are given in the enclosed statement.

(c) to (e) The project of Government of Kerala for establishing a Cancer Institute and Research Centre at Ernakulam was proposed to be implemented in 3 phases, involving a total outlay of Rs. 51 crores. This included construction of OPD Block, purchase of equipment etc. The proposal was not agreed to as adequate facilities, as well as Cobalt Therapy Unit (with 50 beds) were already present in the Cancer Ward of District Hospital, Ernakulam.

A proposal has also been received for upgrading the secondary system of health care in Kerala with external assistance. The Union Govt. is however at present giving priority to States with poor health indices and other parameter of backwardness.

#### Statement

(b)	<b>1995-96</b>		
	RCC Trivandrum	Rs.	50.00 lakhs
	<b>1996-97</b>		
	RCC Trivandrum	Rs.	50.00 lakhs
	<b>1997-98</b>		
1.	RCC Trivandrum	Rs.	75.00 lakhs
2.	Medical College Kozhikode, Kerala	Rs.	150.00 lakhs
N.B. i)	Grant-in-aid to RCC Trivandrum is for purchase of equipment to carryout research.		
(ii)	Grant-in-aid to Medical College Kozhikode is for Development of Oncology Wing.		

#### Drop out Rate among the SC/ST Students

372. SHRI G.M. BANATWALLA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the drop out rate among the SC/ST students in different States is considerably higher

than the average drop out rates for other students;

- (b) if so, whether any survey has been conducted by the Government to find out the reasons in this regard;

- (c) if so, the outcome thereof;

- (d) the facilities and incentives being provided by the Government to SC/ST students to curb the drop out level, particularly at the primary level; and

- (e) the steps taken by the Government to consider adequate enhancement in these facilities and incentives?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (e) The information is being collected and will be laid on the Table of the House.

#### Militancy in J & K

373. SHRI AJAY KUMAR S. SARNAIK : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a new three-tier security system for tackling infiltration and dealing with militancy in the deep areas of Rajouri, Poonch, Udhampur and Doda districts of Jammu region has come into operation;

- (b) if so, the details of the scheme; and

- (c) the extent to which it has achieved its aim?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) With a view to tackling the militancy problem sponsored from across the border in Jammu & Kashmir, the State and the Central Governments have jointly adopted a multi-pronged approach which includes, inter-alia strengthening the border management, neutralizing plans of militants by proactive action against them in the hinterland along with settling up of additional activity of security forces and constitution of Village Defence Committees and gearing up the intelligence machinery. The entire efforts is overall coordinated by the United Headquarters of the State Govt. set up at Srinagar and Jammu.

- (c) The militancy in J & K is sponsored, aided and abetted by Pakistan and it requires sustained and systematic efforts to tackle it.

#### Area of Border with Bangladesh

374. SHRI MOINUL HASSAN AHAMED : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total area of Border with Bangladesh; and

(b) the number of police/security personnel posted in border alongwith the per kilometre number of security personnel posted in border areas?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) The Indo-Bangladesh border is approximately 4096.70 kms. long. 37 battalions of the Border Security Force are manning the border at present. Average deployment of security personnel along the border works out to 3.38 persons per kilometer.

**Workers in Unorganised Sector**

375. SHRI RUPCHAND MURMU :

SHRI SAMAR CHOWDHURY :

Will the Minister of LABOUR be pleased to state:

(a) the number of workers/employees in unorganised and small scale industries and various offices in the country, State-wise;

(b) the number out of them got formal appointment letters from the employers;

(c) whether the Government are aware that most of the employees deprived of formal appointment letters and are victims of various injustices; and

(d) if so, the steps proposed to be taken by the Government to monitor the system?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) As per the survey carried out by the National Sample Survey Organisation in the year 1993-94, total employment considering both organised and unorganised sector in the country was of the order of 335 million. Out of the 335 million, around 27.4 million was in the organised sector (all public sector establishments and non-agricultural establishments in the private sector employing 10 or more workers) and the balance of about 308 million was in unorganised sector. These figures include around 14 million workers in the small scale industries. The State-wise work participation rate (percentage of population employed) as observed during 1993-94 survey is given in the enclosed statement.

(b) The data on this aspect is not maintained.

(c) and (d) There are various provisions in the existing laws to ameliorate the working conditions of the workers.

**Statement**

*State-wise work participation rate  
(Percentage of population employed)  
as per usual principal status*

Sl. No.	State/UT	Rural	Urban
1	2	3	4
1.	Andhra Pradesh	54.1	35.5
2.	Arunachal Pradesh	45.2	32.4
3.	Assam	30.8	31.0
4.	Bihar	32.6	26.1
5.	Goa	36.5	34.0
6.	Gujarat	41.5	32.3
7.	Haryana	26.2	31.2
8.	Himachal Pradesh	43.4	32.9
9.	Jammu and Kashmir	30.0	29.1
10.	Karnataka	45.6	34.1
11.	Kerala	32.5	34.2
12.	Madhya Pradesh	43.5	30.3
13.	Maharashtra	47.1	33.8
14.	Manipur	33.5	29.2
15.	Meghalaya	55.0	34.3
16.	Mizoram	41.6	37.0
17.	Nagaland	27.7	25.7
18.	Orissa	38.2	32.0
19.	Punjab	30.3	31.8
20.	Rajasthan	41.8	30.7
21.	Sikkim	37.9	37.6
22.	Tamil Nadu	49.5	38.4
23.	Tripura	31.8	30.4
24.	Uttar Pradesh	32.8	28.6
25.	West Bengal	31.6	33.8
26.	A. & N. Islands	35.8	34.9

1	2	3	4
27.	Chandigarh	36.2	41.5
28.	D. & N. Haveli	38.2	39.9
29.	Daman and Diu	39.3	30.6
30.	Delhi	39.8	34.4
31.	Lakshadweep	27.0	26.2
32.	Pondicherry	38.6	31.8
<b>Total</b>		<b>39.0</b>	<b>32.7</b>

Ref. Reports no. 409 of N.S.S.O. pertaining to 1993-94

#### Regarding Action Plan for Orphans

376. SHRI TARIQ ANWAR : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government propose to draw up a viable action plan for the children orphaned by the insurgency related violence in the various States in country;

(b) if so, the details of the plan;

(c) whether the Government propose to provide funds to this project;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (e) The information is being collected and will be placed on the Table of the House.

#### Police Medals

377. SHRI RAMESHWAR PATIDAR : Will the Minister of HOME AFFAIRS be pleased to refer to reply given to USQ No. 6020 dated 28th July, 1998 and state:

(a) whether the required information has since been collected;

(b) if so, the details thereof;

(c) if not, the reason therefor; and

(d) the time by which the information is likely to be collected and laid on the table of the House?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) Medals to Police personnel are awarded in accordance with the Statutes and Rules/

Regulations framed thereunder irrespective of the Service to which a police personnel belongs. Available information indicates that about 23931 police personnel (including 2691 IPS and 21240 non-IPS) were awarded medals since independence till date.

#### LPG Recovery Plant

378. DR. VALLABH BHAI KATHIRIA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it has been decided to establish an LPG recovery plant at Gandhar in Gujarat;

(b) if so, the reasons for delay in establishing the said plant; and

(c) the steps proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) No, Sir.

(b) and (c) Does not arise.

[Translation]

#### Delicensing of Sugar Industry

379. SHRI ABHAYSINH S. BHONSLE :

SHRI VITHAL TUPE :

SHRI ASHOK NAMDEORAO MOHOL :

SHRI MADHAV RAO PATIL :

SHRI SADASHIVRAO DADOBA MANDLIK:

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the Government have delicensed the sugar industry;

(b) if so, whether there is a lot of controversy over this issue;

(c) if so, the reaction of the Government thereto;

(d) whether the Government propose to provide the present facilities to the sugar industry after making it licence free; and

(e) if not, the other steps being taken for the development of sugar industry?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

(d) and (e) The matter regarding continuing the present facilities to the sugar mills in the wake of delicensing of Sugar Industry is under consideration of the Government.

[English]

#### Revision in Prices of Decontrolled Products

380. DR. PRABHA THAKUR :

DR. T. SUBBARAMI REDDY :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the oil refining public sector undertakings have announced revision in prices of decontrolled petroleum products;

(b) whether prices reduction in the deregulated areas of the petroleum sector has been done in the wake of phased dismantling of the administered prices mechanism;

(c) if so, the prices of naphtha and other products after this price decontrol; and

(d) the extent to which decontrol of petroleum products is likely to be benefited to the consumers?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (d) Yes, Sir. The prices of decontrolled petroleum products are now fixed by the oil companies on market consideration. The ex-storage point prices (excluding duty etc.) of naphtha and some of the other products after decontrol, as fixed by the oil companies w.e.f. 1.4.1998, are as under :

		W.E.F. 1.4.98	W.E.F. 01.8.98	W.E.F. 1.10.98	W.E.F. 17.11.98
Naphtha	Rs./MT	7072	6820	6820	7475
LSHS	Rs./MT	5071	5010	5410	5970
FO	Rs./KL	4801	4670	5050	5570
LDO	Rs./KL	7201	7200	7200	7200

#### Recasting of Constitution

381. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any political call for recasting of Constitution has been made;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) The National Agenda for Governance provides for the appointment of a Commission to review the Constitution of India in the light of the experience of the past 50 years and to make suitable recommendations. The Government has not taken any decision in the matter so far.

#### W.H.O. Assistance for Health Services

382. PROF. P.J. KURIEN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the World Health Organisation has called for a firm commitment by the developed countries in order to achieve the goal of Universal access to quality and affordable reproductive health services;

(b) if so, whether any concrete World Health Programme of WHO has been prepared;

(c) if so, whether WHO has provided sufficient funds to India for this purpose; and

(d) if so, the total amount provided/proposed to be provided alongwith the schemes that are likely to be undertaken ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (d) Reproductive health is one of the five priority areas of the WHO Collaborative programme activity with National Governments, supported by them both financially and technically. Under the collaborative programme for the biennium 1998 and 1999, an allocation of \$2.3 million has been made available to the Department of Family Welfare for training, upgrading of facilities and capacity building for RCH. These funds are for bridging critical gaps and supplement the RCH programme under implementation, for reducing the mortality and morbidity levels among women and children.

#### China Delegation for Birth Control Programmes

383. SHRI VILAS MUTTEMWAR : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a delegation from China has visited India in an effort to make the country's birth control programmes a success;

(b) if so, the details thereof;

(c) whether China has a commendable track-record in controlling its births and deaths rate; and

(d) if so, any concrete steps taken by the Government?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) A delegation from the State Family Planning Commission of China visited India in March, 1998 to study the recent policy initiatives taken in India after the Cairo Conference on Population. The visit was organised by the Ford Foundation.

(c) According to the UNFPA document 'The State of World Population-1998,' China has a Total Fertility Rate of 1.78 and an average (annual) population growth rate of 0.9 percent over the period 1995-2000.

(d) In keeping with the recommendations adopted at the International Conference on Population and Development, Cairo, 1994, a large Reproductive and Child Health (RCH) Programme has been taken up by the Government of India for the IX Plan period (1997-2002) and launched formally in October, 1997. The RCH Programme would contribute to reducing the unmet need for family planning and improve the health status of women and children.

[Translation]

#### Indo-Russian Joint Ventures for Oil Exploration

384. SHRI RAJENDRA AGNIHOTRI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether India and Russia have agreed to study possibilities of oil exploration projects jointly;

(b) if so, the details thereof;

(c) whether both the countries are contemplating to set up joint ventures for exploration of petroleum and natural gas; and

(d) if so, the salient features of these agreements?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) Yes, Sir. In the 5th Meeting of Indo-Russian Working Group on cooperation of Oil and Gas Industry held in Moscow, in October, 1998, the two sides agreed to study the possibilities of Joint Exploration for Hydrocarbons in Russia, India and Third countries and to workout the details at the Technical level for identifying suitable opportunities.

(c) and (d) The decision regarding setting up

Joint Ventures shall be taken on a case to case basis, taking in to account, areas of operation and other Techno-Commercial requirements.

[English]

#### Projects of Indian Oil Corporation

385. DR. ASIM BALA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Indian Oil Corporation has drawn up any plan to make investments of Rs. 25,000 crore during the Ninth Five Year Plan;

(b) if so, the details thereof;

(c) the efforts being taken for diversification and marketing of its products;

(d) the extent to which Indian Oil Corporation is planning to spend on exploration and production in North Eastern Region.

(e) whether foreign bidders have been invited for exploration; and

(f) if so, the details thereof alongwith the quantity of crude oil likely to be obtained after completion of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) Yes, Sir. Indian Oil Corporation has drawn up ambitious plan of investing around Rs. 25,000/- crores during the Ninth Plan period in Projects in Refinery, Pipeline, and Marketing sectors. Twelve projects have already been completed in the first year of the 9th Plan viz., 1997-98 and 51 projects are under implementation.

(c) IOC is making efforts in diversification of business by putting up facilities for production of Methyl Tertiary Butyl Ether (MTBE) at Gujarat Refinery, Propylene at Panipat Refinery and Butene-1 at Gujarat Refinery. The above projects are under implementation. In addition to the above, the undermentioned projects are at various stages of consideration/Planning.

- Paraxylene/Purified Terephthalic Acid (PTA) unit at Panipat.
- Acrylonitrile (CAN) at Panipat.
- Di-Methyl Ether (DME).

(d) to (f) At present, IOC has earmarked Rs. 50 crore in the IXth plan for Exploration and production for Exploration in blocks in North East India and in other parts of India. The Exploration blocks under NELP have not yet been offered for bidding.

[Translation]

**Promotion to Hindi Officers**

386. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are no promotional avenues for the Hindi Officers and other employees working in the public sector;

(b) if so, whether the Government propose to open the promotional avenues for them in tune with the other officers and employees of the Government; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) Each organisation in Public Sector has its own statutory existence and they are competent to make recruitment/promotion for Hindi posts, as per their administrative powers, Although it is not totally correct that there is no promotional avenue in this sector, yet Ministries/Depts. have been requested to see that organisations under them remain careful and active in this regard.

**Shrotage of Fertilizer**

387. SHRI ARJUN SETHI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there has been shortage of Muriate of Potash (MOP) in the country during 1998; and

(b) if not, the details of M.O.Ps. released to the States during the Kharif/Rabi season in comparison to the 1996-97 and 1997-98?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A. K. PATEL) : (a) Muriate of Potash (MOP) is entirely imported. Its imports are governed by the market forces of demand and supply operating within the parameters of Concession Scheme of Government of India. The non-finalisation of rate of concession of MOP under the Scheme had affected the imports during Kharif 1998 resulting in problems of availability in most of the States. However, during Rabi 1998-99 there are no shortages as the imports during the season are estimated to exceed 15 LMT.

(b) MOP is decontrolled fertilizer and is not allocated to the States as in the case of urea. The availability and sales of MOP during Kharif and Rabi seasons of both 1996-97 and 1997-98 are given in the enclosed statement.

**Statement**

*Availability and Sales of M.O.P. during the year 1996-97, 1997-98 and 1998-99 (Upto 31.10.1998)*

(Figures in 000 Mts.)

Sl. No.	States	Kharif 1996		Kharif 1997		Kharif 1998		Rabi 1996-97		Rabi 1997-98		Rabi 1998-99	
		Availability	Sales	Availability	Sales	Availability	Sales	Availability	Sales	Availability	Sales	Availability	Sales (Upto 31.10.1998)
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	102.99	58.40	88.69	74.86	44.30	43.14	64.17	57.78	81.03	70.13	13.58	11.20
2.	Karnataka	98.34	73.28	137.07	130.66	56.10	53.85	57.46	42.92	88.46	81.80	18.18	17.01
3.	Kerala	79.03	53.24	87.97	75.81	21.52	21.50	58.29	38.32	66.52	61.63	5.03	1.66
4.	Tamilnadu	141.54	89.46	211.08	182.21	105.07	99.39	129.56	104.21	178.60	168.58	48.34	47.04
5.	Andaman & Nico.	0.02	0.02	0.18	0.18	0.00	0.00	0.00	0.00				
6.	Lakshadweep	0.65	0.63	-	-	0.00	0.00	1.25	1.09				
7.	Pondicherry	-	-	3.54	2.96	2.99	2.98			3.35	2.83	0.30	0.25
8.	Gujarat	42.57	21.64	37.09	33.01	43.55	37.31	37.51	29.97	64.60	49.79	10.04	9.67
9.	Madhya Pradesh	50.00	26.60	47.28	38.88	20.25	20.14	25.16	8.72	15.48	12.44	6.54	6.06
10.	Maharashtra	113.23	55.19	123.21	116.95	67.11	66.39	80.87	49.10	94.06	93.24	6.61	6.03
11.	Rajasthan	4.99	3.26	4.68	3.14	3.14	2.92	4.18	2.97	2.33	2.31	0.28	0.25
12.	Dadra & Nagar	0.00	0.00			0.00	0.00	0.00	0.00				
13.	Goa	0.48	0.48	0.61	0.61	0.70	0.65	0.06	0.06	0.09	0.09	0.82	0.30



1	2	3	4	5	6	7	8	9	10	11	12	13	14
14.	Daman & Diu	0.00	0.00			0.00	0.00	0.00	0.00				
15.	Haryana	6.84	3.61	5.44	4.34	0.94	0.94	4.72	2.37	1.27	1.27	2.53	0.33
16.	Himachal Pradesh	0.00	0.00			0.00	0.00	2.25	2.25	2.26	2.26	0.00	0.00
17.	Jammu & Kashmir	0.08	0.08	0.96	0.96	0.51	0.51	0.35	0.35	0.77	0.77	0.00	0.00
18.	Punjab	23.28	15.05	32.11	21.67	14.88	7.72	10.23	9.30	10.74	10.70	15.70	12.50
19.	Uttar Pradesh	81.17	49.89	71.76	53.47	39.72	25.86	36.35	30.24	53.23	53.07	32.38	27.53
20.	Chandigarh	0.00	0.00			0.00	0.00	0.00	0.00				
21.	Delhi	0.00	0.00	0.37	0.37	0.49	0.49	0.05	0.05	0.13	0.13		
22.	Bihar	52.81	27.30	46.49	26.54	16.03	7.95	45.08	40.79	60.66	60.47	25.63	18.20
23.	Orissa	41.46	24.05	36.32	34.19	22.23	22.03	29.47	18.04	28.10	21.73	4.72	2.33
24.	West Bengal	144.43	80.01	109.77	71.23	44.16	34.73	102.93	90.76	146.08	144.71	26.06	22.46
25.	Assam	22.55	8.72	20.50	18.33	3.46	3.42	24.87	21.76	7.45	7.42	4.73	0.02
26.	Manipur	0.14	0.14	0.80	0.80	0.34	0.34	0.00	0.00	0.03	0.03	-	-
27.	Meghalaya	0.08	0.08	0.09	0.09	0.20	0.20	0.18	0.18	0.05	0.05	-	-
28.	Nagaland	0.01	0.01	0.04	0.04	0.00	0.00	0.00	0.00	-	-	-	-
29.	Sikkim	0.00	0.00	-	-	0.00	0.00	0.00	0.00	-	-	-	-
30.	Tripura	0.21	0.10	-	-	0.15	0.15	0.00	0.00	2.33	2.31	-	-
31.	Ar. Pradesh	0.00	0.00	-	-	0.22	0.22	0.00	0.00	-	-	-	-
32.	Mizoram	0.00	0.00	-	-	0.00	0.00	0.00	0.00	-	-	-	-
33.	Tea Board (NE)	0.00	0.00	-	-	0.00	0.00	0.00	0.00	-	-	-	-
Total (State)		1006.90	591.24	1066.05	891.30	508.06	452.83	715.19	551.23	907.62	847.76	221.47	182.84
Comp. Manufacture		323.38	223.46	206.80	187.75	235.42	214.65	286.63	260.50	344.05	306.18	94.48	44.83
Grand Total		1330.28	814.70	1272.85	1079.05	743.48	667.48	1001.82	811.73	1251.67	1153.94	315.95	227.67

[English]

**Projects Undertaken by NGO**

388. SHRI TATHAGATA SATPATHY :  
SHRI RUPCHAND MURMU :  
SHRI SAMAR CHOWDHURY :

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of projects being undertaken by Non-Governmental Organisations in the States;

(b) the allocation made for each project during the last three years, state-wise;

(c) whether the Government have received complaints against the misuse of funds provided to the Non-Governmental Organisations; and

(d) if so, the action taken by the Government to prevent misuse of the funds ?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) Ministry of Social Justice and Empowerment is not implementing any projects in the States.

(b) to (d) Questions do not arise.

**Loss of Lives in Naxalites/Extremists Violence**

389. SHRI BALRAM SINGH YADAV :  
SHRI SUSHIL KUMAR SHINDE :  
SHRI MADHAVRAO SCINDIA :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of lives lost in Naxalites/extremists violence during 1998 in comparison to 1996 and 1997, State-wise;

(b) the break-up of casualties indicating the number of militants, civilians and security personnel, State-wise; and

(c) the steps taken by the Union Government and concerned State Governments to curb this menace?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) A statement indicating the desired information is attached.

(c) The Union Home Minister convened a meeting of the Chief Ministers of Andhra Pradesh, Madhya Pradesh, Maharashtra and Orissa on 15.6.1998 at Hyderabad to review the action being taken by these States to curb the activities of left wing extremists. In this meeting, the following decisions were taken :

(i) The existing laws such as the National Security Act will continue to be invoked by the concerned State Governments. Simultaneously, the State

Governments could examine enactment of a separate law to deal with the left wing extremist problem.

(ii) A comprehensive Plan of Action encompassing developmental activities as well as stepped up security measures will have to be prepared by the States.

(iii) A Coordination Centre will be set up at Hyderabad for reviewing the progress of the Action Plan and to coordinate the efforts of the State Governments. Union Home Secretary will be the Chairman of the Committee with Chief Secretaries and Directors General of Police of the four States as Members.

Ministry of Home Affairs has set up the Coordination Centre on 26.6.1998. State Governments have been requested to take immediate action on the decisions taken at the meeting. Action taken by the State Governments is being reviewed from time to time. The Coordination Centre has held its meetings on 19.7.1998 and 12.10.1998 to review the progress made in implementing the above decisions.

#### Statement

##### *The Loss of Lives in Extremists Violence*

	1996 (upto Oct. 31)			1997 (upto Oct. 31)			1998 (upto Oct. 31)		
	Civilian	Police	Extremists	Civilian	Police	Extremists	Civilian	Police	Extremists
Andhra Pradesh	112	28	113	158	46	122	149	33	202
Bihar	251	19	38	271	13	9	148	16	17
Madhya Pradesh	16	1	5	14	—	2	20	26	9
Maharashtra	7	—	1	4	5	1	7	5	1
Orissa	—	—	—	4	—	—	—	4	13
Others	—	—	—	1	—	—	1	—	—
Total	386	48	157	448	64	134	325	84	242

[Translation]

#### Cost of Production of Urea

390. SHRI ARVIND KAMBLE : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the cost of production of Urea in the cooperative, public and private sector undertakings, unit-wise

(b) the tax levied on the production of Urea;

(c) the profit margin on it;

(d) the extent of profit being earned therefrom; and

(e) the steps taken to contain the prices of Urea?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL): (a) The cost of production of urea differs from unit to unit and even from month to month, depending inter alia upon the health and vintage of the plant, the feedstock used, the levels of capacity utilization, specific consumptions, and cost of inputs. The weighted average retention price for urea units as on date is Rs. 6718 per tonne.

(b) The incidence of local taxes and levies on urea varies from to State of State.

(c) and (d) Under the Retention Price-cum-Subsidy Scheme (RPS) which is applicable to urea, the Retention Price includes a 12% post tax return on net-worth at a normative level of capacity utilization. The return is computed after taking into account the prevailing corporate tax rate.

(e) The sale price of urea which is statutorily fixed and uniform throughout the country is presently fixed at Rs. 3660 per tonne, exclusive of local taxes. The above price has not been revised since 21.2.97.

[English]

#### Insurgent Groups in Assam

391. SHRIMATI RANEE NARAH : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the insurgent groups in Assam are gearing up for major strikes against vital installations and security forces;

(b) if so, the details thereof; and

(c) the steps being taken by the Union Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) There are reports of insurgent groups planning to target certain Government/vital installations including oil installations, Railways, Highways, bridges and security forces.

(c) The Central Government is closely monitoring the situation. The State Government, oil industry and the Railways have been sensitised and directed to be extremely vigilant and tighten security.

#### Refugees of J & K

392. SHRI MADHUKAR SIRPOTDAR :

SHRI ANANT GANGARAM GEETE :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Union Government have taken note of the demand of J & K refugees to demarcate a safe zone in the valley for their settlement;

(b) if so, the reaction of the Union Government thereto; and

(c) the present status of the refugees and their camps in J & K ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) The Kashmiri migrants under the aegis of different associations have been raising various demands including the demand to demarcate a safe zone in the Valley for their settlement. The entire matter is being looked into by the State Government who have appointed a Sub-Committee of Ministers to examine the entire issue of rehabilitation of migrant and to make proposals regarding their resettlement.

(c) The majority of the Kashmiri migrants who had to flee their homes in the Valley have been staying in other parts of the country within and outside J & K. The majority of these migrants are living in Jammu and Delhi. Their permanent rehabilitation outside the Valley is not envisaged, as it is expected that they would return to their native places once conditions reasonably conducive for their return are created. Measures to ensure that their difficulties and hardships are mitigated while they are outside the Valley are being implemented and the needy families are provided with a reasonable amount of sustenance and support. In the migrants Camps at Jammu, accommodation and other amenities are being provided free of cost.

[Translation]

#### Reservation for Handicapped

393. SHRI MANIBHAI RAMJI BHAI CHAUDHARI :

SHRI JANARDAN PRASAD MISRA :

Will the Minister of LABOUR be pleased to state:

(a) whether reservation for handicapped in the Government departments has been fulfilled;

(b) if so, the details thereof, department-wise;

(c) if not, the reasons therefor; and

(d) the time by which the reservation quota for handicapped is likely to be fulfilled, State-wise?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) to (d) Information is being collected and will be laid on the table of the House.

#### Co-ordination Programme between Modern and Conventional System of Medicines

394. SHRI PANKAJ CHOUDHRY :

SHRI AMAR PAL SINGH :

DR. ASHOK PATEL :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any scheme is under consideration of the Government for formulating any programme for proper coordination between modern and conventional system of medicine;

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (c) An attempt has been made to bring about co-ordination between modern and Indian systems of medicine and Homeopathy in the following manner:-

- (1) A component of Ayurveda has been included in the Re-productive Child Health Programme of Department of Family Welfare.
- (2) Speciality Clinic in Unani System has been established in the Ram Manohar Lohia Hospital, which is a Central Government Hospital generally extending services of modern medicine.
- (3) Similarly specially clinics of Ayurveda and Unani have been set up in Safdarjung Hospital which is again a Central Government Hospital rendering Modern Medicine treatment.
- (4) It is also proposed to involve the Indian Systems of Medicine and Homoeopathy in the National Aids Control Programme.
- (5) Under the Central Government Health Scheme, already dispensaries/units of Ayurveda, Unani, Siddha, Homoeopathy are operating.

[English]

#### AIDS Cases

395. SHRI CHINMAYANAND SWAMI :  
SHRI NADENDLA BHASKAR RAO :  
SHRI AJAY KUMAR S. SARNAIK :  
SHRI RAMA CHANDRA MALLICK :  
SHRI RAMPAL UPADHYAY :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government are aware that as per survey by W.H.C. one out of every hundred persons is infected with HIV that indicates a serious spread of AIDS in the country;

(b) if so, whether W.H.O. has also warned that if the spread of HIV is not controlled immediately, it may result in an Africa-like situation by 2000 A.D.;

(c) if so, the details of AIDS cases reported/died in the country during each of the last three years, State-wise;

(d) the details of measures taken by the Government to check AIDS in the country;

(e) whether the Government have got success in preventing this disease;

(f) if so, the percentage thereof; and

(g) if not, the further steps taken by the Government to check this disease?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) UNAIDS/WHO has published a report on the global HIV/AIDS epidemic in June 1998, in which they had reported that India has about 4 million HIV infected persons. The infection has increased over the years.

(c) The details of the AIDS cases reported during the 1995, 1996 and 1997 are given in Statement-I. The total number of deaths reported is 1039 as on 31.12.97; State-wise distribution is given in Statement-II.

(d) In order to prevent and control the spread of HIV/AIDS in India, a comprehensive programme is currently under implementation throughout the country as a centrally sponsored scheme. The main strategy consists of :-

- (i) Strengthening Programme Management capabilities at Central and state level;
- (ii) Creation of awareness amongst high risk behaviour groups and general public about HIV/AIDS.
- (iii) Control of Sexually Transmitted Diseases.
- (iv) Promoting blood safety and rational use of blood through proper licensing of blood bank, and encouraging voluntary blood donation.

- (v) Strengthening capacity for surveillance, diagnosis and Clinical Management of HIV/AIDS cases.

(e) (f) and (g) Yes, Sir. A study was conducted by National AIDS Control Organisation in 5 States namely Delhi/Haryana/West Bengal/Maharashtra and Tamil Nadu. The level of awareness in age group 15-49 years has increased 58-94% in urban areas and 20-72% in rural areas.

#### Statement-I

##### National Aids Control Programme

##### Aids Cases in India Per Year

S.No.	State	1995	1996	1997
1	2	3	4	5
1.	Maharashtra	760	520	930
2.	Tamil Nadu	37	199	521
3.	Manipur	31	55	147
4.	Gujarat	6	104	6
5.	Pondicherry	94	24	8
6.	Delhi	25	27	90
7.	Kerala	—	26	3
8.	Punjab/Chdg.	53	—	—
9.	Madhya Pradesh	39	6	68
10.	Karnataka	25	12	55
11.	Uttar Pradesh	—	48	53
12.	West Bengal	12	11	7
13.	Andhra Pradesh	4	19	15
14.	Goa	—	—	—
15.	Assam	8	—	2
16.	Himachal Pradesh	—	—	—
17.	Nagaland	4	—	6
18.	Rajasthan	2	—	51
19.	Orissa	—	—	—
20.	Jammu & Kashmir	—	—	—
21.	Bihar	1	1	1
22.	Daman & Diu	1	—	—
23.	Haryana	—	—	—

1	2	3	4	5
24.	Dadra & Nagar Havell	—	—	—
25.	Arunachal Pradesh	—	—	—

#### Statement-II

##### Death due to HIV/AIDS

Sl. No.	State/UT	1993	1994	1995	1996	1997
1	2	3	4	5	6	7
1.	Andhra Pradesh	1	—	4	4	—
2.	Assam	1	—	6	—	—
3.	Himachal Pradesh	—	—	—	—	—
4.	Andman & Nicobar Islands	—	—	—	—	—
5.	Bihar	30	—	—	—	—
6.	Chandigarh	—	—	30	40	—
7.	Punjab	—	—	—	—	—
8.	Delhi	23	12	46	8	5
9.	Daman & Diu	—	—	—	—	—
10.	Dadra & Nagar Havell	—	—	—	—	—
11.	Goa	8	1	—	—	3
12.	Gujarat	3	—	4	—	—
13.	Haryana	3	—	4	—	—
14.	Himachal Pradesh	—	1	4	—	1
15.	Jammu & Kashmir	1	—	—	—	—
16.	Karnataka	9	2	—	—	29
17.	Kerala	40	—	10	—	13
18.	Lakshadweep	—	—	—	—	—
19.	Madhya Pradesh	14	—	—	21	4
20.	Maharashtra	37	35	32	31	110
21.	Manipur	6	13	7	39	71
22.	Mizoram	—	—	—	—	—
23.	Meghalaya	—	—	—	—	—
24.	Nagaland	—	1	2	4	7
25.	Orissa	—	1	1	—	2
26.	Pondicherry	6	—	40	—	18
27.	Rajasthan	—	—	—	1	—
28.	Sikkim	—	—	—	—	—

1	2	3	4	5	6	7
29	Tamil Nadu	10	23	60	40	
30	Tripura	—	—	—	—	
31	Uttar Pradesh	6	—	4	—	24
32	West Bengal	12	2	13	—	—
Total		210	91	263	188	287

#### Computerisation in Employment Exchanges

396. SHRI MANIKRAO HODLYA GAVIT :

SHRI D.S. AHIRE :

Will the Minister of LABOUR be pleased to state:

(a) the total number of computerised employment exchanges at present in the country, state-wise;

(b) whether there is any proposal to open more Employment Exchanges and to make them computerised; and

(c) if so, the time by which all the Employment Exchanges are proposed to be computerised along with funds allocated for the purpose?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) Information is being collected.

(b) and (c) The decision to set up new employment exchanges and its computerisation has to be taken by the respective State/U.T. Government under whose administrative control the employment exchanges operate. Time taken to computerise all employment exchanges will therefore depend on decisions and resource allocations by the State/UT Governments in this regard. The Central Government would only support initiatives taken by State/UT Governments in the matter.

#### Production/Consumption of Sugar

397. SHRI ANNASAHEB M.K. PATIL :

SHRI NADENDLA BHASKAR RAO :

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the production and consumption of sugar during each of the last three years and upto September, 1998, State-wise;

(b) whether the production is sufficient to meet the demand; and

(c) the number of sugar mills set up after delicensing of sugar industry, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) PRODUCTION : The Production of sugar during the last three sugar seasons (October-September), are as under:

Year	Quantity (in lakh tonnes)
1995-96	164.29
1996-97	129.05
1997-98	128.27 (Provisional)

Statewise production figures are shown in Statement-I

CONSUMPTION : The availability for consumption is from both domestic production and imports. It is not possible to quantify as to how much imported sugar has been consumed since there is no release mechanism on imported sugar. During the last three sugar seasons the following quantities of indigenous sugar have been released and it is presumed that all the quantities released have been consumed:

Year	Quantity (in lakh tonnes)
1995-96	131.72 (Provisional)
1996-97	137.92 (Provisional)
1997-98	136.96 (Provisional)

While the Statewise levy quota is fixed and it has to be consumed by the State only, the freesale quota released in respect of factories situated in one State, can be consumed by the other States as there is no restriction on movement of freesale sugar. It is, therefore, not possible to indicate Statewise consumption of freesale sugar. However, the monthly quota of levy sugar released Statewise for Public Distribution System (PDS) is shown in Statement-II

(b) On account of fluctuations in sugar production and to maintain its prices at reasonable level, imports of sugar have been placed under OGL from March, 1994. The availability of sugar from domestic production and imports is sufficient to meet the demand.

(c) The notification for delicensing of sugar industry has been issued on 11th September, 1998. So far, there is no information of any sugar factory having been set up after the delicensing of sugar.

**Statement-I***Statement showing state-wise production of sugar*

State	* (Qty. in lakh tonnes)		
	Sugar Season 1995-96	Sugar Season 1996-97	Sugar Season 1997-98 (Provisional)
1. Punjab	6.32	6.31	3.07
2. Haryana	4.54	4.90	3.81
3. Rajasthan	0.31	0.23	0.23
4. Uttar Pradesh	43.60	40.84	39.04
5. Madhya Pradesh	1.29	0.87	0.71
6. Gujarat	11.26	9.67	8.84
7. Maharashtra	53.76	34.46	38.55
8. Bihar	3.79	3.62	3.08
9. Assam	0.07	0.05	0.03
10. Orissa	0.82	0.78	0.57
11. West Bengal	0.08	0.05	0.03
12. Nagaland	0.01	—	—
13. Andhra Pradesh	8.66	7.72	7.76
14. Karnataka	12.67	8.70	9.70
15. Tamil Nadu	16.22	10.50	12.32
16. Pondicherry	0.57	0.33	0.37
17. Kerala	0.13	0.05	0.06
18. Goa	0.19	0.15	0.10
All India	164.29	129.05	128.27

**Statement-II***Statement showing state-wise sugar quota for PDS*

Sl. No.	States/Union Territories	Monthly normal quota w.e.f. 1.2.1987 to 31.12.95	Revised monthly quota w.e.f. Jan, '96 (continuing)
1	2	3	4
1.	Andhra Pradesh	25281	28267
2.	Andaman Nicobar	247	282
3.	Arunachal Pradesh	314	366
4.	Assam	9617	9524
5.	Bihar	33459	36707

1	2	3	4
6.	Chandigarh	372	391
7.	Dadra & Nagar Haveli	51	60
8.	Delhi	9921*	11973
9.	Goa	500	508
10.	Daman	24	26
11.	Diu	15	17
12.	Gujarat	16194	17557
13.	Haryana	6386	6996
14.	Himachal Pradesh	2019	2197
15.	Jammu & Kashmir	3136 **	3567
16.	Karnataka	17769	19117
17.	Kerala	11953	12368
18.	Lakshadweep	71	81
19.	Madhya Pradesh	25031	28127
20.	Maharashtra	29938	33550
21.	Manipur	694	782
22.	Meghalaya	662	752
23.	Mizoram	261	293
24.	Nagaland	426	542
25.	Orissa	12393	13456
26.	Pondicherry	305	360
27.	Karaikal	73	86
28.	Mahe	15	18
29.	Yanam	7	8
30.	Punjab	745	8619
31.	Rajasthan	16914	18704
32.	Sikkim	165	174
33.	Tamil Nadu	22547	23741
34.	Tripura	1001	1173
35.	Uttar Pradesh	52926	59122
36.	West Bengal	25888	28934

1	2	3	4
37.	Bhutan	300	315
Grand Total		334820	368706

\* w.e.f. July, 1993

\*\* w.e.f. Feb., 1994.

Over and above 5% ad-hoc increase allowed from August, 1991, March, 1994, withdrawn in April, 1994 and again restored in September, 1995 and continued upto 31.12.1995.

Besides, 10% ad-hoc increase over and above the monthly levy quota was allowed to all States/UTs for the months of December, 1996 - May, 1997.

In addition to monthly levy quota, the Central Government also distributes about 1 lakh tonnes amongst States/ Union Territories as festival quota every calendar year with only exception in 1996 when it was doubled.

[Translation]

#### Task Force

398. SHRI ANAND RATNA MAURYA :

DR. LAXMINARAYAN PANDEY :

Will the Minister of LABOUR be pleased to state:

(a) whether the Government have constituted any task force for the welfare of the labourers working in stone quarries;

(b) if so, the details thereof; and

(c) the time by which the said task force is likely to start functioning in the States, State-wise?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) and (b) Yes, Sir. A copy of the Government of India Order No. S-31016/1/98-WC(MW) dated 27-8-98, giving details of the Task Force has been given in the enclosed Statement.

(c) First meeting of the task force was held on 27.11.98.

#### Statement

No. S-31016/1/98-WC(MW)  
Government of India/Bharat Sarkar  
Ministry of Labour/Shram Mantralay  
New Delhi dated 27.8.98

#### ORDER

The Central Government hereby constitutes a Task

Force, in the context of the Supreme Court's directions arising out of the Petition No. 2135 of 1982 filed by Bandhua Mukti Morcha Vs. Union of India and Others. The Task Force will have the following members:-

- (1) Labour Commissioner, Haryana.
- (2) Director, Mines Safety, Ghazlabad.
- (3) Director, Mines & Geology, Haryana.
- (4) Chief Inspector of Factorles, Haryana.
- (5) Deputy Commissioner, Faridabad.
- (6) Assistant Labour Commissioner (Central), Rohtak (Stationed at Faridabad).
- (7) Labour Enforcement Officer (Central), Faridabad.

The Mandate of the Task Force would be as follows:-

1. To undertake periodic visits and inspections to the stone quarries and crushers to ascertain facts about working and living conditions of the workers, to satisfy itself about payment of wages in time, payment of minimum wages, provision of health, medical treatment, safety, drinking water, first aid and all other statutory facilities and amenities etc.

2. To issue directions on the spot to the owners of quarries and crushers to secure timely, proper and satisfactory compliance the statutory provisions and directions of the Court if the same has not been complied with.

3. To bring to the notice of the Central and State Governments the status of compliance on the part of the quarry owners and crusher owners with the statutory provisions and directions of the Supreme Court and seek instructions on removal of doubts, interpretations of specific directions or provisions of the Statute, if any.

Sd/-

(D.K. Trehan)

LABOUR AND EMPLOYMENT ADVISER

Copy to :-

1. The Registrar, Supreme Court of India, New Delhi
2. Concerned Officers of the Task Force.
3. As per Standard list attached.

[English]

#### Militants Activities in J & k

399. SHRI K.S. RAO : Will the Minister of HOME AFFAIRS be pleased to state:



(a) whether the Union Government's approach towards thwarting militants' designs in vulnerable areas in Jammu & Kashmir has not been of much success;

(b) if so, the reason therefor;

(c) whether Union Government propose to streamline coordination among the army, para-military forces, J & K police and Intelligence Bureau for battling militancy in J & K;

(d) if so, the details thereof; and

(e) the other steps being taken/proposed to be taken by the Government to check militancy in the State?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI) : (a) and (b) The Militancy in J & K is sponsored, aided and abetted by Pakistan, which requires sustained and systematic efforts to tackle it.

(c) and (d) A system called the Unified Headquarters (UHQ) exists for coordination of security measures between the Security Forces, intelligence agencies and the State Police. Steps to improve the efficiency of UHQ and other coordinational measures are being pursued as part of a recently approved Action Plan.

(e) The Government have adopted a multi-pronged approach which includes, inter-alia, strengthening the border management, neutralising plans of militants by pro-active action against them in the hinterland, gearing up intelligence machinery, setting up of Village Defence Committees and Security Forces outposts in hinterland, galvanising development programmes, and deepening the democratic process.

#### Checking of ISI Activities

400. SHRI NARESH PUGLIA :

SHRI PROMOTHE MUKHERJEE :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the various Central intelligence agencies have failed to check ISI activities throughout the country; and

(b) if so, the concrete steps proposed to be taken by the Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI) : (a) and (b) No, Sir. On the contrary, relevant inputs regarding activities of Pak ISI network in India and other sensitive areas of our concern have

proved very valuable and have been acted upon for appropriate remedial steps.

#### Upgradation of ESI Hospitals and Dispensaries

401. SHRI H.G. RAMULU : Will the Minister of LABOUR be pleased to state:

(a) whether the Government have taken a decision to upgrade ESI Hospitals and dispensaries in the country;

(b) if so, the number of ESI Hospitals and dispensaries proposed to be upgraded, State-wise;

(c) the estimated amount earmarked for such Hospitals/Dispensaries in Karnataka;

(d) whether new equipments are likely to be provided to ESI Hospitals and dispensaries during 1998-99;

(e) the funds proposed to be released for this purpose to States during 1998-99, State-wise/Union Territory-wise; and

(f) the amount proposed to be spent on this account in Karnataka ?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) to (c) and (f) The responsibility for administration of medical care under the ESI Scheme vests in the State Governments/Union Territory Administrations except in Delhi and Noida where it is being administered direct by the ESIC. The ESIC has prescribed norms/guidelines for staffing and equipping of ESI hospitals and dispensaries. The Corporation also meets 7/8th of the expenditure incurred on medical care. Recently functioning of ESI hospitals/dispensaries has been reviewed and an Action Plan for improvement in ESI medical services has been formulated and forwarded to all the State Governments for implementation in consultation with the ESI Corporation. On the basis of recommendations made by Government of Karnataka there is a proposal to provide equipments worth Rs. 97.60 lakhs for seven ESI Hospitals, Karnataka. The Corporation has already sanctioned Rs. 17.64 lakhs for providing basic equipments in 126 Dispensaries of Karnataka.

(d) Yes, Sir.

(e) The funds will be released to the State Governments on actual basis keeping in view the requirements of equipments in accordance with the Action Plan.

#### Blood Banks

402. SHRI GORDHANBHAI JADAVBHAI JAVIA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:



1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22
18. Manipur		3	-	-	-	3	3	-	-	-	3	-	-	-	-	-	-	-	-	-	-
19. Mizoram		3	-	2	-	5	3	-	2	-	5	-	-	-	-	-	-	-	-	-	-
20. Nagaland		1	-	-	-	1	1	-	-	-	1	-	-	-	-	-	-	-	-	-	-
21. Orissa		7	41	2	-	50	7	38	2	-	47	-	-	-	-	-	-	3	-	-	3
22. Pondicherry		5	-	1	-	6	5	-	1	-	6	-	-	-	-	-	-	-	-	-	-
23. Punjab		23	3	15	1	42	18	3	14	1	36	-	-	-	-	-	5	-	1	-	6
24. Rajasthan		43	1	1	1	46	43	1	1	1	46	-	-	-	-	-	-	-	-	-	-
25. Sikkim		1	-	-	-	1	1	-	-	-	1	-	-	-	-	-	-	-	-	-	-
26. Tamilnadu		72	7	27	48	154	66	7	27	46	146	2	-	-	-	2	4	-	-	2	6
27. Tripura		5	-	-	-	5	5	-	-	-	5	-	-	-	-	-	-	-	-	-	-
28. U.P.		76	1	11	24	112	76	1	11	16	104	-	-	-	5	5	-	-	-	3	3
29. West Bengal		69	3	7	13	92	66	2	7	6	81	-	-	-	-	-	3	1	-	7	11
Grand Total		653	140	259	325	1377	603	130	245	254	1232	2	-	-	8	10	48	10	14	63	135

	G	V	PH	PC	Total
Total: No. of application received for approval	653	140	259	325	1377
No. of application approved by CLAA	603	130	245	254	1232
No. of application rejected by CLAA	48	10	14	63	135
No. of application found defective and sent to State for rectification	2	-	-	8	10

G : Government

V: Voluntary

PH : Private Hospital

PC : Private Commercial

#### Specialists Available in DR. R.M.L. Hospital

403. SHRI BHERU LAL MEENA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether some senior specialists are available in each department of Dr. Ram Manohar Lohia Hospital, New Delhi,

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the funds earmarked in the budget during the last three years have been utilised or there have been any savings during the said period;

(d) if so, the details thereof, year-wise;

(e) whether there was a programme for upgrading and updating the equipments and staff for

Cardiology and Cardia Thorasic Surgery Department;

(f) if so, whether the parts of the equipments purchased and installed under the said scheme of upgradation of Cardia Thoracic Centre are lying idle for want of heart lung machine and full Cardia Thoracic surgery back up in the hospitals; and

(g) if so, the steps taken or contemplated to provide the necessary facilities and to complete the process of upgradation of Cardia Thorasic Centre?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) Yes, Sir. Specialists are available in each Department of Dr. Ram Manohar Lohia Hospital except in the Super Speciality of Nephrology where also a qualified doctor is looking after the work at present.

(c) and (d) There are no major saving against the allocation of budget of Dr. R.M.L. Hospital during the last three years. The details of Budget Estimates, Revised Estimates and Actual expenditure for the last three years are given in the enclosed Statement.

(e) Yes, Sir. The Cardiology Department in the hospital was established in 1982. A Cath Lab. was installed in May, 1993 and had become operational in

August, 1993. Efforts are being made to upgrade Cardiology and Cardio Thoracic Surgery at Dr. R.M.L. Hospital and Safdarjung Hospital. A Senior Cardio-Thoracic Surgeon has joined in the hospital on 27.11.98.

(f) and (g) No, Sir. Some of the equipment have been purchased to provide stand by facility during the procedures undertaken in the Cath Lab.

#### Statement

#### Expenditure of DR. R.M.L. Hospital, New Delhi for the Last 8 Years

(Rupees in crores)

Financial Year		B.E. Expenditure	R.E.	Actual	Savings	Remarks
1995-96	Plan	6.05	6.20 (A)	5.11 (B)*	1.09	(A) Including Rs. 1.13 Crores of German Aid component to be used by PAO, DGHS for purchase of various equipments.  (B) This excludes the expenditure done by PAO on account of German Aid Equipments.
	Non-Plan	18.43	20.00	21.51*	—	
1996-97	Plan	7.06	7.06	6.63	0.43 (C)	(c) Saving is due to non-filling of vacant posts and non-receipts of bills.
	Non-Plan	25.20	24.20	24.68	0.52 (C)	
1997-98	Plan	8.11	9.46	9.36	0.10	
	Non-Plan	23.25	27.53	27.48	0.05	

Note : Actual expenditure includes funds placed at the disposal of PAC, DGHS & PAO Ministry of Urban Development.

\*The excess expenditure over and above the RE has been incurred in accordance with the sanction of funds issued by the Competent Authority at the final estimate stage.

#### Welfare Scheme Executed by ICMR

404. SHRI RAVI SITA RAM NAIK : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the several schemes of family welfare and tribal schemes of health and family welfare have been executed by the ICMR in the country;

(b) if so, the details thereof; State-wise;

(c) the amount spent to implement these schemes during each of the last three years, State-wise;

(d) whether any action taken by the Government to review the implementation of schemes;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) (a) to (f) Information is being collected and will be laid on the table of the Lok Sabha.

[Translation]

#### LPG Connections

405. SHRI BAIJNATH RAWAT :

SHRI R.S. GOVAI :

SHRI AJAY MUKHOPADHYAY :

SHRI RAMA CHANDRA MALLICK :

SHRI RAM TAHAL CHAUDHARY :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have seashed LPG connections target for 1998-99;

(b) if so, the reasons therefor;

(c) the number of consumers on the waiting list for LPG connections at present, State-wise.

(d) the number of new connections released on priority basis during each of the last two year, State-wies; and

(e) the action proposed to be taken for early clearance of waiting list?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) Government have approved the release of 25 lakh new connections and 25 lakhs DBCs for the year 1998-99 through PSU Oil Companies against 40 lakh target for 1997-98. Lower enrolment has been planned, on account of non operation of Mumbai and Vizag import facilities and disruption of LPG import facilities at Kandla due to cyclone in around June, July, August, 98. It is planned to increase the target to around 35 lakhs now by arranging higher imports through available facilities.

(c) The number of persons in the waiting list registered with the distributors of Public Sector Oil Cos in the country as on 1.10.98 was about 137.5 lakhs.

(d) The details of number of LPG connections/DBC released by PSU Oil Companies in the country during the last two years including priorities against MP's quota, Taj Trapezium, Tatkal Scheme, Hill area etc., against 40 lakh target for 1997-98 are given below :

Year	New Connection Released (Lakhs)	DBC Released (Lakhs)
1996-97	23.4	22.41
1997-98	41.4	38.06

Year	No. of Air journeys	State/Country visited	Reason for journey	Amt. spent (Rs.)	Expenses borne by
1	2	3	4	5	6
1996-97	2	Karnataka	To accompany Minister/MOS on Official visit	16,011	Ministry
	12	Tamil Nadu	-do-	1,35,866	-do-
	2	Maharashtra	-do-	15,448	-do-
	1	Bihar	-do-	6,870	-do-
		Total		1,74,195	
	2	Gujarat	-do-	15,390	IOC
1997-98					
Domestic	2	Karnataka	-do-	21,080	Ministry
	21	Tamil Nadu	-do-	2,55,124	-do-

(e) Release of new connections against the waiting list depends inter-alla upon product availability, slack available with the existing distributors, minimum sustainable allocation to newly commissioned distributors, unviable distributors etc., With the expected higher availability of LPG through imports and indigenous production, more connections are planned to be released in future and it is expected to clear the entire waiting list by the year 2000-2001.

#### Air Journeys By Ministry Personnel

406. SHRI AMAN KUMAR NAGRA :

SHRI PRADEEP KUMAR YADAV :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of air journeys undertaken by the personal staff of the Minister during each of the last two years alongwith the States and Countries visited by them;

(b) the reasons for undertaking such journeys;

(c) the amount spent on each journey, year-wise;

(d) whether the expenses were borne by the Ministry or any company; and

(e) If so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (e) Expenditure incurred on Air Journeys undertaken by personal staff of Minister/Minister of State, Petroleum and Natural Gas during 1996-98

1	2	3	4	5	6
	4	Andhra Pradesh	-do-	31,843	-do-
	4	Maharashtra	-do-	28,985	-do-
	1	West Bengal	-do-	10,713	-do-
	1	Uttar Pradesh	-do-	3,522	-do-
		Total		3,51,267	
	1	West Bengal	-do-	12,115	IOC
	1	Tamil Nadu	Laying ceremony of LPG Bottling Plant at Thanjavur, T.N.	13,910	HPCL
International	1	China/Hongkong	To attend 15th World Petroleum Congress & to have discussion with Investment Bankers & Group of NRIs	65,427	Ministry
	1	France	To accompany MOS on official visit	71,240	Ministry
Total				1,36,667	

[English]

### Fertilizer Policy

407. DR. LAXMINARAYAN PANDEY :

SHRI RAMPAL SINGH :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Government have formulated a new fertilizer policy;
- (b) if so, the details thereof;
- (c) the time by which this policy is likely to be announced;
- (d) whether the Government propose a number of changes in the existing retention prices scheme for urea;
- (e) whether the policy is likely to cut subsidies by Rs. 350 crores of urea; and
- (f) the major changes that are likely to be made in the policy?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL): (a) to (f) The High Powered Fertilizers Pricing Policy Review Committee (HPC) has made recommendations regarding a new fertilizer policy. Inter-Ministerial con-

sultations and dialogue with the industry have been undertaken in regard to the recommendations made by the High Powered Committee. A new fertilizer policy will be announced after conclusion of this exercise.

### Skilled and Unskilled Emigrants

408. SHRI P.S. GADHAVI :

PROF. AJIT KUMAR MEHTA :

Will the Minister of LABOUR be pleased to state:

- (a) whether the Protectorate of Emigrants throughout the country are responsible for recruiting labour for sending them to foreign countries;
- (b) whether a large number of labour both skilled, semi-skilled and un-skilled sent abroad every year to Middle-East;
- (c) whether the Government have emphasised for the issue of Directory of all registered agents in the country;
- (d) if so, the steps taken for publishing the same so far; and
- (e) the measures taken so far for stationing of labour attaches to keep the interest of these labour against exploitation ?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) Under the Emigration Act, 1983 recruit-

ment of Indian workers abroad for contractual employment is done by the registered recruiting agents/permit holders and not by the Government. Offices of the Protector of Emigrants have only been authorised for grant of emigration clearance to those workers whose passports are endorsed as 'Emigration Check Required' (ECR) and want to emigrate for work.

(b) During the last three years, the number of workers who have gone abroad for work after getting emigration clearance from offices of Protectors of Emigrants has been slightly over 4.00 lakh every year.

(c) and (d) The Directory of the registered recruiting agents is already available and is a priced publication which is updated from time to time. The updated edition of the Directory is under publication.

(e) The welfare and interests of the Indian workers abroad are safeguarded through the officials of Ministry of External Affairs working in the Indian Missions concerned. Our Missions render every possible assistance to the workers who face any difficulty during the course of their employment with the foreign employers. In view of this no country has so far been identified for the purpose of stationing of officials of Ministry of Labour specifically for this purpose. However, the need for posting labour attaches in countries having concentration of Indian workers is being examined in consultation with the Ministry of External Affairs.

[Translation]

#### Firing by Pak Troops

409. SHRI CHAMAN LAL GUPTA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons both civilians and non-civilians killed and injured due to firing by Pak troops across the border in Jammu & Kashmir during the last three years till October, 1998;

(b) whether there is no cultivation because of firing across the border?

(c) if so, the number of villages affected and steps taken to provide security and relief to the sufferers;

(d) whether a large number of families from border villages have been forced to migrate to some other places; and

(e) the steps taken to check such migration?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) The information is being collected and will be laid on the table of the House.

(b) As per available information, in some areas of Jammu along the border/LOC, no cultivation could take place due to firing from across the border.

(c) and (e) 2955 families have been affected in Bishnah, Samba and Ranjeet Singh Pura Tehsils of Jammu district, and Hiranagar Tehsil of Kathua district. The State Government have provided free rations at the rate of 5 kg. per head for one month for the affected persons, with provision for increase after assessing the extent of loss. In addition, an amount of Rs. 1.00 lakh to be paid to the next of kin in case of loss of life, Rs. 75,000 in cases of permanent disability, Rs. 5,000 for serious injuries and Rs. 500 to 1,000 in cases of minor injuries, have been announced by the State Government.

Due to firing on the border, some villagers have temporarily migrated to the Tehsil Headquarters, the majority of them have since returned to their villages.

The BSF are providing necessary protection to the farmers in their agricultural activities in the border areas, and a security bundh is being constructed in the Loundi village of Hiranagar Tehsil to augment the security to the villagers.

#### Demand and Production of Fertilizers

410. SHRI RAGHUVANSH PRASAD SINGH :

SHRI SUSHIL KUMAR SHINDE :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government have decided to increase the subsidy on Phosphatic and Potassic fertilizers;

(b) if so, the additional expenditure to be incurred on this account and the increase in budget deficit for the current year;

(c) the steps taken to ensure adequate and timely supplies of these fertilizers for the ensuing Rabi season; and

(d) the demand and supply for the cultivation of Rabi crop for this year, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL): (a) The final rates of concession on Phosphatic and Potassic fertilizers for the year 1998-99 have not been announced under the Concession Scheme of Department of Agriculture and Cooperation. In the meantime, the manufacturers/importers had been made payments at the rate of 90% of the concession amounts which were prevalent during Rabi 1997-98. For Rabi 1998-

99, the rates of concession have been enhanced on an ad hoc basis pending decision on the recommendations of Bureau of Industrial Costs and Prices.

(b) It is difficult to give an estimation of the additional annual expenditure and increase in the Budget deficit in the absence of final rates of concession.

(c) The Phosphatic and Potassic fertilizers are decontrolled and their availability is governed by the market forces of demand and supply operating within the parameters of the Concession Scheme. During Rabi 1998-99, the Government has extended assistance by according priority in berthing of DAP and MOP vessels at ports and in their evacuation on priority by rail from both the ports and the plants.

(d) Unlike in the case of urea, no formal assessment of the demand of decontrolled fertilizers is made by Government of India. However, the demand of Di Ammonium Phosphate (DAP) and Muriate of Potash (MOP), as projected by the States for the current Rabi season and the State-wise availability from 1st October, 1998 till 15th November, 1998 are given in the enclosed Statement.

#### Statement

*Demand and Availability (upto 15.11.1998) of Di-Ammonium Phosphate (D.A.P.) and Muriate of Potash (MOP) during Rabi 1998-99*

(Figures in 000 Mts.)

Sl No.	State	D.A.P.		M.O.P.	
		Total Reqmt. during Rabi 98-99	Availability as on 15.11.98	Total Reqmt. during Rabi 98-99	Availability As on 15.11.98
1	2	3	4	5	6
1.	Andhra Pradesh	300.00	78.00 (54.00)	75.00	31.42 (21.00)
2.	Karnataka	75.00	29.00 (15.00)	85.00	29.32 (21.00)
3.	Tamil Nadu	110.00	65.00 (40.00)	175.00	74.37 (70.00)
4.	Gujarat	260.00	125.00 (95.00)	51.00	17.36 (15.00)
5.	Madhya Pradesh	330.00	104.00 (207.00)	23.00	12.31 (14.50)
6.	Maharashtra	150.00	43.00 (45.00)	100.00	10.20 (30.00)
7.	Rajasthan	200.00	89.00 (115.00)	4.00	0.93 (1.00)
8.	Haryana	270.00	130.00 (165.00)	3.00	2.53 (0.60)

1	2	3	4	5	6
9.	Punjab	370.00	300.00 (200.00)	12.00	18.42 (5.50)
10.	Uttar Pradesh	600.00	353.00 (270.00)	90.00	53.35 (41.00)
11.	Bihar	180.00	110.00 (80.00)	70.00	30.30 (40.00)
12.	Orissa	20.00	14.00 (3.00)	22.00	8.72 (3.40)
13.	West Bengal	200.00	89.00 (60.00)	160.00	28.89 (32.50)
14.	Assam +NE States	30.22	4.00 (19.00)	42.43	4.73 (19.50)
15.	Other Small States	40.96	11.00 (12.00)	75.73	11.06 (23.00)
Total		3136.18	1544.00 (1376.00)	988.16	333.91 (338.00)

Figures in bracket shows requirement projected by the States.

[English]

#### Use of NCR by Militants

411. SHRI BALASAHEB VIKHE PATIL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Militants using NCR to lie low between strikes" appearing in "The Times of India" dated October 9, 1998;

(b) if so, the facts thereof and the action taken by the Government in this regard;

(c) whether the forces engaged in anti-militancy operations hardly follow the trail of the suspects relentlessly and it is easy for ultras to sneak through checkpoints as border policing is a mere formality; and

(d) if so, the steps taken by the Government to ensure better co-operation of police of Delhi, Punjab, Jammu & Kashmir, Uttar Pradesh, Haryana, Himachal Pradesh and Rajasthan?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Yes, Sir.

(b) Delhi police had arrested militants from Ghaziabad who had indulged in terrorist activities in Delhi. The interrogation of arrested militants had re-



vealed that they had bases in NOIDA, Pilkhawa, Ghaziabad (Uttar Pradesh) and Gurgaon.

(c) All efforts are made by Delhi Police to follow the trail of suspects but sometimes it happens that due to non-availability of specific information/intelligence, the suspects are able to sneak into Delhi.

(d) Periodic meetings are held amongst these states to share intelligence, discuss action-plans and to ensure around coordinated effort. Such meetings are held at the Broad Based Coordination Committee (BBSC), Nodal Groups and Inter-State Coordination meetings.

The Union Home Ministers convened a meeting of the Chief Ministers of Delhi, Punjab, Jammu & Kashmir, Uttar Pradesh, Himachal Pradesh, Haryana and Rajasthan on 14.10.1998. The meeting, among others, recommended setting up a Special Task Force to evolve and implement an Action Plan to identify and tackle the problems being created by terrorists and criminal gangs for coordinated operations against Inter-State criminals, greater coordination of intelligence and strategy, amending of old laws for effective countering of strategies adopted by criminals, and strengthening of State police forces etc.

[Translation]

#### National Family Welfare Programme

412. SHRI ADITYANATH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have evaluated the work done under National Family Welfare Programme during the Eighth Five-year plan;

(b) if so, the details thereof; and

(c) the details of funds proposed to be allocated for the programme during the Ninth Five Year Plan, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI):

(a) and (b) Yes, Sir. The Eighth Five Year Plan goal of crude birth rate of 26 was achieved by all States except the States of Assam, Bihar, Haryana, Madhya Pradesh, Rajasthan and Uttar Pradesh as per the estimates for the year 1996 of Sample Registration System (SRS) by Registrar General of India. The goal of Infant Mortality Rate of 70 for the Eighth Five Year Plan was achieved by all States except the States of Assam (74), Bihar (71), Madhya Pradesh (97), Orissa (96), Rajasthan (85) and Uttar Pradesh (85) as per SRS 96.

(c) Ninth Plan outlay for the Family Welfare Programme has been placed tentatively at Rs. 11016.78 crores by Planning Commission. Resources under Family Welfare Programmes are not allocated statewide as such, they are used for programme implementation in individual States on the basis of progress in implementation of programme there.

[English]

#### Setting of Fertilizer Plant

413. SHRI RANJIB BISWAL : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the number of fertiliser plants being set up in the public as well as private sector in different States;

(b) the capacity of each of plant and the kind of fertilizer to be produced from those plants;

(c) the progress made in the establishment of those plants;

(d) the time by which year/date these plants are likely to start commercial production?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL):  
(a) to (d) A statement indicating the details of major fertilizer projects being set up in the public/private sector in different States of the country is enclosed.

#### Statement

##### Details of major fertilizer projects under implementation

Sl. No.	Name of the Project Location and Company/Cooperative	Estimated Capital Cost (Rs. crore)	Production envisaged Product Capacity (In Lakh MTPA)	Zero date	Approved/ original date of commissioning	Present Status
1	2	3	4	5	6	7
<b>A PROJECTS UNDER IMPLEMENTATION</b>						
01.	Expansion Project of Chambal Fertilizers & Chemicals Ltd. Gadepan (Phase-II) Rajasthan	1256.00	Urea 7.75	25.12.96	31.12.99	Likely to be commissioned by 31.12.99

1	2	3	4	5	6	7	
02	Duncar Industries Ltd Panki Kanpur (U.P.) (Substantial Expansion)	636.38	Urea	1.69	1.6.97	May 2003	All schemes of Ammonia Plant are in the advance stage of impletation. Under Phase-I of Urea plant, orders for urea reactor stream C, wagon loader have been placed. Offers for hydrolyser unit are being examined. Capacity expansion will be achieved after completion of all the three phase.
03	Oswal Chemicals & Fertilizers Ltd. (New) Paradeep, Orissa	1830.00	DAP* NPK* NP*	15.00 3.20 1.00	Sept. '97	Sept. '99	Commissioning expected by September '99.
04	Godavari Fertilizers & Chemicals Ltd. (GFCL) Kakinada (AP) (Subs. Expn.)	99.13	DAP	2.8	5.1.98	31.12.2001	Implementation started.
05	Expansion Project of IFFCO at Kandla Gujarat (Phase II)	212.20	NPK DAP	3.70 2.27	22.1.97	22.10.99	Physical Progress 68.01 % Financial Progress 37.23%
06	Hind Lever Chemicals Ltd. Haldia West Bengal. (New)	88.31	DAP NPK	3.00 1.00	23.2.98	April, 1999	Civil work at an advanced stage, Equipment has started arriving on site.

\* DAP-Di-ammonium phosphate

\* NPK-Nitrogen Phosphorous Potassium

\* NP-Nitrogen & Phosphorous

(d) No such information is maintained.

#### Employment of Minor Children

415. SHRI MADHAVRAO SCINDIA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the National Human Rights Commission has recommended a number of steps to be taken by Government to prevent employment of children below 14 years;

(b) if so, the details thereof;

(c) the reactions of the Government thereto;

(d) whether the Government propose to bring about suitable changes in the 'Employment of Children (Prohibition & Regulation) Act, 1986' in view of the recommendations made; and

(e) if so, the details thereof ?

#### Freedom Fighters Pension to Journalists

414. SHRI SUSHIL KUMAR SHINDE :

SHRI MADHAVROA SCINDIA :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether journalists and writers are eligible for freedom fighters samman pension;

(b) if so, the details thereof;

(c) the steps taken or being taken by the Government to ensure that these soldiers of freedom movement are given due recongnition; and

(d) the number of old journalist freedom fighters who are languishing in penury?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) All persons, including journalists and writers who fulfil the eligibility criteria prescribed under the Swatantrata Sainik Samman Pension Scheme, 1980, are eligible for pension under the said Scheme.

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (e) The information is being collected and will be placed on the Table of the House.

**Shrines Under Threat of Attack From ISI**

416. SHRI SRIRAM CHAUHAN : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether 12 shrines, including Dwarka and Somnath temples are under threat of an attack from Inter Service Intelligence (ISI) backed subversive outfits ;

(b) if so, the details thereof;

(c) whether the Government had issued any circular to the State Governments and Union Territories in this regard; and

(d) if so, the details of the action taken by the States Governments and Union Territories in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) There is no specific information regarding threat to 12 shrines including Dwarka and Somnath temples from ISI backed subversive outfits.

(b) to (d) In view of the reply to part (a), question does not arise.

**Commission for Denotified Tribes**

417. SHRI R.S. GAVAI : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government have received any representation from the social activities to set up a national inquiry commission to look into the hardship faced by denotified tribes and castes through out the country;

(b) if so, the reaction of the Government thereto; and;

(c) action taken by the Government to rehabilitate the denotified and nomadic tribes?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) No, Sir.

(b) Question does not arise.

(c) Denotified and Nomadic Tribes have been declared as Scheduled Tribes, Scheduled Castes or Other Backward Castes depending upon their socio-economic condition. Accordingly, these groups are getting benefits available to these categories.

[Translation]

**Increase in Fertilizer Production**

418. SHRIMATI SURYAKANTA PATIL : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have given various incen-

tives to the private fertilizer producing units to increase the production of fertilizers in the country during the previous years;

(b) if so, the details thereof;

(c) the total quantity of fertilizers produced in the country during the year 1996-97, 1997-98 and 1998-99; and

(d) the investment made during the said period yearwise?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : (a) and (b) The following incentives are available for the fertilizer projects/fertilizer producing units to increase the production of fertilizers in the country:-

(i) Normally, no industrial licence is required for setting up a fertilizer plant.

(ii) Duty free import of capital goods for setting up new plants/modernisation of existing units.

(iii) Deemed export benefits to indigenous suppliers of capital goods to fertilizer projects provided such supplies are made under the procedure of international competitive bidding.

(iv) Duty free import of fertilizer raw materials and intermediates.

(v) Reasonable return on investment to the entrepreneurs under the Retention Price-cum-Subsidy Scheme, at present applicable to urea.

(vi) Government gives special concession on de-controlled fertilizers in order to promote the balanced use of plant nutrients. This scheme is implemented by Deptt. of Agriculture & Cooperation.

(c) Information on the total quantity of fertilizers produced in the country during the year 1996-97, 1997-98 and 1998-99 (April to October) is given in the enclosed Statement-I.

(d) Year-wise Plan expenditure of the Public Sector Undertakings and cooperative sector undertakings under the administrative control of Department of Fertilizers is given in the enclosed Statement-II.

**Statement-I**

*Product-wise production of fertilizers from 1996-97 to 1998-99*

Name of Product	Production ('000' MT)		
	1996-97	1997-98	1998-99 (Apr.-Oct)
	1	2	3
UREA	15620.4	18595.7	10943.8

	1	2	3	4
A/S		681.4	543.7	320.7
CAN		421.6	441.3	253.6
A/C		120.2	110.4	31.8
DAP		2758.9	3691.2	2322.8
SSP		3080.3	3139.1	1653.0
{20:20:0		1010.5	1008.0	534.8
{15:15:15		351.5	331.7	209.5
{20.7:20.7		249.0	246.8	128.8
{17:17:17		436.1	430.9	317.4
Complex Fertilizers {10:26:26		200.5	301.2	124.2
{12:32:16		337.0	362.3	63.7
{14:35:14		109.7	142.9	67.0
{19:19:19		142.8	156.2	43.8
{28:28:0		232.5	147.7	73.7
{16:20:0		169.9	200.2	107.5
{23:23:0		162.5	179.3	81.8
{14:28:14		184.0	10.3	26.2

#### Statement-II

Annual plan expenditure of Public Sector undertaking/  
Cooperative sector undertakings in  
the Fertilizer sector

Sl. No.	Name of the Company	(Rs. in crores)		
		1996-97	1997-98	1998-99 (BE-Provisional)
1.	FCI	39.00	55.00	48.00
2.	FACT	196.65	178.64	198.81
3.	HFC	9.00	41.00	75.00
4.	NFL	381.90	125.68	72.25
5.	RCF	118.08	163.67	355.45
6.	PDIL	1.10	2.00	2.00
7.	PPL	36.31	49.50	10.00
8.	PPCL	4.00	6.00	1.50
9.	MFL	313.28	66.28	62.55
10.	KRIBHCO	33.83	33.56	967.15
11.	IFFCO	1020.81	628.34	441.91

[English]

#### CBI Enquiry Against CISF Officers

419. SHRI SATNAM SINGH KAINTH : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware that CBI made an enquiry against some senior officers of Central Industrial Security Force such as Director-General, CISF regarding unauthorised use of personnel and official telephone;

(b) if so, the details of such officers and the outcome of the enquiry made;

(c) the action taken by the Government against those who found guilty; and

(d) if no action is taken, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Yes Sir.

(b) to (d) Based on the preliminary enquiry the explanation of the officer has been called for.

[Translation]

#### Shortage of Life Saving Drugs

420. SHRI RAJO SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is acute shortage of life saving drugs in the country particularly in Bihar;

(b) if so, whether these medicines are also out of stock in the dispensaries of Central Government Health Scheme in Bihar;

(c) if so, the details thereof and the reasons therefor;

(d) whether the Government have assessed the situation in the country;

(e) if so, the details thereof; and

(f) the measures taken to ensure availability and regular supply of these medicines in adequate quantity to the patients in the country?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (f) The requisite information is being collected and will be laid on the Table of the House.

[English]

**Harmful Substances in Dairy and Agricultural Products**

421. SHRI AMAR PAL SINGH :

SHRI RAMCHANDRA BAINDA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any steps have been taken to monitor the level of pesticides and other such harmful substances in dairy and agricultural products in different parts of the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (c) Under the provisions of Prevention of Food Adulteration Rules, 1955 maximum tolerance limits for different pesticides and insecticides have been laid down for different food articles including dairy and agriculture products. The Food Health Authorities of State/Uts. implementing the provisions of Prevention of Food Adulteration Act, 1954 and Rules, 1955 have been advised from time to time to keep strict vigil on the level of pesticides/insecticides in food articles.

[Translation]

**Adulteration of Mustard Oil**

422. SHRI A.F. GOLAM OSMANI :

SHRI K.P. NAIDU :

SHRI M. RAJAIAH :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether adulteration of mustard oil in Delhi was the brainchild of ISI, Pakistan;

(b) if so, the details thereof alongwith the outcome of investigation; and

(c) the remedial steps taken to counter such activities in future?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) The investigation so far carried out by Delhi Police and Central Bureau of Investigation has

not revealed any involvement of PAK-ISI in the cases of adulterated mustard oil in Delhi.

(b) and (c) Do not arise.

[English]

**Infiltration by Militants**

423. SHRI LAKSHMAN SINGH : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the infiltrators from Pakistan continue to enter India from J & K border;

(b) if so, whether the foreign mercenaries were involved in massacre of Hindu families in Doda District in Jammu & Kashmir; and

(c) if so, the concrete measures taken to check infiltration, smuggling and fencing of Jammu & Kashmir border ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) Yes, Sir.

(c) Government have adopted a well co-ordinated and multipronged approach for tackling the situation which inter-alia includes strengthening the border management, neutralising plans of militants by proactive steps against them in the hinterland, as also setting up of outposts of Security Forces and constituting village Defence Committees gearing up intelligence machinery, modernisation and upgradation of police with advanced/sophisticated weapons and communication system, training. Adequate funds has also been made available to the State Government of Jammu and Kashmir for taking up anti-militancy operations. Fencing/flood lighting of the international border in Jammu Sector was taken up in June, 1995, but had to be suspended due to unwarranted and persistent firing from Pak side, in order to avoid unnecessary civilian casualties.

[Translation]

**Cess on Diesel**

424. DR. CHINTA MOHAN

PROF. PREM SINGH CHANDUMAJRA :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is any proposal to impose cess on diesel;

(b) if so, the details thereof;

(c) whether the amount collected from cess

imposed on petrol during the previous year has been utilised in a planned manner; and

(d) if so, the amount allocated and the original cost of each scheme?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (d) The information is being collected and will be laid on the Table of the House.

[English]

#### Import Duty of Pulses

425. SHRI PRASAD BABURAO TANPURE : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the Government have abolished import duty on pulses;

(b) if so, the details thereof;

(c) whether pulses have been under OGL; and

(d) if so, the loss suffered by the exchequer as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) Yes, Sir.

(b) Pulses classifiable under heading No. 07.13 of the Customs Tariff have been fully exempted from customs duty through a Notification dated 2.11.1998.

(c) As per the present EXIM Policy, pulses are freely importable.

(d) The revenue loss on account of the exemption from customs duty is estimated to be Rupees one hundred crores in a full year.

#### ISI Backed Terrorist Outfits

426. SHRI NRIPEN GOSWAMI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some ISI backed terrorist outfits are creating insurgency in the North-Eastern states;

(b) if so, the details thereof; and

(c) the steps being taken by the Union Government to check insurgency?

THE MINISTER OF HOME AFFAIRS (SHRI L.K.

ADVANI) : (a) and (b) There are reports of ISI providing training arms, etc. to North-Eastern insurgents.

(c) Steps taken by the Government to check insurgency in the North-Eastern States include, inter alia, deployment of additional units of Central Para Military Forces and Army; improved coordination and sharing of intelligence between the security forces; modernisation/upgradation of State Police forces; sanction of Special Central Assistance to the State Governments; declaration of the most seriously affected areas as 'disturbed areas' and notification of the major insurgent groups as 'unlawful associations'. The situation is also kept under watch and is reviewed from time to time for taking appropriate action.

#### Fertilizers And Chemicals Travancore

427. SHRI P.C. THOMAS : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Fertilizers and Chemicals Travancore (F.A.C.T.) Kerala has a full time Chairman;

(b) if so, the details thereof;

(c) whether the Chairman had made a public statement that about 3000 workers would be retrenched;

(d) if so, the details thereof;

(e) whether the management has a plans to retrench any worker or employee; and

(f) if so, the steps being taken to strengthen F.A.C.T. and make it profitable?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL):

(a) and (b) No, Sir. The Post of Chairman and Managing Director (CMD), Fertilizer And Chemical Travancore Limited (FACT) has been vacant since 13.3.1998 after the sudden demise of the previous incumbent. The additional charge of CMD, FACT has been entrusted to CMD of Rashtriya Chemicals and Fertilizers Limited (RCF) since 16.4.1998.

(c) to (e) In the press conference after the Annual General Body Meeting in September, 1998 the acting CMD had generally mentioned various steps which would help in improving the performance of the Company. The rationalisation and redeployment of redundant manpower was stated to be one of them. There was no mention about retrenchment of the employees.

(f) Fact has been posting profits since several

years. It has reported a provisional loss of Rs. 78.99 crore for the six months period from April to October, 1998. FACT has initiated action to various fronts including seeking interest concessions, rescheduling of principal for Ammonia Replacement Project from the Government of India besides reducing costs, improving productivity with a view to stay profitable.

#### Opening of Health Insurances Sector

428. DR. ULHAS VASUDEO PATIL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item captioned 'Health care system is collapsing in India' appearing in the 'Indian Express' dated September 22, 1998;

(b) if so, whether the Government propose to examine the existing health care system in the country;

(c) if so, the details thereof;

(d) whether the Government propose to open health insurances sector for foreign insurance companies; and

(e) if so, the time by which these services are likely to be available?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Yes, Sir.

(b) and (c) Health is a State subject under the Constitution and several State Governments e.g. Andhra Pradesh, Karnataka, Punjab, West Bengal, Orissa, are implementing projects aimed at renovating and upgrading the State Health Systems particularly in the area of improving management maintenance of buildings, deployment of manpower, supply of essential equipments, drugs and consumables.

(d) and (e) A legislation is to be introduced in the Winter Session of the Parliament enabling the insurance sector to be opened to private Indian companies including joint venture companies. These companies may conduct business in any of the sectors including the health sector.

[Translation]

#### Recognition of Medical College, Kota (Rajasthan)

429. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a medical college has been set up at Kota in 1992;

(b) the dates on which inspection team was sent by Medical Council of India for giving recognition to this medical college and the shortcomings mentioned by this team in its report;

(c) the contents of the report submitted by the inspection team after conducting inspection;

(d) whether the Kota Medical College has not been recognised so far in spite of favourable report submitted by the inspector, MCI;

(e) if so, the reasons therefor; and

(f) the time by which this college is likely to be recognised?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Yes. The Institute was started by State Government of Rajasthan in the academic year 1991-92.

(b) and (c) The first inspection of the Medical College at Kota was carried by Medical Council of India in July, 1995 and second inspection on 4-5th November, 1997 and the last inspection was conducted on 18-19th November, 1997.

(d) to (f) The Medical Council of India at its meeting held on 29.10.98 considering the inspection reports has approved the Government Medical College, Kota for 50 annual admissions.

[English]

#### Domestic LPG in Motor Cars

430. SHRI K.C. KONDAIAH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government are aware that a number of motor cars are being driven with domestic LPG cylinders in Karnataka;

(b) if so, whether the Gas consultants/agencies have been permitted to use LPG cylinders to motor vehicles; and

(c) if not, the steps taken or proposed to be taken against the users of domestic LPG in their vehicles in Karnataka ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH

KUMAR GANGWAR) : (a) to (c) There is no established instance of motor cars being driven with domestic LPG cylinders in Karnataka. However, Research and Development Organisation may use LPG as automotive fuel for experimental purposes. So far, the use of LPG as automotive fuel in vehicles is prohibited by Motor Vehicles Act and Liquefied Petroleum Gas (Restriction on use) Order, 1974. With a view to reduce pollution caused by fuels like petrol and diesel, which are currently in use, the Government is in the process of making amendments to the existing Acts, Rules and the Regulations to permit the use of LPG in automobile sector. Action is taken by Oil Companies against diversion of domestic LPG for other uses.

#### Marketing of LPG by Private Entrepreneurs

431. SHRI FRANCISCO SARDINHA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have introduced a new policy of parallel marketing of LPG by Private entrepreneurs;

(b) if so, the date from which it is likely to come into force;

(c) whether the Government have assessed the impact of the new policy on consumers and particularly on the Government exchequer; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) Yes, Sir. The Government permitted the parallel marketing of LPG by private sector in February, 1993. Further, import of LPG was decanalised in April, 1992, allowing the private sector to import LPG and market it under their own terms and conditions.

(c) and (d) After the introduction of the parallel marketing scheme, a number of private parties including foreign companies have participated in the scheme by creating infrastructure for import of LPG, bottling of LPG and distribution network. Cumulatively upto 31.10.1998, 19 parties have imported about 451.5 TMT of LPG in bulk at various ports under parallel marketing scheme. During 1997-98, the market share of the private parties in the total sale of LPG in the country was about 4.6%. They are meeting the requirement of LPG of some consumers for industrial, commercial and the domestic uses. Their sale of LPG supplements the effort of the Public Sector Oil Companies.

[Translation]

#### Availability of Drugs

432. SHRIMATI SHEELA GAUTAM :

SHRI RAMESHWAR PATIDAR :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government have taken any new steps to ensure availability of life saving essential drugs to the patients at cheaper rates;

(b) if so, the details alongwith the outcome thereof; and

(c) the steps taken to break the nexus between multinational companies and the bulk drugs producing companies?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL):

(a) and (b) For ensuring availability of drugs at reasonable prices, the Government has been promulgating Drugs (Prices Control) Order under Essential Commodities Act, 1955 from time to time. The current order known as Drugs (Prices Control) Order, 1995 was promulgated on 6th Jan. 1995. At present, 74 drugs alongwith their formulations identified by the application of criteria in para 22.7.2 of 'Modifications in Drug Policy, 1986' are under price control. To ensure more availability of drugs at competitive and reasonable prices, the pharmaceutical sector has been totally delicensed except for 5 items. This will encourage more units to come up in the pharmaceutical sector.

(c) No such instances of nexus between multinational companies and the bulk drugs producing companies has come to the notice of the Government.

[English]

#### Child Health Centres

433. SHRI ASHOK PRADHAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have opened child health centres in the country, particularly in the backward areas during the last three years;

(b) if so, the details thereof, year-wise and State-wise;



(c) the preventive measures taken by the Government to keep away these diseases from the children;

(d) whether the Government have taken any steps to make medicines available in all centres and dispensaries;

(e) if not, the reasons therefor;

(f) the financial assistance provided by the Union Government to all the States in this regard;

(g) whether Union Government propose to open some new child health centres in the country, particularly in backward areas of Uttar Pradesh; and

(h) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) and (b) No health centres designated as Child Health centres have been opened by Government of India. However, Primary Health services including services for child health are provided through a network of sub centres, primary health centres and community health centres. The details regarding number of Sub-centres, Primary Health Centres, Community Health Centres opened in the last 3 years are given in the Statement I, II and III respectively.

(c) Under the Reproductive and Child Health Programme, immunization against six Vaccine Preventable Diseases, management of acute respiratory infections and diarrhoeal diseases, essential new-born care and prophylaxis against Nutritional anaemia and Vitamin A deficiency are being provided.

(d), (e) & (f) Medicines are made available to Sub-Centres, twice a year through Drug Kits A & B. In addition, a financial assistance of Rs. 2000/- per Sub-Centre per year is being provided to States for medicines. The financial assistance to the States for maintenance of Sub-centres which includes provision for medicines is given in Statement-IV.

(g) and (h) There is no proposal to open any Child Health Centres.

#### Statement-I

*Statewise establishment of sub-centres during 1995-96, 96-97 and 97-98*

Sl.No.	State/UTs	1995-96	1996-97	1997-98
1	2	3	4	5
1.	Andhra Pradesh	575*	509*	
2.	Arunachal Pradesh	20		20
3.	Assam			

1	2	3	4	5
4.	Bihar			
5.	Goa			
6.	Gujarat			
7.	Haryana			
8.	Himachal Pradesh	47	19	113
9.	Jammu & Kashmir			
10.	Karnataka	200	100	50
11.	Kerala			
12.	Madhya Pradesh	1		
13.	Maharashtra			
14.	Manipur			
15.	Meghalaya			
16.	Mizoram		63*	
17.	Nagaland			
18.	Orissa			
19.	Punjab			
20.	Rajasthan	692	700	250
21.	Sikkim	3		
22.	Tamil Nadu			
23.	Tripura		1	
24.	Uttar Pradesh			
25.	West Bengal			
26.	A & N Islands			1
27.	Chandigarh			
28.	Dadra & Nagar Haveli			
29.	Daman & Diu	2		
30.	Delhi			
31.	Lakshadweep			
32.	Pondicherry		1	
All India		1540	1393	436

\*Year of establishment not available

**Statement-II**

*Statewise establishment of Primary Health Centres during 1995-96, 96-97 and 97-98*

Sl.No.	State/UTs	1995-96	1996-97	1997-98
1	2	3	4	5
1.	Andhra Pradesh	52*		
2.	Arunachal Pradesh	5		
3.	Assam			
4.	Bihar			
5.	Goa			1
6.	Gujarat	1	3	
7.	Haryana			1
8.	Himachal Pradesh	12	11	55
9.	Jammu & Kashmir			2
10.	Karnataka	20	30	92
11.	Kerala	27		
12.	Madhya Pradesh	194*		
13.	Maharashtra			
14.	Manipur	2		
15.	Meghalaya	1	2	1
16.	Mizoram			
17.	Nagaland			
18.	Orissa	1		296
19.	Punjab			
20.	Rajasthan	89	20	20
21.	Sikkim			
22.	Tamil Nadu			
23.	Tripura		2	1
24.	Uttar Pradesh			47
25.	West Bengal			
26.	A & N Islands			
27.	Chandigarh			

1	2	3	4	5
28.	Dadra & Nagar Haveli			
29.	Daman & Diu			
30.	Delhi			
31.	Lakshadweep			
32.	Pondicherry		17*	
All India		404	85	516

\*Year of establishment not available

**Statement-III**

*Statewise establishment of Community Health Centres during 1995-96, 96-97 and 97-98*

Sl.No.	State/UTs	1995-96	1996-97	1997-98
1	2	3	4	5
1.	Andhra Pradesh	37*	25*	
2.	Arunachal Pradesh			
3.	Assam			
4.	Bihar			
5.	Goa			
6.	Gujarat	1		1
7.	Haryana	3		1
8.	Himachal Pradesh			13
9.	Jammu & Kashmir			
10.	Karnataka	13	8	10
11.	Kerala	5	4	
12.	Madhya Pradesh			
13.	Maharashtra		5	4
14.	Manipur	1		
15.	Meghalaya			3
16.	Mizoram			
17.	Nagaland			
18.	Orissa			
19.	Punjab	1		
20.	Rajasthan		5	

1	2	3	4	5
21. Sikkim		10		
22. Tamil Nadu				
23. Tripura				
24. Uttar Pradesh				48
25. West Bengal				
26. A & N Islands				
27. Chandigarh				
28. Dadra & Nagar Haveli				
29. Daman & Diu				
30. Delhi				
31. Lakshadweep				
32. Pondicherry				
All India		71	47	80

\*Year of establishment not available

#### Statement-IV

*Statewise financial assistance provided  
During 1995-96, 96-97 and 97-98*

(Rs. in lakhs)

Sl.No.	State/Uts	1995-96	1996-97	1997-98
1	2	3	4	5
1.	Andhra Pradesh	1400.00	1400.00	1433.00
2.	Arunachal Pradesh	22.00	22.00	27.00
3.	Assam	830.00	830.00	1216.00
4.	Bihar	890.00	1210.00	2577.00
5.	Goa	14.00	14.00	20.00
6.	Gujarat	938.00	938.00	1390.00
7.	Haryana	310.00	310.00	461.00
8.	Himachal Pradesh	210.00	210.00	339.00
9.	Jammu & Kashmir	232.50	232.50	336.00
10.	Karnataka	664.00	664.00	1525.00
11.	Kerala	970.00	970.00	1245.00
12.	Madhya Pradesh	1010.00	1350.00	2087.00
13.	Maharashtra	1673.00	1670.00	1992.00

1	2	3	4	5
14. Manipur	80.00	80.00	80.00	
15. Meghalaya	60.00	60.00	60.00	
16. Mizoram	21.00	21.00	25.00	
17. Nagaland	70.00	70.00	70.00	
18. Orissa	730.00	730.00	1218.00	
19. Punjab	205.00	205.00	326.00	
20. Rajasthan	1430.00	1430.00	1875.00	
21. Sikkim	80.00	80.00	60.00	
22. Tamil Nadu	770.00	1110.00	1776.00	
23. Tripura	70.00	70.00	101.00	
24. Uttar Pradesh	4800.00	3000.00	3000.00	
25. West Bengal	1470.00	1470.00	1861.00	
Total	18949.50	18946.50	26000.00	

[Translation]

#### Commission for SC/ST

434. SHRI THAWAR CHAND GEHLOT : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) Whether the Government have received any suggestions from the National Commission for Scheduled Castes and Scheduled Tribes for making various amendments in the existing Act or formulating new laws for the benefits of SCs/STs;

(b) if so, the action taken by the Government thereon;

(c) whether the Government have taken any decision to amend the existing Act or rules meant for SCs/STs; and

(d) if so, the details of amendments proposed to be made?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) Yes, Sir.

(b) to (d) The National Commission for SCs/ STs in its Reports submitted to the Government has made some recommendations to amend the existing Acts/

Laws on certain subjects relating to SCs/STs dealt with by the Ministry of Social Justice and Empowerment.

Under Section 6 of the constitution (65th Amendment) Act, 1990, the Reports of Commission alongwith Action Taken Memorandum are to be laid on the table of both Houses of Parliament.

The National Commission for SCs/STs has so far submitted 4 Reports and a Special Report to the Government. First, Second and a Special report of the Commission have already been laid on the table of both Houses alongwith Action Taken Memoranda. The process of preparing Action Taken Memorandum on the recommendations of Commission in its Third and Fourth Report is going on and as soon as the process is complete the Action Taken Memorandum will be laid on the table of both Houses.

[English]

#### North-Eastern States

435. SHRI BHIM DAHAL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of present status of the Central agencies concerning the promotion of agriculture, trade and industries with their financial involvement to each of the North-Eastern States, including Sikkim;

(b) the scheme-wise financial programmes formulated for each State by the Central agencies during 1998-99; and

(c) the progress made so far in this regard; State-wise?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) Information is being collected and will be laid on the Table of the House.

#### ISI Agents

436. SHRI RAMKRISHNA BABA PATIL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether ISI agents are infiltrating in the country in the garb of Afغانis;

(b) if so, the number of such ISI agents identified so far;

(c) whether the Government have taken action against these ISI agents as per the International Law;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K.

ADVANI) : (a) It is not correct to say that ISI agents are infiltrated in the country in the garb of Afغانis. However, a large number of Afghan mercenaries were inducted in Kashmir Valley at the behest of Pak ISI/PAK intelligence agencies for terrorist activities.

(b) Number of Afغانis Identified during 1991 to 1998 is 85.

(c) to (e) ISI agents/Afghan mercenaries arrested are dealt with under the relevant laws.

#### Opening of CGHS Dispensary in Chandigarh

437. SHRI SATYA PAL JAIN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have taken any decision for opening of CGHS dispensary in the Union Territory of Chandigarh;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the time by which this dispensary is likely to be started?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) A proposal to open a CGHS dispensary in Chandigarh has been included in the Annual Plan, 1998-99.

(b) and (c) Expansion of CGHS requires augmentation of staff. A committee is presently conducting a work study of the existing CGHS dispensaries upon which interalia plans for further expansion of CGHS dispensaries depend.

#### Special Audit Team for Freedom Fighters

438. SHRI BIR SINGH MAHATO :

SHRI BHUPINDER SINGH HOODA :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the non-official members of Special Audit Team has expressed their disagreement on the reviewed cases considered for Swatantrata Sainik Samman Pension;

(b) If so, the reasons therefor; and

(c) the steps taken to expedite sanctioning of the remaining cases of pension?

THE MINISTER OF HOME AFFAIRS (SHRI L.K.

ADVANI) : (a) to (c) Non-official members of the Special Audit Team recommended sanction of pension in about 800 cases which had been rejected earlier. Their recommendations were based, inter alia, on their personal knowledge and liberal interpretation of the provisions of the Swatantrata Sainik Samman Pension Scheme, 1980. In certain cases they also gave the benefit of doubt to the applicants. Pension has so far been sanctioned in 650 cases recommended by them. In 50 cases it has not been found possible to accept their recommendations. The remaining cases have been taken up with the concerned State Governments/applicants.

#### Import of Wheat from Australia

439. SHRI K. YERRANNAIDU : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether storage facilities were considered before deciding to import wheat from Australia;

(b) if so, the reasons for lying imported wheat on ports; and

(c) the steps taken to lift wheat from the ports?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) Yes, Sir.

(b) No imported wheat is lying at the ports.

(c) Does not arise.

[Translation]

#### Reply to MPs Letters

440. SHRI HARI KEWAL PRASAD : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have issued any instructions to the District Magistrates, Police Superintendents and Home Secretaries of Uttar Pradesh restricting them not to reply the letters from MPs;

(b) if so, the reasons therefor; and

(c) the action proposed to be taken by the Union Government to make it obligatory to reply the letters received from MPs?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) No, Sir.

(b) Does not arise.

(c) Clear guidelines have been prescribed in the Central Secretariat Manual of Office Procedure regarding prompt action to be taken in connection with communications received from the Members of Parliament. Attention of the State Governments has been drawn to these guidelines with the request to issue suitable instructions to all the offices and Public Undertakings under their control.

[English]

#### Drug Price Control Order

441. SHRI SANDIPAN THORAT : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government are considering a proposal to reduce and further rationalise the list of drug under Drug Price Control Order (DPCO) in tune with the general policy of liberalisation retaining about 15 drugs under DPCO for regulating prices;

(b) if so, the details thereof;

(c) the details of representations received in this regard; and

(d) the action taken/proposed to be taken by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) :

(a) No, Sir.

(b) Does not arise.

(c) and (d) After promulgation of Drugs (Prices Control Order on the 6th January, 1995, the Government received several representations against inclusion of certain drugs under price control which were disposed off as per the notified criterion in the "Modified Drug Policy, 1986" of 1994.

#### Vacant Posts in Delhi Police

442. PROF. AJIT KUMAR MEHTA :

SHRI BIJOY KUMAR 'BIJOY' :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of key posts in Delhi Police are lying vacant resulting in the increase of crimes in Delhi;

(b) if so, the time by which the said vacancies are lying vacant alongwith the number of vacancies; and

(c) the time by which the lying vacancies are likely to be filled up ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) No, Sir.

(b) and (c) Do not arise.

#### Abnormal Deliveries

443. SHRI K.P. MOHAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether 30 per cent abnormal deliveries cause epilepsies in the newly born babies in the country;

(b) if so, the details thereof;

(c) whether Ayurvedic treatment achieved 95% success in curing this disease; and

(d) if so, the steps taken by the Government to promote Ayurvedic treatment for the said disease ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) Epilepsy is caused by several conditions including trauma suffered by the newborn during abnormal deliveries. The exact proportion of cases of epilepsy caused due to abnormal deliveries is not available.

(c) and (d) The Central Council for Research in Ayurveda and Siddha has developed a drug code named 'Ayush-56' which has shown promising results in the treatment of epilepsy. The drug has been patented by the Central Council for Research in Ayurveda and Siddha and commercialised through the National Research Development Corporation. It is being manufactured by a number of private pharmaceutical firms.

[Translation]

#### Petrol Pumps in H.P.

444. SHRI SURESH CHANDEL :

SHRI RAJVEER SINGH :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there are no adequate facilities for setting up LPG agencies, petrol and diesel pumps in hilly areas of Himachal Pradesh and Uttar Pradesh and the petrol pumps are only available in the selected cities of the States;

(b) if so, whether the Government have re-

ceived any proposal from the local M.Ps for setting up of petrol pumps in far flung areas of the States;

(c) if so, the details thereof; and

(d) the time by which these proposals are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (d) Requests are received from time to time from MPs/VIPs for setting up Petrol Pumps and LPG distributorships, in different areas. As per existing policy, retail outlet dealerships and LPG distributorships are opened at different places in the country including hilly areas of U.P. and Himachal Pradesh, subject to the feasibility and economic viability of the location. Accordingly, viable locations are included in the marketing plans for appointment of dealers/distributors under normal selection procedure of issue of advertisement and selection through the Dealer Selection Board. In addition to the above, in order to conserve forests in hilly areas of UP and Himachal Pradesh, large number of LPG distributorships and extension points have been allotted direct to the State Government undertakings.

#### Increase in Facilities for Patients in AIIMS

445. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of patients admitted, treated and surgical operations operated upon daily in AIIMS and the number of patients get deprived of these facilities;

(b) whether the Government propose to review the information collected from the patients in the said hospital;

(c) if so, the details thereof; and

(d) the efforts made so far to increase the facilities for patients in the said hospital?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) The number of patients admitted, treated and surgical operations operated daily during the year 1997-98 in the Institute are 6326, 344 and 352 respectively.

(b) No, Sir.

(c) Does not arise.

(d) Upgradation of facilities within available resources is a continuous process. Moreover, the institute has its own in-house survey and inspection system to monitor the performance of various areas of the hospital and their efficiency.

[English]

#### Decontrol on Sugar

446. SHRI RAJ NARAIN PASSI :

SHRI A.C. JOS :

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the High Power Committee on sugar industry have recommended to reduce the levy quantum of sugar from the existing levy share in future;

(b) if so, the details thereof;

(c) the carry over stock of sugar as on September 30, 1998 and the estimated sugar production during 1998-99;

(d) whether the Government propose to decontrol and discontinue the sugar from PDS as recommended by the said Committee;

(e) if so, the details thereof and;

(f) the likely impact on the price of sugar in various States particularly in Kerala after implementing this policy?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) and (b) Yes, Sir. The High Powered Committee has recommended complete decontrol of sugar to be phased over a period of two years. The Committee has further recommended that the supply of sugar through PDS may be discontinued on expiry of two years when complete decontrol is to take effect.

(c) Carry over of stocks from the sugar season 1997-98 as on 30.9.98 on provisional basis is 53.7 lakh tonnes. During the sugar season 1998-99, the production of sugar is estimated at 150 tonnes.

(d) to (f) The recommendation of the Mahajan Committee relating to decontrol of sugar is under examination. The various aspects including its likely impact on the prices will be taken into account as and when the decision in this regard is taken.

#### Financial Assistance for Schemes on Medical Plants

447. SHRI SADASHIVRAO DADOBA MANDLIK:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have approved two projects under the schemes on medical plants being implemented by the Department of Indian System of Medicine and Homoeopathy submitted by College of Agriculture, Kolhapur;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Union Government have received any proposal for financial assistance in this regard;

(d) if so, the details thereof; and

(e) the time by which the financial assistance is likely to be obtained?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (c) The Department of Indian Systems Medicines and Medicine & Homoeopathy has received two projects from college of Agriculture, Kolhapur for setting up of Medicinal Plants Garden and for development of Agro-Techniques of Medicinal Plants for financial assistance under the Central Scheme for providing Central assistance for setting up of Medicinal Plants Gardens and Development of Agro-Techniques of Medicinal Plants used in Ayurveda, Siddha, Unani and Homeopathy.

The proposal were placed before the Screening Committees. The first proposal for setting up of garden of medicinal plants was deferred for want of funds. The second proposal for development of Agro-techniques has been deferred on technical grounds.

[Translation]

#### W.H.O. Assistance for Kala-Azar Disease

448. SHRI PRABHASH CHANDRA TIWARI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have contacted W.H.O. to fight against the increasing wrath of Kala-azar disease in the country;

(b) if so, the nature of assistance sought from W.H.O.; and

(c) the measures proposed to be taken to check and eradicate Kala-azar from the country;

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) No, Sir. However, the W.H.O. has been assisting the Kala-azar Control Programme for capacity building through re-orientation training Programmes and for Information, Education and Communication components.

(c) The strategies/measures adopted for control of Kala-azar are as under :-

1. Supply of anti-Kala-azar drugs free of cost to the State Govts. by the Central Govt.

2. Interruption of transmission through vector control by undertaking residential spray in affected areas.

3. Early diagnosis and complete treatment through Primary Health Care System.

4. Health education and community participation.

[English]

#### Survey on Worker

449. SHRI AJOY MUKHOPADHYAY : Will the

Minister of LABOUR be pleased to state:

(a) whether the Government have made any survey about the number of regular and casual workers in various industries under the public sector in the country;

(b) if so, the details, State-wise; and

(c) if not, the reasons therefor?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) and (b) National Sample Survey Organisation carries out detailed Labour Force Survey once in every five years. The surveys provide data on regular and casual workers by broad group of Industries. Last such survey was carried out in 1993-94 and results published in Report No. 409 entitled as "Employment & Unemployment in India 1993-94". Details regarding Per 1000 distribution of usually employed persons by status employment as reported in the report are shown in the enclosed Statement.

(c) Does not arise.

#### Statement

##### State-wise Distribution of Per 1000 usually Employed Persons by Status of Employment

Sl. No.	State/UT	Usual Principal Status					
		Rural		Casual Labour	Urban		
		Self Employed	Regular Employed			Self Employed	Regular Employed
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	464	55	481	389	358	253
2.	Aruhachal Pradesh	853	124	23	215	700	85
3.	Assam	531	166	303	437	447	116
4.	Bihar	518	43	439	467	367	166
5.	Goa	324	357	319	337	470	193
6.	Gujarat	463	74	463	360	438	202
7.	Haryana	617	130	253	402	453	145
8.	Himachal Pradesh	820	90	90	343	571	86
9.	Jammu & Kashmir	738	153	109	407	548	45
10.	Karnataka	536	55	409	389	392	219
11.	Kerala	382	132	486	354	292	354
12.	Madhya Pradesh	598	46	356	403	399	198



1	2	3	4	5	6	7	8
13.	Maharashtra	467	81	452	349	518	133
14.	Manipur	803	142	55	596	376	28
15.	Meghalaya	796	64	140	331	566	103
16.	Mizoram	913	77	10	609	337	54
17.	Nagaland	736	23	32	389	552	59
18.	Orissa	532	53	415	362	472	166
19.	Punjab	536	136	328	465	421	114
20.	Rajasthan	763	55	182	480	412	108
21.	*Sikkim	549	283	168	448	485	67
22.	Tamil Nadu	396	101	503	344	388	268
23.	Tripura	554	134	213	372	497	131
24.	Uttar Pradesh	722	52	226	566	315	119
25.	West Bengal	516	113	371	353	490	157
26.	A & N Islands	475	369	156	169	639	192
27.	Chandigarh	309	261	430	295	602	103
28.	Dadar & Nagar Haveli	223	131	646	340	502	158
29.	Delhi	384	288	328	441	415	144
30.	Daman & Diu	324	656	20	418	471	111
31.	Lakshadweep	270	537	193	407	465	128
32.	Pondicherry	326	202	472	281	432	287
Total		553	72	375	404	416	180

[English]

#### Auction of Petrol Pumps

450. DR. RAVI MALLU : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the oil corporation has auctioned the petrol pumps and LPG distributionship as per the decision of the Supreme Court;

(b) if so, the details thereof; and

(c) the details of the successful bidders and the sale proceeds for each case ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) Yes, Sir.

(b) and (c) Out of 15 retail outlet dealerships cancelled by the Hon'ble Supreme Court, only 5 retail outlets which were commissioned, were required to be auctioned. Out of the 5 retail outlets, one retail outlet

could not be auctioned on account of quashing of the auction notice by the Hon'ble High Court of Allahabad. The details of the remaining four retail outlets which were auctioned are given below :

Name of the Original Dealer/ Location to be auctioned	Name of the Highest bidder	Amount (Rs.)
1) Smt. Vijaya Nair Delhi.	Shri Mahabir Pd. Saini	3.11 crores
2) Shri Arun Kumar Gupta, Chandigarh	Shri Amarjeet Singh Randhwa	1.75 crores
3) Shri Benjamin K. Hollohon, Dimapur (Nagaland)	Shri Benjamin	15.75 crores
4) Shri Dharmesh Kumar, Tundla, (U.P.)	Shri Ram Kumar (Gupta) Shri Amrit Kumar Jain in partnership.	45.0 Lacs

### Ban on Use of Naptha

451. SHRI PRAMOTHES MUKHERJEE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the use of NAPHTHA is banned and even the small quantities of 12 kls. per month is not being released to small scale units by the oil corporation from its refineries;

(b) if so, the reasons therefor; and

(c) whether the Government propose to issue directions to the oil corporations in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) Consequent upon naphtha, becoming a decontrolled product with effect from 1.4.1998, Ministry of Petroleum and Natural Gas stopped approving linkages of naphtha except for power generation. Government has not imposed any ban on use or supply of naphtha. However, in order to prevent diversion of this product for adulteration, Ministry of Petroleum and Natural Gas issued guidelines for allocation of naphtha by oil companies to consumers in different sectors which are as follows:

The Oil Company itself will make the allocation and supply naphtha. In respect of small scale units, having requirement of less than 50000 MT per annum, based on the recommendation of Technical Evaluation Committee (TEC), supply of naphtha should be committed initially for a period of one year and the concerned oil company should visit the plant and record a clear certificate that naphtha is being used for the purpose for which it has been allocated/supplied. On establishment of utilizing naphtha for manufacture of end products of standard specifications and selling the products to the genuine customers, supply can be made on annual basis for 3 years after verification of proper utilization every year by the concerned oil company and, if necessary, by the TEC, regular allocation of naphtha can be made after 3 years of satisfactory performance by the unit.

### LNG Projects

452. SHRI T. R. BALLU : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government are monitoring various LNG projects being implemented by the Petronet LNG Corporation; and

(b) if so, the details thereof and the time bound programme for completion of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) Yes, Sir.

(b) Petronet LNG proposes to establish a 5 million tonne per annum (MMTPA) LNG Project at Dahej in Gujarat and a 2.5 million tonne per annum (MMTPA) project at Cochin in Kerala. It has completed certain pre-project activities and obtained Letter of Intent in respect of land at Dahej and Cochin. The Company is in the process of selecting Engineering Procurement Construction Contractors (EPCC) for both the projects. Thereafter, it is estimated that construction of projects might take 36 to 42 months approximately. The company expects to complete the financial closure by mid-1999.

Petronet LNG in association of Petronas of Malaysia has also bid against a tender floated by the Tamil Nadu Industrial Development Corporation (TIDCO) for establishing an LNG Terminal at Ennore in Tamil Nadu. The decision of TIDCO awaited.

[Translation]

### Review on Public Distribution System

453. SHRI RAMPAL UPADHYAY :

SHRI JAYSINHJI CHAUHAN :

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the steps taken by the Government to strengthen the Public Distribution System in rural/remote areas of the country during each of the last three years;

(b) whether the Government conducted mid-term review on Public Distribution System during the Eighth-Five-Year Plan;

(c) if so, the outcome thereof;

(d) whether the target fixed for the plan period has been achieved;

(e) the steps taken to achieve the target by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) In order to strengthen the Public Distribution System in rural/remote areas of the country Central Government is providing financial assistance to States/Union Territories for construction of godowns for storage of PDS commodities and for purchase of trucks/vans for use as mobile fair price shops as well as for carrying PDS commodities to Fair Price Shops for effective and efficient door delivery.

The assistance provided to States/Union Territories during each of the last three years under the two schemes is as follows :

Year	Godown Scheme		Mobile Van Scheme		
	Capacity	No. of Godowns	Amount	No. of vehicles	Amount
	(In Mts)		(Rs. in lakhs)		(Rs. in lakhs)
1995-96	26492	58	755	129	655.70
1996-97	37930	92	755	104	660.00
1997-98	50600	85	1188	157	949.99

(b) and (c) The Government did not carry out any special appraisal of the Public Distribution System (PDS) during the 8th Five Year Plan period. However, an evaluation of the Revamped Public Distribution System (RPDS) launched in 1992 was carried out by the Programme Evaluation Organisation (PEO) of the Planning Commission. This evaluation indicated that the scheme was generally beneficial to the vulnerable sections of the population cutting across the regions and States. The study pointed out some gaps and constraints in the scheme. These were brought to the notice of the State Governments and Union Territory Administrations who are responsible for the day-to-day implementation of PDS for suitable intervention by them.

(d) to (f) The targets under the RPDS were proposed by the State Governments/Union Territory Administrations. As per reports received from the State Governments, country level targets were achieved in the case of opening of additional fair price shops, issue of additional ration cards and elimination of bogus cards.

#### Kala-Azar Cases

454. SHRI MOHAMMAD ALI ASHRAF FATMI :

DR. MADAN PRASAD JAISWAL :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government are aware that some districts of Bihar reeling under Kala-azar;

(b) if so, the details thereof indicating the number of deaths by Kala-azar;

(c) whether the Government are aware that medicines for Kala-azar are available in the market on an exorbitant rates which are beyond the reach of the common man; and

(d) if so, the steps being contemplated by the Government to check the spread of this disease and provide the medicines at reasonable price?

THE MINISTER OF STATE IN THE MINISTRY

OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Kala-azar cases have been reported from 38 districts of Bihar.

(b) As per the reports received from the State Health authorities, deaths due to Kala-azar in Bihar during the last few years are as under :-

Year	Cases	Deaths
1995	21045	259
1996	25056	674
1997	15948	251
1998 (Upto August)	9482	171

(c) Medicines for treatment of Kala-azar being provided to the State Govts. free of cost by the Central Govt. under the National Kala-azar Control Programme. These medicines are made available to the patients through PHCs/Hospitals free of cost.

(d) The strategy adopted for control of Kala-azar are as under :-

- Supply of anti Kala-azar drug free of cost through the State Governments.
- Interruptions of transmission through vector control by undertaking residual spray of DDT in affected areas.
- Early diagnosis and complete treatment through Primary Health Care System.
- Health education and community participation.

#### Fake Caste Certificate

455. PROF. JOGENDRA KAWADE : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some cases of the getting jobs reserved for the scheduled caste and scheduled tribe on the basis of fake caste certificates have come to the notice of the Government;

(b) if so, the details thereof and the action taken by the Government against those persons;

(c) whether a case of appointment and promotion of one N.D.M.C. officer on the basis of fake caste certificate has also come to the notice of the Government; and

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) Information relating to case of appointment made on the basis of fake certificates is not maintained by the Central Government. However,

the specific case referred to in part (c) of the question is being looked into and information in this regard will be laid on the Table of the House.

[English]

#### Release of Wheat and Rice

456. SHRI VIRENDRA VERMA : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the Government have decided to release sufficient wheat and rice in the open market in view of scarcity and high price of these commodities in the market; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) and (b) Government has decided to release upto 40 lakh tonnes of wheat to State Governments for open sale at the rates that have been fixed separately for the four Zones in the country;

The State Governments have been given the choice to release this wheat through the PDS Outlets or through the Roller Flour Mills, Co-operative Agencies and State Government Agencies, or exercise both the options.

The issue prices of FCI for open sale of wheat are as under :-

Name of Zone	Rate per quintal (in Rs.)
North Zone	Rs. 645/-
South Zone	Rs. 716/-
West Zone	Rs. 689/-
East Zone	Rs. 708/-

Government has not yet undertaken sale of rice in the open market.

#### National Handicapped Welfare Fund

457. SHRI BHARTRAHARI MAHTAB : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the amount granted by the union Government under the National Handicapped Welfare Fund to Orissa during the last three years has been fully utilised;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) No funds have been sanctioned to Orissa from National Handicapped Welfare Fund during the last three financial years i.e. 1995-96, 1996-97 and 1997-98.

(b) to (d) Does not arise.

#### Green Cards to People Living Below Poverty Line

458. KUMARI KIM GANGTE : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether all the States/UTs have completed the process of issue of green cards to the people living below poverty lines;

(b) if so, the details thereof, State/UT-wise;

(c) the details of States/UTs which have yet to complete the process; and

(d) the steps taken by the Government to ensure issue of ration items regularly to the B.P.L. families?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) to (c) No specific colour is prescribed for special cards to be issued to the families below poverty line (BPL) under the Targeted Public Distribution System (TPDS) introduced in June, 1997. The States/Union Territories have either issued special cards or have made suitable endorsement in existing cards by an appropriate stamp in respect of the families identified below poverty line. The State/Union Territory-wise details of ration cards are given in the enclosed statement. Delhi and Lakshadweep have not yet launched the TPDS as the identification of poor and issue of special cards there is still to be completed.

(d) The monthly allocation of PDS commodities including the BPL quota of foodgrains is made to the States/UTs at least two months in advance to maintain regular and smooth supplies. The responsibility of further distribution within the State/Union Territory rests with the State Govt./Union Territory Administration.

#### Statement

##### State-wise Number of Ration Cards

States/UT	Ration Cards in (Lakhs)			Reported Upto
	BPL	APL	Total	
1	2	3	4	5
Andhra Pradesh*	113.02	51.53	164.55	Sept. 98
Arunachal Pradesh	0.78	2.22	30.00	June 98
Assam	19.06	22.68	41.74	Aug. 98

1	2	3	4	5
Bihar	84.26	88.74	173.00	Nov. 97
Goa	0.07	2.87	2.94	Sept. 98
Gujarat*	33.62	67.59	101.21	June 98
Haryana	5.62	28.51	34.13	Sept. 98
Himachal Pradesh	2.84	8.96	11.80	May 98
Jammu & Kashmir	3.36	10.12	13.48	Sept. 97
Karnataka*	59.10	43.33	102.43	Aug. 98
Kerala*	20.61	40.04	60.65	Sept. 98
Madhya Pradesh	42.36	91.45	133.81	July 98
Maharashtra	57.70	133.15	190.85	Aug. 98
Manipur	1.13	0.67	1.80	June 97
Meghalaya	0.97	0.98	1.95	Mar 97
Mizoram	N.A.	1.64	1.64	Feb. 97
Nagaland	0.96	1.05	2.01	Nov. 97
Orissa*	42.21	38.80	81.01	Aug. 98
Punjab	4.88	45.53	50.41	May 98
Rajasthan	21.15	76.32	97.47	Aug. 98
Sikkim	N.A.	N.A.	0.66	Oct. 97
Tamil Nadu	55.00	90.73	145.73	Sept. 98
Tripura	2.31	4.48	6.79	May 98
Uttar Pradesh	95.48	159.96	255.44	July 98
West Bengal	47.07	106.41	153.48	April 98
A & N Islands	0.12	0.73	0.85	July 98
Chandigarh	0.01	1.95	1.96	Aug. 98
D & N Haveli	0.17	0.32	0.49	Sept. 98
Daman & Diu	0.02	0.25	0.27	Feb. 96
Delhi	—	30.51	30.51	Dec. 98
Lakshadweep	—	0.12	0.12	Setp. 98
Pondicherry	0.89	1.62	2.51	Setp. 98
<b>Total</b>	<b>714.77</b>	<b>1153.26</b>	<b>1868.69</b>	

\* Some States have identified and issued special cards to BPL families in excess of the estimated number of BPL families as per the methodology adopted by the Planning Commission. The additional resources in such cases are being provided by the State Government themselves.

#### Taiwanese Working Without Employment Visa

459. SHRI RAM NARAIN MEENA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether 29 foreigners, mostly Taiwanese are

working in Indonesian paper company at Bhigwan near Pune without any employment visa;

(b) if so, the details thereof;

(c) whether the Sinar Mas has sacked nearly all Indian Executives and carrying on its work with foreigners in total violation of visa rules; and

(d) if so, the steps, taken/proposed to be taken by the Government to stop illegal employment of foreigners in India?.

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) As per available information, out of a total strength of about 800 persons employed by M/s Sinar Mas Pulp & Paper (India) Ltd., only 23 are foreign nationals. The foreign nationals have been employed as they have experiences and expertise in operating modern paper machines. The foreign nationals, mostly Taiwanese, has initially arrived on Business visas. However, 11 foreign nationals have left and the visas of 12 persons have been converted into Employment Visas in consultation with the concerned Government agencies.

#### Monetary Support to Terrorist Outfits

460. SHRI KAMALNATH : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have since conducted any inquiry into the reports regarding Saudi millionaire Osama Bin Laden for extending monetary support to at least three terrorist outfits trained by Pakistan to ferment trouble in Kashmir;

(b) if so, the details thereof; and

(c) action taken in this matter ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) Government have seen media reports in this regard. There are however no specific inputs to suggest that Osama Bin Laden is extending monetary support to the militants operating in Jammu & Kashmir. The Government has adopted a multi-pronged approach for tackling militancy problem, sponsored from across the border in Jammu and Kashmir, which includes inter-alia strengthening the border management, neutralising plans of militants by proactive action against them in hinterland, gearing up intelligence machinery, galvanising development programmes and deepening the democratic process etc.

11.04 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, December 2, 1998/ Agrahayana 11 1920 (Saka)*

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